

2203

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
O.A. No. 26/2023/EZ**

IN THE MATTER OF:

PI VANRAMCHHUANGI

...APPLICANT (s)

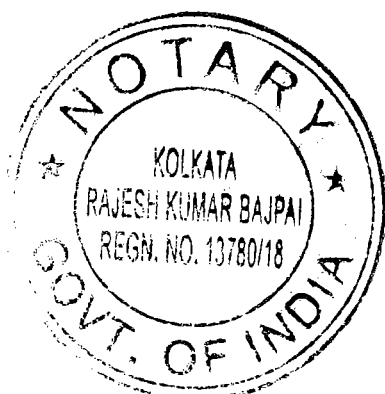
VERSUS

UNION OF INDIA & ORS

...RESPONDENT (s)

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2204

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Filed by

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 26/2023/EZ**

IN THE MATTER OF:

PI VANRAMCHHUANGI

...APPLICANT (s)

-VERSUS-

UNION OF INDIA & ORS

...RESPONDENT (s)

**COUNTER AFFIDAVIT/ REPLY ON BEHALF OF
RESPONDENT No. 3 NATIONAL HIGHWAYS AND
INFRASTRUCTURE DEVELOPMENT CORPORATION
LIMITED (NHIDCL) TO THE REPLIES FILED BY CHIEF
SECRETARY GOVT. OF MIZORAM, INCLUDING
RESPONSE TO THE RECOMMENDATIONS OF COMMITTEE
DATED 05.09.2023 FORMED UNDER OA 26/2023/EZ IN
THE MATTER OF VANRAMCHHUANGI Vrs UOI & ORS**

I, Virender Kumar Jakhar, S/o Kashi Ram Jakhar, Aged 61 years, working as Executive Director (Projects) at National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport & Highways, do hereby solemnly affirm and declare as under:



1. That I am duly authorized and competent to swear this affidavit on behalf of National Highways and Infrastructure Development Corporation Limited at 3rd Floor, 4 - Parliament Street, New Delhi – 110001.

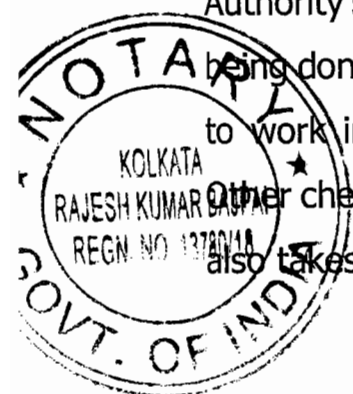
2. That I have read and understood the report of the Committee under OA 26/2023/EZ in the matter of Vanramchuuangi Vrs UoI and ORS. As the report of the Committee has grave errors. NHIDCL has some reservations over the committee's report, which is brought to the knowledge of the Hon'ble Tribunal. NHIDCL would like to point out and the same is represented in the upcoming paras:

PARA WISE REPLY TO THE CHIEF SECRETARY
AFFIDAVIT:

3. That with regard to the averments made under Paragraph 1, 2 and 3 are matter of record.

4. That with regard to the averments made under Paragraph 4, the Comments of NHIDCL as per the recommendations of the Committee is as below:

(i) **Stringent Monitoring mechanism:-** NHIDCL is already carrying out effective monitoring through an Independent Authority's Engineer (AEs) for the projects. Regular checks are being done by them. The team includes an Environmental Expert to work in the specific domain of Environment related issues. Other checks through independent Special Project Monitor (SPM) also takes place for carrying out inspection on Projects.



(ii) Prior to cutting, construction of Gabion and Retaining walls:

The existing road has been 3.5 Mts wide with embankment width of 7-8 mts. It is impractical to make the Gabion and Retaining walls without finding a suitable strata and also making the side slopes stable. For even making up the Gabion and Retaining wall, a compacted strata is required, which is made through filling on the side slopes with adequate compaction.

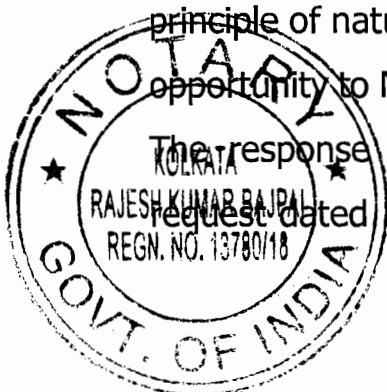
(iii) Top surfaces with vegetation cover including soil treatment:

Measures to mitigate the open hill surface is being done with Vetiver plantation, hydroseeding, Turfing etc. The Projects are in the last phase and this has been implemented at majority places and the balance sites shall be done within this working season.

(iv) Comprehensive Mitigation Plan: The Environmental Compensation imposed is not justified and mitigation plan to be funded by NHIDCL is not agreed. As without proper trial, no imposition of damage be made on NHIDCL as required environmental compliance's are already done by NHIDCL.

(v) Paying of Environmental Compensation: NHIDCL has contested for withdrawal of Mizoram State Pollution Control Board (MSPCB) order dated on 11.09.2023 to withdraw its order as no due process has been followed and it is against the principle of natural justice. NHIDCL has asked MSPCB to provide opportunity to NHIDCL to be heard and actions be taken thereof.

The response of MSPCB is still awaited as per the NHIDCL request dated 11.09.2023. An interlocutory application has also



been filed by NHIDCL for setting aside and quashing of the order dated 04.09.2023 issued by Mizoram Pollution Control Board.

(vi) Ex-post facto approval for Forest Clearance:

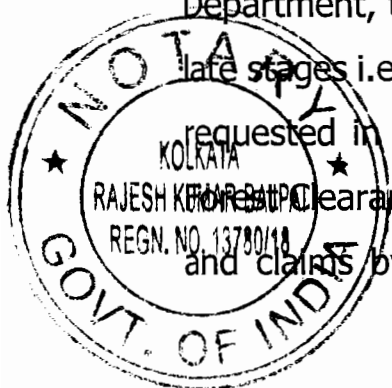
NHIDCL is already in possession of the requisite Forest Clearances as required under law. The details of Forest Clearances are as **Annexure V**.

(vii) Penal Action by Mizoram Pollution Control Board:

The actions by Mizoram Pollution Control Board vide their order dated 04.09.2023 has been arbitrary in nature and is liable to be set aside as it penalty has been imposed without proper adjudication of facts and lacked realism. No opportunity has been given to NHIDCL for being heard. NHIDCL has asked MSPCB to provide opportunity to NHIDCL to be heard and actions be taken thereof. The response of MSPCB is still awaited as per the NHIDCL request dated 11.09.2023. An interlocutory application has also been filed by NHIDCL for setting aside and quashing of the order dated 04.09.2023 issued by Mizoram Pollution Control Board. *Copies of the letter dated 04.09.2023, 11.09.2023 and an Interlocutory application dated 13.09.2023 are enclosed as ANNEXURE- IX, X & XI.*

(viii) Penal action against NHIDCL as per Forest

Conservation Act: It is to apprise the Hon'ble NGT that due to very labyrinthine process of Forest Clearance by Forest Department, the Forest Clearances have been granted at a very late stages i.e. more than 2 years period in projects. NHIDCL has requested in various review meetings to let the work start as soon as Forest Clearance has been abysmally delayed and idling charges and claims by Contractors is anticipated. This issue has been



brought in numerous meetings with PCCF and others to expedite the Forest Clearance and provide work fronts to NHIDCL for carrying out construction activities. NHIDCL kept carrying out the work in the land provided by CALA. Later on, some parcel of land has been claimed by Forest Department, which has become an overlapping land between Revenue and Forest Department. The overlapping issue is a problem in the state due to non-availability of the Revenue records. This problem is in this projects and also in other projects and numerous correspondences with State Government have been made by NHIDCL to resolve this issue and expedite the Forest Clearance. The projects have a set time frame for execution and it has been a necessity to get the work done as limited working window is available and anticipated claims due to idling of machineries have been kept in mind by NHIDCL and penal NPV as demanded by Forest has been paid off in the project interest. In one of the Stage I clearance, para 2(A)5 (Copy enclosed), it has been remarked by MOEF that:-

"State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India and compliance shall be submitted within one month to IRO for intimation to Ministry, New Delhi". The remark by MOEF, Shillong also establishes that the State Forest Officials have been aware of the Construction activities being carried out by NHIDCL within their claimed Forest land and that too the Administrative and local Forest departments has also been well aware. For Land, CALA handovers the land to the NHIDCL, which is subsequently



handed over to the EPC Contractors. The Contractors have carried out works within the land provided by CALA as it was not objected by anyone and violations on their part is not there as no one objected from the same i.e. Forest officials nor District Administration. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor. The Forest Department has imposed violations and penal NPV has been charged from NHIDCL. NHIDCL in the work interest as the working permission shall not be granted by Forest Department without the payment of penal NPV and foreseeing the losses due to idling claims and limited working window, NHIDCL deposited penal NPV to the Forest Department in the interest of work and prevailing issues of overlapping land between Revenue and Forest Department. It is further reiterated that violation imposed by Forest Department is due to the overlapping land disputes between Revenue and Forest department, which is also prevalent in other projects i.e. Vairengte Sairang where works could not even start due to their overlapping land issues. There has been no fault of the NHIDCL nor its Contractors as the violations are charged at a belated stage by Forest Department and there is still non-clarity between Revenue and Forest Department lands in Mizoram.

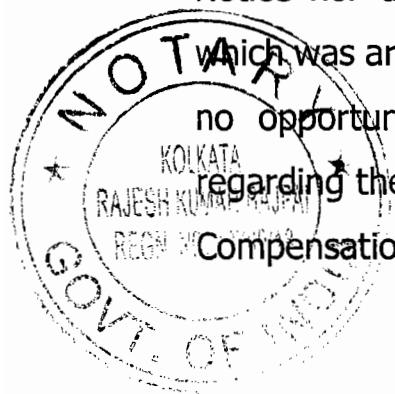
5. That the averments made under Paragraph No. 5 does not warrant any reply from the answering respondent.

That the averments made under Paragraph No. 6 is vehemently denied by the answering respondent. As mentioned in the above paragraph that in the NGT Order dt. **11.08.2023**,

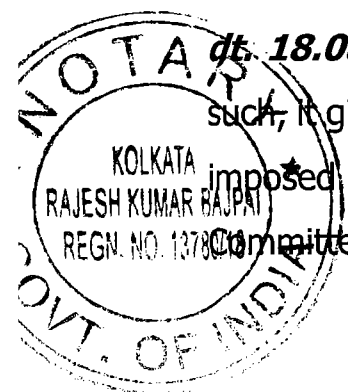


there is no such direction given to the State Government to recover Environmental Compensation amounting to **Rs.5,90,70,000/-** from the NHIDCL. In fact, the same cannot be considered as a penalty being imposed on NHIDCL as it is only an assessment report which has been annexed in the Affidavit filed by the State Government. Moreover, the Environmental Compensation was never brought to the Notice of NHIDCL. It can be seen that the State Government as well as the MPCB has wrongly interpreted or misconceive the content of the order dt. 11.08.2023 as to which Environmental Compensatory has been imposed on NHIDCL in adverse to the said Order. At this juncture, it is pertinent to mention that there is no question of recovering the said compensation when the penalty was never imposed on NHIDCL. However to the utter surprise and shock of the answering respondent, the Mizoram Pollution Control Board issued an Order dt. 04.09.2023 wherein it has stated that " *in compliance of the Order of the Hon'ble National Green Tribunal (NGT), Eastern Zone, Kolkata bench 11.08.2023 and following the direction of the Government of Mizoram, the National Highway and Infrastructure Development Corporation (NHICL) is hereby Environmental Compensation amounting to Rs. 5,90,70,000/- (Rupees Five Crores Ninety lakh seventy thousand only).*"

It may be kindly noted that NHIDCL was not served any Notice nor the Violation details and the compensation details which was arrived to the tune of Rs. **5,90,70,000/-** and further no opportunity was given to NHIDCL to justify their side regarding the penalty being imposed for the said Environmental Compensation. In addition to this, the Penalty which has been



imposed covered all the project executed by NHIDCL in the State of Mizoram whereas the subject issues in the instant case is pertaining only to the Project NH-54 which takes off from Lunglei District ie.,Chainage 431-562 (Tawipui N-II, Tawipui North-I, Tawipui South, Thingfal, Thingkah, AOC , Saikah, Chawntlangpui, Sihtlangpui, Kawlchaw, Zero Point, Maubawk, Theiva, Theiri, Tuipang village and Lawngtlai city. It may be kindly noted that MPCP (Mizoram Pollution Control Board) in its Order dt. 04.09.2023 has wrongly stated that "**NGT, Eastern Zone Kolkata in its Order dt.17.03.2023 directed the State Government to recover Environmental Compensation to the extent of Rs. 5,90,70,000/- from NHIDCL for Violation of Environmental rules relating to dumping of muck and other violation**". However, NHIDCL would like to submit that plain reading of the NGT Order dt. **17.03.2023** clearly indicates that no such direction has been issued to the State Government relating to recovery of any Environmental Compensation from NHIDCL, rather it was an order directing to constitute a Committee under the Chairmanship of PCCF to undertake site visit. It may be kindly noted that NHIDCL Further, the issues relating to imposing penalty were never discussed in any meeting. It may be noted that the Affidavit submitted on behalf of the State Government was filed **on 10.08.2023** prior to the constitution of the Committee **vide Notification No. C.18014/379/2023-FST dt. 18.08.2023 as per the NGT Order dt. 17.03.2023**. As such, it gives a reasonable doubt as to why the Penalty had been imposed on NHIDCL way before the Constitution of the Committee who are responsible for undertaking site visit of the

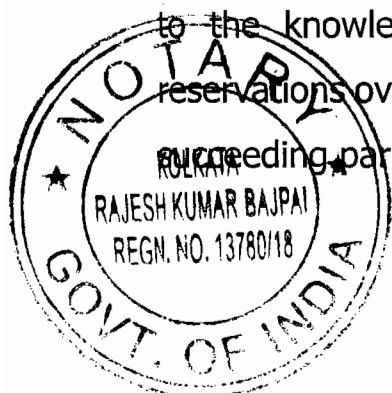


project. However, an exorbitant amount of penalty has been imposed upon NHIDCL by MBCP vide Order dt 04.09.2023 without following due procedure and in absence of prior Notice.

*Copies of NGT order dt.11.08.2023 and Order dt. 17.03.2023 are annexed hereto and marked as **ANNEXURE – "CS-1" & "CS-2"**.*

7. That the averments made under Paragraph No. 7 for identification of violation on the part of Officials/Contractors is denied as the cause doesn't arise and the claims of the applicant is devoid of facts and the petition has been filed with malafide and ulterior motives to stop the Construction activities in the NHIDCL projects. Therefore, alleging the official's/Contractors without any full proof basis doesn't serve any purpose for any action. However, if and when necessary action will be required, then same will be taken as per the exigencies of the situations and as per the extant laws/guidelines.

8. That as per the averments made under Paragraph No. 8, it is prayed that Hon'ble Tribunal may pass any order(s) as deemed fit. It is prayed on behalf of NHIDCL that the Chief Secretary has relied on the Committees report, which has been constituted by State Government on 18.08.2023. NHIDCL has some reservations over the committee's report, which is brought to the knowledge of the Hon'ble Tribunal as NHIDCL has reservations over the Committee's report and as dealt with in the succeeding paras.

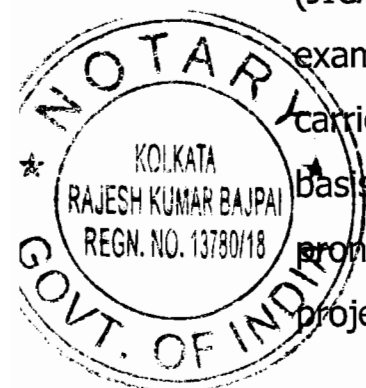


**PARA WISE REPLY OF NHIDCL FOR THE
RECOMMENDATIONS OF COMMITTEE DATED 05.09.2023
FORMED UNDER OA 26/2023/EZ IN THE MATTER OF
VANRAMCHHUANGI Vrs UOI & ORS**

9. That with regard to the averments made under Paragraph 1 & 2 are matter of record.

10. That with regard to the averment made under Paragraph 3, it is lacking realism and is exaggerated. The works of NHIDCL has been happening within the lands given by Competent Authority for Land Acquisition (CALA) and muck has been disposed off in designated spoil bank. Any minor slippage etc doesn't lead to '**Environmental degradation**' as the rationale for considering Environmental damages for the project has already been studied and taken care off.

- That the Applicant raised concern over the Muck disposal sites not being adequate in number and NHIDCL has been alleged that NHIDCL has no muck disposal plan exists. In this regard, it is to apprise that the Aizawl Tuipang Project has been approved after detailed evaluation done by the DPR Consultant, Japan Investment Cooperative Agency (JICA), NHIDCL and the State Government. After a detailed examination, the design has been done by widening to be carried out on both hill and valley sides in case by case basis and apply land slide prevention measures at sites prone to disaster and road subsidence. Consideration in the project has been made for effective utilization of the



excavated earth and has been utilized in re-construction by raising pavement, filling on side slopes to make stable embankment and surplus soils have been placed in the Spoil Banks. It has also been alleged that NHIDCL has arranged less spoil banks and doesn't have a muck disposal plan. This is specifically denied as NHIDCL has made arrangements for the adequate muck disposal sites and has buffer spoil banks. Secondly, regarding no muck disposal plan, it is already in possession of NHIDCL and the applicant has never raised the requirement nor even asked NHIDCL to furnish. The Muck disposal plan is also submitted is also annexed as **Annexure III**. All the National level and State Level laws have been complied by NHIDCL. The projects have been ongoing from the year 2019 and the applicant nor the State Government make any objections, when a substantial time has passed for construction. Further, when the projects are at the verge of Completion, procedural lapses and lack of approval have been pointed out by the applicant, which needs a proper trial and claims of applicant are with ulterior motives to stop the Construction activities as delayed construction will entail idling of men & machinery claims by the Contractors of NHIDCL.

The applicant failed to understand the project objective and failed to appreciate that this project is being done to improve intra-state connectivity for the North East states and regional road connectivity for North East India to neighboring countries. The residents of the North East



region, Bangladesh and Myanmar and countries beyond would benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road had been 381 Kms long between Aizawl and Tuipang. This road is the life line of Mizo people, who depend upon road network for the supply of essentials. The existing condition of the road had been poor, cross drainage work has been in dilapidated conditions, locations have been prone to landslides and riding quality has been poor, making travelling arduous and difficult. The significant impacts attributable to the widening and improvement included felling of trees, which has been done by State Forest Department, Temporary deterioration of ambient air quality and noise during construction. These impacts have been mitigated through Compensatory Afforestation, timing of construction, control of noise & dust, reutilization of the excavated material and safe disposal in the Spoil banks. The implementation of road safety measures has also been done to separate road users from active construction fronts.

- **Rationale for the Assessment of Environmental degradation.**

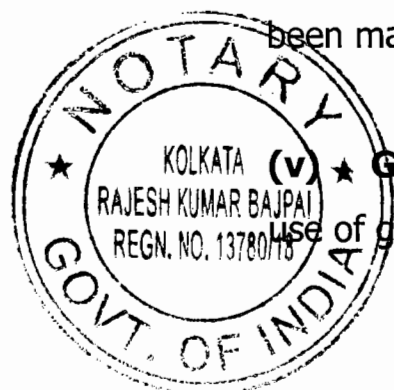


Climate:- The impacts on micro-climate and micro-meteorological phenomenon's are negligible because the project related activities doesn't affect the wind path.

(ii) Topography: Changes in topography is there due to the requirement of cutting and filling, which has been minimized to considering the volume of surplus soil. The road follows maximum of the existing alignment and widening has been carried out with lesser realignment stretches. Topographic conditions are becoming stable upon completion of protection measures. The prevalent issue of landslides has substantially reduced after the construction of protection measures and cross drainage works,

(iii) Soil erosion: The soil erosion has been there during the monsoon season. However, the Construction work has been avoided during the monsoon season. The reason for soil erosion has been due to the poor condition of drains on the existing road. The cross drainage works have been taken up, which has significantly reduced the soil erosion. Other measures for slope protection using Vetiver plantation, Hydroseeding etc has been taken up during the monsoon season.

(iv) Hydrology: The Construction works cause minor, temporary impacts on hydrology. Cutting/filling has resulted in changes in local hydrology. This impact has been managed through adequate drainage measures.



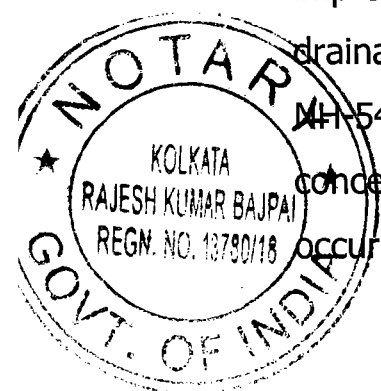
(v) Groundwater: The project doesn't envision the use of groundwater and thus there is no impact.

(vi) Ecosystem, Flora, Fauna and Biodiversity: The project doesn't affect the pristine ecosystem as the work is being carried along existing road. Limited effects on the mountainous ecosystem is there on local flora and fauna including jhum cultivation and plantation.

(vii) Protected areas and Forest: The highway doesn't traverse through National Parks or border it. However, the existing alignment of road passes through Forest Area. NHIDCL is in possession of Forest Clearances from Forest Department.

(viii) Landscapes: No impacts has been there as engineering has been carried out for the mitigation. Changes in landscape during the construction work is minor and temporary. To utilize, scenic/view points along the road has been explored to strengthen tourism potential in north eastern region of India.

(ix) Natural Disasters: No impacts are there since the road doesn't alter the existing condition. Many areas of the existing road had been prone to landslides and thus appropriate measures have been taken up. With the improved Slope protection/stabilization measures and drainage, the risk of natural disaster is reduced. Slope along NH-54 is covered by very loose quaternary alluvium. It is concerned that slope failure and erosion have frequently occurred on cut slope along NH54. Therefore, such loose

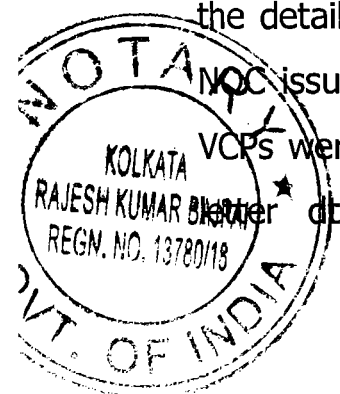


soil slope shall be cut with 1:1.2 gentler than IRC standard for landslide prevention as shown below. The cut slope has been cut with 1:1.2 gentler than IRC Standards.

(x) Air pollution: Some negative impacts during the operation of Construction equipment's and Vehicles. Dusts are incidental to earthwork especially during the dry season. The same is mitigated using water sprinkler and controlled excavation.

(xi) Water Pollution: Turbid waters during the monsoon seasons has been there. However, there has been no Soil Contamination, Ground Subsidence as impacts are negligible.

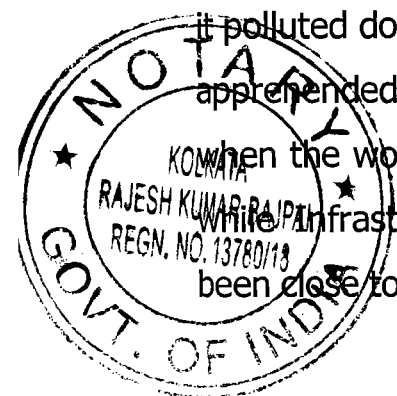
11. That with regard to the averment made under Paragraph 3.1.1, i.e. **Status of Muck Disposal**, it is submitted that NHIDCL vide its letter No. NHIDCL/RO-AIZAWL/GEN/782A dt. 10.01.2022 has submitted the details regarding the stretch and section of the project alongwith physical progress of all the on- going/Up - coming projects. The details of muck dumping sites provision in Schedule –B of EPC Contractor agreement were also submitted for Aizawl-Tuipang package. Further, Vide letter dt. NHIDCL/RO/Gen/2022/231 dt. 11.07.2022 NHIDCL has submitted the details of Spoil Bank for all the on-going projects alongwith **NOC** issued by the concerned VCP. These **NOC's** issued by the VCPs were never objected by the MPCB. Further, NHIDCL in its letter dt. 11.07.2022 mentioned that "**As Environmental**



Management plan (EMP) encompasses a very wider subject, which includes factor namely, commitment and policy, planning, implementation and measurement and evaluation. It is not clear from the contents of the letter of the letter of MSPCB, the exact requirement, therefore, it is requested that if any specific points reply apart from submission made in para 2 (i) above and other replies by the NHIDCL are required, the same can be queried from NHIDCL". Thereafter, there are no correspondence letters from

MPCB. Further, as regards to the contentions of NHIDCL not adhering to the Mizoram State Pollution Control Board (MSPCB), it is to submit that NHIDCL has always responded to the requirements raised by MSPCB. As the Contractors of NHIDCL has been taking all the applicable permits from the concerned departments and the concern raised by MSPCB had been general in nature, therefore, it has been represented back by NHIDCL stating to provide the specific issue related to project package, so that action can be taken against the defaulter. However, the MSPCB could not provide the issue specifically. Regarding, the show cause notice issued by MSPCB for stoppage of works under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1973, it is to submit that the Works of Aizawl Tuipang project (NH-54) are widening in nature and is not disturbing any water bodies. As such, claims of disturbing the water bodies and making

it polluted doesn't arise. Secondly, based on media reporting, it is apprehended that NHIDCL has been targeted for no reasons, when the works of NHIDCL had not been near the water bodies, while infrastructural works undertaken by other agencies had been close to nearby water bodies. Therefore, simply on the basis



of 'media report', it made MSPCB to consider violations on part of NHIDCL, which is totally incorrect as bias approach has been followed by MSPCB. It has always been contested by MSPCB that unscientific dumping has been done, which is incorrect as making up the embankment requires dumping on side slopes, which has been thought off to be indiscriminate dumping. There has been no material breach on part of NHIDCL and therefore has asked the MSPCB to withdraw the '**Show Cause notice**' served to NHIDCL. The MSPCB kept silent on the submissions of NHIDCL and didn't respond as NHIDCL desired an Opportunity to be heard and work collectively against the defaulter, if any. It is to further apprise the Hon'ble Tribunal that NHIDCL is in possession of all the documentation for the Spoil Bank and the Status as desired for the Spoil Banks are annexed.

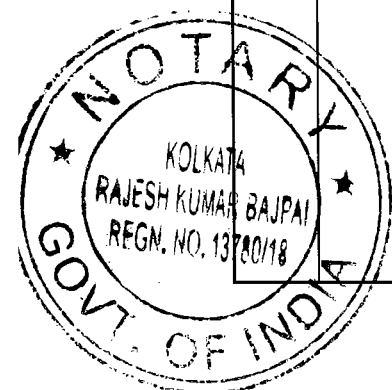
*Copies of the letter dt. 10.01.2022
and 11.07.2022, Muck disposal
plan are annexed herewith as
ANNEXURE-I, II & III.*

12. That with regard to the averment made under Paragraph 3.2 **Environment Clearance**, NHIDCL would like to state that NHIDCL has already made its position clear vide its letter No. 115 dt. 28.05.2022 citing that as per para 7(f) of EIA Notification dt. 14.12.2006, the projects of NHIDCL are less than 100km and with less than 40m additional RoW and as such no Environmental Clearance is required to be taken in these projects. Further, it is alleged that NHIDCL has deliberately spilt the project in length



less than 100kms to avoid Environment Clearance. In this regard, it is submitted that the project length is to be considered for each project is assessed by the DPR Consultant giving due consideration to difficulties & quantum of work involved in execution of the work alongwith cost implication involved. The DPR once prepared is reviewed at the level of NHIDCL and MORTH and accordingly thereafter only Administrative Approval and Financial sanction for the work is granted. Further, it is a general practice to execute the work in a project corridor in parts keeping in view the ease of construction and from financial aspects. There is no such deliberate attempt at the level of NHIDCL to split the road projects so as to avoid Environmental Clearance. It is imperative to mention that as per EIA notification dated 14.12.2006, exemptions from Environmental Clearance have been given to road projects under Category A. The relevant extracts is reproduced below:

	Project of Activity	Category		Conditions
		A	B	
7(f)	Highways	i) New National Highways; and ii) Expansion of National Highways greater than 100 KM, involving additional right	i) All New State Highway Projects; and ii) State Highway expansion Projects in hilly terrain	General Condition shall apply. Note: Highways include expressways



		of way or land acquisition greater than 40m on existing alignments and 60m on realignments or by-passes.	(above 1000 m AMSL) and or ecologically sensitive areas.	

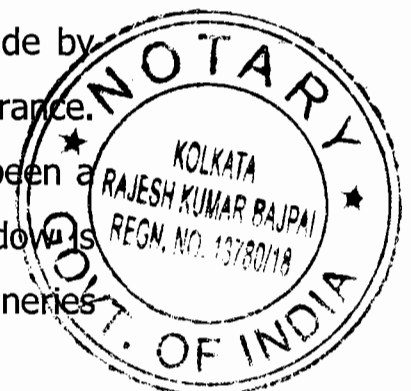
Considering the Schedule of EIA notification 2006, it can be concluded that the Ministry of Environment, Forest and Climate Change (MOEF &CC) would have taken constructive decision for exempting road projects where lengths are less than 100 Kms or involvement of additional land is greater than 40m on existing alignment's and 60 m on realignments or bypasses as minimum environmental/ecological degradation would occur as completely saving out the things is inevitable. The projects of NHIDCL in Mizoram also falls under the exemption as per category A, while Category B would not be applicable as it concerns State Highways. It is reiterated that the Aizawl Tuipang (NH-54) project is of widening in nature and is following mostly the existing path, therefore, the degradation to the environment are minimal.



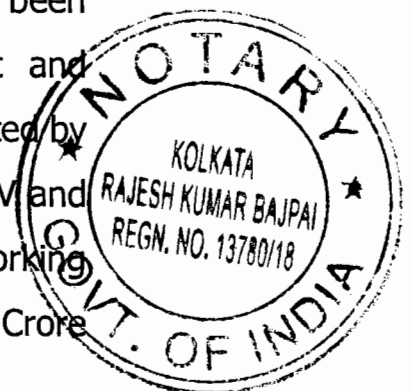
*A copy of letter dt. 28.05.2022 is annexed herewith as **ANNEXURE-IV.***

13. That with regard to the averment made under Paragraph 3.3 **Forest clearance under Forest Conservation**

Act 1980, it is submitted that NHIDCL had applied for Forest Clearance for the Stretches lying with the Aizawl Tuipang project. However, the process of granting of Forest Clearance is labyrinthine in nature in the Mizoram state. Apart from this, there is a general issue of overlapping land between Revenue and Forest Department and assets lying over it. Therefore, the same issue lies in this project also. The Forest Department in its own volition cannot safeguard its territory/area and belated violations which are bonafide in nature are passed on NHIDCL. NHIDCL kept requesting the Forest Department for expediting the Forest Clearance and provided work fronts to NHIDCL for carrying out construction activities. At present, except in two proposal which is 2.43278 ha (Chhiahtlang & Serchhip bypass) and 8.9856 ha (Section-2 Aizawl-Tuipang package 3,4, & 5 on NH-54) wherein only stage-1 Approval has been granted, all the Forest clearance required for the execution of the project work (Stage-I & Stage-II) have been obtained by NHIDCL. The Status is available at the '**PARIVESH**' portal of Ministry of Environment, Forest and Climate Change (MOEF&CC). The details of Forest Clearances are available at the public portal and is in public domain, wherein all clearances for the projects are uploaded. It is pertinent to mention that working permission has also been granted in the above mentioned two proposals for which Stage II approval is in process. In this regard, numerous correspondences with State Government have been made by NHIDCL to resolve this issue and expedite the Forest Clearance. The projects have time frame for execution and it has been a necessity to get the work done as limited working window is available and anticipated claims due to idling of machineries



have been kept in mind by NHIDCL. Therefore, the penal NPV as demanded by Forest has been paid off in works interest. It is to apprise the Hon'ble Tribunal that in one of the Stage I clearance, para 2(A)5 (Copy enclosed), it has been remarked by MOEF that:- ***"State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India and compliance shall be submitted within one month to IRO for intimation to Ministry, New Delhi"***. The remark by MOEF, Shillong also establishes that the State Forest Officials have been aware of the Construction activities being carried out by NHIDCL within their belated claimed Forest land and that too the Administrative and local Forest departments has also been well aware. For Land, CALA handovers the land to the NHIDCL, which is subsequently handed over to the EPC Contractors. The Contractors have carried out works within the land provided by CALA and it was not objected by anyone and there has been no violations. There has been no objections from the District Administration nor the Forest Department. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor. The Forest Department has alleged violations and penal NPV has been charged from NHIDCL. NHIDCL in the work interest and considering that the working permission shall not be granted by Forest Department and without the payment of penal NPV and foreseeing the losses due to idling claims and limited working window, NHIDCL deposited a total amount of Rs 2.12 Crore



towards penal NPV to the Forest Department in the interest of work and considering the prevailing issues of overlapping land between Revenue and Forest Department. It is further reiterated that violation imposed by Forest Department is due to the overlapping land disputes between Revenue and Forest department, which is also prevalent in other project. In one of the other project i.e 4 laning of Vairengte Sairang, the works could not even start due overlapping land issues. There has been no fault of the NHIDCL nor its Contractors as the violations are charged at a belated stage by Forest Department and there is still non-clarity between Revenue and Forest Department lands in Mizoram.

*Status of Forest Clearances as per
'PARIVESH Portal of MOEF & CC'
and also approval letters are
annexed herewith as
ANNEXURE-V.*

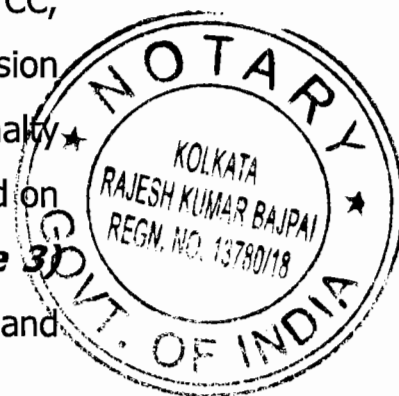
14. That with regard to the averments made under Paragraph 3.4 i.e **State Level and District level Monitoring Committee**, it is a matter of record.

15. That with regard to the averments made under Paragraph 3.5 i.e **District level Monitoring Committee**, it is a matter of record.

16. That with regard to the averment made under Paragraph 3.6 i.e **Observation & action taken by District Level Monitoring Committee**, it is denied that severe or any



violations of Environmental laws have occurred. The muck disposal have been arranged through Deputy Commissioner's (DC's) or either approved by concerned Village Council President's (VCPs). All the muck has been dumped in the designated muck disposal sites. The locations have been as per the project requirement. The Design and drawing of these muck dumping sites i.e. spoil banks were duly approved by the concerned Authority's Engineer. There has been protection work like Retaining wall, Gabion wall etc constructed at the Project sites and there is no rivers/streams nearby the project, which has caused Environmental degradation. Further, with regard to **package-1(Chhiahtlang Serchhip bypass)** stay order, It is to bring to kind notice that initially Land had been handed over to NHIDCL by CALA, and subsequently handed over to the EPC contractor. At the later stage, the Forest Department claimed that the land belongs to the Forest Department and directed to stop the work executed by NHIDCL and reported that violations have happened. Immediately, NHIDCL stopped the execution of the work as per the directions of the Forest Department. NHIDCL deposited the penal NPV as per the Forest Demand in the interest of work and considering the overlapping land dispute between Revenue and Forest Department and also the likely idling charges of men and machinery from the Contractor. The Work remained suspended until the Stage-I approval (IPA) was obtained from MOEF & CC, Gov't of India and the work resumed after working permission from the State Government on 23.05.2023. Further, the penalty imposed by the Forest Department of Rs. 6,99,021/- was paid on 04.05.2023. With regard to **package 2 (NH-54 package 3)** initially Land had been handed over to NHIDCL by CALA, and



subsequently handed over to the EPC contractor. At the later stage, the Forest Department claimed that the land belongs to the Forest Department and informed to stop the work executed by NHIDCL. Immediately, NHIDCL stopped the execution of the work till the Stage-I approval (IPA) was obtained from MOEF & CC, Gov't of India and the working permission from the State Government on **06.01.2023** and penalty of **28,76,822/-** was paid on **22.05.2023**. With regard to **Package 3 (NH-54 package 6)**, initially Land had been handed over to NHIDCL by CALA, and subsequently handed over to the EPC contractor. At the later stage, the Forest Department claimed that the land belongs to the Forest Department and directed to stop the work executed by NHIDCL. Immediately, NHIDCL stopped the execution of the work till the Stage-I approval (IPA) was obtained from MOEF & CC, Gov't of India and the working permission from the State Government on **06.01.2023** and the penalty amounting to Rs. **1,19,039/-** imposed by the Forest Department and the same was paid on **22.05.2023**. All the penal NPV payments have been in the interest of work, limited working window available for Construction, likely idling charges from the Contractor and overlapping land disputes between Revenue and Forest Department.

*Copies of Challan of NPV payment
is annexed as **ANNEXURE-VI**.*

17. That with regard to the averment made under Paragraph 3.7, i.e. **Review meeting by the State Level Monitoring Committee on 25.07.2022** in the Chief Minister's conference



hall, under the chairmanship of Adviser (T) to Chief Minister, all alongwith District Level Monitoring Committees, NGO's and NHIDCL, after detailed discussion the Committee deliberated to give two months of time to rectify the suggestion mentioned during the meeting and decided to have a second meeting in the month of Oct 2022 to review the action taken report. The second meeting of the state level 21.12.2022 was held and NHIDCL gave a presentation regarding the rectifications and improvements done as per the suggestion of the First meeting. After discussion and deliberation recommended that Joint Field Verification may be carried out to ascertained disposal of Muck at the designated spoil bank and also execution of corrective measures to prevent Environmental damages. It is specifically denied that the reporting of the District Monitoring Committee is not correct as Retaining walls/Gabion walls for withholding the spoil banks are available at project site. The Dumping sites have been identified and surplus muck has been dumped in the dumping site as adequate spoil banks have been arranged including buffer spoil banks. There has been no water bodies nearby the project sites and dumping has been done as per the approved plan. The Suggestions made by the respective Districts of Lunglei, Hnathial, Siaha, Lawngtlai, Serchhip and Aizawl have been taken into consideration and complied at the project sites.

*Copies of the Minutes of two meeting dated 25.07.2022 and 21.12.2022 are annexed herewith as **ANNEXURE-VII & VIII.***



18. That with regard to the averment made under Paragraph 3.8,i.e. **Assessment of Environmental compensation against NHIDCL**, it is submitted that that the MPCB in coordination with DLMC (District Level Monitoring Committee) has done the assessment and the assessment report has been sent to SLMC, but the report was never shared/intimated to NHIDCL. In this regard, it is submitted that NHIDCL is not given any opportunity to be heard which is in gross violation of Natural Justice. NHIDCL has not been apprised of the damages before and it came to the knowledge of NHIDCL during the course of hearing on 11.08.2023 and as per the order by the Hon'ble NGT on 11.08.2023. It has been quite surprising that the State Government has placed a wrong information before the Hon'ble Tribunal that Penalty amounting to **Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only)** is already imposed on NHIDCL for the Environmental Compensation, which is incorrect and devoid of facts and figures. By way of an order no. H.88088/Poltn./20(102)/2023-MPCB dated 04.09.2023, NHIDCL has been asked to deposit an Environmental Compensation amounting to **Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only)**. This has been contested by NHIDCL vide letter no. NHIDCL/RO/Gen/409 dated 11.09.2023 with a representation for withdrawal of the order and if otherwise, clarification with the detailed damages and opportunity to put up the stand and establish the fault, if any lies with the NHIDCL or its EPC Contractors. An Interlocutory application dated 13.09.2023 is also pending before the Hon'ble Tribunal in this regard.



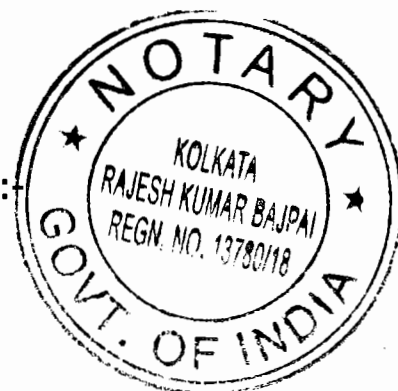
*Copies of the letter dated 04.09.2023, 11.09.2023 and An Interlocutory application dated 13.09.2023 are enclosed as **ANNEXURE- IX ,X & XI.***

19. That with regard to the averment made under Paragraph 4, it is a matter of record.

20. That with regard to the averment made under Paragraph 4.1, the observations made by Committee during the site visit on 25.08.2023 are vague in nature and is not correct or in accordance with the ground conditions. It is imperative to mention that the Committee reporting is incorrect on many issues as the issue pointed and availability on ground is differing. The Gabion wall is already constructed at Spoil Bank location, while the committee point out that it is unavailable. The updated status of the site alongwith current photographs is submitted for kind perusal of the Hon'ble Tribunal and is annexed.

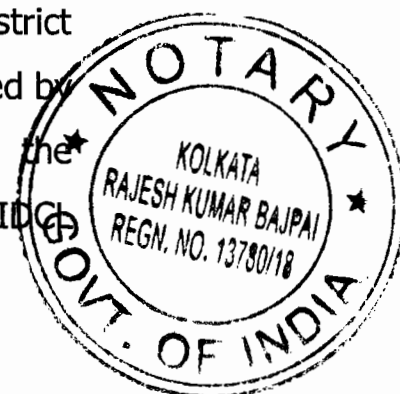
*Remarks of NHIDCL alongwith site photographs for the comments of committee is annexed herewith as **ANNEXURE-XII.***

21. That NHIDCL is denying allegations/contentions made:-



A. Under the paragraph 5(1) i.e **General Observation of the Committee in Improper and unauthorized dumping of muck and absence of designated spoil bank**) as per the following submissions for the sub-paras:-

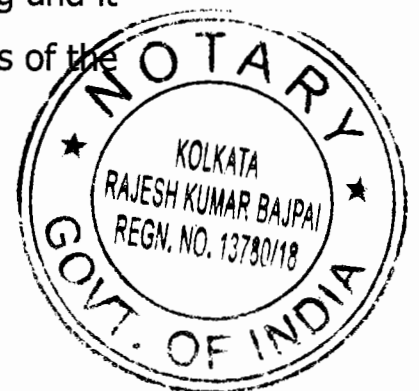
(i) Sub-Paragraph No. 5(1)(i):- It is submitted that majority of approvals have been received from the Village Council President (VCPs), which has been considered to be '**Unauthorized**' by the Committee. It is denied that use of LSCs and passes are for use of Garden/Agricultural purpose only and LSC holding person cannot be authorized to use for muck dumping area. The State is fully aware that the LSCs confers valuable property rights to the LSC owner as it is a Permanent Land Settlement Certificate. The lands of LSC owners have been acquired for the purpose of Compensation of NH-54. The State cannot be heard to say that LSC is only for gardening purpose and such the land could not be leased by the owner to the Contractor. LSCs (for example) copy of notification for acquisition designating various owner liable for compensation is annexed. Further, the Mizoram state has 'District Councils' under the Sixth Schedule of the constitution, who have the power for alienation of land. Under this, the 'District Councils' have been vested with the powers to make laws with respect to the allotment, occupation or use of land. Further, the Village Councils (VCs) of the districts have also exercised their powers in giving approvals for 'Spoil Banks' and have been administering the powers and allotting the land required for 'Spoil Bank'. The District Commissioners have also acknowledged the approvals granted by VCPs. As the works have started in the year 2019 and the approvals have been taken by the Contractors since then. NHIDCI



nor its Contractors didn't receive any directions from any of the District Authorities regarding the Village Council Presidents (VCPs) not being an appropriate Competent Authority for allotment. Since, this being an administrative difference and issue of State Government, therefore, the role of NHIDCL should be negated as things should have been contested by District Administration as per the rule of limitations and should not have raised the issue of 'Competent Authority' at such a belated stage, when the works are nearing completion. It is also brought out that as per the Lushai Hills 1953 Act, the Village Councils have got enormous powers for legislating, executing and protecting the village and Villagers.

*A copy of Land Notification, Sixth Schedule of Constitution and Lushai Hills 1953 Act are annexed herewith as **ANNEXURE-XIII, XIV and XV.***

(ii) **Sub-Paragraph No. 5(1)(ii):** At majority locations, the spoil banks are already constructed at the Spoil Bank Locations some are under construction. Detailed Engineering has been done for the Construction of these protection measures as per the site requirements. Further, the Aizawl-Tuipang project is still under ongoing phases and after resolving the site constraints like locals not allowing to work, material shortage and other site impediments, the works of balance spoil banks are ongoing and it shall be completed as per the planned schedule. The status of the spoil banks is annexed.



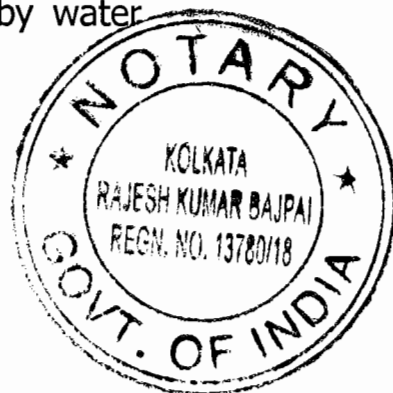
*Status of Spoil Bank is enclosed as
ANNEXURE-XVI.*

(iii) **Sub-Paragraph No. 5(1)(iii):**-The reporting by the Committee regarding NHIDCL not knowing the dimensions is incorrect. The Voluminous capacity of the Spoil bank is already mentioned in the muck disposal plan. The muck disposal plan is annexed.

*Muck disposal plan is enclosed as
ANNEXURE-XVII.*

(iv) **Sub-Paragraph No. 5(1)(iv):** The Spoil Banks are within the Revenue land and not adjoining the Forest area. The tree damage is denied. Further, there are no specific guidelines for taking approvals from Forest Department under Forest Conservation Act (1980) for muck disposal sites.

(v) **Sub-Paragraph No. 5(1)(v):** It is incorrectly stated that dumping on hill side is done, as dumping is done on valley side. At the hill side, cutting is done and on the Valley side filling is done as to make a stable embankment. The surplus soil after re-utilization is disposed off in the spoil bank. It is a misplaced notion that filling for embankment has been misunderstood with improper and unauthorized dumping in the valleys. The works are within the land acquired by NHIDCL. Further, there are no nearby water bodies that is causing water pollution.



(vi) **Sub-Paragraph No. 5(1)(vi):** The muck dumping is being done as per the muck disposal plan for the projects. It is imperative to state that for constructing a Spoil bank, there are multiple stages for constructing a spoil bank. The construction process is a time consuming as consolidation and compaction is a technical requirement as things goes in stages. The Gabion walls are constructed at a specific depth from the road level and can be seen only after a visit down in the valley. The photographs of spoil banks, which have been completed in totality are annexed. The spoil banks are duly approved by the Authority's Engineer and is in knowledge of State Government. It is to bring to kind notice of Hon'ble Tribunal that the Committee has relied upon a report that has inadvertently been given by a staff, which had details of the spoil bank and had been in draft mode with erroneous mistake. The Contractors and the Team Leader of the Authority's Engineer has given an affidavit regarding correctness with status of spoil banks. It is once again reiterated that there is no dumping at the hill side, cutting is done and on the Valley side filling is done as to make a stable embankment. The surplus soil after re-utilization is disposed off in the spoil bank. It is a misplaced notion that filling for embankment has been misunderstood with improper and unauthorized dumping in the valleys. The works are within the land acquired by NHIDCL.

*Affidavit regarding correctness and status of Spoil Banks are annexed as **ANNEXURE-XVIII.***

For sub para 1.1, there are no water bodies nearing to the Construction site, therefore not interfering the rivers. The distance



is also more than 100 mts and the Aizawl Tuipang project is only widening in nature. There has been no unscientific dumping as management of soil is being done in a proper way with re-utilization and dumping in the designated spoil banks. The approvals has been received from the concern Village Council President (VCPs) and it has been under kind knowledge of District Administration and it has never been objected as the Spoil bank works have been ongoing from a long time. The Competent Authority for approval issue has arose only after the visit of Committee.

For sub para 1.2, the spoil bank is being constructed as per the approved design and is duly approved by AE. The Gabion walls are constructed and works are as per the planned methodology for the spoil banks. The Gabion walls are filled as per its design capacity and are adequate to hold the volume upto its design capacity. For the signage and demarcation of the Forestland, NHIDCL pays off the NPV, CA and other incidental costs to the Forest Department for the diversion of Forest land. The management of the diverted Forest land is solely done by the Forest Department which includes signage and erection of pillars and NHIDCL being a user agency has to bear the cost of diversion only.

B. That with regard to Paragraph No. 5(2) i.e. **Landslide/Road cutting**), it is submitted that the existing road has been prone to landslides, which is being mitigated through Engineering solutions. The Hill cutting is done as per the required stability requirement with benching. It is further protected through the construction of Spoil Bank, channelizing of water, Vetiver plantation, seeding & mulching etc as per the location

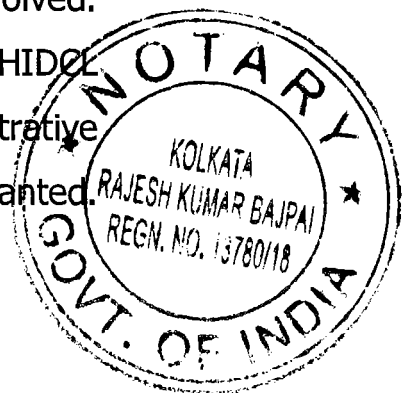


requirement. The strata is made stable and the landslides have been arrested with these technical aspects. Further, the project is governed by many guidelines/manuals and IRC codes, which has SOPs to carry out the work.

C. That with regard to Paragraph No. 5(3) i.e **Environment Guidelines for highway projects**, detailed Environmental Assessments which has EIA, EIS and EMP are done during the project preparation stage and thereafter projects are approved. The mitigation measures like permissions for the setting of batching plant etc are already taken as per the State Extant laws. 3 nos of independent 'Environmental Expert' have also been engaged in the project of Aizawl Tuipang for effective control of Environmental related issues. So, all mitigation measures are already in place.

For sub para 3.1, the muck disposal plan can be referred by MPCB which is already annexed as **Annexure III**.

For sub para 3.2, the allegation that NHIDCL has split the projects to avoid Environmental Clearance is not correct. The exemption has been available by NHIDCL as per the extant laws. The project length is to be considered for each project is assessed by the DPR Consultant giving due consideration to difficulties & quantum of work involved in execution of the work alongwith cost implication involved. The DPR once prepared is reviewed at the level of NHIDCL and MORTH and accordingly thereafter only Administrative Approval and Financial sanction for the work is granted.



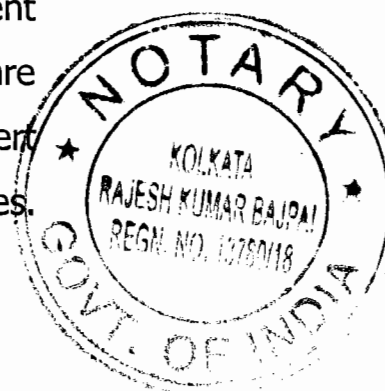
Further, it is a general practice to execute the work in a project corridor in parts keeping in view the ease of construction and from financial aspects. There is no such deliberate attempt at the level of NHIDCL to split the road projects so as to avoid Environmental Clearance. It is imperative to mention that as per EIA notification dated 14.12.2006, exemptions from Environmental Clearance have been given to road projects.

The EIA notification dated 14.12.2006 is enclosed as
ANNEXURE-XIX.

D. That with regard to Paragraph No. 5(4) i.e **Violation of Forest Conservation Act)1980**, it is to submit that NHIDCL is already in possession of requisite forest Clearances, which has been granted from time to time by the Forest Department and working permission is available with NHIDCL. The Status of Forest Clearance is already annexed as **Annexure V.**

E. That with regard to Paragraph No. 5(6) i.e **Recommendations made by the Committee**, the Comments of NHIDCL as per the recommendations of the Committee is as below:

(i) Stringent Monitoring mechanism:- NHIDCL is already carrying out effective monitoring through an Independent Authority's Engineer (AEs) for the projects. Regular checks are being done by them. The team includes an Environmental Expert to work in the specific domain of Environment related issues.



Other checks through independent Special Project Monitor (SPM) also takes place for carrying out inspection on Projects.

(ii) Prior to cutting, construction of Gabion and

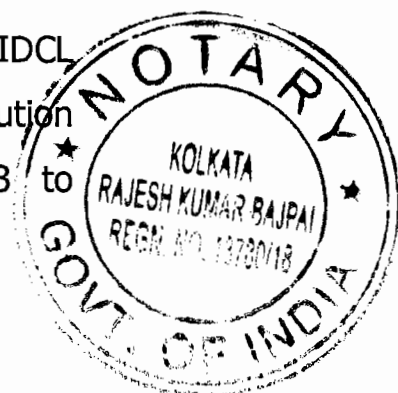
Retaining walls: The existing road has been 3.5 Mts wide with embankment width of 7-8 mts. It is impractical to make the Gabion and Retaining walls without finding a suitable strata and also making the side slopes stable. For even making up the Gabion and Retaining wall, a compacted strata is required, which is made through filling on the side slopes with adequate compaction.

(iii) Top surfaces with vegetation cover including soil

treatment: Measures to mitigate the open hill surface is being done with Vetiver plantation, hydroseeding, Turfing etc. The Projects are in the last phase and this has been implemented at majority places and the balance sites shall be done within this working season.

(iv) Comprehensive Mitigation Plan: The Environmental Compensation imposed is not justified and mitigation plan to be funded by NHIDCL is not agreed. As without proper trial, no imposition of damage be made on NHIDCL as required environmental compliance's are already done by NHIDCL.

(v) Paying of Environmental Compensation: NHIDCL has contested for withdrawal of Mizoram State Pollution Control Board (MSPCB) order dated on 11.09.2023 to



withdraw its order as no due process has been followed and it is against the principle of natural justice. NHIDCL has asked MSPCB to provide opportunity to NHIDCL to be heard and actions be taken thereof. The response of MSPCB is still awaited as per the NHIDCL request dated 11.09.2023. An interlocutory application has also been filed by NHIDCL for setting aside and quashing of the order dated 04.09.2023 issued by Mizoram Pollution Control Board.

(vi) Ex-post facto approval for Forest Clearance:

NHIDCL is already in possession of the requisite Forest Clearances as required under law. The details of Forest Clearances are as **Annexure V**.

(vii) Penal Action by Mizoram Pollution Control Board:

The actions by Mizoram Pollution Control Board vide their order dated 04.09.2023 has been arbitrary in nature and is liable to be set aside as it penalty has been imposed without proper adjudication of facts and lacked realism. No opportunity has been given to NHIDCL for being heard. NHIDCL has asked MSPCB to provide opportunity to NHIDCL to be heard and actions be taken thereof. The response of MSPCB is still awaited as per the NHIDCL request dated 11.09.2023. An interlocutory application has also been filed by NHIDCL for setting aside and quashing of the order dated 04.09.2023 issued by Mizoram Pollution Control Board. *Copies of the letter dated 04.09.2023, 11.09.2023 and an Interlocutory application dated 13.09.2023 are enclosed as **ANNEXURE-IX, X & XI**.*



(viii) Penal action against NHIDCL as per Forest

Conservation Act: It is to apprise the Hon'ble NGT that due to very labyrinthine process of Forest Clearance by Forest Department, the Forest Clearances have been granted at a very late stages i.e. more than 2 years period in projects. NHIDCL has requested in various review meetings to let the work start as Forest Clearance has been abysmally delayed and idling charges and claims by Contractors is anticipated. This issue has been brought in numerous meetings with PCCF and others to expedite the Forest Clearance and provide work fronts to NHIDCL for carrying out construction activities. NHIDCL kept carrying out the work in the land provided by CALA. Later on, some parcel of land has been claimed by Forest Department, which has become an overlapping land between Revenue and Forest Department. The overlapping issue is a problem in the state due to non-availability of the Revenue records. This problem is in this projects and also in other projects and numerous correspondences with State Government have been made by NHIDCL to resolve this issue and expedite the Forest Clearance. The projects have a set time frame for execution and it has been a necessity to get the work done as limited working window is available and anticipated claims due to idling of machineries have been kept in mind by NHIDCL and penal NPV as demanded by Forest has been paid off in the project interest. In one of the Stage I clearance, para 2(A)5 (Copy enclosed), it has been remarked by MOEF that:- ***"State Government will initiate disciplinary action against the Forest officers/officials***



concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India and compliance shall be submitted within one month to IRO for intimation to Ministry, New Delhi'. The remark

by MOEF, Shillong also establishes that the State Forest Officials have been aware of the Construction activities being carried out by NHIDCL within their claimed Forest land and that too the Administrative and local Forest departments has also been well aware. For Land, CALA handovers the land to the NHIDCL, which is subsequently handed over to the EPC Contractors. The Contractors have carried out works within the land provided by CALA as it was not objected by anyone and violations on their part is not there as no one objected from the same i.e. Forest officials nor District Administration. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor. The Forest Department has imposed violations and penal NPV has been charged from NHIDCL. NHIDCL in the work interest as the working permission shall not be granted by Forest Department without the payment of penal NPV and foreseeing the losses due to idling claims and limited working window, NHIDCL deposited penal NPV to the Forest Department in the interest of work and prevailing issues of overlapping land between Revenue and Forest Department. It is further reiterated that violation imposed by Forest Department is due to the overlapping land disputes between Revenue and Forest department, which is also prevalent in other projects i.e. Vairengte Sairang where works could not even start due to

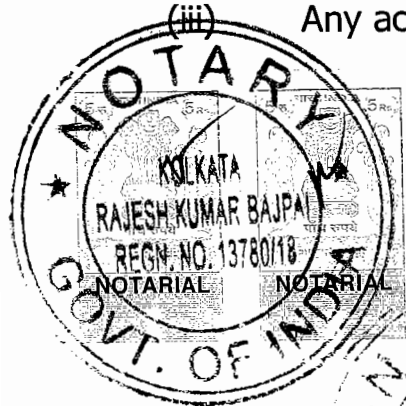


their overlapping land issues. There has been no fault of the NHIDCL nor its Contractors as the violations are charged at a belated stage by Forest Department and there is still non-clarity between Revenue and Forest Department lands in Mizoram.

PRAYER

- (i) No Further imposition of penalty should be done.
- (ii) The Petition of the Applicant should be outwardly rejected as it is devoid of merits and has been filed with ulterior motives.

(iii) Any action, as deemed fit by the Hon'ble Tribunal.



Virendrakumar Jakhar
DEPONENT

Virendrakumar Jakhar
ED(P), RO Aizawl,
NHIDCL

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E-mail-rajeshbajpai11@yahoo.com
Mob:- 9331067547, 8820367547

VERIFICATION

Verified at Kolkata on this 3rd of November, 2023, that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.

Virendrakumar Jakhar
DEPONENT
Virendrakumar Jakhar
ED(P), RO Aizawl,
Identified by Me
Ashok Prasad
Advocate

Solemnly Affirm & Declared Before
Me on Identification of Ld. Advocate

RAJESH KUMAR BAJPAI
NOTARY GOVT. OF INDIA
REGN. NO. 13780/18
C.M.M. Court, Kolkata-W.B

RAJESH KUMAR BAJPAI
NOTARY, GOVT. OF INDIA
Regn. No. 13780/18
Chamber - 1A, Tottei Lane, Kolkata-700016
Bar Association
City Sessions & C.M.M. Court, Calcutta
2&3 Bankshall Street, Kolkata-700001
E-mail-rajeshbajpai11@yahoo.com
Mob:- 9331067547, 8820367547

03 NOV 2023

Item No.06

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2023/EZ

Pi Vanramchhuangi

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Gaurav Kumar Bansal, Advocate (in Virtual Mode)

For Respondent(s): Ms. Rashmi Singhee, Advocate for R-1 (in Virtual Mode),
Mr. Ashok Prasad, Advocate for R-2 & 3,
Mr. Siddhesh Kotwal, Advocate a/w
Ms. Ana Upadhyay, Adv. for R-4, 5, 6 & 7 (in Virtual Mode)

ORDER

1. Mr. Gaurav Kumar Bansal, learned Counsel is present (in Virtual) for the Applicant.
2. Affidavit dated 10.08.2023 has been filed by Respondent Nos.4, 6 & 7, State Respondents; the same is taken on record.
3. Ms. Rashmi Singhee, learned Counsel appearing (in Virtual Mode) for Respondent No.1 and Mr. Ashok Prasad, learned Counsel appearing for Respondent Nos.2 & 3, state that they have not received the copy of the affidavit dated 10.08.2023 filed by State Respondents.
4. Mr. Siddhesh Kotwal, learned Counsel appearing (in Virtual Mode) for the State Respondents, shall serve e-copy/soft copy of the affidavit dated 10.08.2023 along with its annexures upon Ms. Rashmi Singhee and Mr. Ashok Prasad, learned Counsel for the other Respondents within 24 hours.

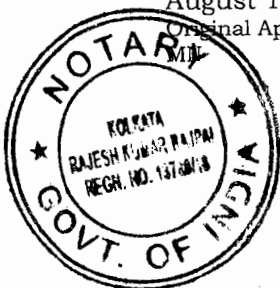


5. Mr. Siddhesh Kotwal, learned Counsel prays for and is granted four weeks time for filing the Committee Report on affidavit.
6. In paragraph-22 of the affidavit dated 10.08.2023 filed by the State Respondents, a tabular chart has been given of the six districts that fall within the Road Widening Project on NH-54 which discloses that there has been violation of Rules relating to dumping of muck and other violations. Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crores ninety lakhs seventy thousand only) has been imposed against the National Highway Infrastructure Development Corporation Limited (NHIDCL). The affidavit does not disclose whether this amount has been recovered and it also does not disclose what action has been taken against the Officers of the NHIDCL responsible for the violation and whether any FIRs have been lodged against them for violations of the Environmental Rules.
7. The State Respondents are directed to file affidavit by the next date of listing specifically stating what action has been taken against in this regard with regard to recovery of the Environmental Compensation and action taken against the Officers involved in Environmental Violations.
8. We, therefore, direct the Chief Secretary, Govt. of Mizoram, to file his personal affidavit in this regard by the next date of listing.
9. **List on 13.09.2023.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

August 11, 2023,
Original Application No.26/2023/EZ



Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2023/EZ

Pi Vanramchhuangi

Applicant(s)

Versus

Union of India &Ors.

Respondent(s)

Date of hearing: 17.03.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) :Mr. Gaurav Kumar Bansal, Advocate

ORDER

1. Heard Mr. Gaurav Kumar Bansal, learned Counsel appearing (in Virtual Mode) for the Applicant on admission.
2. The allegation in the Original Application is that work of construction of road relating to widening of Two-Lane of NH-54 between the Km 431/00 to Km 562/00 in the State of Mizoram is going on. It is stated that Detailed Project Report has been prepared and the "Project Corridor" takes off from Lunglei District near Tawipui North Village-2 at Km 431+00 and runs towards southern direction, passes through a number of villages like Tawipui North-2, Tawipui North-1, Tawipui South, Thingfal, Thingka, AOC, Saika, Chawntlangpui, Sihtlangpui, Kawlchaw, Zero point, Maubawk, Theiva, Theihri, Tuipang village and Lawngtlai City from Km 472+00 to Km 480+00 and terminates at km 562+000 at Tuipang Village within Saiha District.
3. It is stated that the debris/muck is being directly thrown along the slopes next to the road which then slides down directly into the river.



4. It is also alleged that Sixty-Two (62) disposal sites have been demarcated which is insufficient.
5. The work of road construction/road widening is stated to be executed by Respondent No.3, National Highways and Infrastructure Development Corporation Limited.
6. It has not been stated whether Environmental Clearance has been granted for the Project or not.
7. Learned Counsel for the Applicant submits that for a Project of 100 or less than 100 kms, Environmental Clearance is not required.
8. The submission is that Forest Clearance has also not been granted and in Paragraph-12 of the Original Application it is stated that the Detailed Project Report and the process for obtaining Forest Clearance is pending with the Government of Mizoram which will then be submitted to the Ministry of Environment, Forests & Climate Change, Government of India.
9. After hearing the Counsel and perusing the application we are of the opinion that the matter requires consideration keeping in view the environmental issues. Hence, we constitute a committee under the Chairmanship of PCCF, Integrated Regional Office of MoEF & CC, Shillong, PCB Mizoram, State Wildlife Warden and concerned DMs of the respected Districts of Mizoram. The Committee shall undertake site visit, concerned parties including NHAI and submit a report within two months. The nodal agency for the committee shall be PCB Mizoram.
10. Issue notice to the respondents, returnable within four weeks.
11. Mr. Ashok Prasad, learned Counsel, who is present in Court, accepts notice on behalf of Respondent Nos. 2 & 3.



12. Ms. RashhmiSinghee, learned Counsel, appearing (in Virtual Mode) accepts notice on behalf of Respondent No.1.
13. Ms. Ana Upadhayya, learned Counsel appearing (in Virtual Mode) accepts notice on behalf of Respondent Nos.4, 5 & 6.
14. All the Respondents shall file their counter-affidavit within four weeks.
15. All the Counsel shall also e-file Vakalatnama on behalf of their respective Departments.
16. Learned Counsel for the Applicant shall provide e-copy/soft copy of the Original Application along with its all annexures to Mr. Ashok Prasad, Ms.RashhmiSinghee and Ms.Ana Upadhayya within 24 hours.
17. **List on 20.04.2023.**

.....
B. Amit Sthalekar, JM

.....
Prof. A. Senthil Vel, EM

March 17, 2023
Original Application No.26/2023/EZ
BD



No. NHIDCL/RO-Aizawl/GEN/ 782 A

Date: 10.01.2022

To,

The Member Secretary,
Mizoram Pollution Control Board,
Mizoram New Capital Complex (MINECO),
Khatla, Aizawl, Mizoram -796001
Email: mpcb@mizoram.gov.in

Sub: Compliant against disposal of earth spoils under Road Construction Project of NHIDCL-Reg.

Ref. H.88088/Poltn./47/2021-MPCB/260 dated 10.12.2021 - Show cause Notice under Section 33(A) of the Water (Prevention & Control of pollution) Act, 1974-Reg.

Sir,

The information as sought vide your letter under Ref. above reg. the details of Operation of road construction/Widening in Mizoram such as total stretch, sections covered with length, completed and remaining works has been enclosed herewith under Annexure-A. Also copy of EMP (Quarterly reports) and current disposal mode of earth spoils and muck disposal sites/spoil bank locations are also enclosed herewith.

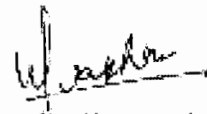
2. Moreover, it is pertinent to mention that, as per the EPC mode of Contract the Details of Muck Disposal Sites/Spoil banks such as locations, capacity, design etc. shall be assessed by the EPC Contractors in consultation with the District Collector and as per approval given by the Authority's Engineer. Hence, the question of dumping at some other locations does not arises.

3. Moreover, the length of all the road projects being carried out in Mizoram by this Office is less than 100 Km length and therefore the consent of State PCB is not required. This information was also sent to NHIDCL HQ for giving the reply to the Hon'ble National Green Tribunal (NGT) in the Eastern bench Kolkata in regards to a legal Notice filled by Rakhini Mipi against NHIDCL vide this office mail dated 20.01.2022.

4. Hence, in light of the above para, NOC/permission of Mizoram Pollution Control Board for executing the Road projects in Mizoram is not required to be taken by NHIDCL.

Encl. As above




(Virendra Kumar Jakhar)
Executive Director(P)



EPC Schedule | 2017

(e) Bus-Bays and Bus Shelters

The Contractor shall provide minimum number of Bus Bays with Bus Shelters on one side along the project highway. Tentative location for Bus Bays are indicated below; however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	15+400	34+343	Zerainawa	RHS	2	70.70
2	25+125	21+550	Jumal	RHS	2	70.70
3	41+971	38+945	Sering	LHS	2	70.70
4	46+805	47+700	Phungauldihah	LHS	2	70.70
5	59+735	55+044	Thungvel	LHS	2	70.70
6	64+669	60+060	Phulmawi	RHS	2	70.70

(f) Others:

(i) View Point

The Contractor shall construct minimum 5 nos. of View Points along the project highway. Tentative locations for View Points are indicated below; however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	10+245	9+625	Zerainawa	LHS	3	25.00
2	38+135	36+600	Sering	RHS	3	25.00
3	42+623	39+525	Sering	RHS	3	25.00
4	48+186	46+875	Phungauldihah	RHS	3	25.00
5	61+443	57+775	Thungvel	LHS	3	25.00

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) Spoil Bank

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).



P.T.O

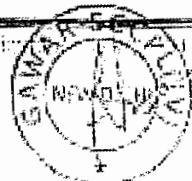
EPC Schedule 2015

Tentative locations for spoil banks are indicated below. However, the actual number, exact location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, exact location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
1	11+000	LHS	75,000
2	13+500	LHS	68,000
3	15+500	LHS	24,000
4	18+800	LHS	167,000
5	21+500	LHS	247,000
6	25+000	LHS	63,000
7	29+000	LHS	50,000
8	33+200	RHS	92,000
9	36+300	LHS	47,000
10	37+500	LHS	203,000
11	38+000	LHS	11,000
12	38+500	LHS	120,000
13	39+800	LHS	38,000
14	41+500	LHS	25,000
15	43+800	LHS	60,000
16	44+200	LHS	26,000
17	45+200	LHS	95,000
18	45+700	LHS	14,000
19	48+100	LHS	53,000
20	49+200	LHS	45,000
21	49+300	RHS	45,000
22	52+500	LHS	8,000
23	53+000	LHS	10,000
24	58+000	LHS	93,000
25	64+900	RHS	73,000

Notes: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.



S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	74+71E	69+93.2	Buhikang Kawa	RHS	2	70.70
2	87+443	75+934	Chingachhip	RHS	2	70.70
3	101+131	95+20E	Chiahilong	LHS	2	70.70
4	108+794	102+575	New Serchhip	LHS	2	70.70

(f) Others:

(i) View Point

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below. However, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	01+214	79+125	Chingachhip	LHS	2	29.00
2	117+478	110+925	Kawm	RHS	2	29.00

Contractor shall construct minimum 4 nos. of View Points along the project highway. The same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction)

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	66+100	LHS	53,000
2	72+200	RHS	54,000
3	72+700	RHS	84,000
4	79+200	LHS	21,000



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S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
5	81+200	RHS	99,000
6	81+800	RHS	43,000
7	82+500	RHS	19,000
8	82+700	RHS	62,000
9	87+440	RHS	18,000
10	87+430	LHS	31,000
11	89+400	LHS	56,000
12	92+500	LHS	23,000
13	93+100	LHS	46,000
14	96+700	LHS	37,000
15	104+800	LHS	17,000
16	109+400	RHS	13,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for the works submitted for review and approval by the Authority's Engineer.

(iv) Other Facilities

(a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.

(b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Office and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Office (Site 1)	Accommodation (Site 2)
			Staff
Phase-I NH-54 Section-I	SI-2: Package-2	Site Office Type 2 Logistics/Storage	Other Key Expenses 1 - Sub-Professional Staff 1 - Office Supporting Staff 4 - Authority (Site Staff) 1

Note (1): Site Office: The layout shall be prepared by the Contractor and submitted for review and approval by the Authority's Engineer/ Authority. The locations shown in this table are tentative and shall be confirmed by the Authority's Engineer/ Authority.

Note (2): Accommodation: Depending upon the Authority's Engineer/ Authority's acceptance, rental of existing buildings will be allowed depending the proximity of the works in the nearby cities/towns, and comfortability.

Modified vide
Amendment no. 9



Airport - Tachpong - 109-4

2257
1710

LPK Schedule - 1 (2017-18)

(e) Bus Bays and Bus Shelters

The Contractor shall provide minimum 3 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1		173162	BNANITHAL			
2		179315	LEHEL			
3		201460	DAMN			

(f) Others:

(i) View Point

The Contractor shall construct minimum 1 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction)

Tentative locations for spoil banks shall be identified. The actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

Note: Capacity of each spoil bank shall be identified by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.



Schedule-B for construction & upgradation of NH-54 in Midam (Package-4)



(c) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

No	Village/Town
1	TAWIPUN II
2	TAWIPUN I
3	TAWIPUN S
4	THINGFAI
5	LAWNOTLAI

(f) Others:**(i) View Point**

The Contractor shall construct minimum 3 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar Lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

No	Chainage (km)	Side	Maximum Capacity (Cubic Meter)
1	251+500	RHS	14,000
2	253+100	LHS	186,000
3	254+500	LHS	160,000



4	254+600	LHS	62,000
5	256+400	RHS	212,000
6	258+200	RHS	52,000
7	260+600	RHS	43,000
8	260+900	RHS	77,000
9	264+400	LHS	15,000
10	265+400	LHS	62,000
11	270+800	LHS	43,000
12	273+600	LHS	36,000
13	276+000	LHS	69,000
14	277+300	LHS	56,000
15	278+000	LHS	56,000
16	284+900	LHS	186,000
17	291+500	LHS	153,000
18	292+400	LHS	56,000
19	295+300	LHS	15,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer. Other Facilities.

(iv) Other Facilities

- (a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.
- (b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices (Now 1)	Accommodation (Note 2)
			Staff
Phase-1 NH-54 Section 3	S3-1: Package 6	Core Office Type 1 Location: Lawngtlai	- Team Leader (TL) 1 - Other Key Experts 7 - Site Professional Staff 7 - Office Supporting Staff 9 - Authority Central Team 1

Modified vide
Amendment no. 9



(c) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

(d) Others:

(i) View Point

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule (3) at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	302+500	LHS	50,000
2	303+500	LHS	53,000
3	310+500	LHS	21,000
4	311+500	LHS	22,000
5	312+500	LHS	31,000
6	315+500	LHS	26,000
7	317+000	LHS	73,000
8	319+500	LHS	49,000
9	325+000	LHS	4,000

Schedule-B: Drafting & upgradation of NH-54 in Miroram (Package-7)

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site requirement in consultation with the Authority's Engineer/ Authority

(c) **Bus-Bays and Bus Shelters**

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

(f) **Others:**

(i) **View Point**

The Contractor shall construct minimum 3 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) **Highway Lighting**

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) **Spoil Banks**

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
1	336+000	LHS	2,000
2	339+800	LHS	13,000
3	340+500	LHS	91,000
4	341+500	LHS	24,000
5	345+500	LHS	23,000



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S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
6	354+500	RHS	38,000
7	363+000	RHS	60,000
8	364+500	RHS	48,000
9	367+300	LHS	153,000
10	370+000	RHS	10,000
11	370+500	RHS	40,000
12	371+000	RHS	60,000
13	372+100	RHS	22,000
14	372+000	RHS	93,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer. Other Facilities

- (a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.
- (b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices (Note 1)	Accommodation (Note 2)
Phase 1 NH-84 Section 5	S2-3 Package C	Site Office Type 2 Location Alambark	Staff - 100 Key Experts - 500 Sub-Professional Staff - 1000 Office Supporting Staff - Authority's Site Staff

Note (1): Site Office. The layout shall be prepared by the Contractor and submitted for review and approval by the Authority's Engineer, Authority. The locations shown in this table are tentative and shall be approved by the Authority's Engineer, Authority.

Note (2): Accommodation: Depending upon the Authority's Engineer's Authority's acceptance, rental of existing buildings will be allowed depending on the proximity of the works to the nearby cities or towns and comfortability.

Modified vide Amendment no. 10



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NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
(Ministry of Road Transport & Highways, Government of India)
Regional Office-Aizawl, Mizoram.
3rd Floor, T-86, Tuikhualthlang, Aizawl, Mizoram-796001
Email: ro-mizoram@nhidcl.com



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2022/231

Date: 11/07/2022

To,

The Member Secretary,
Mizoram State Pollution Control Board,
Khatla, Aizawl
Mizoram-796001.

Subject: Show Cause notice under section 33(A) of Water (Prevention & Control of Pollution) Act 1974- **Reply.**

- Ref (i) MSPCB letter H.88088/Poltn/47/2021-MPCB/388 dated 14.06.2022.
(ii) NHIDCL RO Aizawl letter no. NHIDCL/RO/Gen/2022/115 dated 28.05.2022.

Sir,

We are in receipt of your letter at ref (i), wherein compliance status report on the Environmental Management Plan in respect of each Contractor including muck disposal sites in operations has been sought.

2. In this regard, the following is submitted please.

- (i) As per our obligations, clearances for setting up hot-mix plants, batching plants, etc., under the Air and the Water Acts, clearances from the State Department of Mining is required for establishing quarries etc, the Contractors have already taken up the applicable permits from the concerned Departments.
- (ii) The Contractors of NHIDCL have made arrangements for the spoil Bank/dumping ground in consultation with the District Administration/ local administrative bodies through a valid process. Recently, the reports regarding spoil bank dumping was sought from the ground level and the Local administrative bodies have given confirmation that the Contractors are carrying out dumping in the designated spoil bank/dumping ground. The report in this regard is enclosed as per the **Annexure (copy enclosed).**
- (iii) At the spoil bank, the Contractors have taken protection measures by constructing toe wall, Gabion wall etc. In some spoil banks which are recently been arranged by the Contractors, the Protection measures are in progress. The locations of Spoil banks are as per **Annexure (Copy enclosed).**

Head Quarter: 3rd Floor, PTI Building, 4 Parliament Street, New Delhi-110004
Website: www.nhidcl.com



2264

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
(Ministry of Road Transport & Highways, Government of India)
Regional Office-Aizawl, Mizoram.
3rd Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001
Email: ro-mizoram@nhidcl.com



A GOVT. OF INDIA UNDERTAKING

3. As Environmental Management Plan (EMP) encompasses a very wider subject, which includes factors namely, commitment and policy, planning, implementation and measurement and evaluation. It is not clear from the contents of letter of MSPCB, the exact requirement, therefore, it is requested that if any specific points reply apart from submission made in para 2 (i) above and other previous replies by NHIDCL are required, the same can be queried from NHIDCL.

4. For Kind information and necessary action pl.

Enclosure: As above

Virendra Kumar Jakhar
11/07/2022

Virendra Kumar Jakhar
Executive Director (Projects)

Head Quarter: 3rd Floor, PTI Building, 4 Parliament Street, New Delhi-110004
Website: www.nhidcl.com





MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn./47/2021-MPCB/382

Dated Aizawl, the 14th June 2022

To,

The Executive Director,
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),
Tuikhuahtlang, Aizawl.

Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

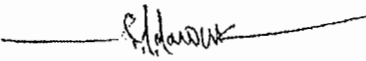
- Ref.: i) This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021
ii) Your letter No. NHIDCL/RO/Gen/2022/115 dated 28.05.2022

Sir,

With reference to the subject and referenced letter Nos. cited above, it is understood that NHIDCL has been executing Road projects in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode by engaging Private contractors. Consequently, NHIDCL is bound to be accountable for the actions of its engaged contractors. As such, it is the responsibility of NHIDCL to ensure that the EPC contractors under its esteemed organization fulfill their obligations as per the Environment Management Plan (EMP) while executing Road projects in order to safeguard the environment and the people.

In view of the above, you are requested to submit detail upto-date compliance status report on the Environmental Management Plan in respect of each contractor including current muck disposal sites in operation within seven (7) days.

Yours faithfully,


(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/2021-MPCB/

Dated Aizawl, the 14th June 2022

Copy to: All DCs for information and necessary action.

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board



Annexure

Spoil Bank details			
Sno	Project Name	Provisioned Spoil Bank/Dumping Zone (in Nos)	Protection work carried out on Spoil Bank/Dumping Zone (in Nos)
1	Aizawl-Tuipang P-I	27	7 Completed. 20 in Progress
2	Aizawl-Tuipang P-II	18	10 Completed 8 In progress
3	Aizawl-Tuipang P-III	14	4 Completed 10 In progress
4	Aizawl-Tuipang P-IV	18	12 Completed 7 In progress
5	Aizawl-Tuipang P-V	15	6 Completed 9 In progress
6	Aizawl-Tuipang P-VI	19	6 Completed 13 In progress
7	Aizawl-Tuipang P-VII	9	4 Completed 5 In progress
8	Aizawl-Tuipang P-VIII	14	5 Completed 9 In progress
9	Chatthlang and Serchhip Bypasses	4	3 Completed 1 In progress
10	Hnathial Bypass	9	9 In progress
11	Lawngtlai Bypass	2	2 Completed
12	Seling Dulte Package I	11	5 Completed 6 In progress
13	Seling Dulte Package II	30	18 Completed 12 in progress
14	Seling Dulte Package III	30	20 Completed 10 in progress
15	Seling Dulte Package IV	24	15 Completed 9 in progress
16	Dulte Champhai Package I	33	18 Completed 15 in progress
17	Dulte Champhai Package II	34	20 Completed 14 in progress
18	Dulte Champhai Package III	33	25 Completed 8 in progress
19	Keifang Tuivai Package I	In progress	
20	Lunglei Tlabung Package A	In progress	
21	Lunglei Tlabung Package B	In progress	
Total		344	



2267

TO WHOM IT MAY CONCERN

This is to certify that M S Bharla Infra Projects Ltd and ABCI Pvt Ltd are working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 135.000 (Package-3) on Aizawl-Tulipang section of NH-54 in the state of Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and in other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

[Village Council President]

Keitum, Serchhip District

(Signature)

President
Village Council/Court
Keitum, Serchhip District



Date: 16/12/2017

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt Ltd. JV. working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

[Village Council President]

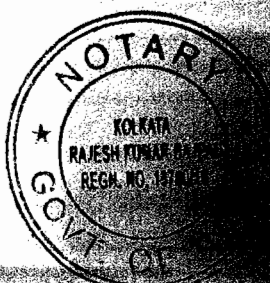
Thiltlang, Hnahthial District

(Signature)
CHIEF VILLAGE OFFICER



[illegible]

Bungleng, Saenar, Maros



Date: 12/06/2017

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartiya Infra Projects Ltd. and AITCL Pvt. Ltd. are working on widening and up-gradation to 2-lane with paved shoulders configuration and geometric improvements from km 125.000 to km 130.000 (Package-3) on Aizawl-Tupang section of NH-34 in the state of Mizoram.

All the excavation and dumping work done by them is done after the consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper arrangement to save the environment. We wish them to complete this project successfully and bring enormous convenience to the local people.

[Signature]
Re. Land Acquisition
Village Council

Rawpur, Hengthlang

Block
Village No.
Rawpur

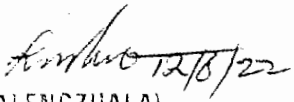


TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of the Land Owners of Spoil Banks and along Road Side. No Water Bodies have been disturbed due to the above work.

The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.


(PC. LALENGZUALA)
President
Village Council Court
Lai Autonomous District Council
Lawngtlai AOC Veng

Date:

**Village Council President
AOC Veng, Lawngtlai, Mizoram**



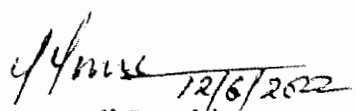
TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

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The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

Date:


Village Council President
Thingkah, Lawngtlai, Mizoram
(K. LALTANPUIA)
President
Village Council Court
Lal Autonomous District Council
Thingkah



TO WHOM IT MAY CONCERN

This is to inform you that **ABCI- BHARTIA (JV)**, EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

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The Spoil Materials, which are being dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

U. A. 9/6/22
Tawipui
Village Council/Committee
Tawipui 'S'

U. A. 9/6/22
Village Council President
Tawipui South
Chairman
Village Level SEDP Committee
Tawipui South

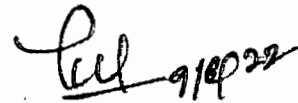


TO WHOM IT MAY CONCERN

This is to inform you that **ABCI- BHARTIA (JV)**, EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of Land Owners of Spoil Banks and along Road Side. No Water Body has been disturbed due to the above Work.

The Spoil Materials, which are being dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.



Village Council President

Thingfal

President
Village Council/Court
Thingfal



Date : 01-06-2022

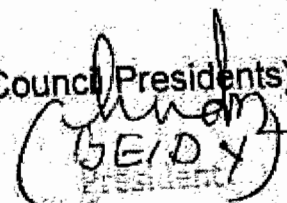
TO WHOM IT MAY CONCERN

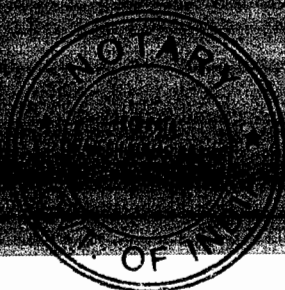
This is to inform that M/s BIPL -ABCI (JV), EPC contractor has been engaged for Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 334.000 to Km 373.952 Aizawl-Tuipang Section of NH-54 in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

(Village Council Presidents)


GEIDY
PRESIDENT
Village Council Court
Aizawl 'B'



Date 01-06-2022

TO WHOM IT MAY CONCERN

This is to inform that M/s BIPL -ABCI (JV), EPC contractor has been engaged for Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 334.000 to Km 373.952 Aizawi-Tulpang Section of NH-54 in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

(Signature)
(V. ZOLAI)
President
Village Council Court
Thant

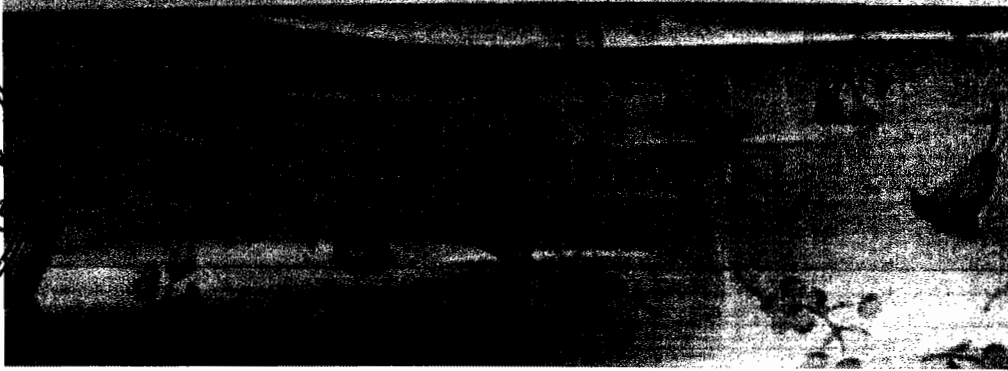
(Signature)
(Village Council Presidents)
(GEIDY)

(Signature)
(RODINGA NONGRO)
President
Village Council Court
Thant

(Signature)
(HC CHHA IHN)
President
Village Council/Court
Amohye Vathie

(Signature)
(B. RAISEI)
President
Village Council/Court
Thant

(Signature)
(PANGCHIA II)
President
Village Council (Court
Amohye Vathie



TO WHOM IT MAY CONCERN

This is to certify M/S GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

C Remli
(R. LAL REMLIANA)
(Village Council President)

Thingsulthliah, Aizwal District

President
Village Council/Court
Thingsulthliah-I, Aizawl District



4228

TO WHOM IT MAY CONCERN

This is to certify M/S GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

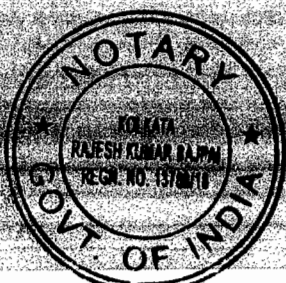
All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

R. Lalbiaknunga 10/6/22
(RAYMOND LALBIAKNUNGA)
(Village Council President)

Seling, Aizwal District

President
Village Council / Court
Seling, Aizawl Distr



TO WHOM IT MAY CONCERN

This is to certify M/S.GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.


(V. LALCHHIANHUMA)
(Village Council President)

Thingsul Tlangnuam, Aizwal District
President
Village Council/Court
Thingsul Tlangnuam, Aizawl District



**OFFICE OF THE
VILLAGE COUNCIL / COURT
PUILO, MIZORAM : 796310**

**K. Lalremruata
President
Phone No. 6009 592 021**

**Hrangthankima
Secretary
Phone No. 6009 150 592**

Dated: 11-06-2022

TO WHOM IT MAY CONCERN

This is to inform that M/S Dhariwal Buildtech Limited, EPC contractor has been engaged for the project "Up-gradation to 2 lane with paved shoulders of Dulte – Kawlkulh road (International Corridor) of NH-6 from Design Chainage Km 54.400 to km 72.350 (Package-I) in the State of Mizoram under Bharatmala Pariyojna on EPC Mode"

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of the land owners of spoil banks and along road side. No water body has been disturbed due to above work.

The spoil materials, which are being dumped in our spoil banks and at other locations, are done after proper treatment to save the environment. We hope their bright future.


(K LALREM RUATA)
(Village Council President)

**President
Village Council/Court
Puiilo**



President VCP electric
Veng, Khawzawl
Dist.Khawzawl, Mizoram-796310

Date: 06.06.2022

TO WHOM SO EVER ITMAY CONCERN

This is to inform that M/s Dwarkamai Construction Pvt Limited, EPC Contractor has been engaged for Rehabilitation and Upgradation to 2 lane with paved shoulders of Kawkulh - Khawzawl Road (International Corridor) of NH-6 from Design Chainage Km 72.350 to Km 84.800 (Package-II) in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of Land owners of Spoil banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

06.06.2022
(M. KAPILLANGA)
President
Village Council/Court
Khawzawl - I

President VCP electric
Veng, Khawzawl
Dist.Khawzawl,
Mizoram-796310



2282

DATE: 04-06-2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Kram Infracon Pvt. Ltd and Vijay Kumar Mishra Construction Pvt. Ltd. JV, construction the bypass road of Chhiahtlang and Serchhip Bypass Package-I in District Serchhip -Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

(*C. L. Rana*)
[Village Council President]

VCP-Chhiahtlang-North
Village Council / Court
Chhiahtlang North & Serchhip District



2283

DATE: 30/05/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S B.R Goyal Infra structure Ltd. Constriction of Up - gradation to 2 lane with paved shoulders of khawkawn (from Bridge across River Tuivai) – Nagopa section of NH-102B of Aizawl - Imphal Economic corridor from Existing Chainage km 0.000 to km 32.796 [Design Chainage km 0.000 to km 31.280] (Package-I) in the State of Mizoram under Bharatmala Pariyojna on mode.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other location after the proper treatment to save the environment. We hope their bright future.

[Signature] 9/6/22
(VANLALVUANA)
[Village Council President]
President
Village Council/Court
NE Khamtiang, Mizoram District



2184

DATE: - 30/05/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S B.R Goyal Infra structure Ltd. Constriction of Up - gradation to 2 lane with paved shoulders of khawkawn (from Bridge across River Tuivai) – Nagopa section of NH-102B of Aizawl - Imphal Economic corridor from Existing Chainage km 0.000 to km 32.796 [Design Chainage km 0.000 to km 31.280] (Package-I) in the State of Mizoram under Bharatmala Pariyojna on mode.

Work done by them is done after taking proper consent from the owners of Spoil bank.

Work done by them is done after taking proper consent from the owners of Spoil bank and at other location.

Work done by them is done after taking proper consent from the owners of Spoil bank and at other location.

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Work done by them is done after taking proper consent from the owners of Spoil bank and at other location.

Muck Disposal Plan

Package Name: - Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 8+000 to Km. 65+000 (Pkg-1) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

Contractor: - M/s Gawar Construction Ltd.- Shivalaya Construction Company Pvt. Ltd. (JV)

Work start date: 24th January 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is fairly good and motorable.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions; and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment: - The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains



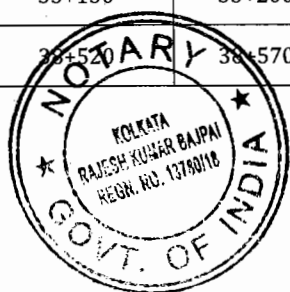
and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1289785
2	Filling quantity to be Utilised (cum)	:-	365058
3	Filling quantity to be done in the spoil banks (cum)	:-	924727
4	Total Spoil Bank required for project (nos)	:-	25
5	Total Spoil Bank arranged by Contractor (nos)	:-	25

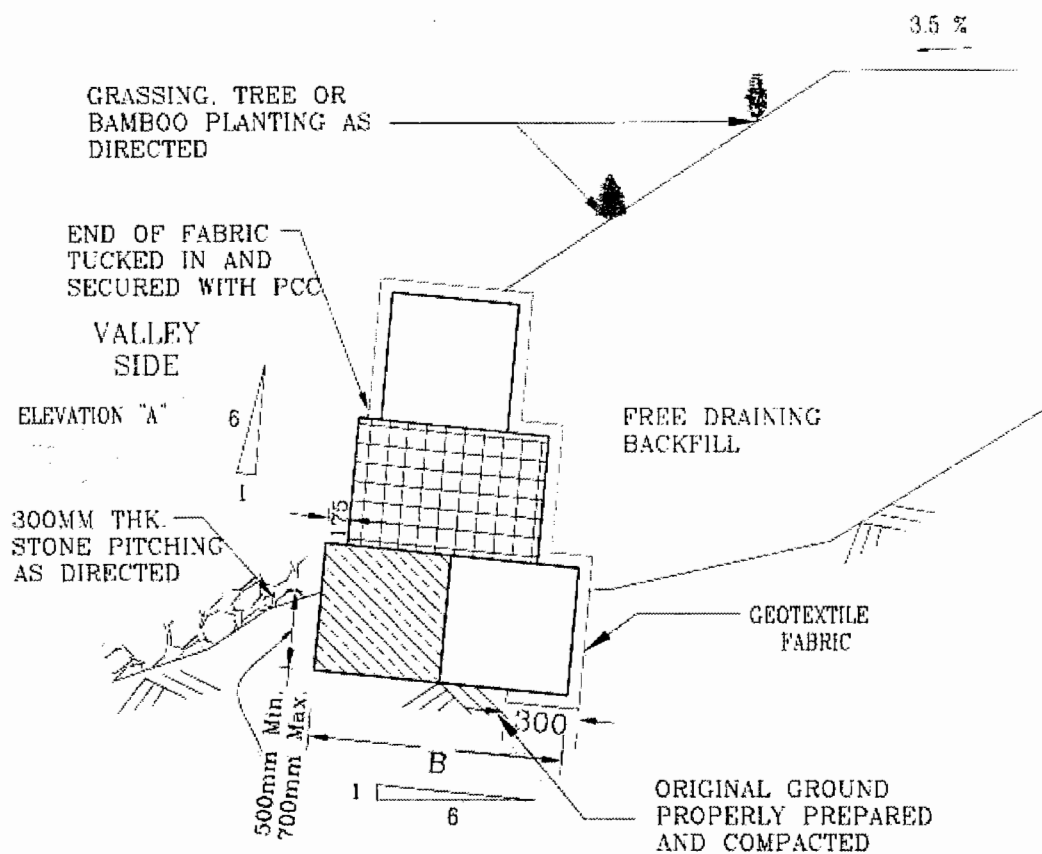
Spoil Bank Locations.

Sl.no.	From Chainage	To Chainage	Side	Location Identified	Capacity of Spoil Bank	Arranged Through
1	14+040	14+140	LHS	Bungbangla	45,000	VCP
2	15+440	15+500	LHS	Bungbangla	55,000	VCP
3	18+030	18+110	LHS	AirField	24,000	VCP
4	18+240	18+270	LHS	AirField	45,000	VCP
5	19+740	19+840	LHS	AirField	35,000	VCP
6	22+970	23+040	LHS	Tuiriail	55,000	VCP
7	24+120	24+270	LHS	Tuiriail	50,000	VCP
8	26+260	26+330	LHS	Tuikhurhlu	45,000	VCP
9	27+600	27+730	LHS	Tuikhurhlu	47,000	VCP
10	28+650	28+780	LHS	Seling	65,000	VCP
11	29+580	29+660	LHS	Seling	11,000	VCP
12	31+660	31+740	RHS	Seling	45,000	VCP
13	33+670	33+800	LHS	Seling	28,000	VCP
14	35+150	35+200	RHS	Seling	28,000	VCP
15	38+520	38+570	RHS	Seling	45,000	VCP



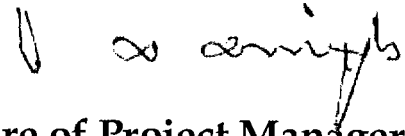
16	43+235	43+300	RHS	Thingulthliah	26,000	VCP
17	44+220	44+310	RHS	Thingulthliah	45,000	VCP
18	45+730	45+800	RHS	Thingulthliah	14,000	VCP
19	45+900	46+060	RHS	Thingulthliah	45,000	VCP
20	46+890	46+950	RHS	Thingulthliah	25,000	VCP
21	48+760	48+880	RHS	Darlawng	30,000	VCP
22	49+870	49+930	RHS	Darlawng	8,000	VCP
23	52+200	52+270	LHS	Tlungvel	19,000	VCP
24	56+950	57+200	LHS	Khumtung	45,000	VCP
25	64+800	64+850	LHS	Baktawng chanin	44,727	VCP

Schematic plan



Planning and Management

1. Landscape identification.
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s GAWAR-SCCPL (JV)



2287

Muck Disposal Plan

Package Name:- Widening and Upgradation to 2 lane with Paved Shoulder Configuration and Geometric Improvements from km 65.00 to km 125.00 (Pkg.-2) on Aizawl -Tuipang section (Pkg.-1) of NH-54 in the state of Mizoram with JICA Loan Assistance.

Contractor:- M/s. Gammon Engineers & Contractors Private Limited.

Work start date: 23th December 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is fairly good and motorable.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, Ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment: - The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide. The Comprehensive ESHS Report is submitted on monthly basis to the NHIDCL. Six Monthly Compliances for Air, Water, Soil and Noise have been monitored and submit to the concerned departments. The Form-V (Environment Statement for the financial year) have duly submitted to the CPCB and MPCB on yearly basis.

Surplus Soil Management: Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated



materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

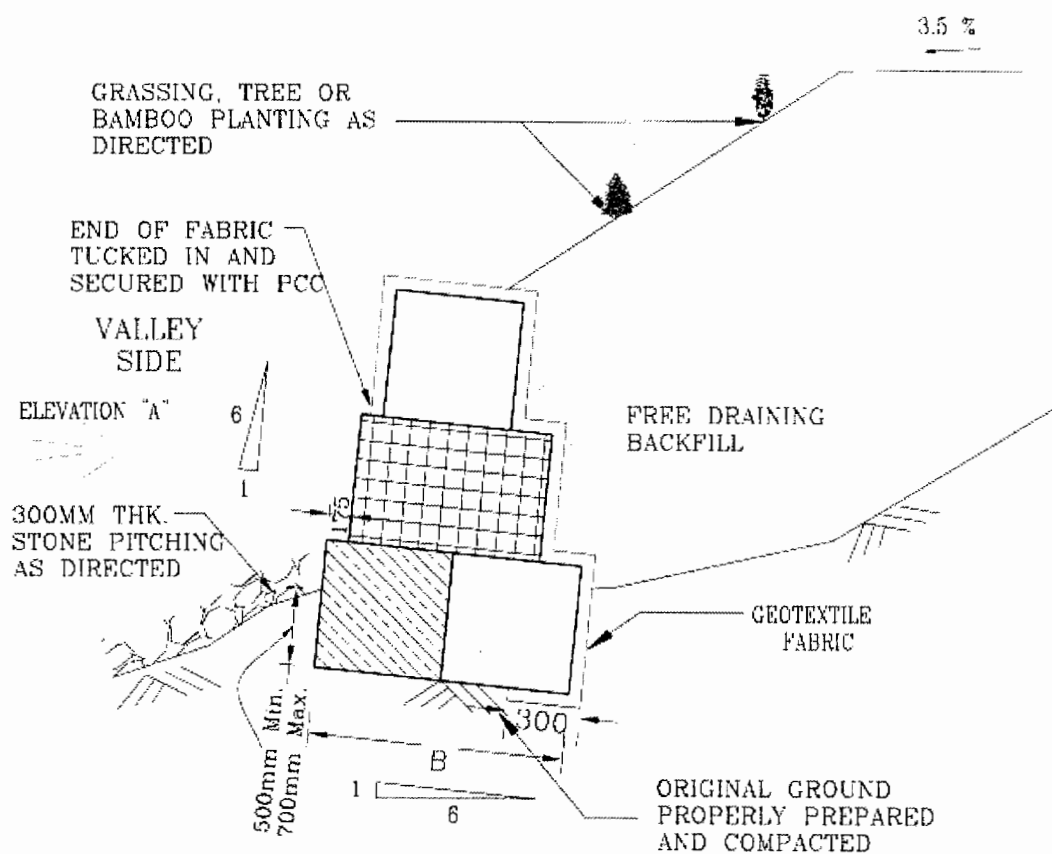
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	12,05,000.00
2	Filling quantity to be Utilised (cum)	:-	2,16,790.00
3	Filling quantity to be done in the spoil banks (cum)	:-	9,88,200.00
4	Total Spoil Bank required for project (nos)	:-	16
5	Total Spoil Bank arranged by Contractor (nos)	:-	20

Spoil Bank Locations.

Sno	From Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	65.950	Baktawng	50000	VCP
2	66.500	Baktawng	90000	District Administration
3	69.100	Baktawng	84000	VCP
4	70.930	Chhingchhip	90000	VCP
5	72.200	Chhingchhip	160000	VCP
6	72.700	Chhingchhip Venglun	90000	VCP
7	77.700	Chhingchhip Venglun	120000	VCP
8	78.800	Chhingchhip Venglun	100000	VCP
9	80.600	Chhingchhip Venglun	110000	VCP
10	82.400	Chhingchhip Venglun	120000	VCP
11	84.400	Chhingchhip Venglun	84000	VCP
12	86.050	Chhiahtlang	77000	VCP
13	87.450	Chhiahtlang	91000	VCP
14	87.800	Chhiahtlang	100000	VCP
15	93.500	Chhiahtlang	103000	VCP
16	106.500	Keitum	90000	VCP
17	109.500	Keitum	104000	VCP
18	110.300	Keitum	70000	VCP
19	113.100	Keitum	105000	VCP
20	114.400	Keitum	50000	District Administration
		Total	188800.00	

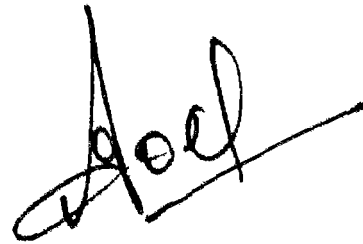


Schematic plan



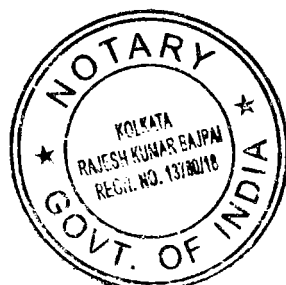
Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s Gammon Engineers & Contractors Private Limited



Muck Disposal Plan

Package Name. Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizawl-Tuipang section of NH-54 In the state of Mizoram on EPC mode with JICA loan assistance.

Contractor:- Bhartia Infra Projects Ltd - ABCI infra structures Pvt. Ltd. (JV)

Work start date: 25th October 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information,



regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

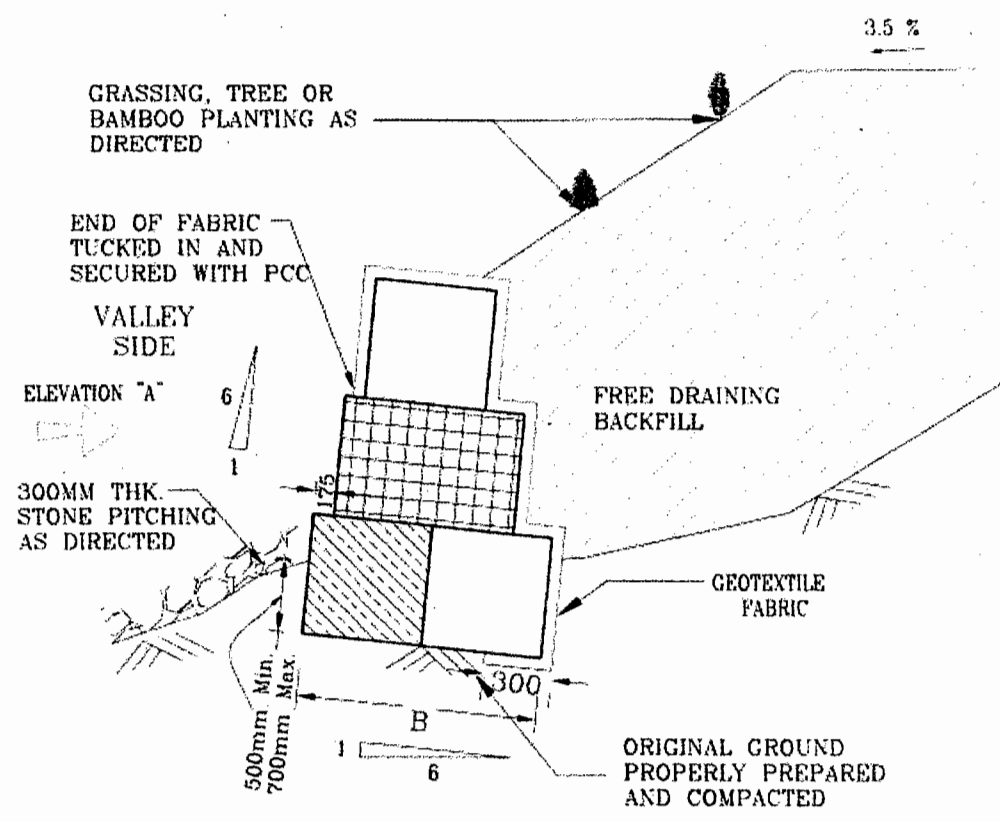
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	307453
2	Filling quantity to be Utilised (cum)	:-	209502
3	Filling quantity to be done in the spoil banks (cum)	:-	97951
4	Total Spoil Bank required for project (nos)	:-	14
5	Total Spoil Bank arranged by Contractor (nos)	:-	04

Spoil Bank Locations.

Sl no	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	127+410	127+500	Keitum	20084	Revenue, DC Serchhip
2	129+010	129+220	Keitum	46643	Revenue, DC Serchhip
3	137+060	137+160	Rawpui	22547	VCP
4	140+900	140+980	Rawpui	17896	VCP
5	143+190	143+290	Rawpui	21789	Revenue, DC Lunglei
6	144+090	144+190	Pangzawl	8654	Revenue, DC Lunglei
7	144+680	144+780	Pangzawl	14752	Revenue, DC Lunglei
8	145+080	145+100	Pangzawl	8957	Revenue, DC Lunglei
9	147+480	147+550	Pangzawl	18458	Revenue, DC Lunglei
10	154+650	154+720	Pangzawl	17542	Revenue, DC Lunglei
11	155+100	155+190	Pangzawl	21965	VCP
12	157+930	158+140	Thiltlang	49875	VCP
13	158+270	158+305	Thiltlang	12541	Revenue, DC Lunglei
14	160+720	160+750	Thiltlang	25750	Revenue, DC Lunglei
	Total			307453	



Schematic plan



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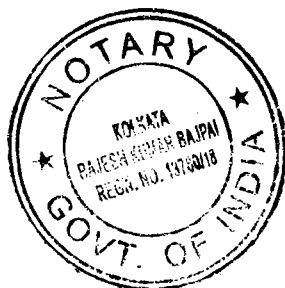
Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling
3. Preparation of optimum base for creation of strata for structural work
4. Compaction layer by layer and allowing consolidation
5. Preparation of toe wall and Gabion wall
6. Compacting to the desired level
7. Seeding/Turfing
8. Channelizing the drainage work
9. Re-vegetation
10. Plantation



(B.Deka)

Signature of Project Manager
M/s Bhartia Infra Projects Limited in Joint
Venture with ABCI Infrastructures Pvt Ltd



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 166+000 to Km. 208+000 (Pkg-4) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

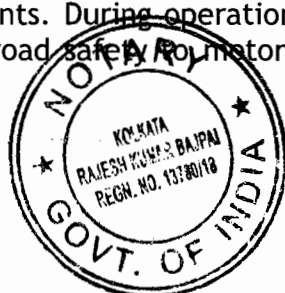
Contractor:- M/s ABCI Infrastructures Pvt Ltd

Work start date: 25th October 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertain to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety for motorist and pedestrian. Road safety measures



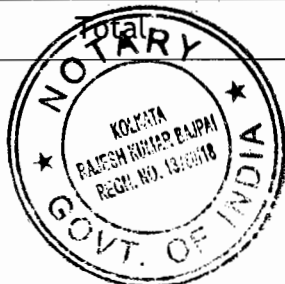
will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

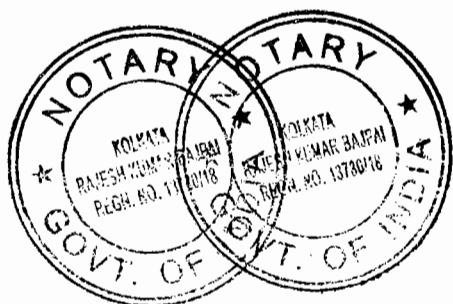
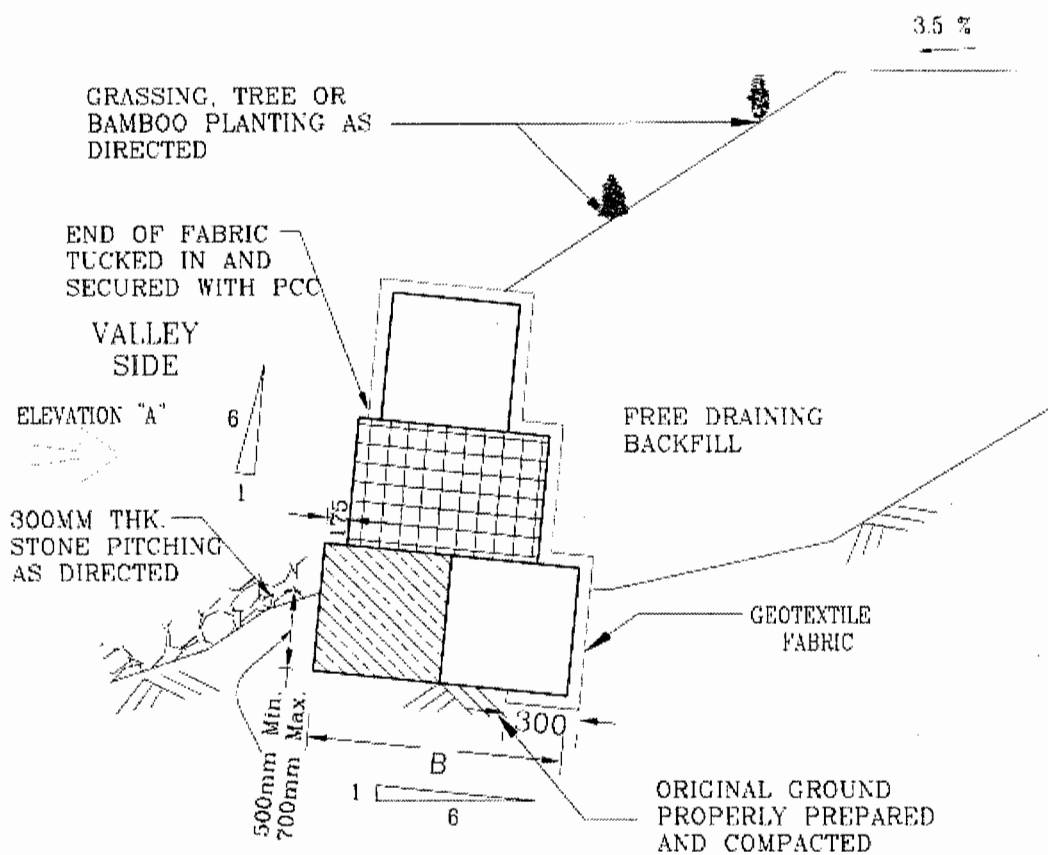
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1397663
2	Filling quantity to be Utilised (cum)	:-	159919
3	Filling quantity to be done in the spoil banks (cum)	:-	1237744
4	Total Spoil Bank required for project (nos)	:-	16
5	Total Spoil Bank arranged by Contractor (nos)	:-	02

Spoil Bank Locations.

Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	167+467	167+570	Hnahthial	31500	REVENUE
2	167+670	167+780	Hnahthial	18000	VCP
3	175+610	175+686	Hnahthial	20500	REVENUE
4	176+630	176+685	Hnahthial	12000	REVENUE
5	177+460	177+600	Hnahthial	18000	VCP
6	181+340	181+450	Leite	67200	REVENUE
7	183+750	184+040	Leite	95000	REVENUE
8	184+847	185+020	Leite	174500	REVENUE
9	186+020	186+380	Leite	290000	REVENUE
10	187+880	188+070	Leite	175500	REVENUE
11	195+650	195+690	Dawn	3000	REVENUE
12	197+098	197+230	Dawn	128600	REVENUE
13	199+820	199+870	Dawn	106200	REVENUE
14	200+400	200+461	Dawn	24700	REVENUE
15	202+217	202+300	Dawn	61750	REVENUE
16	204+135	204+320	Dawn	326000	REVENUE
17	204+587	204+658	Dawn	165000	REVENUE
18	205+640	205+755	Dawn	51000	REVENUE
Total				1768450	



Schematic plan



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Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Sr. General Manager

M/s ABCI Infrastructures Pvt Ltd.



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 208+000 to Km. 250+000 (Pkg-5) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

Contractor:- M/s ABCI Infrastructures Pvt Ltd

Work start date: 25th October 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.



A handwritten signature in black ink, likely belonging to the notary public, Rajesh Kumar Pajpai.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1022042
2	Filling quantity to be Utilised (cum)	:-	198248
3	Filling quantity to be done in the spoil banks (cum)	:-	772292
4	Total Spoil Bank required for project (nos)	:-	25
5	Total Spoil Bank arranged by Contractor (nos)	:-	25

Spoil Bank Locations.

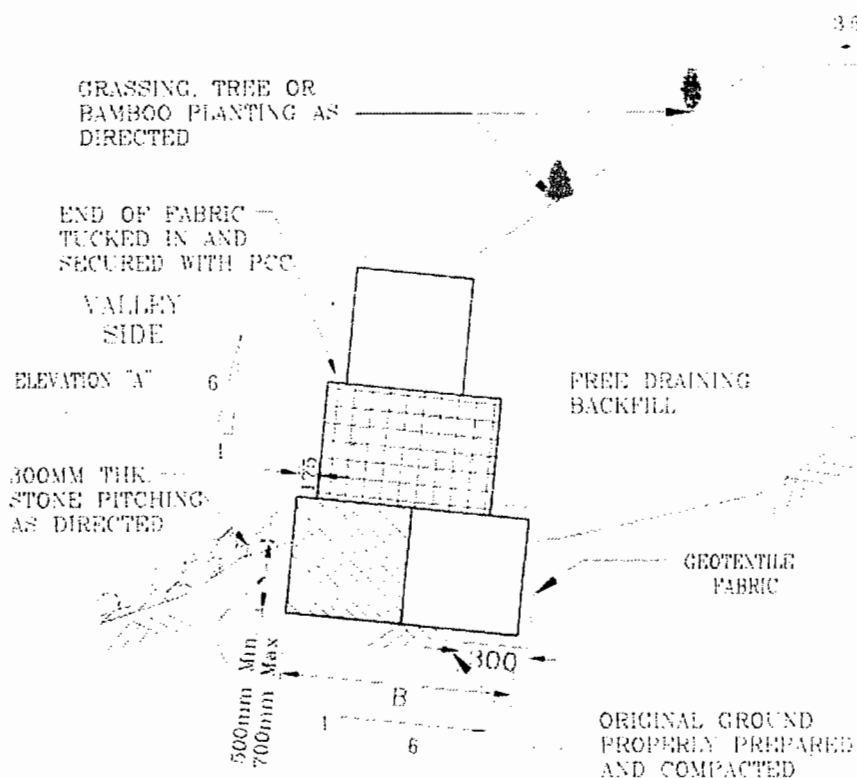
Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	208+490	208+640	Zobwak N	228000.0	VCP/ REVENUE
2	210+280	210+570	Zobwak N	240000.0	VCP/ REVENUE
3	217+180	217+250	Harangchalkawn	5000.0	VCP/ REVENUE
4	217+485	217+580	Harangchalkawn	16000.0	VCP/ REVENUE
5	218+420	218+500	Harangchalkawn	25000.0	VCP/ REVENUE
6	218+600	218+670	Harangchalkawn	7500.0	VCP/ REVENUE
7	220+700	220+800	Theriat	155000.0	VCP/ REVENUE
8	222+955	223+040	Theriat	5000.0	VCP/ REVENUE
9	223+120	223+280	Theriat	29000.0	VCP/ REVENUE
10	226+410	226+550	Thaizawl	119981.0	VCP/ REVENUE
11	227+550	227+640	Baulte	200000.0	VCP/ REVENUE
12	228+000	228+200	Baulte	107508.0	VCP/ REVENUE
13	229+700	229+750	Baulte	95000.0	VCP/ REVENUE
14	229+780	229+800	Baulte		VCP/ REVENUE
15	230+560	230+760	Baulte	441000.0	VCP/ REVENUE
16	230+945	231+050	Baulte	10930.0	VCP/ REVENUE
17	231+770	231+890	Baulte	21600.0	VCP/ REVENUE
18	232+670	232+735	Baulte	11000.0	VCP/ REVENUE
19	233+130	233+200	Baulte	22500.0	VCP/ REVENUE
20	235+000	235+180	Thalthu	35700.0	VCP
21	235+280	235+350	Thalthu	70000.0	VCP/ REVENUE



2303

22	236+580	236+620	Thalthu	55000.0	VCP/ REVENUE
23	238+750	238+900	Thalthu	17300.0	VCP/ REVENUE
24	239+510	239+630	Thalthu	8500.0	VCP/ REVENUE
25	240+290	240+415	Thalthu	25000.0	VCP/ REVENUE
	Total			1951519	

Schematic plan



Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
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6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s ABCI Infrastructures Pvt.Ltd



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 250+000 to Km. 298+000 (Pkg-6) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

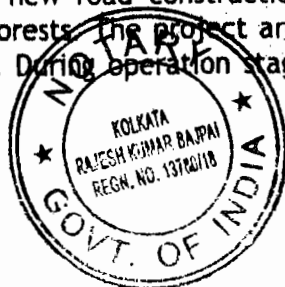
Contractor:- M/s ABCI Infrastructures Pvt Ltd in Joint Venture with Bhartia Infra Projects Limited.

Work start date: 16th December 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in



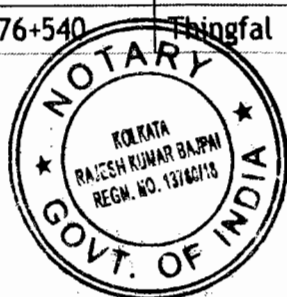
mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1655390
2	Filling quantity to be Utilised (cum)	:-	422612
3	Filling quantity to be done in the spoil banks (cum)	:-	1232778
4	Total Spoil Bank required for project (nos)	:-	24
5	Total Spoil Bank arranged by Contractor (nos)	:-	24

Spoil Bank Locations.

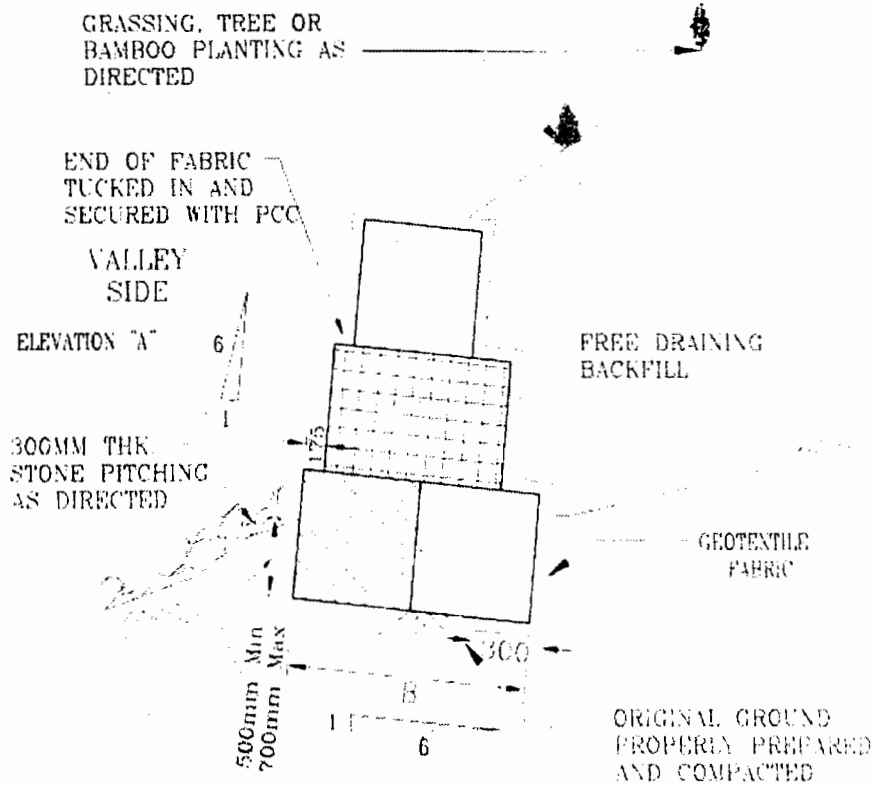
Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	251+000	251+080	Tawipuii N.II	41209	VCP
2	251+450	251+560	Tawipuii N.II	76209	VCP
3	253+800	253+880	Tawipuii N.II	56209	VCP
4	256+890	256+970	Tawipuii N.I	23740	VCP
5	257+915	257+970	Tawipuii N.I	41209	VCP
6	259+130	259+180	Tawipuii N.I	56209	VCP
7	266+145	266+245	Tawipuii S	43689	VCP
8	266+980	267+090	Tawipuii S	76959	VCP
9	267+935	267+995	Tawipuii S	44689	VCP
10	271+555	271+770	Thingfal	86959	VCP
11	272+854	272+914	Thingfal	28359	VCP
12	273+100	273+160	Thingfal	39869	VCP
13	273+610	273+690	Thingfal	41209	VCP
14	273+985	274+040	Thingfal	33307	VCP
15	276+330	276+420	Thingfal	57448	VCP
16	276+470	276+540	Thingfal	116209	VCP



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17	284+990	285+130	Thingkah	188209	VCP
18	286+585	286+622	Thingkah	19142	VCP
19	288+130	288+470	AOC	19500	VCP
20	256+540	256+600	Tawipuli N.I	36209	VCP
21	260+600	260+640	Tawipuli N.I	31209	VCP
22	261+900	261+960	Tawipuli S	27209	VCP
23	265+280	265+320	Tawipuli S	23709	VCP
24	267+760	267+840	Tawipuli S	24109	VCP
Total				1232778	

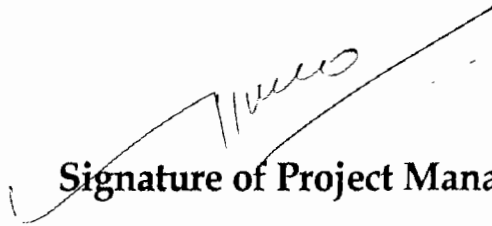
Schematic plan



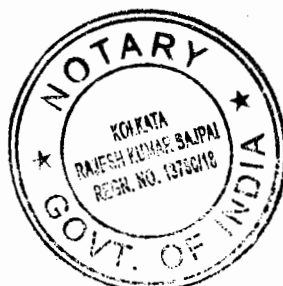
2308

Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.


Signature of Project Manager

M/s ABCI Infrastructures Pvt Ltd in
Joint Venture with Bhartia Infra Projects Limited.



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 298+000 to Km. 339+000 (Pkg-7) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

Contractor:- M/s Power Mech Projects Ltd.-SRC Infra Developers Private Ltd., (JV)

Work start date: 1st October 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in



be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1168465
2	Filling quantity to be Utilised (cum)	:-	752076
3	Filling quantity to be done in the spoil banks (cum)	:-	416389
4	Total Spoil Bank required for project (nos)	:-	9 As per CA+ 8 Nos Additional
5	Total Spoil Bank arranged by Contractor (nos)	:-	9 As per CA+ 8 Nos Additional

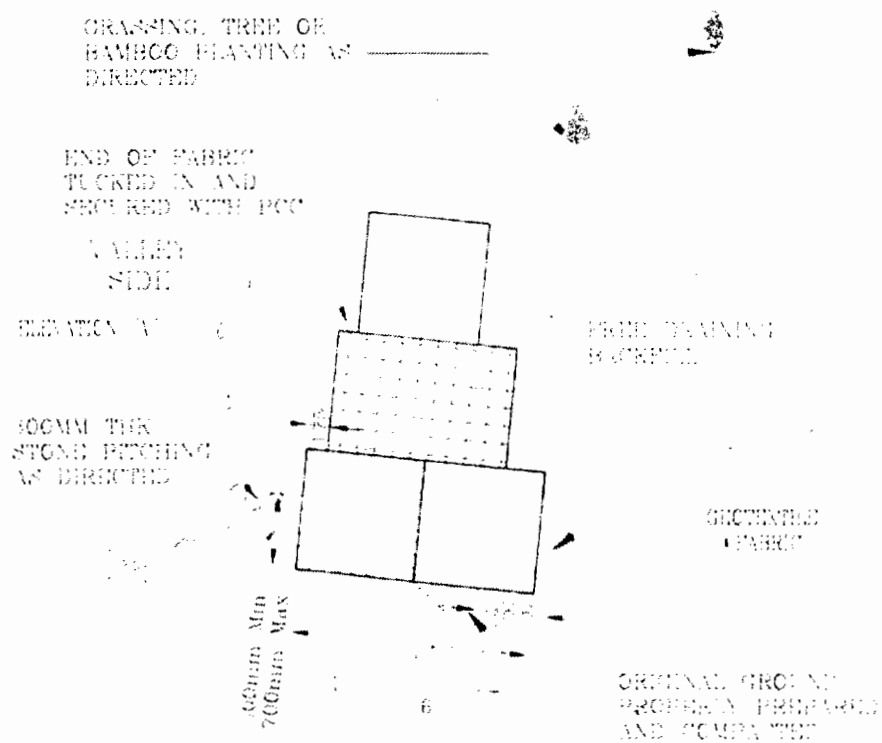
Spoil Bank Locations.

Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	302+910	302+980	Saika	46436	VCP
2	307+880	307+940	Saika	39802	DC Lawngtlai
3	308+180	308+220	Saika	26535	DC Lawngtlai
4	309+100	309+130	Saika	19901	DC Lawngtlai
5	309+615	309+650	Saika	23218	DC Lawngtlai
6	319+790	319+850	Kalchaw	39802	
7	326+210	326+290	Kalchaw	53069	MADC Saiha
8	327+040	327+110	Zero point	46436	MADC Saiha
9	329+300	329+360	Zero point	39802	MADC Saiha
Additional Spoil Bank					
1	299+020	299+080	Chawnhu	8720	VCP
2	300+960	301+010	Chawnhu	7270	VCP
3	301+770	301+820	Saika	4270	
4	313+090	313+170	Chatalangpui	14500	VCP
5	314+300	314+400	Sihtalangpui	14530	



5	314+300	314+400	sihtalangpui	14530	
6	324+760	324+810	Kalchaw	7500	MADC Saiha
7	329+950	330+020	Zero point	10170	MADC Saiha
8	332+820	332+850	Zero point	14428	MADC Saiha
Total				4,16,389	

Schematic plan



Planning and Management

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6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s Power Mech Projects Ltd. -SRC Infra Developers Private Ltd., (JV).



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2 lane with paved shoulder configuration and geometric improvement from Km 339.000 to Km 380.000 on Aizawl – Tuipang section (Package 8) of NH-54 in the state of Mizoram with JICA loan assistance.

Contractor:- Bhartia Infra Project Limited in Joint venture With M/s ABCI Infrastructures Pvt Ltd.

Work start date: 16th March 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in



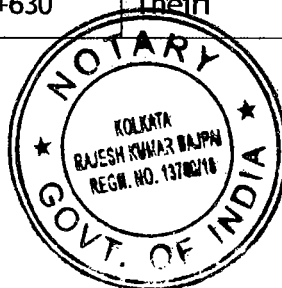
mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1277330
2	Filling quantity to be Utilised (cum)	:-	492579
3	Filling quantity to be done in the spoil banks (cum)	:-	784751
4	Total Spoil Bank required for project (nos)	:-	20
5	Total Spoil Bank arranged by Contractor (nos)	:-	20

Designated Spoil Bank Locations.

Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	335+630	335+680	Zero	40230	VCP, land Owner
2	336+640	336+750	Zero	90460	VCP, land Owner
3	337+080	337+280	Zero	9735	VCP, land Owner
4	339+730	339+795	Maubawk	3587	VCP, land Owner
5	340+380	340+580	Maubawk	25310	VCP, land Owner
6	342+660	342+740	Maubawk	28940	VCP, land Owner
7	348+480	348+580	Theiva	94500	VCP, land Owner
8	352+800	352+880	Theiva	26870	VCP, land Owner
9	353+730	353+830	Theiva	29650	VCP, land Owner
10	354+400	354+500	Theiva	90320	VCP, land Owner
11	355+475	355+630	Theiri	98287	VCP, land Owner



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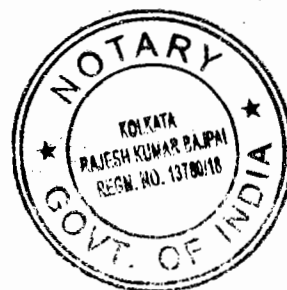
12	359+450	359+550	Theiri	45690	VCP, land Owner
13	369+390	369+490	Tuipang	59027	VCP, land Owner
14	372+550	372+650	Tuipang	49540	VCP, land Owner

Additional Spoil Bank Location.

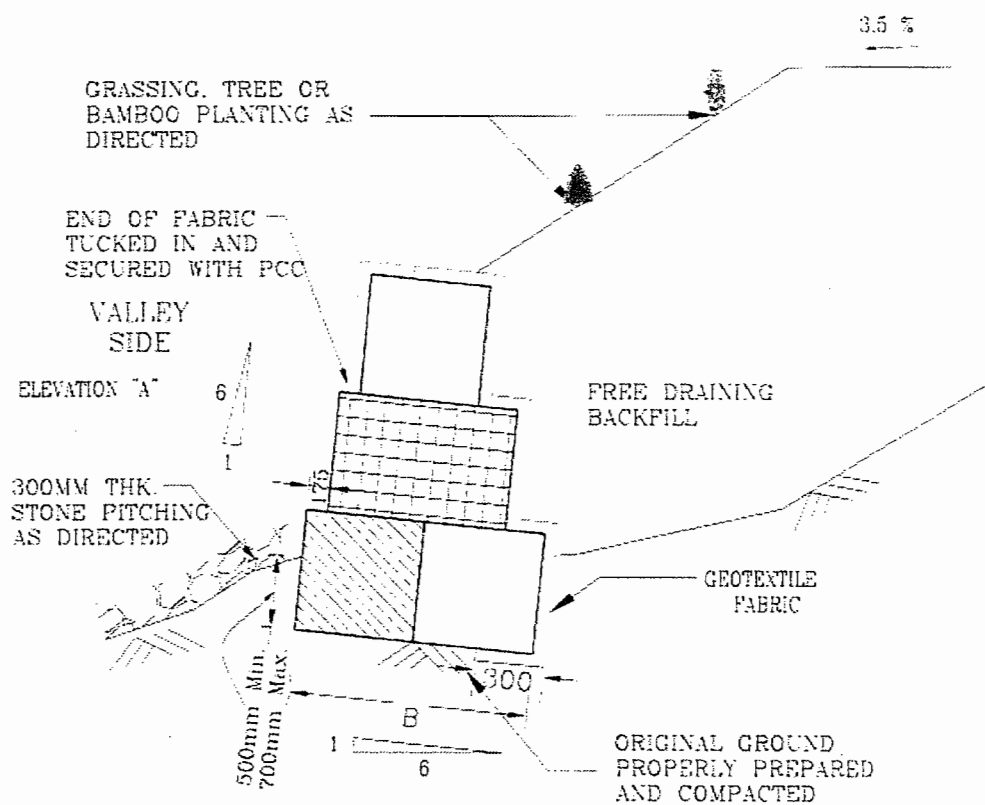
1	344+600	345+050	Theiva	22240	VCP, land Owner
2	348+700	340+050	Theiva	17650	VCP, land Owner
3	360+600	360+750	Theiri	12340	VCP, land Owner
4	363+100	363+500	Theiri	18650	VCP, land Owner
5	363+600	363+800	Theiri	11870	VCP, land Owner
6	370+250	370+350	Tuipang	9855	VCP, land Owner
Total Quantity -				784751	

Note: -

All the above mentioned NOCs, Permissions for Spoil Banks obtained from VCPs and Land Owners had Already been submitted to the DC Office.



Schematic plan



Planning and Management

1. Landscape identification
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6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

Bhartia Infra Projects Limited in Joint Venture with.
M/s ABCI Infrastructures Pvt Ltd



Muck Disposal Plan

Package Name:- Construction of Hnahthial Bypass (Package-2) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC Mode of Contract, with JICA Loan Assistance.

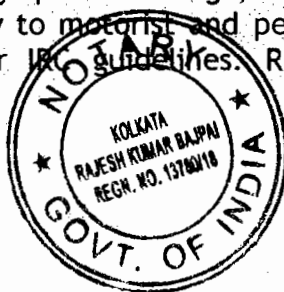
Contractor:- M/s Mathiyan Construction Pvt. Ltd.

Work start date: 01st Oct' 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like



information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

S.no	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	523493.3
2	Filling quantity to be Utilised (cum)	:-	43834.5
3	Filling quantity to be done in the spoil banks (cum)	:-	357500
4	Total Spoil Bank required for project (nos)	:-	5
5	Total Spoil Bank arranged by Contractor (nos)	:-	6

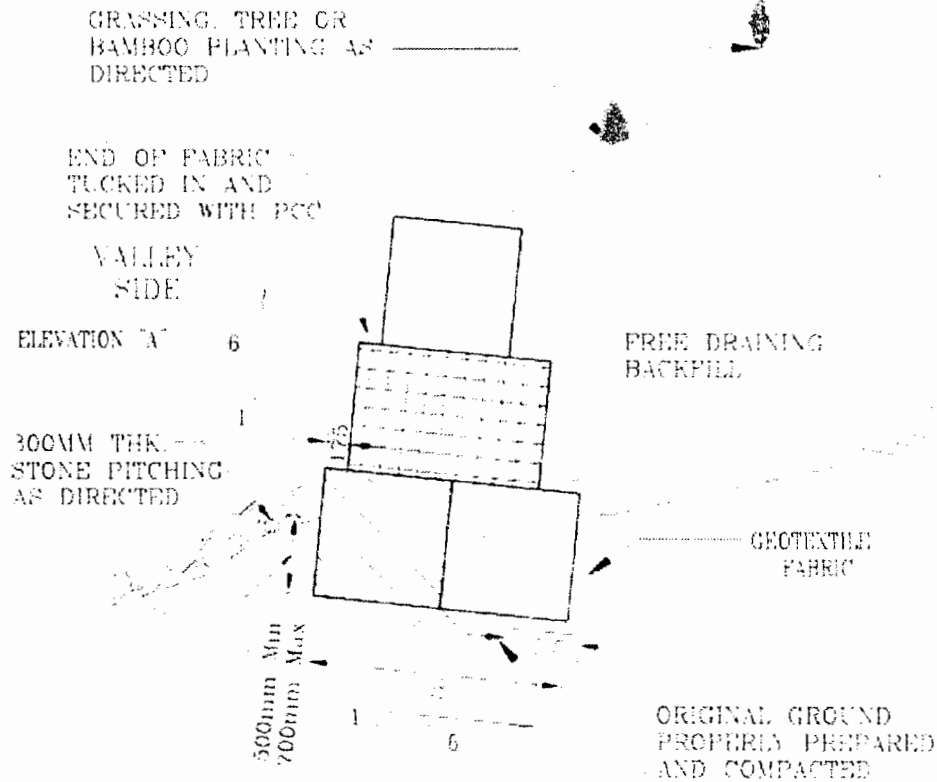
Spoil Bank Locations.

Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	0+200	0+280	Hnahtial Bypass-2	180000	VCP
2	2+180	2+230	Hnahtial Bypass-2	50000	VCP
3	3+370	3+420	Hnahtial Bypass-2	75000	VCP
4	4+320	4+370	Hnahtial Bypass-2	30000	VCP
5	4+600	4+700	Hnahtial Bypass-2	200000	VCP
6	5+780	5+850	Hnahtial Bypass-2	50000	VCP
Total				585000	



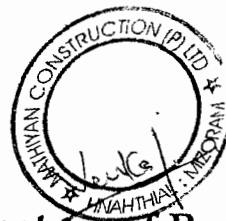
2320

Schematic plan



Planning and Management

1. Landscape identification
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5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s Mathiyan Construction Pvt. Ltd.



MUCK DISPOSAL PLAN

Package Name:- Construction of Lawngtlai Bypass (Package-3) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode, with Japan International Cooperation Agency (JICA) loan assistance.

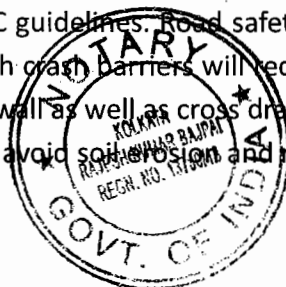
Contractor:- M/s David Zohmachhuana

Work start date:- 20th November 2020

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH-54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in Page 1 of 4 mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

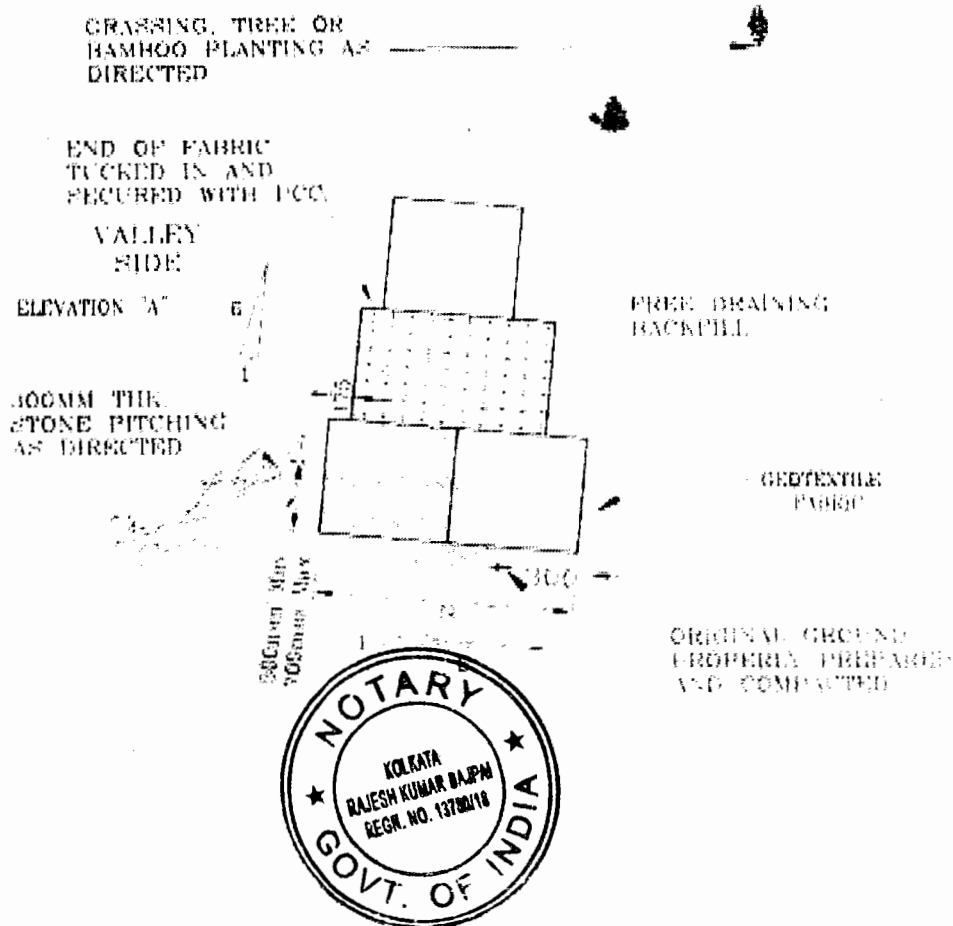


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Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilize the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Details of Construction of Spoil Banks								
Sl No.	Description						Used Quantity (M3)	Remarks
1	Approx Quantity of Excavation						274200	
2	Quantity used in Embankment/Sub Grade/ Shoulder						18200	
3	Approx Quantity in Spoil Bank						256000	
STATUS OF SPOIL BANKS (All Additional Spoil Banks)								
Sl. No	Design Chainage		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work
	From	To	Start		End			
			Easting	Northing	Easting	Northing		
1	0+380	0+430	488485.606	2490169.667	488474.356	2490196.944	18000	Gabion Work Completed
2	0+580	0+780	488485.325	2490106. 518	488523.584	2490003.89	42000	Gabion Work Completed
3	1+500	1+550	488332.98	2489609.785	488332.73	2489609.848	55000	Gabion Work Completed
4	2+100	2+150	488638.355	2489072.471	488611.348	2489167.703	8000	Gabion Work Completed
5	Common dumping ground		488413.131	2490483.866	488418.034	2490395.863	133000	Identified dumping area(outside project)
					Total Quantity		256000	
Note: As per CA, Spoil Banks =							Nil	

Schematic Plan



Planning and Management

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7. Sodding/turfing
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s David Zohmachhuana



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Muck Disposal Plan

Package Name:- Construction of Chhiahtlang & Serchhip Bypass (Pkg-1) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC with JICA Loan Assistance.

Contractor:- M/s. kram Infracon Pvt. Ltd.-Vijay Mishra Construction Pvt. Ltd. (JV)

Work start date: 15th October 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is fairly good and motorable.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, Ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment: - The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide. The Comprehensive ESHS Report is submitted on monthly basis to the NHIDCL. Six Monthly Compliances for Air, Water, Soil and Noise have been monitored and submit to the concerned departments. The Form-V (Environment Statement for the financial year) have duly submitted to the CPCB and MPCB on yearly basis.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.



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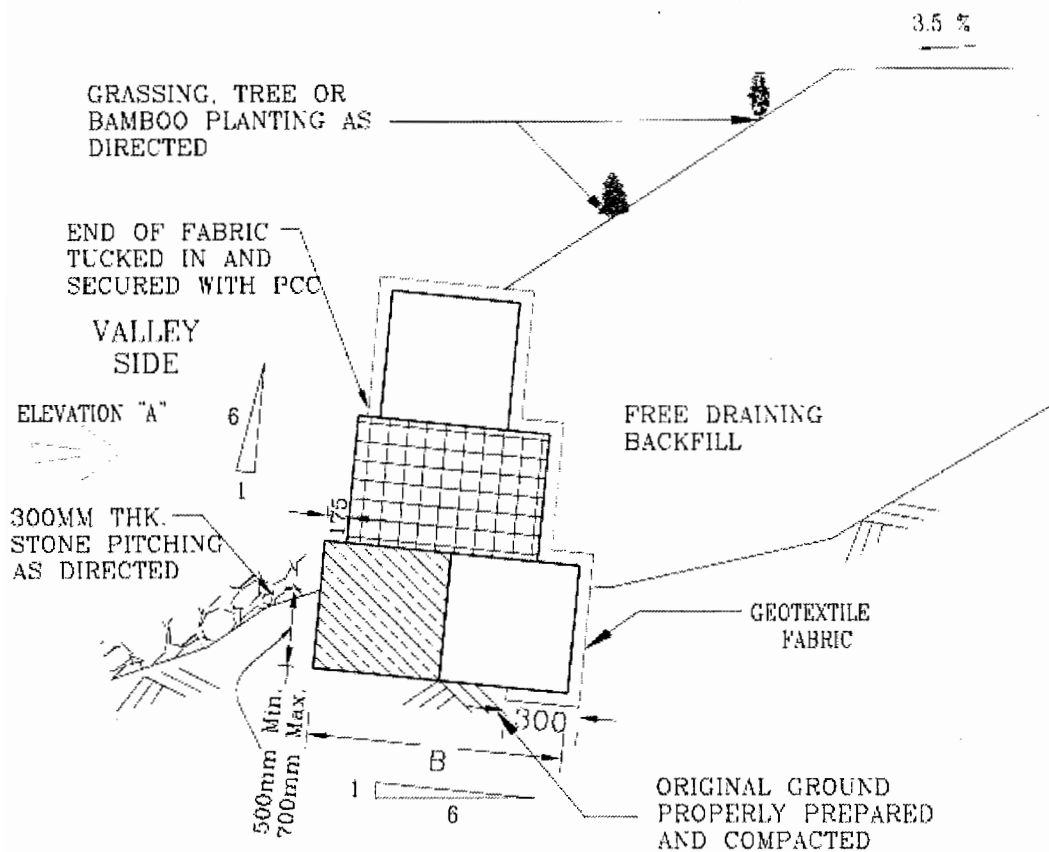
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	2,50,000.00
2	Filling quantity to be Utilised (cum)	:-	25,596.00
3	Filling quantity to be done in the spoil banks (cum)	:-	2,21,544.00
4	Total Spoil Bank required for project (nos)	:-	13
5	Total Spoil Bank arranged by Contractor (nos)	:-	12

Spoil Bank Locations.

Sno	Chainage	Location	Capacity of Spoil Bank	Arranged through
Chhiahtlang Bypass				
1	0.850	Chhiahtlang	15800	VCP
2	1.500	Chhiahtlang	60230	VCP
3	2.000	Chhiahtlang	17360	VCP
Serchhip Bypass				
4	0.250	Kikawn	100000	VCP
5	0.950	Kikawn	50460	Forest Department
6	3.100	khawtetlang	60320	VCP
7	5.200	P & E Veng	28700	VCP
8	6.000	P& E Veng	51500	VCP
9	7.000	P& E Veng	24200	VCP
10	8.300	Chanmari	21030	VCP
11	9.700	Chanmari	45230	VCP
12	10.880	Sailiam	250000	VCP
Total			724830.00	

Schematic plan





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Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s. kram Infracon Pvt. Ltd.-Vijay Mishra Construction Pvt. Ltd. (JV)



NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
(Ministry of Road Transport & Highways, Government of India)
Regional Office-Aizawl, Mizoram.
3rd Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001
Email: ro-mizoram@nhidcl.com



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2022/115

Date: 28.05.2022

To,

The Member Secretary,
Mizoram State Pollution Control Board,
Khatla, Aizawl
Mizoram-796001.

Subject: Show Cause notice under section 33(A) of Water (Prevention & Control of Pollution) Act 1974- Representation against the Show Cause notice.

- Ref (i) MSPCB letter no. H.8808/Poltn./47/2021-MPCB/320 dated 25.05.2022.
(ii) NHIDCL letter no. No.NHIDCL/Ro-Aizawl/GEN/782A dated 10.01.2022
(iii) MSPCB letter no. H.8808/Poltn./47/2021-MPCB/260 dated 10.12.2021.

Sir,

We are in receipt of your letter at ref(i), wherein show cause notice has been issued under Section 33 (A) of the water (prevention & Control of Pollution) Act 1974 to this office.

2. The Contents of the letter has been taken into cognizance and following is submitted on the part of NHIDCL.

(i) It is a matter of record that National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport and Highways is carrying out majority of National Highways in the state of Mizoram. The Construction activities are taking place in full swing to complete the projects in a time bound manner as the works are of National Importance. This will have a socio-economic benefit and overall development of the state.

(ii) NHIDCL being a responsible Central Government Organization have always thrived to carry out execution of work by addressing the Environmental concerns. The Projects of NHIDCL are being executed on Engineering, Procurement and Construction (EPC) mode, wherein private players have been engaged by NHIDCL for the Construction work. The list of projects and the name of EPC contractors have been submitted to the Mizoram State Pollution Control Board (MSPCB) vide ref(ii) as desired by MSPCB Vide letter at ref(iii). The same is enclosed for ready reference.

(iii) It has been alleged that improper dumping of earth spoils is taking place. However, no such incidents/reports have been in knowledge of this Regional Office. The Contractors have made arrangements with the general public for dumping

Head Quarter: 3rd Floor, PTL Building, 4 Parliament Street, New Delhi-110004
Website: www.nhidcl.com

WJ
28/05/2022



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A GOVT. OF INDIA UNDERTAKING

zone/spoil bank and have been dumping at the designated places with due knowledge of District Administration.

(iv) It is imperative to mention that as per EIA notification dated 14.12.2006 (copy enclosed), exemptions from Environmental Clearance have been given to road projects under Category A. The Exemptions are given to Highways which are not new in nature and expansion of National Highways less than 100 Km, involving additional right of way or land acquisition less than 40m on existing alignments and 60 m on realignments or bypasses. The relevant extracts is reproduced below.

	Project of Activity	Category		Conditions
		A	B	
7(f)	Highways	i) New National Highways; and ii) Expansion of National Highways greater than 100 KM, involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or by-passes.	i) All New State Highway Projects; and ii) State Highway expansion Projects in hilly terrain (above 1000 m AMSL) and or ecologically sensitive areas.	General Condition shall apply. Note: Highways include expressways

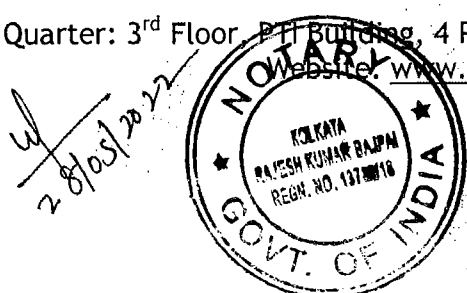
(v) Considering the Schedule of EIA notification 2006, it can be concluded that the Ministry of Environment, Forest and Climate Change (MOEF &CC) would have taken constructive decision for exempting road projects where lengths are less than 100 Kms or involvement of additional land is greater than 40m on existing alignment's and 60 m on realignments or bypasses as minimum environmental/ecological degradation would occur as completely saving out the things is inevitable. The projects of NHIDCL in Mizoram also falls under the exemption as per category A, while Category B would not be applicable as it concerns State Highways.

(vi) The list of EPC Contractors and their project jurisdictions as communicated vide ref(ii) may be taken into cognizance. The EPC contractors have been taking applicable permits from the mining and other departments etc, which are required under applicable laws. The EPC contractors as per their obligations have been approaching the concerned departments/agencies in the matters of permits, renewals etc and vice versa.

(vii) The EPC contractors of different projects of NHIDCL are bound to ensure Environmental Management Plan as per Good Industry practices. As per MSPCB letters,

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A GOVT. OF INDIA UNDERTAKING

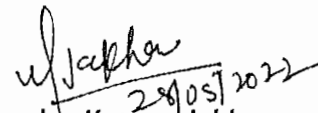
the complaint of disposal is of general in nature as it should be concerning specific project, where the Contractor can be given directions, in case of any default.

(viii) It is advisable that the MSPCB can do a detailed study of the specific project and raise the concern with the specific EPC Contractor directly in case of any default is made by them. The opportunity of being heard and deliberation may also be given to the EPC contractor, whose details have been shared vide our letter at ref(ii).

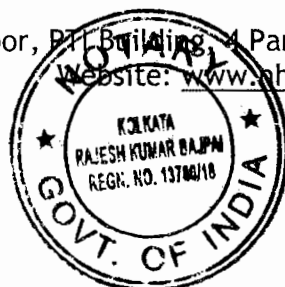
(ix) It is on a contrary that this office has been show caused when there is no material breach on the part of NHIDCL. The EPC contractors are bound to follow the acts/guidelines as per Environmental Management Plan (EMP) under applicable laws.

3. In light of above, the show cause served to this office may kindly be withdrawn as any laxity, defaults, violations etc of Environmental laws may be addressed to the specific contractor under the applicable permits given to the EPC Contractor by the State.

Enclosure: As above


28/05/2022
Virendra Kumar Jakhar
Executive Director(Projects)

Head Quarter: 3rd Floor, PTL Building, 4 Parliament Street, New Delhi-110004
Website: www.nhidcl.com



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NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
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A GOVT. OF INDIA UNDERTAKING

NHIDCL/RO-Aizawl/Forest/2022/86

Dated.17.05.2022

To,

Sh. R.S.Sinha
Addl. Principal Chief Conservator of Forests
& Member Secretary, SEIAA Mizoram.

Sub: Environmental Clearance for various project proposals in the State of Mizoram-reg.

Ref: i)No.A.11011/1/2021-SEIAA/248-249, dt.13.05.2022.

Sir,

It is to inform you regarding vide reference letter about the subject cited above NHIDCL projects in the State of Mizoram does not fall under category-A as per schedule of EIA Notification 2006. The reason is our no project/package is not greater, than 100 kms of expansion with involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or bypasses.

2.Hence, there is no violation of EIA Notification 2006 and no necessity arises for Environmental Clearance.

3.Wherever is necessary NHIDCL requested for Forest Clearance time to time through applying online in Parivesh Portal.

This is for your kind information and necessary action please.

Encl:As above.


Paleti Brahmanandam
General Manager (LA&Coord)

Head Quarter: 3rd Floor, PTI Building, 4 Parliament Street, New Delhi-110001
Website: www.nhidcl.com



2032
13/5/22

**OFFICE OF THE
STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY
ENVIRONMENT, FORESTS & CLIMATE CHANGE
AIZAWL ::: MIZORAM**

No.A.11011/1/2021-SEIAA/248 - 249

Dated Aizawl the 13th May, 2022

To

- ✓ 1. General Manager (Projects),
National Highways & Infrastructure Development Corporation Ltd.,
Aizawl ::: Mizoram.
2. Project Director,
Project Implementation Unit, Public Works Department,
Govt. of Mizoram.

**Subj: Environmental Clearance for various project proposals in the State of Mizoram-
regd.**

Sir,

In inviting reference to the subject cited above, it is hereby informed that the environmental impacts caused by road construction activities / projects in Mizoram were discussed in the 7th Meeting of SEIAA Mizoram dt.19.04.2022 and it was observed that a number of on-going road construction projects in Mizoram do not possess Environmental Clearance Certificate either from MoEF&CC or SEIAA Mizoram.

As per Schedule of EIA Notification 2006, the following road projects require Environmental Clearance – Category A projects from Central Govt. and Category B projects from State Govt.:

	Project of Activity	Category		Conditions
		A	B	
7(f)	Highways	i) New National Highways; and ii) Expansion of National Highways greater than 100 KM, involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or by-passes.	i) All New State Highway Projects; and ii) State Highway expansion Projects in hilly terrain (above 1000 m AMSL) and or ecologically sensitive areas.	General Condition shall apply. Note: Highways include expressways



In light of the above, you are hereby requested to apply for Environmental Clearance for those projects which attract provisions of EIA Notification 2006 and its subsequent amendments. In case of violation it will attract action as per provisions of Environment Protection Act, 1986.

Further, all projects requiring Environmental Clearance as per Schedule of EIA Notification 2006 and its amendments are to be applied online in PARIVESH portal.

Yours faithfully,



(R.S. SINHA)

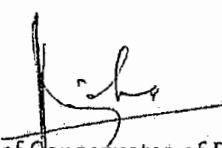
Addl. Principal Chief Conservator of Forests
& Member Secretary, SEIAA Mizoram

Memo No.A.11011/1/2021-SEIAA/

Dated Aizawl the 13th May, 2022

Copy to:

1. All Divisional Forest Officers for information with a request to keep vigil and take necessary actions in case of violation under EIA Notification 2006.
2. Secretary, SEAC for information and necessary action.



Addl. Principal Chief Conservator of Forests
& Member Secretary, SEIAA Mizoram



No. NHIDCL/RO-Aizawl/GEN/7824

Date: 10.01.2022

To,

The Member Secretary,
Mizoram Pollution Control Board,
Mizoram New Capital Complex (MINECO),
Khatla, Aizawl, Mizoram -796001
Email: mpcb@mizoram.gov.in

Sub: Compliant against disposal of earth spoils under Road Construction Project of NHIDCL-Reg.

Ref. H.88088/Poltn./47/2021-MPCB/260 dated 10.12.2021 - Show cause Notice under Section 33(A) of the Water (Prevention & Control of pollution) Act, 1974-Reg.

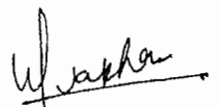
Sir,

The information as sought vide your letter under Ref. above reg. the details of Operation of road construction/Widening in Mizoram such as total stretch ,sections covered with length, completed and remaining works has been enclosed herewith under Annexure-A. Also copy of EMP (Quarterly reports) and current disposal mode of earth spoils and muck disposal sites/spoil bank locations are also enclosed herewith.

2. Moreover, it is pertinent to mention that, as per the EPC mode of Contract the Details of Muck Disposal Sites/Spoil banks such as locations, capacity, design etc. shall be assessed by the EPC Contractors in consultation with the District Collector and as per approval given by the Authority's Engineer. Hence, the question of dumping at some other locations does not arises.

3. Moreover, the length of all the road projects being carried out in Mizoram by this Office is less than 100 Km length and therefore the consent of State PCB is not required. This information was also sent to NHIDCL HQ for giving the reply to the Honb'le National Green Tribunal (NGT) in the Eastern bench Kolkata in regards to a legal Notice filled by Rakhini Mipi against NHIDCL vide this office mail dated 20.01.2022.

4. Hence, in light of the above para, NOC/permission of Mizoram Pollution Control Board for executing the Road projects in Mizoram is not required to be taken by NHIDCL.


(Virendra Kumar Jakhar)
Executive Director(P)

Encl. As above



Annexure-A

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Sl	PMU	Name of Project	Name of EPC Contractor	NH No.	Location /Challange details (in km)		Project Length (in km)	Physical Progress	Remarks
					From	To			
1	PMU-Seling	Aizawal-Tuipang (Package-1)	M/s Gawar Construction Ltd. Shivalaya Construction Company Pvt. Ltd. (JV)	NH-2	8.00	64.960	56.960	19.85%	Work is in progress
2	PMU-Seling	Aizawal-Tuipang (Package-2)	M/S Gammon Engineers and Contractors Private Limited India	NH-2	65.00	115.938	50.938	25.26%	Work is in progress
3	PMU-Lunglei	Aizawal-Tuipang (Package-3)	M/S Bhartia Infra Projects Ltd. In Joint Venture with ABCI Infrastructures Pvt.	NH-2	125.00	164.989	39.989	26.80%	Work is in progress
4	PMU-Lunglei	Aizawal-Tuipang (Package-4)	ABCI Infrastructure Pvt. Ltd.	NH-2	166.00	208.825	42.825	35.17%	Work is in progress
5	PMU-Lunglei	Aizawal-Tuipang (Package-5)	ABCI Infrastructure Pvt. Ltd.	NH-2	208.00	242.579	34.579	34.05%	Work is in progress
6	PMU-Lawngtlai	Aizawal-Tuipang (Package-6)	ABCI Infrastructure Pvt. Ltd. Bhartia Infra Projects Ltd (JV)	NH-2	250.00	295.455	45.455	31.99%	Work is in progress
7	PMU-Lawngtlai	Aizawal-Tuipang (Package-7)	Power Mech-SRC (JV)	NH-2	295.00	334.120	39.120	18.07%	Work is in progress
8	PMU-Lawngtlai	Aizawal-Tuipang (Package-8)	M/S Bhartia Infra Projects Ltd. In Joint Venture with ABCI Infrastructures Pvt.	NH-2	334.00	373.935	39.935	25.09%	Work is in progress
9	PMU-Seling	Selling- Dulte (Package-1)	GVV Construction Private Ltd.	NH-6	0.00	13.510	13.510	26.78%	Work is in progress
10	PMU-Seling	Selling- Dulte (Package-2)	NG Projects Limited	NH-6	13.51	27.400	13.890	49.63%	Work is in progress
11	PMU-Seling	Selling- Dulte (Package-3)	NG Projects Limited	NH-6	27.40	45.040	17.640	36.39%	Work is in progress
12	PMU-Seling	Selling- Dulte (Package-4)	Anusha Projects Limited	NH-6	45.04	62.200	17.160	61.51%	Work is in progress
13	PMU-Seling	Dulte - Kwalkuth - Champai (Package-1)	M/s Dhariwal Buildtech Limited	NH-6	54.40	72.350	17.950	19.32%	Work is in progress
14	PMU-Seling	Dulte - Kwalkuth - Champai (Package-2)	M/s Dwarakamal Construction Pvt. Ltd	NH-6	72.35	84.800	12.450	13.04%	Work is in progress
15	PMU-Seling	Dulte - Kwalkuth - Champai (Package-3)	M/s RKC Infrabuilt Pvt. Ltd- Shri Balaji Construction Company Ltd.	NH-6	84.80	111.580	26.780	20.10%	Work is in progress
16	PMU-Lunglei	Tlabung - Lunglei Package-A	M/s SRK Construction and Project Pvt.Ltd.	NH-302	0.00	37.420	37.420	0.00%	Work is in progress
17	PMU-Lunglei	Tlabung - Lunglei Package-B	M/s SRK Construction and Project Pvt.Ltd.	NH-302	37.42	72.950	35.530	0.00%	Work is in progress
18	PMU-Seling	Chhiatlang Bypass(Package-1) Bypass No.1	KIPL VKMCPL (JV)	NH-02	89.00	91.200	14.400	18.98%	Work is in progress
19	PMU-Seling	Serchhip Bypass (Package-1) Bypass No.2	KIPL VKMCPL (JV)	NH-02	96.20	105.820			Work is in progress
20	PMU-Lunglei	Hnathial Bypass (Package-2) Bypass No.3	Mathiyam Construction Pvt. Ltd.	NH-02	167.94	175.120	6.996	18.20%	Work is in progress
21	PMU-Lawngtlai	Lawngtlai Bypass (Package-3) Bypass No.4	David Zohmachhuana	NH-03	290.56	295.455	2.273	19.69%	Work is in progress
22	PMU-Seling	Keifang- Tuivai(Package-1)	B R Goyal Infra	NH-102 B	0.00	31.280	31.280	0.00%	Work is in progress
23	PMU-Seling	Keifang- Tuivai(Package-2)	M/s Shri Swami Samarth Engineers Pvt. Ltd.	NH-102 B	31.28	68.170	36.890	0.00%	LOA has been issued . Appointed Date yet to be given
24	PMU-Seling	Keifang- Tuivai(Package-3)	M/s Dhariwal Buildtech Limited	NH-102 B	68.17	98.579	30.409	0.00%	LOA has been issued . Appointed Date yet to be given
25	PMU-Seling	Vairengte-Sairang SA-3	M/s Dhatarwal Construction Company Pvt. Ltd.	NH-306 & 6	46.000	60.850	14.850	0.00%	LOA has been issued . Appointed Date yet to be given
26	PMU-Seling	Vairengte-Sairang SA-4	M/s Shivalaya Infra Projects	NH-306 & 6	60.850	77.500	16.650	0.00%	LOA has been issued . Appointed Date yet to be given
27	PMU-Seling	Vairengte-Sairang SA-5	M/s RSK-MLN (in JV)	NH-306 & 6	77.500	95.500	18.000	0.00%	LOA has been issued . Appointed Date yet to be given
28	PMU-Seling	Vairengte-Sairang SA-6	M/s Anusha Projects Pvt. Ltd.	NH-306 & 6	95.500	111.850	16.350	0.00%	LOA has been issued . Appointed Date yet to be given



(e) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 6 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays are indicated below; however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	10+460	9+840	Zemabawk	RHS	2	70.70
2	25+125	23+500	Tuirial	RHS	2	70.70
3	41+971	38+946	Seling	LHS	2	70.70
4	46+503	43+260	Thingsulthliah	LHS	2	70.70
5	59+236	55+044	Tlungvel	LHS	2	70.70
6	64+569	60+060	Phulmawi	LHS	2	70.70

(f) Others:**(i) View Point**

The Contractor shall construct minimum 5 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

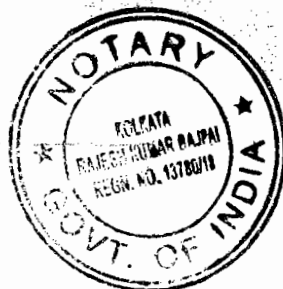
S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	10+245	9+625	Zemabawk	LHS	3	29.00
2	38+136	35+600	Seling	RHS	3	29.00
3	42+620	39+825	Seling	RHS	3	29.00
4	49+198	45+875	Thingsulthliah	RHS	3	29.00
5	61+449	57+175	Tlungvel	LHS	3	29.00

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).



P.T.O

EPC Schedule 2019

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
1	11+000	LHS	75,000
2	13+500	LHS	68,000
3	15+500	LHS	24,000
4	18+800	LHS	167,000
5	21+500	LHS	247,000
6	25+000	LHS	66,000
7	29+000	LHS	50,000
8	33+200	RHS	92,000
9	36+300	LHS	47,000
10	37+500	LHS	203,000
11	38+000	LHS	11,000
12	38+600	LHS	120,000
13	39+800	LHS	38,000
14	41+500	LHS	28,000
15	43+800	LHS	60,000
16	44+200	LHS	26,000
17	45+200	LHS	98,000
18	45+700	LHS	14,000
19	48+100	LHS	53,000
20	49+200	LHS	46,000
21	49+500	RHS	45,000
22	52+500	LHS	8,000
23	53+000	LHS	19,000
24	58+000	LHS	93,000
25	64+900	RHS	73,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.



S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	74+716	69+932	Buhkang Kawn	RHS	2	70.70
2	81+043	75+934	Chhingchhip	RHS	2	70.70
3	101+131	95+206	Chhiahtlang	LHS	2	70.70
4	108+794	102+576	New Serchhip	LHS	2	70.70

(f) Others:

(i) View Point

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

TS. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	84+214	79+026	Chhingchhip	LHS	3	29.00
2	117+478	110+926	Keitum	RHS	3	29.00

Contractor shall construct minimum 4 nos. of View Points along the project highway. The same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	66+100	LHS	13,000
2	72+200	RHS	54,000
3	72+700	RHS	84,000
4	79+200	LHS	31,000



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EPC Schedule | 14.06.2019

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
5	81+200	RHS	99,000
6	81+800	RHS	43,000
7	82+500	RHS	19,000
8	82+700	RHS	62,000
9	87+440	RHS	18,000
10	87+440	LHS	31,000
11	89+400	LHS	50,000
12	92+500	LHS	23,000
13	93+100	LHS	46,000
14	96+700	LHS	37,000
15	104+800	LHS	17,000
16	109+400	RHS	13,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.

(iv) **Other Facilities**

(a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.

(b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices (Note 1)	Accommodation (Note 2)
			Staff
Phase-1 NH-54 Section 1	S1-2: Package 2	Site Office Type 2 Location: Serchhip	- Other Key Experts 2 - Sub-Professional Staff 7 - Office Supporting Staff 4 - Authority (Site Staff) 1

Note (1): Site Office: The layout shall be prepared by the Contractor and submitted for review and approval by the Authority's Engineer/ Authority. The locations shown in this table are tentative and shall be confirmed by the Authority's Engineer/ Authority.

Note (2): Accommodation: Depending upon the Authority's Engineer/ Authority's acceptance, rental of existing buildings will be allowed depending the proximity of the works to the nearby cities or towns, and comfortability.

Modified vide Amendment no. 9



(e) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 3 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1		173100	HNAHTHIAL			
2		179315	LEITE			
3		201460	DAWN			

(f) Others:

(i) View Point

The Contractor shall construct minimum 1 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

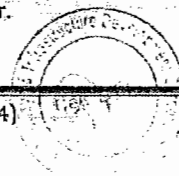
Tentative locations for spoil banks shall be identified. The actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

Note: Capacity of each spoil bank shall be identified by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.



Schedules for widening & upgradation of NH-54 in Mizoram (Package-4)



(e) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

No	Village/Town
1	TAWIPUI N-II
2	TAWIPUI N-I
3	TAWIPUI S
4	THINGFAL
5	LAWNGTLAI

(f) Others:**(i) View Point**

The Contractor shall construct minimum 3 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

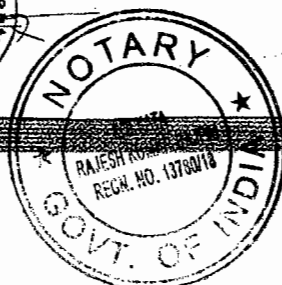
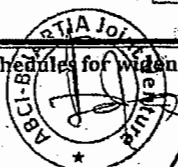
(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No	Design Chainage (m)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	251+500	RHS	14,000
2	253+100	LHS	186,000
3	254+500	LHS	100,000



4	254+600	LHS	62,000
5	256+400	RHS	212,000
6	258+200	RHS	52,000
7	260+600	RHS	43,000
8	260+900	RHS	77,000
9	264+400	LHS	15,000
10	265+400	LHS	62,000
11	270+800	LHS	43,000
12	273+600	LHS	36,000
13	276+000	LHS	69,000
14	277+300	LHS	56,000
15	278+000	LHS	56,000
16	284+900	LHS	186,000
17	291+500	LHS	153,000
18	292+400	LHS	56,000
19	295+300	LHS	15,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer. Other Facilities.

(iv) Other Facilities

- Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.
- As per the direction of Engineer-in-charge.

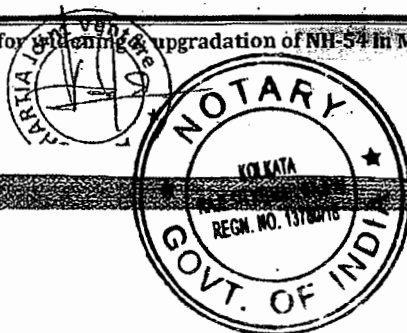
3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices (Note 1)	Accommodation (Note 2)
			Staff
Phase-1 NH-54 Section 3	S3-1: Package 6	Core Office Type 1 Location: Lawngtlai	- Team Leader (T/L): 1 - Other Key Experts 7 - Sub-Professional Staff 7 - Office Supporting Staff 9 - Authority (Central Team) 1

Modified vide
Amendment no. 9.



(e) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

(f) Others:**(i) View Point**

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

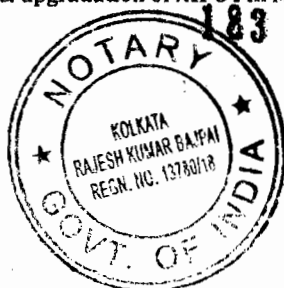
(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	302+500	LHS	50,000
2	303+500	LHS	59,000
3	310+500	LHS	21,000
4	311+500	LHS	22,000
5	312+500	LHS	31,000
6	315+600	LHS	26,000
7	317+000	LHS	73,000
8	319+500	LHS	49,000
9	325+000	LHS	4,000



site requirement in consultation with the Authority's Engineer/ Authority.

(e) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

(f) Others:

(i) View Point

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
1	336+000	LHS	2,000
2	339+800	LHS	13,000
3	340+500	LHS	91,000
4	341+500	LHS	2,000
5	345+500	LHS	2,000



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S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
6	354+500	RHS	38,000
7	363+000	RHS	60,000
8	364+500	RHS	46,000
9	367+300	LHS	153,000
10	370+000	RHS	10,000
11	370+500	RHS	40,000
12	371+000	RHS	60,000
13	372+100	RHS	22,000
14	372+600	RHS	93,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer. Other Facilities

- (a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.
- (b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices (Note 1)	Accommodation (Note 2)
			Staff
Phase-1 NH-54 Section 3	S3-3: Package 8	Site Office Type 2 Location: Maubawk	- Other Key Experts 2 - Sub-Professional Staff 7 - Office Supporting Staff 4 - Authority (Site Staff) 1

Note (1): Site Office: The layout shall be prepared by the Contractor and submitted for review and approval by the Authority's Engineer/ Authority. The locations shown in this table are tentative and shall be confirmed by the Authority's Engineer/ Authority.

Note (2): Accommodation: Depending upon the Authority's Engineer/ Authority's acceptance, rental of existing buildings will be allowed depending the proximity of the works to the nearby cities or towns, and comfortability.

Modified vide
Amendment no. 10





SPOIL BANK LOCATION AS PER CA Hnathial Bypass	
Sl. No.	Location
1	Spoil bank (3-1) at Ch. 1+820 RHS
2	Spoil bank (3-2) at Ch. 1+720 RHS
3	Spoil bank (3-3) at Ch. 3+600 RHS
4	Spoil bank (3-4) at Ch. 5+250 RHS
5	Spoil bank (3-5) at Ch. 6+250 RHS

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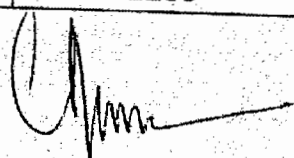


OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH : LUNGLEI DISTRICT, LUNGLEI

DESIGNATION OF SPOIL BANKS ALONG NH-302

S.B.13016/1/2021-LRS(L)/NH-302/Vol-I: The following chainages along NH-302 designated for Spoil Bank as per NOCs given by the Landowners and concerned and hereby intimated to NHIDCL for "Construction of 2 Laning with hard shoulder c 02 under the Bharatmala Pariyojana in the state of Mizoram" on this 29th October, 2021. No environmental damage/pollution in contravention to any force c place should occur due to disposal of loose soil/muck within or outside designated spoil bank.

Name of Village	LHS/RHS	Chainage		Length in Metre
Lungsen	LHS	49.250	49.400	150
	RHS	55.180	55.210	30
	RHS	55.380	55.420	40
	RHS	60.160	60.410	250
	RHS	64.580	64.890	310
Tuichawng	RHS	68.080	68.200	120
	RHS	68.220	68.580	360
TOTAL LENGTH				1260

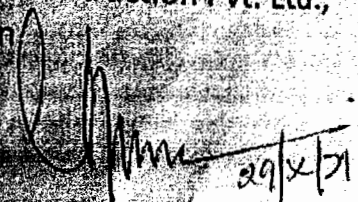

(M. MISAEL)

Addl. Deputy Commissioner & CALA (NH-302)
Lunglei District : Lunglei.

S.B.13016/1/2021-LRS(L)/NH-302/2

Dated Lunglei, the 29th October, 2021

- By to:
1. Under Secretary, LR&S Department, Aizawl for information.
 2. Deputy Commissioner, Lunglei for information.
 3. General Manager (P), NHIDCL, PMU-Lunglei for information and necessary action.
 4. Project Co-ordinator, PKG-A & PKG-B, SRK Construction Pvt. Ltd., Lunglaw for information and necessary action.
 5. Deputy Project Manager, PKG-A & PKG-B, SRK Construction Pvt. Ltd., Lunglaw for information and necessary action.


Addl. Deputy Commissioner & CALA (NH-302)

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TPF GETINSA EUROESTUDIOS S.L

Joint Venture with Rodic Consultants Pvt. Ltd in Association with Anandjiwala Infra Advisory

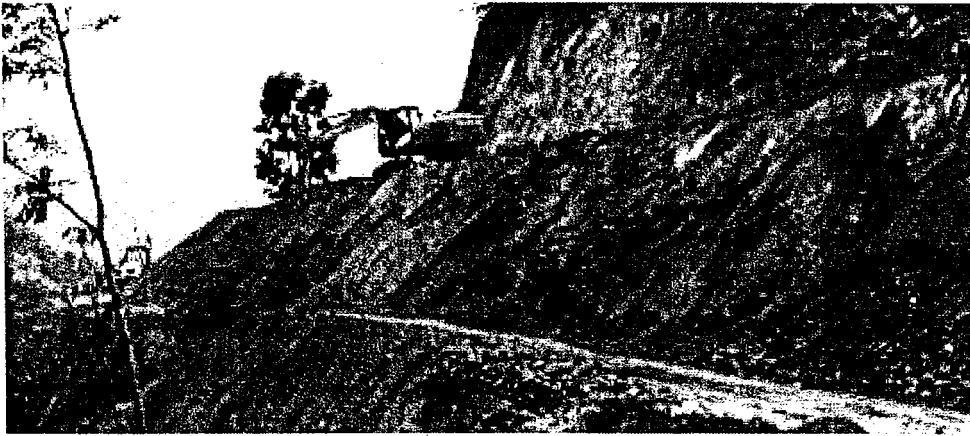


सड़कपरिवहनऔरराजमार्गमंत्रालय,भारतसरकार

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

Ministry of Road Transport & Highways, Government of India

Authority Engineer Services for Widening and Upgradation to 2- Lane with Paved Shoulder Configuration and geometric improvement from Km. 125+000 to Km. 166+000 (Package-3) on Aizawl –Tuipang Section of NH-54 in the State of Mizoram with JICA Loan Assistance



AUTHORITY'S ENGINEER

getinsa-euroestudios



TPF GETINSA EUROESTUDIOS S.L.

IN joint Venture with Rodic Consultants Pvt. Ltd (JV) in association with Anandjiwala Infra Advisory



QUARTERLY ENVIRONMENTAL MONITORING REPORT (EHS)

(01stOCTOBER 2020 to 31stDECEMBER 2020)

2349

PACKAGE-3



ENVIRONMENT/SAFETY MANAGEMENT PLAN

Table 4.1 Environmental Management Plan for Pre-Construction Stage

Sl. No.	Environment Impacts/Issues	Mitigation Measures	Compliance Status	Remarks
P2	Removal of Vegetation	1, Minimize the scale of vegetation clearing by factoring vegetation/ forest cover in the final design of the road alignment process. 2. Removal of trees to be carried out after forest clearance is obtained 3, Reforestation/ replantation of trees at a term as instructed by the dept. or by the forest dept. 4, Activity shall be supervise to avoid poaching of animals	1&2- Complied. 3- It is in process. Note- Sometimes, excavated material is dumped at valley side directly instead of dumping at approved locations. That type of activities affect/ destroy the vegetation.	Not complied
P3	Setting up construction camp	1. Camps shall be at least located 500m away from the nearest built-up area 2. Sewage system for a construction laborers camps shall be designed, built and operated so that no pollution to ground or adjacent water bodies/watercourses takes place. Garbage bins shall be provided in the camps and regularly emptied and the garbage disposed of in hygienic manner to the satisfaction of the relevant norms and the engineer. 3. In relation to underground water resources, the contractor shall take all necessary precaution to prevent interface with such water resources. 4. All relevant provisions of the factories act, 1948 and building and other construction	Camp established at 140+050 & followed the citing criteria. But, it has to submit/ obtain necessary permits for camp. Camp/ plant approval is pending from AE due to non-resubmission of camp layout plan by EPC Contractor. Constructed sanitation facilities, but there is opened drain & regular cleaning is lacking. To avoid overcrowding in residing area. To develop sanitation facilities & to provide basic amenities as living/ cooking /dining/ washing/ residing area for the operator/ driver camp adequately at the same location in conformance of BoCW Act, 1996.. Condition is yet to improve.	Complied partially

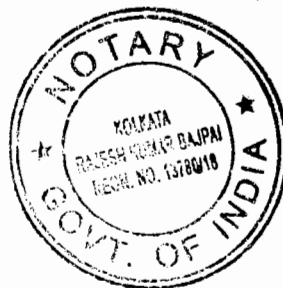
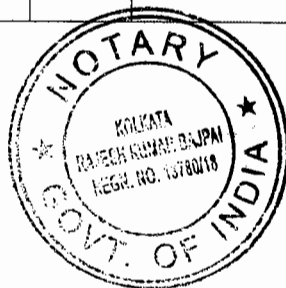
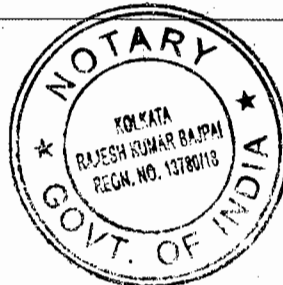


Table 4.2 Environmental Management Plan for Construction Stage			
Sl. No.	Environment Impacts/Issues	Mitigation Measures	Compliance Status
Soil			
C3	Compaction of soil	Construction vehicles & equipment shall be restricted to move only within designated area to avoid compaction of productive soil.	In designated area, vehicles move & compaction of embankment filling in progress at valley side. Although, unauthorized dumping is going on, so material has to dump at approved locations as Spoil bank, which compaction should be as per MoRTH.
C4	Soil erosion in embankments	Pitching shall be done for slope stabilization as per the IRC guidelines.	Slope protection measures yet to be implemented.
C5	Contamination of soil by fuel & lubricants	Construction vehicles & equipment shall be operated & maintained in such a manner so that soil contamination due to its spillage shall be minimum. Fuel storage shall only be done on wasteland and will be kept away from drainages channels and natural water bodies.	Regular maintenance is needed. In workshop, concreted floor is recommended in parking area/ workshop for avoidance of leaching.
C6	Contamination of land from construction waste & quarry materials	Debris generated due to the dismantling of the existing pavement structure and the cutting of the hillside for the widening shall be suitable reused in the proposed construction, such as for fill materials for embankments. Debris & other material obtained from existing embankment shall be dumped in	Generated debris/ scarified material to be used for approach road or to be dumped at approved location instead of dumping here & there manner. Yet to propose the dumping locations for approval. Need to comply & to be recorded.

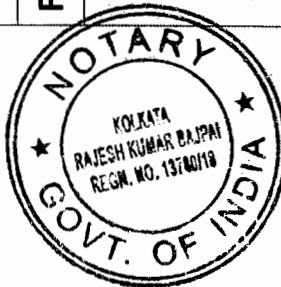


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C11	Using drinking water for construction purpose	The contractor shall make arrangements for water required for construction in such a way that water availability and supply to nearby community is unaffected. Wastage of hand pumps shall be relocated to suitable alternate place.	Water extraction permission has to obtain from Land Resources, Soil & Water Conservation Department/ river authority/ private party.	Yet to comply
C14	Altering flow of natural drains	Drain shall be channelized with Slope protection - Gabion structure.	Slope protection structure is under construction. But, at somewhere, existing cross drainage structures are blocked due to material dumping. Due to this, crack/ cuts formation done. Need to rectify	Complied partially
C15	Sanitation of waste disposal in construction camps	The construction of camps will be done with sufficient buffer from habitation. At Construction sites and labour camps sufficient no of latrines will be provided. The sewage generated from the camps will be properly disposed of so that it does not affect water bodies.	Complied the citing criteria. Approval is pending due to non-resubmission of proposal. Constructed sanitation facilities at Supervisors/ Operators/ labour camp. But, regular cleaning is lacking. Need to facilitate mobile toilet at site. Need to facilitate basic amenities adequately. To develop waste management system	Complied partially
Air				
C16	Emission from construction vehicles and machinery	All vehicles, equipment and machinery shall be selected to meet recognized international and national standard for emissions and shall be maintained and operated in a manner that ensures relevant air, noise and discharge rules. Only unleaded petrol and low sulphur diesel or sulphur free diesel shall be used as fuel for vehicles, equipment and machinery.	Regular maintenance is needed & suggested to keep the record in vehicle / machineries. PUC certificate is yet to obtain / submit. It is mandatory for renewal of vehicle insurance too. But, lacking.	Complied partially

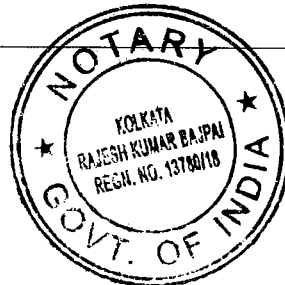


		(Leg) during the construction period as envisaged in the Environment Monitoring Plan.		
C21	Noise from blasting operations	Blasting as per Indian Explosive act will be carried out. People living near such blasting operation sites shall be informed before the operational hours. Workers at blasting sites shall be provided with earplugs.	Reminded to obtain / submit the legislative documents numerously, but, yet to submit as per Indian Explosive act. To submit the quarry approval. Without permission, blasting is carried on. Asked to comply the necessary applicable obligations & precautionary measures at site. But, yet to comply	Yet to comply
Flora and Fauna				
C23	Tree cutting from widening	Three trees shall replace each tree cut for the purpose. The Engineer shall approve such felling only when the NHIDCL receives a 'Clearance' for such felling from the MOEF, as applicable. Trees felled shall be replaced as per the compensatory afforestation criteria in accordance with the Forests (Conservation) Act, 1980.	Avenue plantation as per the compensatory afforestation criteria is under process for approval.	Under process by the department
Health and Hygiene				
C25	Health hazard to workers due to bad water and sanitation	At every workplace, good and sufficient potable water (as per IS 10500) supply shall be ensured to avoid water borne diseases and secure the health of the workers.	Need to improve for providing potable drinking water, drainage, sanitation, cleaning system. To follow the adequate waste disposal system & to submit the documentary	Complied partially



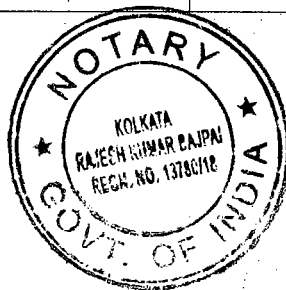
2353

		of Service) Act, 1996. There shall be adequate supply of water, close to latrine and urinals. -All temporary accommodation must be constructed and maintained in such a fashion that potable water is available for drinking, cooking and washing. The sewage system for the camp must be properly designed, built and operated so that no health hazard occurs and no pollution to the air, ground or adjacent watercourses takes place. Compliance with the relevant legislation must be strictly adhered to. Garbage bins must be provided in the camp and regularly emptied and the garbage disposed of in a lined landfill sites. Construction camps are to be sited away from vulnerable people and adequate health care is to be provided for the work force. On completion of the works, the whole of such temporary structure shall be cleared away, all rubbish burnt, excreta or other disposal pits or trenches filled in and effectively sealed off and the whole of the site clean and tidy, at the Contractor's expense, to the entire satisfaction of the Engineer. Reclamation measures shall be adopted with garland of trees around the periphery. The quarry dust and waste shall be used for refilling. The remaining portion should be covered with trees.	contamination, leaching at workshop. It must be placed garbage bins at camps & emptied regularly in a lined landfill sites. To avoid strictly, overcrowding in a room as per Factory Act 1948, for checking / spreading of infections at this crucial time period.	
C29	Abandoned Quarry will accumulate water and act as a breeding ground for disease vectors.		Quarry is under operation, after completion, it will has to adopt reclamation measures.	-



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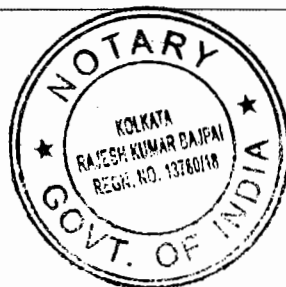
		staff. The contractor has to comply with all regulation regarding safe scaffolding, ladders, working platforms, gangway, stairwells, excavations, trenches and safe means of entry and egress. Adequate precautions will be taken to prevent danger from electrical equipment. No material or any of the sites will be so stacked or placed as to cause danger or inconvenience to any person or the public.	permits.	
C32	Risk from Electrical Equipment	All necessary fencing and lights will be provided to protect the public. All machines to be used in the construction will conform the relevant Indian Standards (IS) codes, will be free from patent defect, will be kept in good working order, will be regularly inspected and properly maintained as per IS provisions and to the satisfaction of the Engineer.	To take adequate precautions as earthing with lab equipment. Precautionary measures to be provided as danger skull signs at yards, fencing etc. Strictly, to take care of overhead / lying cable wire on ground. As during hyva / dumper unloading & machineries movements, it may be hazardous. At temporary camp, not taken proper electricity connection. It is being used by illegal way.	Yet to comply
C33	Risk at Hazardous Activity	All workers employed on mixing asphaltic material, cement, lime mortars, concrete etc.; will be provided with protective footwear and protective goggles. Workers, who are engaged in welding works, would be provided with welder's protective eye-shields. Stone-breakers will be provided with protective goggles and clothing and will be seated at sufficiently safe intervals. The use of any herbicide or other toxic chemical shall be strictly in accordance with the manufacturer's instructions. The Engineer shall be given at least 6 working days' notice of the propose use of any herbicide or toxic chemical. A register of all germicides and other toxic chemicals	EPC Contractor is planning to run the plants. Suggested to provide/ usage of appropriate PPEs during such type of works as during blasting/welding/ mixing asphalt materials/ cement/ lime mortar/ concrete etc. & to adopt precautionary measures as activities wise adequately for avoidance of any incidents. Need to improve housekeeping on regular basis & operation should be done in controlled way or under proper supervision due to congestion (space lacking) at plant area.	Yet to comply



C37	Material Risk	The Contractor shall at his own expense, confirm to all anti-malarial instructions given to him by the Engineer, including filling up any borrow pits which may have been dug by him.	Regular process, need to check the breeding zone of infestants, chemical spraying & mosquito net distribution & chemical poring time to time. Need regularity & records to be maintained	Complied partially
C38	First Aid	At every workplace, a readily available first aid unit including an adequate supply of sterilized dressing material and appliances will be provided.	First aid centre established at base camp, but to deploy the trained first aider. To make available first aid box at all opened site locations & vehicles.	Complied partially
C39	Loss of Access	At all times, the Contractor shall provide safe and convenient passage for vehicles, pedestrians and livestock to and from side roads and property accesses connecting the project road. Work that affects the use of side roads and existing accesses shall not be undertaken without providing adequate provisions to the prior satisfaction of the Engineer. The works shall not interfere unnecessarily or improperly with the convenience of public or the access to, use and occupation of public or private roads, railways and any other access footpaths to or of properties whether public or private.	Regular process, making arrangements for safe & smooth way	Complied partially
C40	Traffic Jams and Congestion	Details Traffic Control Plans shall be prepared and submitted to the Site Engineer/ Project Director for approval 5 days prior to commencement of works on any section of road. The traffic control plans shall contain details or temporary diversions, details of temporary diversions, details of arrangements for construction under traffic and details of traffic arrangement after cessation of work each day. Temporary diversion (including scheme of	For avoidance of traffic jam/congestion, a site specific traffic control plans with all safety arrangement have not submitted yet. Although, several work fronts are open, but still found safety lapses at sites. Reminded numerous via site instruction memos/ letters / reports to contractor & time to time reported to authority. During rain, deployed a dedicated team to	Complied partially



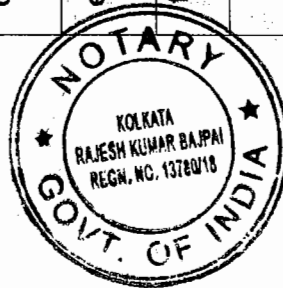
C43	Roadside landscape development	Avenue plantation of foliage tree mixed with flowering trees, shrubs and aromatic plants shall be carried out where ever land is available between ditches and Right of Way.	Approval in process by department	-
C47	Abandoned Quarry will accumulate water and act as a breeding ground for disease vectors.	The abandoned quarry locations shall be planted suitably as the plan.	Quarry is under operation, after completion, it will has to adopt reclamation measures.	-
C48	Erosion of embankments, side shoulders, side slopes and pavement leading to deterioration and affecting stability and integrity of road.	Each works specifications will include provision for stable slope construction, compacting and laying out turf including watering until ground cover is fully established. Proper construction of Breast wall and retaining wall at the locations identified by the design team to avoid soil erosion. The measures proposed for slope stabilization are; Discharge zones of drainage structures (culverts and minor bridges) provided with riprap. Construction in erosion and flood prone areas will not be in monsoon / season. Side slopes will be kept falter wherever possible, and in case of steeper slopes it will be supported by the retaining wall.	Gravity wall construction is under progress. Hill cutting is going on, but there is issue of slope protection, that may be accident prone. So, suggested to adopt precautionary measures regarding hill cutting & slope protection. Embankment at valley side should be as per guideline for avoidance of embankment cut/ cracks/ erosion/ sliding/ wash out at valley side.	Complied partially



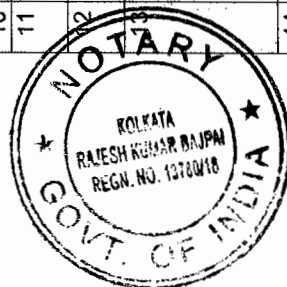
B-APPLICABLE PERMITS (SCHEDULE F)

S. No.	Description	Action Taken	Commencement Date	Remarks
a	a- Extraction of boulders from quarry	Yet to obtain/submit	-	Yet to submit documentary evidence. Suggested as per Schedule F of EPC contract agreement & vide letter no.-
b	b- For installation of Crusher	Submitted CTE for Crusher/Hume pipe plant. But yet to submit CTO for the same. Also, need to obtain/ submit the CTE/CTO for other plants	-	
c	c- License of explosives	Yet to obtain/submit	-	
d	d- For drawing water from river/reservoir	Yet to obtain/submit	-	
e	e&f- For setting of batching plant	Yet to obtain/submit	-	
f	For setting of Asphalt plant	Yet to obtain/submit	-	
g	i-Other applicable permits as Labor license & insurance/PUC/fuel storage/electrical/ hazardous & domestic waste etc. related to EHS.	Yet to obtain/submit	-	

Note-Yet to submit documentary evidence. Suggested for obtaining/submission the permits as per Schedule F of EPC contract agreement, vide letter no.-(Rodric-Tpf/Mizoram-JICA/Pkg-3 Aizawl-Tuipang/2019/40, 45, 57, 78, 89, 100, 159, 283, 479, 565 & RC-1572-SO-HWB-GN-LTR-2023).



4	Risk from operations to workers by construction activities	Y	-	-	-	4	PPEs provided, but not sufficient. So, need to be equipped fully to all deployed workers at site & to provide proper training to them for making aware to them.
5	Dust Suppression	Y	-	-	-	4	Yet to be done regularly.
6	Risk from Electrical Equipment	Y	-	-	-	4	Suggested to take precautionary measures as danger sign/baricading/earthing at heavy equipments/electrical yard/overhead/ground lying wire.
7	Risk from Explosives	Y	-	-	-	4	Storage/blasting with permission of regulatory authority, also by licensed blaster, to aware locals at the time of blasting etc. measures to be take care.
8	First Aid kit & medical facilities	Y	-	-	-	4	To provide first aid kit at site/vehicle/camp, to depute trained first aider/ambulance at site.
9	Health/social hazard, sexual harassment to female workers.	-	-	N/A	-	-	Not deployed female workers at site.
10	Environmental Monitoring	-	N	-	-	4	Yet to be conducted.
11	Compliance with HIV /AIDS related clause of the civil work contract	-	N	-	-	4	Yet to be conducted.
12	Debris/excavated bituminous/kitchen waste disposal	-	N	-	-	4	To follow, disposal at approved locations, composting for kitchen waste in hygienic way
13	Surplus soil dumping	-	N	-	-	4	Need to dump the unsuitable material/surplus suitable material at approved Spoil Bank with proper designed/local administration permission. Approval for 6 no. of spoil banks has been given with conditions, but yet to comply the conditions on ground level.
14	Redevelopment of temporary land/borrow area/quarry area/ acquired for project execution	-	-	NA	-	-	Yet to be open.
15	Compliance with other issues given in EMP	-	N	-	-	3	Yet to be done.
16	Construction Management Plan	-	N	-	-	4	Before opening the site prior 5 days, it has to intimate, but yet to be submitted.
17	Traffic Management Plan	Y	-	-	-	3	Under review after resubmission of TMP. Site specific plan yet to be submitted.
18	EHS training & induction	-	-	Na	-	-	Documents yet to be submitted.
19	Incident/accident report	-	N	-	-	4	In case of any incident/accident, it has to take necessary measures & to submit the report at earliest as per CA.
20	Reporting	-	N	-	-	-	Regular reporting yet to be done.



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LEGAL REQUIREMENTS

Copy of documents for the followings, should be made available in the AE office by the Contractor:

- Pollution under control certificates (PUC's) for the construction vehicles.
- Consent (under air and water act) for operation of Quarries/ Crusher/ HMP/ WMM/ BMP/ Hume Pipe plant.
- Details of identification and selection of material sources/approval & record keeping.
- Permission for obtaining water for construction from Irrigation department (in case of water extracted from reservoirs/ irrigation canals), gram Panchayat (for using community pond/ tank water) and private parties (water from bore well/ open wells etc.).
- Land donation related documents like Willingness Letters/ MoU/ Affidavit/ Gift Deed/Consent letter regarding Spoil Bank with NOCs of concern local administrations as Revenue/forest.
- Contractor has to obtain/submit labor license/insurance (for contractual labors) under 'Workmen Compensation Act 1923'.
- Permission from State Pollution control board for handling and storing of hazardous materials (including storage of diesel/ kerosene / Bitumen) under Hazardous Waste Management Rules 2016.
- To obtain/submit the documents regarding fuel pump & power connections for all establishments.
- To obtain/submit the documents regarding all camps.

SITE OBSERVATIONS

- Labor safety should be on top priority as to equipped labors with all PPEs. Although, providing, but need improvement.
- Need to deploy EHS Engineer and to report the conducted routine EHS committee meeting.
- At high embankment/curve, it has to pay proper attention regarding safety.
- It is observed that for heavy construction machineries are yet to be provided with reverse alarm facility.
- Measures to increase the stack height as per government norms.
- To use hard barricading despite caution tapes, as deep excavation/Curves/damaged road edge at valley site, market/ habitation/school area etc.
- During night time work, it has to provide proper lighting arrangement, solar delineators, solar blinkers, handy signaling light (red/green) for hazels free traffic movement. Strictly avoid the usage of flags in night, that is purposeless for night time commuters, may be hazardous due to invisibility.
- Usage of Retro reflective tapes at side poles/trees/machineries/ vehicles (as crane/dozer/JCB/hyva/tippers/campers).
- Site specific traffic management plan with drawing has to submit for site specific traffic management as per IRC SP 55 & IRC 67. Not submitted yet.
- Safety during hill cutting, loading/unloading, storage, transportation safety precautions/measures have to be mentioned.
- Black spot/land slide locations have to identify, marked. Suggested to conduct joint visit.



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- For scheduled monitoring plan, details have to submit by hiring monitoring agency and provision to submit the monitored data time to time.
- To give Induction/ tool box training include adequate information/ awareness programme on health and safety risks, potential emergency events and also their records have to submit.
- Need to provide/upgrade the information, masks, awareness training to workers/staffs about pandemic disease Covid 19.
- To maintain fully equipped First Aid Kits at each opened site, in every vehicle & to maintain up-to-date records of first aid injuries.
- To maintain a First Aid Centre at camp site, trained First Aid providers as per statutory requirements.
- Dedicated vehicle/ambulance for transportation of injured person.
- Regular health check-up at proper intervals of workers. Records should be maintained.
- Health awareness (HIV/hygiene) programme has to conduct time to time via concern NGO/dept. Records to be maintained.
- Labor camp has to regularly ensure facilitation as proper cooking/ drinking water/ washing way/kitchen waste management/ ventilation/ water closet nos. & regular cleaning/ sprinkling of anti-malarial chemical, proper living area per person per room etc. It should strictly follow. Present condition is pitiable.
- Roles and Responsibilities are clearly stated in the HSE Plan with current Organization Structure.
- Regular site safety walk (weekly), HSE review meeting records to be maintained.
- To maintain/submit checklists regarding training/vehicle inspection/health check-up/ spoil bank/accident intimation/internal & external audit checklist etc.
- Detailed plan submission provision before quarry operation.
- To implement LOTO system in plant/crusher/electric work area.
- The Project has to cover by adequate nos. of deployed Safety stewards (1 assigned SO/ site location), in addition to night shift duty too.
- Also has to mention in details housekeeping/ borrow & quarry operations/ T&P testing/ spoil bank/ filling area safety arrangement.
- During unloading of fuel tanker anchoring/earthing to be provided with tanker for avoidance of any electrical spark incident.
- Also depute third men/helper during unloading of fuel.
- Needed to mention the EHS budget (break up wise) as per contractual obligations.
- Recommended for imposing penalty in case of non-compliance of PPEs.
- Transportation of workers in fully covered vehicles from camp to site.
- Suggested to implement measure for ongoing as per monsoon plan.
- Recommended PVC barricading instead of partial barricading or pre-casted parapet wall as barricading device, to apply at site for easy mobilization from one site to another site.
- To intimate, 5 days prior opening any construction zone with proposed safety arrangements with proper supporting documents.
- Also suggested to submit the site specific TMP.
- After completion of opened site, site closing has to be done properly.

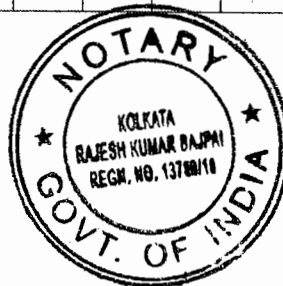


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COMPLIANCE STATUS OF ISSUED SITE INSTRUCTION MEMO

Pkg 3 - SITE INSTRUCTION MEMO

Sl.No	Memo No	Issuing Date	Subject	Issued By Authority/ AE	Received By Contractor Representative	Status
1	Memo No-1	06-Jan-20	Slope not maintained properly in hill cutting formation at 126+240 to 126+500 & 126+890 to 126+935	AE-FE	Site Engineer	Complied
4	Memo No-5	14-Jan-20	Regarding Safety	AE-FE	Structural Eng.	Complied
5	Memo No-6	14-Jan-20	Valley side dumping is found at cha: 126+600	AE-FE	Structural Eng.	Complied
6	Memo No-7	15-Jan-20	Caution measure were not provided properly Ch 126+600 to Ch 126+750	AE-FE	Site Engineer	Complied
7	Memo No-9	11-Feb-20	No safety provided at 130+050 to 130+060	AE-RE	Site Engineer	Complied
9	Memo No-12	15-May-20	Regarding safety lapses at 129+400	AE-FE	Site Engineer	Not Complied
10	Memo No-13	15-May-20	Unauthorized dumping at 129+450	AE-FE	Site Engineer	Not Complied
11	Memo No-15	18-May-20	Regarding safety lapses at 129+880	AE-FE	Site Engineer	Not Complied
12	Memo No-17	23-May-20	Regarding filling of pot holes at 148+000 to 150+200	AE-FE	Site Engineer	Not Complied
13	Memo No-18	28-May-20	Regarding Safety	AE-FE	Site Engineer	Not Complied
14	Memo No-19	30-May-20	Unauthorized dumping at 146+400	AE-FE	Site Engineer	Not Complied

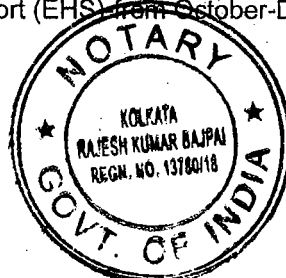


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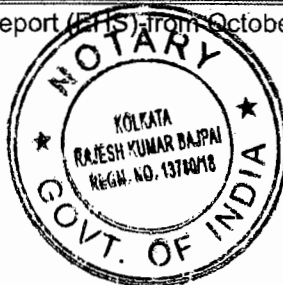
CHECKLISTS

CHECKLIST			
Sl. No.	Items	Compliances as per EMP, Schedule D, CA	Complied Status
1	PLANT SITE		
1.1	Statutory Clearance	Clearance from State Pollution Control board to be obtained before establishment of plants i.e. BMP / HMP / WMM / Crusher	Obtained CTE & yet to obtain / submit the CTO for Crusher / Hume pipe plant. For HMP / WMM / BMP, CTE/CTO, both yet to submit from 'State Pollution Control Board'.
1.2	Location	1000 m away from habitation	Proposal yet to be submitted
1.4	Settling pit near BMP	Settling pit near BMP to store waste water	Not provided
1.5	HSD barrels	HSD barrels should be stored on pucca floors to avoid contamination	Yet to be complied & also need to obtain necessary permissions.
1.6	DG set	DG set with acoustic enclosure with all other accessories for avoid noise pollution.	DG set with acoustic enclosure for power back up mobilized. Need to increase. stack height.
2	Staff and Labor		
2.1	Labor camp	The Contractor shall make arrangements for the engagements of all staff and labor at site with providing all facilitations.	Camp established, but yet to provide basic amenities as potable water/cooking/dining/hygiene/cleaning etc. Approval is also pending due to non-submission of layout plan.
2.2	Rates of Wages and Conditions of Labor	The Contractor shall pay rates of wages and observe conditions of labor, which are not lower than the general level of wages or established rates by trade/industry. The Contractor and his Sub-Contractor shall comply with all applicable Labor Laws and shouldn't employ Child Labor for construction The Contractor shall not differentiate wages between men and women for work of equal value. The Contractor shall display the wage board at camp	A plan should be submitted as per labor laws Compliance report is still awaited
2.3	Labor Laws	Labor laws applicable to the Contractor's personnel, relating to their employment, health, safety, welfare, immigration, and shall allow them all their legal rights. The Contractor shall require his employees to obey all applicable laws including those concerning safety at work.	Labor license/ insurance has to be submitted as per labor laws



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		Use reasonable efforts to keep the site and works clear of unnecessary obstruction so as to avoid danger to the person. Provide fencing, lighting, guarding and watching of the works unit completion and talking over under clause 10. Provide any temporary works (including roadways, footways, guards and fences) which may be necessary, because of the execution of the works, for the use and protection of the public and of owners and occupiers of adjacent land.	Complied Complied
5	Insurance	Need to submit the documentary evidence of all insurance policies as per clause 18 of GCC Section 6.	Yet to be complied



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CHECKLIST- FOR CAMP FACILITATION

Sl. No	Facilities to be Inspected	Status/Remarks
1	General a. Is displayed Information Boards? b. Are the entry roads/walkways/passages to camp kept clear and free from water logging? c. Is illumination level adequate in access? d. Are dust bins allocated in camp? e. Is the garbage being disposed of regularly? f. Are there emergency contact numbers displayed? g. Are Fire Extinguishers and fire buckets available? h. Are First-aid facilities available? i. Whether disinfection activities carried out on fortnightly basis?	a. No b. Yes c. No d. No e. No f. Yes g. Yes h. No i. No
2	Living Accommodation j. Whether cement flooring provided? k. Is shelter strong enough to withstand wind pressure? l. Whether the electrical connection provided are safe? m. Is the ventilation of the rooms adequate? n. Is the illumination of the rooms adequate? o. Are the doors and windows in good condition? p. Is the general hygienic condition of the rooms adequate? q. Is there storage of unwanted materials?	j. Yes k. Partial l. Not provided at temp. shed m. No, because of overcrowding n. Yes o. Partial p. No q. Overcrowding to be avoided
3	General cleanliness of Kitchen/Canteen. r. Are kitchens kept clean and tidy? s. Is the garbage of kitchen being disposed of every day? t. Is the water supply adequate for cooking and drinking? u. Are the utensils are being cleaned on regular basis? v. Cooking facilitation.	r. No (Not hygienic) s. System not developed t. Yes u. Yes v. Not provided cylinder
4	Utilities Area w. Is the wash area available? x. Is there adequate water facility available for toilet and bath? y. Are adequate toilets available? z. Are the toilets being cleaned regularly? aa. Is proper drainage provided? bb. Housekeeping	w. No (Not hygienic) x. Yes y. Yes z. No aa. Yes bb. To be developed
8	cc. Is there security arrangement at gate?	cc. No



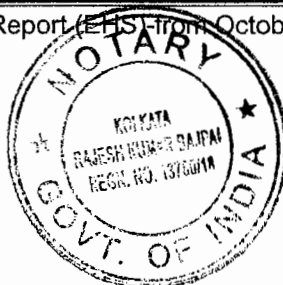
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10	Ventilation requirements monitored Quarterly by responsible personnel at site, staff camp, site office and labour camps, records maintained.	Yet to comply.
11	Labour Colony Inspection-1. Ensure hygiene at work place, 2. Periodic housekeeping schedule, 3. First aid box (and stretcher with belt for emergency) 4. Periodic pest control, 5. Fire extinguishers (labours shall be trained to use fire extinguishers), sand buckets, 6. Proper ventilation, Illumination	Partially complied. 1&2- Need to improve hygiene & housekeeping, 3,4&5-Arranged, but need adequacy
12	Legal register -Legal register is available and approved. Validity of all the legal consents/licenses/approvals are updated	Yet to comply.
13	Onsite Emergency Response Plan 1. Approved Onsite Emergency Response Plan with all the references is available. 2. Mockdrill report at least once in a half year is available	Yet to comply.
14	Internal audit calendar is to prepare & safety audits are to be done as per regular intervals.	Yet to comply.
15	1. HS15E requirements to be checked/ fulfilled periodically. 2. EHS training is to be imparted to subcontractor personnel.	Yet to comply.
16	Following HSE documents to be submitted on monthly basis: 1. Monthly compliance status, 2. Labour colony inspection, 3. Legal compliance status, 4. Unsafe conditions and acts	Partially complied, but needed to submit in details
17	Following HSE documents to be submitted on monthly basis: 1. Incident analysis with corrective/preventive actions 2. Near miss Incident Investigation Report	Yet to comply.
18	Safety Induction and Training 1. Induction is given to all the employees/ workers/ subcontractors/ visitors and records to be maintained. 2. Safety trainings to be conducted at site to all levels-	Yet to comply.
19	To conduct Medical examination: 1. Medical examination to be done before employing & as per contractual obligations. 2. Schedule for periodic medical check for all the employees/workers (Welders, drivers, operators of lifting appliances & transport equipment) has to prepare & conducted as per the schedule & records available (Clinical examination may include - General physique, Vision, Hearing, Breathing, Upper Limbs, Lower Limbs, Spine, general mental alertness & stability with good eye, hand & foot coordination as per BOCW Act, 1996)	Yet to comply.
20	Use of PPE 1. PPEs are to be provided to all workers & it has to make mandatory for all. 2. Proper colour codification has been followed for helmet. 3. Periodic inspection to be done to check the implementation, usages and conditions of PPEs and records.	Yet to comply.
21	As per site requirement: 1. 24X7 ambulance (fully equipped) facility provided at project for any kind of emergency/ tie up with hospital for ambulance (letter of agreement available) 2. Ambulance facility is as per (BOCW Act 1996, Schedule-V- Contents of	Yet to comply.



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29	Awareness 1. Awareness trainings are given on common diseases to all the employees, workers, labours and records are available 2. Welfare activities (e.g. plantation, aids awareness, road shows etc.) to be planned, discussed, maintained records and sent to HO as required. 3. Training attendance, circular, topic covered, training feedback and photographs to be evident.	Partially complied
30	Environment Monitoring 1. Quarterly NOISE & AIR monitoring records are available. 2. Drinking water monitoring is to be done by third party as per IS 10500:2012. 3. Tanker water also monitored by third party if it is used for drinking purpose 4. Water storage / tank cleaning schedule is prepared, followed, date of cleaning and next due date mentioned on the tank and details are clearly visible 5. Sewage system established, cleaning as per schedule & supportive records to be available. 6. All parameters	Yet to comply.
31	Details of vehicles- 1. List of vehicles (GMN/hired) to make available. 2. Vehicle log-books to be maintained. 3. Legal documents e.g. valid driving license, vehicle registration number, insurance, fitness certificate, PUC, maintenance record. 4. Third party or maintenance record are available if it done outside 5. Records (experience certificate / valid license) available for , riggers, signal man, crane operators, electricians, wireman, concrete pump operator, drivers, foreman, technicians etc. to maintain.	Yet to comply.
32	Details of Subcontractors 1. List of all the approved subcontractors is to be available. 2. HSE requirements to be complied by the sub-contractors.	Yet to comply.
33	1. All applicable laws for EHS are to be identified & updated status to be submitted time to time. 2. Legal register is to be kept at site office.	Yet to comply.
34	Hazardous Waste Handling and Monitoring 1. Municipal Solid Waste (MSW) disposal, 2. Used drums, 3. Oily cotton rags, 4. Lead acid batteries, 5. Used oil / waste oil, 6. E-waste if any, 7. Medical waste if any Specify the total quantity recycled / sold in last 3 quarters (no of units also) for all and name of authorized vender / recycler 6 Copies of hazardous waste manifest to make available while disposing to an SPCB approved recycler.	Yet to comply.
35	BOCW License / Factories Act is to make available.	Yet to comply.
36	Legal compliances as- Consent to Establish, Consent to operate is to be available for the equipment at site from State Pollution Control Board (SPCB) (Batching plant, Hot Mix Plant, Crushers, DG sets, Chilling Plants, Quarries, Wet Mix Macadam Plant, etc.) Check License validity	Yet to comply.
37	License under petroleum rules is available If HSD, petrol > 2.5 kl License for van, driver license, approval for drawings Check License validity	Yet to comply.



46	Explosives 1. License to procure, store. & stores layout as per license 2. Receipt & Issue register, 3. Reconciliation - physical and book stock, 4. Qty. register, 5. Issue slip for Qty. issued. 6. Licensed & trained detonator personnel. 7. Designated Area for storage, 8. "Display" of authorized personnel for storage area. 9. Temp. control records as per type of explosive	Yet to comply.
47	Construction schedule and Resource deployment schedule 1. Both the schedules are prepared on MSP / primavera & latest (not more than 3 months old). 2. Controlled copy of schedules has been communicated & distributed to concern person / department and maintain register.	Yet to comply.
48	Compliance conditions to be implemented at plant area	Yet to comply.
49	List of competent persons, certified / licensed electricians, drivers & operators 1. Records (experience certificate / valid license) available for , riggers, signal man, crane operators, electricians, wireman, concrete pump operator, drivers, foreman, technicians etc.	Yet to comply.
50	Signage's & poster display Mandatory signage's displayed i.e. plant layout, emergency escape route, emergency contact numbers & directions, other HSE signage's e.g. material handling, proper storage, storage of hazardous waste, maintenance etc.	Yet to comply.
51	Provision of vehicular washing area / washing ramp / sediment tank & its maintenance, cleaning and disposal 1. Designated area identified for vehicular washing. 2. Washing ramp made as per approved design for vehicle washing. 3. Sediment tank prepared for collection of waste water. 4. Waste water discharge after adequate treatment 5. Third party waste water monitoring done for sediment tank. 6. Periodic cleaning of sediment tank and maintain cleaning record. 7. Disposal of waste as per procedure & legal requirement.	Yet to comply.
52	1. Daily tool box talk conducted and records are maintained.	Yet to comply
53	Deployment of- 1. All the mandatory signals & signage's display. 2. All the signallers (signal man for concrete pouring, crane movement, material handling), flag man, riggers & operators to be trained & certified. 3. Adequate signallers, flag man, riggers & operators to be deputed during such activity.	Yet to comply
54	To avoid unauthorized dumping & to dump unsuitable soil at approved locations. Scarified material to be dumped at approved locations.	Yet to comply

NOTE- This Checklists are based on the submitted reports and site visit observations.



SITE PHOTOGRAPHS OF DECEMBER 2020

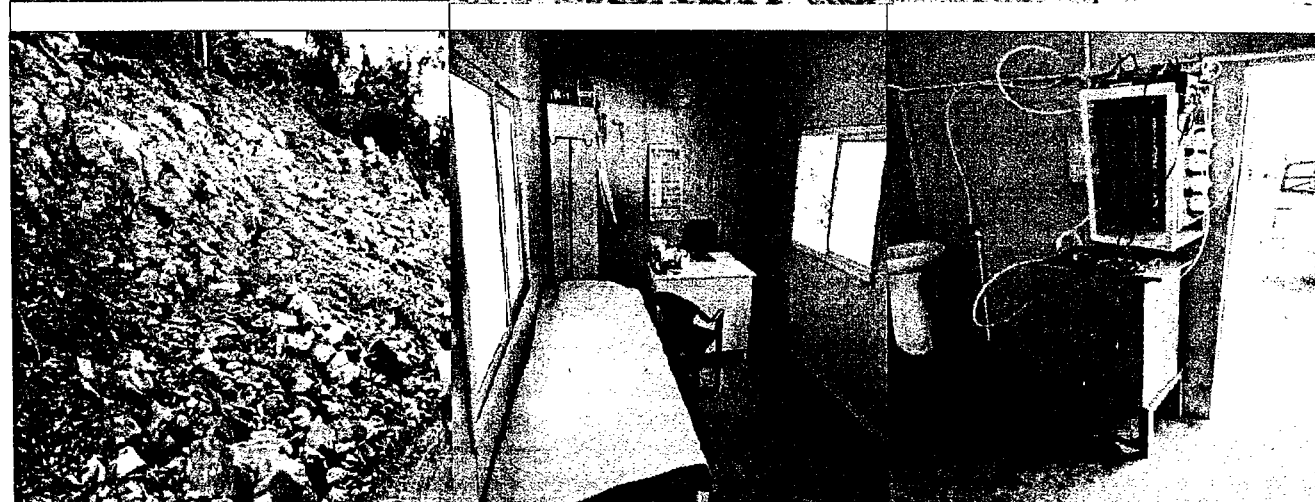
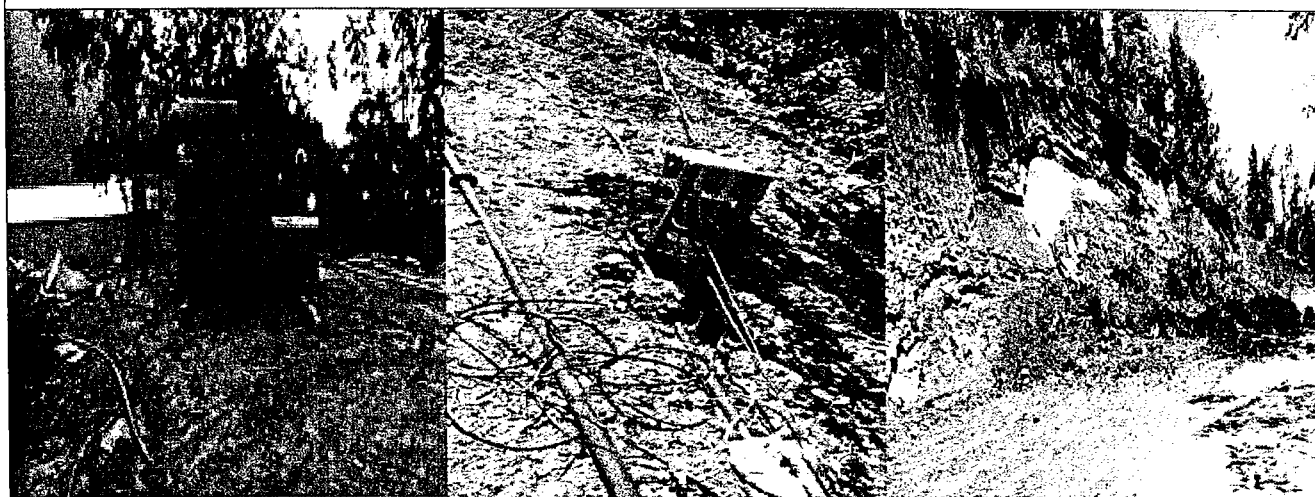


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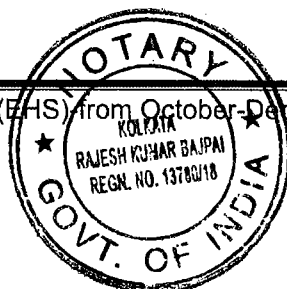
2370



(1-4) Overcrowding at labour residing area, cooking facilitation, poor housekeeping & to improve waste management



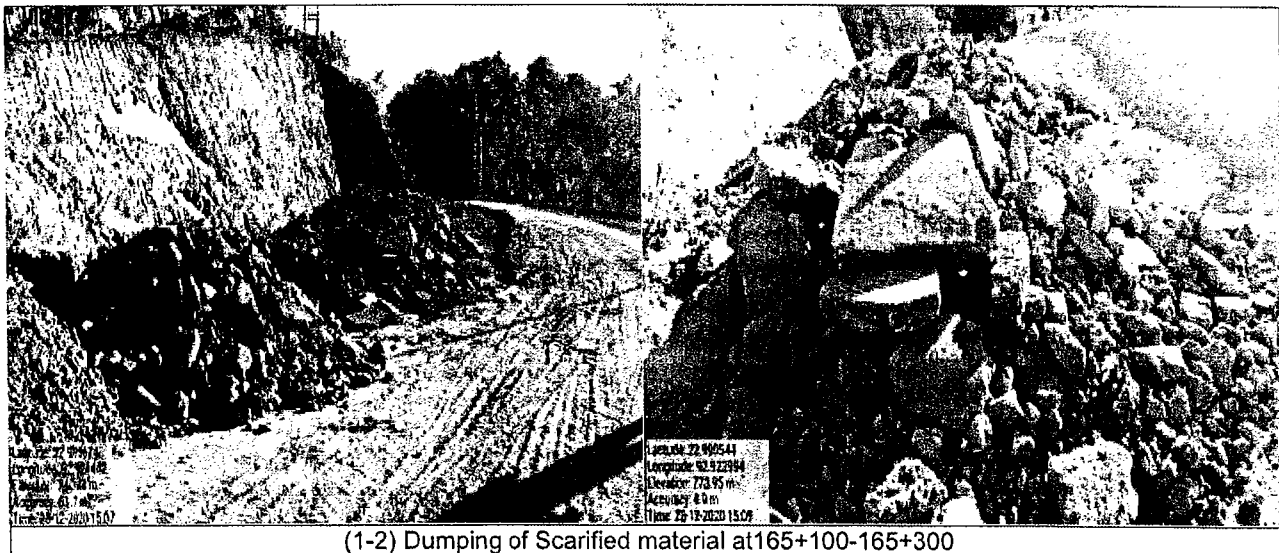
(1-2) DG set stack height, electrical hazard, (3-4) Hazard prone locations, (5) First aid centre, (6) Water facilitation at Staff's camp



BASE CAMP



(1-2) Operator Camp residing/ washing area, (3) Poor housekeeping at store, (4) To increase DG stack height, (5-8) Fuel storage tank, Empty fire bucket & unspecified fire extinguisher



(1-2) Dumping of Scarified material at 165+100-165+300

Aizawl - Tuipang Road Forest Clearance status

Sl. No.	Proposal No	State/UTs	Proposal Name	Area Diverted (in ha.)	Proposal date	Date of Stage-I	Date of Working permission	Present Status of Stage-II
1	FP/MZ/Road/52947/2020	Mizoram	Chaitlang-serchip Bypass	2.433	01-11-2020	17-04-2023	23-05-2023	under process
2	FP/MZ/Road/43625/2019	Mizoram	Aizawl - Tuipang Pkg-6	3.7109	02-01-2020	22-03-2022	06-01-2023	02-08-2023
			Aizawl - Tuipang Pkg-7	0.652				
			Total	4.3629				
3	FP/MZ/Road/43622/2019	Mizoram	Aizawl - Tuipang Pkg-3	4.0656	02-01-2020	14-06-2022	06-01-2023	under process
			Aizawl - Tuipang Pkg-4	3.8400				
			Aizawl - Tuipang Pkg-5	1.0800				
			Total	8.9856				
4	FP/MZ/Road/41894/2019	Mizoram	Aizawl-Tuipang Section-3	11.62	04-09-2019	05.08.2020	17.09.2021	01.10.2021
5	FP/MZ/Road/41893/2019	Mizoram	Aizawl-Tuipang Section-2	0.78	04-09-2019	04.09.2020	13.09.2021	23.11.2021
6	FP/MZ/Road/41727/2019	Mizoram	Aizawl-Tuipang Section-1	5.06	25-08-2019	23.06.2020	07.09.2021	29.10.2021
7	FP/MZ/Road/24010/2017	Mizoram	Aizawl-Tuipang Section-3	11.18	07-02-2017	18.05.2018	05.08.2019	20.08.2019
8	FP/MZ/Road/23969/2017	Mizoram	Aizawl-Tuipang Section-2	0.48	04-02-2017	13.11.2017	15.09.2018	10.10.2018
9	FP/MZ/Road/23965/2017	Mizoram	Aizawl-Tuipang Section-1	11.61	04-02-2017	18.05.2018	05.08.2019	20.08.2019





भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉउ सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in



No. 3-MZ C 009/2020-SHI/ 1705 - 06

29th October, 2021

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department.
Aizawl-796001.

Sub: Diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)-Deemed Forest area by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/13/2019-FC/PCCF/195 dated 13.02.2020 and even No.230-231 dated 17.04.2020 and No. G.20015/2/2020-FST dated 18.06.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 23.06.2020 subject to fulfillment of certain conditions.

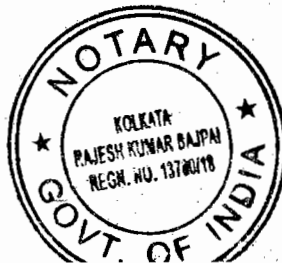
In this connection and on the basis of the compliance report furnished by the State Government vide letter No. G.22015/2/2020-FST/1 dated 31.03.2021 and No. B.22019/13/2019-FC/PCCF dated 06.08.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **5.06 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)-Deemed Forest area by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **5.06 ha of non-forest land** identified by the State Govt at Khawten Tlang, Suangpui, Darlawn Forest Division as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided. Any excess amount paid for raising CA may be taken up separately with competent authority.
3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land as RF / PF.
4. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.



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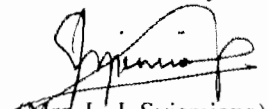
5. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
7. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**
8. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**
9. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**
10. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
11. The layout plan of the proposal shall not be changed without prior approval of Central Government.
12. No labour camp shall be established on the forest land.
13. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
14. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
15. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.
16. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
17. The forest land shall not be used for any purpose other than that specified in the project proposal.
18. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
19. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
20. No damage to the flora and fauna of the adjoining area shall be caused;
21. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.



22. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
23. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.
24. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
25. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
26. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
27. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
28. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

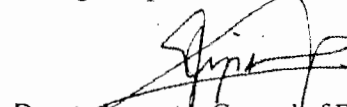
Yours faithfully,


(Mrs. L. J. Syiemiong)

Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.


Deputy Inspector General of Forests (C)



TimeLine Details

Proposal received date at each stage of flow.

A. General Details

- (i). Proposal No. : FPMZ/ROAD/41727/2019
 (ii). Name of Project for which Forest Land is required : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)
 (iii). Short narrative of the proposal and Project/scheme for which the forest land is required : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be widened.
 (iv). File no. : 3-MZ C 009/2020-SII
 (v). State : Mizoram
 (vi). Category of the Project : Road
 (vii). Shape of forest land proposed to be diverted : Linear
 (viii). Area of forest land proposed for diversion (in ha.): 5.06

B. Time Line

Proposal No.	Submitted by (Shortcoming if any) by Nodal User Agency Officer	Query for Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FPMZ/ROAD/41727/2019	25/08/2019	18/09/2019	27/09/2019	30/09/2019	01/10/2019	Aizawl	07/10/2019	Mizoram	07/01/2020	Mizoram: 18/01/2020	Shillong: 23/06/2020 By Regional Office	29/10/2021 By Regional Office
	04/09/2019	05/09/2019				Thenzawl	07/10/2019					

C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: 06/03/2020 Replied by State Government (Mizoram) on: 26/05/2020	Query raised by State Government (Mizoram) on: 23/03/2020 Replied by Nodal Officer (Mizoram) on: 26/05/2020	Query raised by Nodal Officer (Mizoram) on: 23/03/2020 Replied by Circle (Central circle) on: 26/05/2020	Query raised by Circle (Central circle) on: 23/03/2020 Replied by DFO (Aizawl) on: 20/04/2020 Query raised by Circle (Central circle) on: 23/03/2020 Replied by DFO (Thenzawl) on: 26/05/2020	Query raised by DFO (Aizawl) on: 23/03/2020 Replied by UA on: 16/04/2020

NOTE:- Stage-II Approval accorded by : **Regional Office.**



2377



Government of India
Ministry of Environment, Forest & Climate Change
North Eastern Regional Office
Law-U-Sib Lumbatngen
Near MTC Workshop, Shillong-793021
Tel(0364)-253-7609,7340/7395/7278.
Fax No(0364)2536041/2536983.
Email:- ro.nez.shil@gmail.com & mcefro.shillong@gov.in

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग
लॉउ सीब लुम्बतंगेन
एम् टी सी के पास, शिलांग - 793021
टेली(0364) 253-7609,7340/7395/7278
फैक्स (0364)-2536041/2536983
ईमेल: ro.nez.shil@gmail.com/mcefro.shillong@gov.in

No. 3-MZ C 076/2017-SHI 1830 -31

20th August, 2019

सेवा में,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिज़ोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (Package I).

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 29.09.2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal, In-Principle Approval was granted by Regional Office, Shillong vide letter F. No. 3-MZ C 076/2017-SHI/789-90 dated 18.05.2018 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the In-Principle Approval and has requested the Central Government to grant Final Approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter F. No. B22013/6/2017-FC/PCCF/415 dated 31.10.2018 and No. B 22019/6A/2018-FC/PCCF/164 dated 03.07.2019 and confirmation of fund deposited for compensatory levies by the Ad hoc CAMPAs, New Delhi vide letter No. 1-24/2013-CAMPA dated 19.08.2019, **Final Approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (Package I) subject to the following conditions:

- The legal status of the forest land shall remain unchanged.
- The compensatory afforestation shall be raised by the State Forest Department over equivalent non forest land of 11.61 ha identified at Suangpuilawn, Suangpuilawn Range, Darlawn Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. 20% of the plantation shall be carried out of indigenous medicinal plant, aromatic plants, shrubs, herbs and trees.
- The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act,



1927 or under the relevant Section(s) of the State Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980 may report compliance within a period of six (6) months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, to this Office for information and record.

- (iv) The concerned DFO shall prepare the scheme for raising avenue plantation on both side of the road and the cost shall be deposited to concerned Ad-CAMPA account and shall be borne by the user agency.
- (v) The user agency shall restrict the felling of trees to minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
- (vi) The user agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.
- (vii) The speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
- (viii) The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC, if any.
- (ix) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (x) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (xi) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (xii) The User Agency shall not expand its occupation or use surrounding forest/forest land in any manner otherwise expressed in this clearance.
- (xiii) Land so diverted shall revert back to the Forest Department in case it is not needed for the above use after due restoration to its original status (as far as possible and to the satisfaction of State Forest Deptt.).
- (xiv) The User Agency shall take all possible precautions & care all the time not to impact adversely the surrounding forests and forest land by their actions/activities.
- (xv) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (xvi) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- (xvii) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (xviii) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (xix) No damage to the flora fauna of the area shall be caused.
- (xx) No labour camp shall be established inside the forest area.



- (xxi) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (xxii) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.
- (xxiii) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.
- (xxiv) The user agency shall obtain the Environment Clearance under Environment Protection Act, 1986, if applicable.
- (xxv) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of the stone, river sand, river boulders in forest land.
- (xxvi) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (xxvii) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (xxviii) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
- (xxix) The layout plan shall not be changed without the prior approval of the Central Government.
- (xxx) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No 5-5/86/FC dated 07.12.1999, No 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006 and F. No. 11-42/2017-FC dtd 29/01/2018.
- (xxxi) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/1998-FC(Pt) dated 03.08.2009 shall be complied with.
- (xxxii) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF&CC, Shillong.
- (xxxiii) This approval may be revoked if the above condition of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

भवदीय,



(W.I. Yatbon)

वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

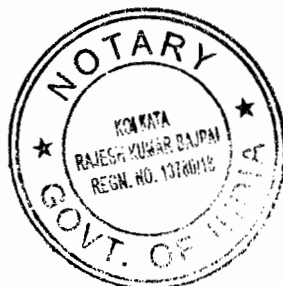
Copy to:

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl- 796001.

9/

वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)



Timeline Details**Proposal received date at each stage of flow.****A. General Details**

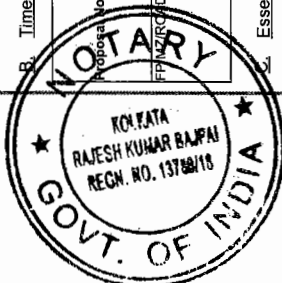
- (i). Proposal No. : FP/MZ/ROAD/23965/2017
- (ii). Name of Project for which Forest Land is required : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 8.00 to Km 125.00 (Package 1)
- (iii). Short narrative of the proposal and Project/scheme for which the forest land is required : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid
- (iv). File no. : 3-MN C 076/2017-SHI
- (v). State : Mizoram
- (vi). Category of the Project : Road
- (vii). Shape of forest land proposed to be diverted : Linear
- (viii). Area of forest land proposed for diversion(in ha.): 11.61

B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming (if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FP/MZ/ROAD/23965/2017	04/02/2017	22/06/2017 01/03/2017	28/06/2017 16/06/2017	28/06/2017	04/07/2017	Aizawl	Central circle 25/09/2017 (Aizawl)	Mizoram 26/09/2017	Mizoram 26/09/2017	Shillong: 26/09/2017	18/05/2018 By :Regional Office	Mizoram 13/11/2019	20/08/2019 By :Regional Office

C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: 07/11/2017 Replied by State Government (Mizoram) on: 15/12/2017	Query raised by State Government (Mizoram) on: 14/11/2017 Replied by Nodal Officer (Mizoram) on: 15/12/2017			

NOTE:- Stage-II Approval accorded by : Regional Office.



भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉड सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in



2381

No. 3-MZ B 007/2020-SHI/1917-18

23rd November, 2021

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

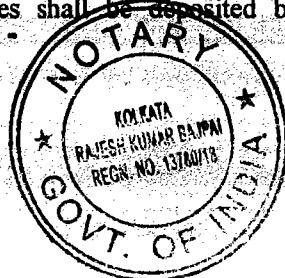
Sub: Diversion of 0.78 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (Package-2) by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/16/2019-FC/PCCF/93 dated 13.02.2020, No. G.20015/2/2020-FST dated 22.05.2020 and even dated 24.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 04.09.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. G.22015/2/2020-FST/2 dated 31.03.2021 and No. G.20015/2/2021-FST dated 01.11.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **0.78 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (Package-2) by NHIDCL, subject to the following conditions:

1. Legal status of the forest-land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **0.78 ha of non-forest land** identified by the State Govt at Khawten Tlang, Suangpui, Darlawn Forest Division as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. Any excess amount paid for raising CA may be taken up separately with competent authority.
4. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land as RF / PF.
5. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.
6. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.



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7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
8. User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.
9. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
10. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.
11. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
12. The layout plan of the proposal shall not be changed without prior approval of Central Government.
13. No labour camp shall be established on the forest land.
14. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
15. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
16. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.
17. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
18. The forest land shall not be used for any purpose other than that specified in the project proposal.
19. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
20. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
21. No damage to the flora and fauna of the adjoining area shall be caused;
22. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.



23. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
24. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.
25. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
26. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
27. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
28. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
29. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

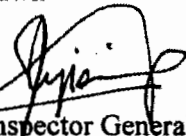
This is issued with approval of Deputy Director General of Forests (C).

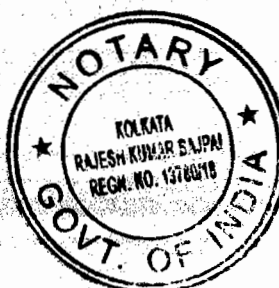
Yours faithfully,

(Mrs. L. J. Syiemiong)
Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.


Deputy Inspector General of Forests (C)



2304

TimeLine Details

Proposal received date at each stage of flow.

A. General Details

- (i). Proposal No. : PP/MZ/ROAD/41893/2019
(ii). Name of Project for which Forest Land is required : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 125.0 to Km 250.0 (Package-2)
(iii). Short narrative of the proposal and Project/scheme for which the forest land is required : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid
(iv). File no. : 3-MZ C 007/2020-SIII
(v). State : Mizoram
(vi). Category of the Project : Road
(vii). Shape of forest land proposed to be diverted : Linear
(viii). Area of forest land proposed for diversion(in ha.): 0.78

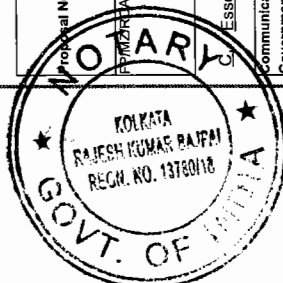
B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming (if any) by Nodal Officer	Resubmission of Proposal for User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
PP/MZ/ROAD/41893/2019	04/09/2019	16/09/2019	27/09/2019	30/09/2019	01/10/2019	Lunglei	Southern circle 26/11/2019 (Lunglei)	Mizoram 19/12/2019	Mizoram: 24/01/2020	Shillong: 28/01/2020	04/09/2020 By :Regional Office	01/03/2022 By :Regional Office	23/11/2021 By :Regional Office

Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on:09/03/2020 Replied by State Government(Mizoram) on:26/05/2020 Query raised by Regional Office (Shillong) on:23/06/2020 Replied by State Government(Mizoram) on:31/07/2020 Query raised by Regional Office (Shillong) on:09/08/2020 Replied by State Government(Mizoram) on:14/10/2020	Query raised by State Government (Mizoram) on:23/03/2020 Replied by Nodal Officer (Mizoram) on:26/05/2020	Query raised by Nodal Officer (Mizoram) on:23/03/2020 Replied by Circle(Southern circle) on:26/05/2020	Query raised by Circle (Southern circle) on:23/03/2020 Replied by DFO (Lunglei) on:26/05/2020	Query raised by DFO (Lunglei) on:23/03/2020 Replied by UA on :21/04/2020

NOTE:- Stage-II Approval accorded by : Regional Office.



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No.G.20015/2/2021-FST/Vol-I/II
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 6th January, 2023

ORDER

Subject:- Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL.

Whereas, the User Agency (NHIDCL) has made necessary payment as per In-Principle Approval of the project issued by MoEF&CC vide No.3-MZ C 059/2020-SHI/764-65 dt. 14.06.2022;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter No.II-306/2014-FC(Pt.) dt. 28.08.2015, and as per direction received from MoEF&CC vide No.3-MZ B 059/2020-SHI-2818-19 dt. 02.01.2023 for issuance of working permission for the project, the Government of Mizoram hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. Moreover, the Working Permission is for 1 (one) year and the Compliance Report with Action Taken Report for the violation shall be submitted within the period of Working Permission along with all details of Compensatory and Penal Compensatory levies to MoEF&CC.

In this regard, the Divisional Forest Officer, Lunglei Forest Division and Divisional Forest Officer, Thenzawl Forest Division having jurisdiction over the forest land proposed to be diverted are hereby authorised to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram within their respective jurisdiction.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions within their respective jurisdiction.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram of their respective jurisdictions.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of Guidelines of MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.



SV-NAVIN KUMAR CHOUDHARY
Principal Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.

Cont...2/-

2386

-2-

Memo No.G.20015/2/2021-FST/Vol-I/II

Dated Aizawl, the 6th January, 2023

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Southern Circle.
5. Divisional Forest Officers, Lunglei and Thenzawl Forest Divisions.
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3rd Floor, Tuikhuahtlang, Aizawl.

H.C. Zonunthara 06/01/2023

(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,
1) Environment, Forests & Climate Change Department.
Ph.no.: 0389-2335237





भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉउ सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in



No.3-MZ C 059/2020-SHU/ 764-65

14th June, 2022

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub : Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram ((Package-2)-Deemed Forest area by NHIDCL

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 07.09.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act. 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22015/2/2020-FST -92 dated 08.07.2021 and even no. dated 15.03.2022, the **In-principle / Stage-I approval** of the Central Government is hereby granted for diversion of **8.9856 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram ((Package-2)-Deemed Forest area by NHIDCL, subject to the following conditions:

A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC (Vol.I) dated 06.01.2022 and even No. dated 19.01.2022. The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;
2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;
3. The State Govt shall submit revised softcopy of KML/Shape file for diversion of 8.9856 ha and after examination and being found satisfactory by IRO, Shillong
4. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only though e-portal;
5. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only though e-portal (<https://parivesh.nic.in>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;



9/c

6. The NPV is to be calculated as per the latest guidelines of MoEF & CC dated 06.01.2022.
7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;
8. The KML files of the area to be diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;
9. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
10. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from the pillar to pillar and GPS co-ordinates;
11. The State Govt shall submit the copy of the notification of mutation of the equivalent non-forest land identified for the compensatory afforestation prior to issue of working permission or submitting compliance report to the IPA whichever is earlier.
12. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers, and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;
13. Violation of any of these conditions will amount to violation of Forest(Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;
14. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);

B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:

1. Legal status of the diverted forest land shall remain unchanged;
2. The Compensatory Afforestation shall be raised over non-forest i.e. 10.0 ha of identified by the State Forest Department at 2 (two) patches i.e. 4.0 ha and 6.0 ha at Khawten Thang, Suangpuilawn Range, Darlawn Forest Division;
3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Model Officer shall report compliance in this regard along with a

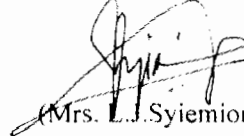


copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
5. No damage to the flora and fauna of the adjoining area shall be caused;
6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;
8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;
9. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;
12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;
3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

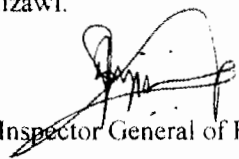
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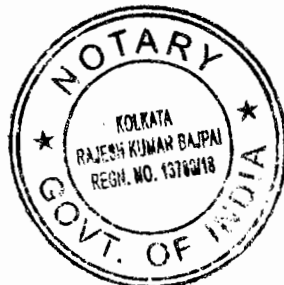

(Mrs. L.J. Syiemiong)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.


Deputy Inspector General of Forests(C)



TimeLine Details**Proposal received date at each stage of flow.****A. General Details**

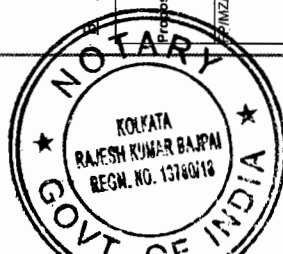
- (i). Proposal No. : FPMZ/ROAD/43622/2019
- (ii). Name of Project for which Forest Land is required : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 125.0 to Km 250.0 (Package-2)
- (iii). Short narrative of the proposal and Project/scheme for which the forest land is required : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be widened
- (iv). File no. : 3-MZ C 059/2020-SHH
- (v). State : Mizoram
- (vi). Category of the Project : Road
- (vii). Shape of forest land proposed to be diverted : Linear
- (viii). Area of forest land proposed for diversion (in ha) : 8.9856

Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming (if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of receipt of received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Approval Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FPMZ/ROAD/43622/2019	02/01/2020	07/01/2020	08/01/2020	08/01/2020	09/01/2020	Thanzawl	Thanzawl	Thanzawl	Thanzawl	Thanzawl	Thanzawl	Thanzawl	Thanzawl
						Lunglei	Lunglei	Lunglei	Lunglei	Lunglei	Lunglei	Lunglei	Lunglei

C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency



Query raised by Regional Office (Shillong) on:06/11/2020	Query raised by State Government (Mizoram) on:25/11/2020	Query raised by Nodal Officer (Mizoram) on:25/11/2020	Query raised by Circle (Southern circle) on:29/01/2020	Query raised by DFO (Lunglei) on:25/11/2020 Replied by UA on :15/06/2021
Replied by State Government(Mizoram) on:29/06/2021	Replied by Nodal Officer (Mizoram) on:29/06/2021	Replied by Circle(Southern circle) on:17/06/2021	Replied by DFO (Lunglei) on:26/05/2020	Query raised by DFO (Lunglei) on:09/01/2022 Replied by UA on :01/02/2022
Query raised by Regional Office (Shillong) on:02/08/2021	Query raised by State Government (Mizoram) on:25/08/2021	Query raised by Nodal Officer (Mizoram) on:25/11/2020	Query raised by Circle (Southern circle) on:17/07/2020	Query raised by DFO (Lunglei) on:17/02/2022 Replied by UA on :03/03/2022
Replied by State Government(Mizoram) on:02/02/2022	Replied by Nodal Officer (Mizoram) on:17/02/2022	Query raised by Circle(Central circle) on:29/06/2021	Query raised by Circle (Southern circle) on:20/10/2020	Query raised by DFO (Therzawl) on:17/02/2022 Replied by UA on :03/03/2022
Query raised by Regional Office (Shillong) on:14/02/2022	Replied by Nodal Officer (Mizoram) on:10/03/2022	Replied by Circle(Southern circle) on:02/02/2022	Replied by DFO (Lunglei) on:20/10/2020	Query raised by DFO (Lunglei) on:07/03/2022 Replied by UA on :07/03/2022
Replied by State Government(Mizoram) on:15/03/2022	Replied by Nodal Officer (Mizoram) on:15/03/2022	Query raised by Nodal Officer (Mizoram) on:25/08/2021	Query raised by Circle (Southern circle) on:20/10/2020	Query raised by DFO (Therzawl) on:08/03/2022 Replied by UA on :09/03/2022
		Replied by Circle(Central circle) on:02/02/2022	Replied by DFO (Lunglei) on:20/10/2020	
		Query raised by Nodal Officer (Mizoram) on:17/02/2022	Query raised by Circle (Southern circle) on:25/11/2020	
		Replied by Circle(Central circle) on:09/03/2022	Replied by DFO (Lunglei) on:17/06/2021	
		Query raised by Nodal Officer (Mizoram) on:17/02/2022	Query raised by Circle (Southern circle) on:25/08/2021	
		Replied by Circle(Southern circle) on:09/03/2022	Replied by DFO (Therzawl) on:16/12/2021	
			Query raised by Circle (Central circle) on:25/08/2021	
			Replied by DFO (Lunglei) on:02/02/2022	
			Query raised by Circle (Central circle) on:17/02/2022	
			Replied by DFO (Therzawl) on:09/03/2022	
			Query raised by Circle (Southern circle) on:17/02/2022	
			Replied by DFO (Lunglei) on:09/03/2022	



D. Essential Details Sought History (Stage-II)

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & User Agency
Query raised by Regional Office (Shillong) on:14/07/2023		

NOTE:- Proposal is pending at State Government for verifying Compliance of Conditions due to EDS raised by RO for Stage-I.

2392





भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
लॉउसीबलुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलोंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in



No. 3-MZ C 058/2020-SHI/1315-16

2nd August, 2023

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

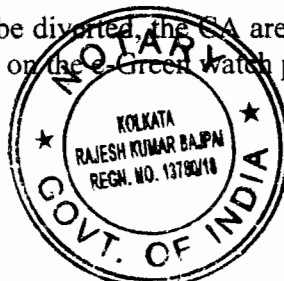
Sub : Diversion of 4.3629 ha of forest land for widening and up gradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3)-Deemed Forest area by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No.G.20015/2/2020-FST dated 04.09.2020 on the subject, wherein prior approval of the Central Government for the diversion of 4.3629 ha of forest land for widening and up gradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3) was sought, in accordance with Section-2 of the Forest (Conservation) Act, 1980. After examination the Central Government, MoEF&CC, IRO, Shillong accorded Stage-I approval vide letter No. 3-MZ C 058/2020-SHI/3305-06 dated 22.03.2022 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government of Mizoram vide letter No.G.20015/2/2021-FST/Vol-I dated 14.07.2022 & No.G.20015/2/2021-FST/Vol-II dated 19.07.2023 and transaction of funds for compensatory levies through transaction dated 02.06.2022 & 22.05.2023, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **4.3629 ha** of forest land for widening and up gradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3)-Deemed Forest area by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over equivalent area diverted i.e. **4.3629 ha of non-forest land** identified by the State Govt at 2 (two) patches i.e. **3.83 ha** at location Manpui Ram under Manpui Village Council in Lawngtlai District and **0.5329 ha** under Lunglei Forest Division as identified by the State Govt as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has to be transferred and mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972 or under the relevant Section(s) of the local Forest Act, as the case may be. The Nodal Officer shall report compliance within a period of 6 months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under relevant section of the State Forest Act as the case may be, to this office for information and record.
4. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green Watch portal with all requisite details.



5. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6. The protection and regeneration of safety zone shall be maintained by the State Govt as per the fund deposited by the User Agency.
7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector, if required.
8. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**
9. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**
10. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**
11. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
12. The layout plan of the proposal shall not be changed without prior approval of Central Government.
13. No labour camp shall be established on the forest land.
14. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
15. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
16. Wherever possible and technically feasible, User Agency shall undertake afforestation measures along the road within the area diverted under this approval.
17. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.
18. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
19. The forest land shall not be used for any purpose other than that specified in the project proposal.
20. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.



21. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
22. No damage to the flora and fauna of the adjoining area shall be caused.
23. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction work are started;
24. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
25. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.
26. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
27. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
28. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
29. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
30. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

(Mrs. L. J. Syiemiong)
Deputy Inspector General of Forests (C)

Copy to:

- ✓ 1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.



Deputy Inspector General of Forests (C)

2396

TimeLine Details

Proposal received date at each stage of flow.

A. General Details

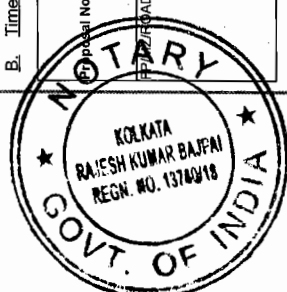
- (i). Proposal No. : FPMZ/ROAD/43625/2019
- (ii). Name of Project for which Forest Land is required : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.0 (Package-3)
- (iii). Short narrative of the proposal and Project/scheme for which the forest land is required : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid
- (iv). File no. : 3-MN B 058/2020-SHI
- (v). State : Mizoram
- (vi). Category of the Project : Road
- (vii). Shape of forest land proposed to be diverted : Linear
- (viii). Area of forest land proposed for diversion(in ha.): 4.3629

B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming (if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FPMZ/ROAD/43625/2019	02/01/2020	07/01/2020	08/01/2020	08/01/2020	09/01/2020	Lunglei Lal Autonomous District Council	Southern circle 29/01/2020 (Lal Autonomous District Council) Southern circle 24/01/2020 (Lunglei)	Mizoram 30/01/2020	Mizoram 28/05/2020	Shillong 21/09/2020	22/03/2022 By :Regional Office	Mizoram 18/07/2022	02/08/2023 By :Regional Office

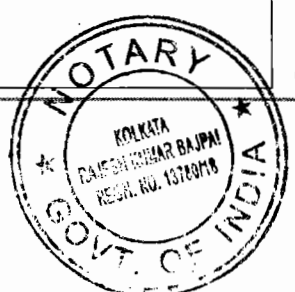
C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency



2397

Query raised by Regional Office (Shillong) on:05/10/2020 Replied by State Government(Mizoram) on:10/03/2021 Query raised by Regional Office (Shillong) on:27/07/2021 Replied by State Government(Mizoram) on:28/12/2021 Query raised by Regional Office (Shillong) on:10/01/2022 Replied by State Government(Mizoram) on:08/03/2022	Query raised by State Government (Mizoram) on:28/07/2020 Replied by Nodal Officer (Mizoram) on:31/08/2020 Query raised by State Government (Mizoram) on:25/11/2020 Replied by Nodal Officer (Mizoram) on:10/03/2021 Query raised by State Government (Mizoram) on:25/08/2021 Replied by Nodal Officer (Mizoram) on:23/12/2021 Query raised by State Government (Mizoram) on:25/01/2022 Replied by Nodal Officer (Mizoram) on:02/03/2022	Query raised by Nodal Officer (Mizoram) on:28/07/2020 Replied by Circle(Southern circle) on:31/08/2020 Query raised by Nodal Officer (Mizoram) on:25/11/2020 Replied by Circle(Southern circle) on:10/03/2021 Query raised by Nodal Officer (Mizoram) on:28/01/2022 Replied by Circle(Southern circle) on:22/02/2022	Query raised by Circle (Southern circle) on:28/07/2020 Replied by DFO (Lunglei) on:31/08/2020 Query raised by Circle (Southern circle) on:28/07/2020 Replied by DFO (Lai Autonomous District Council) on:31/08/2020 Query raised by Circle (Southern circle) on:25/11/2020 Replied by DFO (Lai Autonomous District Council) on:10/03/2021 Query raised by Circle (Southern circle) on:25/08/2021 Replied by DFO (Lunglei) on:23/12/2021 Query raised by Circle (Southern circle) on:25/08/2021 Replied by DFO (Lai Autonomous District Council) on:23/12/2021 Query raised by Circle (Southern circle) on:28/01/2022 Replied by DFO (Lai Autonomous District Council) on:22/02/2022	Query raised by DFO (Lai Autonomous District Council) on:28/01/2022 Replied by UA on :02/02/2022 Query raised by DFO (Lai Autonomous District Council) on:15/02/2022 Replied by UA on :22/02/2022



D. Essential Details Sought History (Stage-II)

Communication between Regional Office & State Government Query raised by Regional Office (Shillong) on:29/07/2022 Replied by State Government(Mizoram) on:20/12/2022 Query raised by Regional Office (Shillong) on:02/01/2023 Replied by State Government(Mizoram) on:13/07/2023	Communication between State Government & Nodal Officer Query raised by State Government (Mizoram) on:03/08/2022 Replied by Nodal Officer (Mizoram) on:20/12/2022	Communication between Nodal Officer & User Agency Query raised by Nodal Officer on:12/08/2022 Replied by UA on :25/08/2022

NOTE:- Stage-II Approval accorded by : **Regional Office.**



भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉड सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिल्लोंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in



No. 3-MZ C 008/2020-SHI/ 1305-06

14th September, 2021

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub: Diversion of 11.62 Hectare of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL.

Sir,

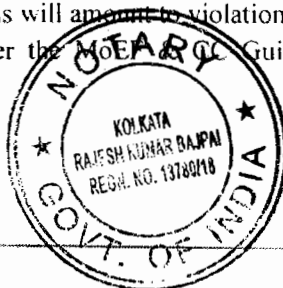
This has got reference to Government of Mizoram letter No. B.22019/17/2019-FC/PCCF/109 dated 13.02.2020 and even No.135-136 Dated 27.04.2020, even no. 141 Dated 19.05.2020 and No. G.20015/2/2020-FST Dated 22.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 05.08.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. B.22019/17/2019-FC/PCCF/88-94 dated 09.07.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **11.62 Hectare** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **24.0 ha of non-forest land** identified by the State Govt at Saikao Rah under Mara Autonomous District Council in Saiha District, Mizoram as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land as RF / PF.
4. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
5. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.



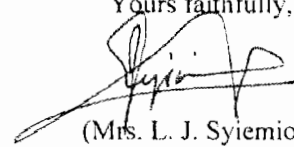
6. User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.
7. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
8. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.
9. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
10. The layout plan of the proposal shall not be changed without prior approval of Central Government.
11. No labour camp shall be established on the forest land.
12. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
13. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
14. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.
15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
16. The forest land shall not be used for any purpose other than that specified in the project proposal.
17. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
18. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
19. No damage to the flora and fauna of the adjoining area shall be caused;
20. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.
21. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
22. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.



23. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
24. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
25. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
26. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
27. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,



(Mrs. L. J. Syiemiong)

Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

Deputy Inspector General of Forests (C)



2401

Timeline Details

Proposal received date at each stage of flow.

A. General Details

- (i). Proposal No. : FPMZ/ROAD/41894/2019
 (ii). Name of Project for which Forest Land is required : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.0 (Package-3)
 (iii). Short narrative of the proposal and Project/scheme for which the forest land is required : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid
 (iv). File no. : 3-MZ C 008/2020-SIII
 (v). State : Mizoram
 (vi). Category of the Project : Road
 (vii). Shape of forest land proposed to be diverted : Linear
 (viii). Area of forest land proposed for diversion(in ha.): 11.62

B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming (if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FPMZ/ROAD/41894/2019	04/09/2019	16/09/2019	27/09/2019	30/09/2019	01/10/2019	Mara Autonomous District Council	Southern circle	Mizoram 19/12/2019	Mizoram 24/01/2020	Shillong 28/01/2020	05/08/2020	Mizoram 04/02/2022	14/09/2021

C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: 06/03/2020	Query raised by State Government (Mizoram) on: 23/03/2020	Query raised by Nodal Officer (Mizoram) on: 23/03/2020	Query raised by Circle (Southern circle) on: 23/03/2020	Query raised by DFO (Mara Autonomous District Council) on: 23/03/2020
Replied by State Government (Mizoram) on: 26/05/2020	Replied by Nodal Officer (Mizoram) on: 26/05/2020	Replied by Circle (Southern circle) on: 26/05/2020	Replied by DFO (Mara Autonomous District Council) on: 26/05/2020	Replied by UA on: 21/04/2020
Query raised by Regional Office (Shillong) on: 23/06/2020				
Replied by State Government (Mizoram) on: 31/07/2020				

NOTE:- Stage-II Approval accorded by : Regional Office.





Government of India
Ministry of Environment, Forest & Climate Change
North Eastern Regional Office
Law-U-Sib Lumbatngen
Near MTC Workshop, Shillong-793021
Tel(0364)-253-7609,7340/7395/7278.
Fax No(0364)2536041/2536983.
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वाञ्चल क्षेत्रीय कार्यालय, शिलांग
सॉउ सीब लुम्बतंगेन
एम् टी सी के पास, शिलांग - ७९३०२१
टेली(0364) 253-7609,7340/7395/7278
फैक्स (0364)-2536041/2536983
ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 079/2017-SHI /828-27

20th August, 2019

सेवा में,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिज़ोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.18 ha of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from km 8.00 to km 380.00 in the State of Mizoram (JICA Funded) km 250.00 to km 380.00 (Package -3) excluding 5.06 km in Lawngtlai City portion by NHIDCL.

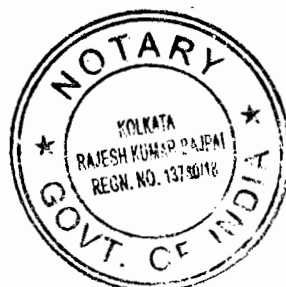
Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 20.10.2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

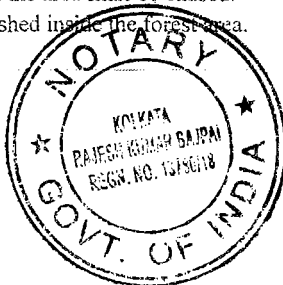
After careful consideration of the proposal, In-Principle Approval was granted by Regional Office, Shillong vide letter F.No. 3-MZ C 079/2017-SHI/791-92 dated 18.05.2018 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the In-Principle Approval and has requested the Central Government to grant Final Approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter F. No. B22013/6A/2018-FC/PCCF/26 dated 29.11.2018 and No. B 22019/6A/2018-FC/PCCF/164 dated 03.07.2019 and confirmation of fund deposited for compensatory levies by the Ad hoc CAMP, New Delhi vide letter No. 1-24/2013-CAMPA dated 19.08.2019, **Final Approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.18 ha of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from km 8.00 to km 380.00 in the State of Mizoram (JICA Funded) km 250.00 to km 380.00 (Package -3) excluding 5.06 km in Lawngtlai City portion by NHIDCL subject to the following conditions:

- The legal status of the forest land shall remain unchanged.
- The compensatory afforestation shall be raised by the State Forest Department over equivalent non forest land of 11.18 ha identified at Amoby (6.37 ha), Siaha Range of Mara Forest Department, and Mampui Ram(4.81 ha), Lawngtlai Range of Lai Forest Department as per the fund deposited by the User Agency & scheme furnished by the State Govt. 20% of the plantation shall be carried out of indigenous medicinal plant, aromatic plants, shrubs, herbs and trees.



- (iii) The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the State Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980 may report compliance within a period of six (6) months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, to this Office for information and record.
- (iv) The concerned DFO shall prepare the scheme for raising avenue plantation on both side of the road and the cost shall be deposited to concerned Ad-CAMPA account and shall be borne by the user agency.
- (v) The user agency shall restrict the felling of trees to minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
- (vi) The user agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.
- (vii) The speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
- (viii) The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC, if any.
- (ix) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (x) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (xi) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (xii) The User Agency shall not expand its occupation or use surrounding forest/forest land in any manner otherwise expressed in this clearance.
- (xiii) Land so diverted shall revert back to the Forest Department in case it is not needed for the above use after due restoration to its original status (as far as possible and to the satisfaction of State Forest Deptt.).
- (xiv) The User Agency shall take all possible precautions & care all the time not to impact adversely the surrounding forests and forest land by their actions/activities.
- (xv) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (xvi) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- (xvii) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (xviii) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (xix) No damage to the flora fauna of the area shall be caused.
- (xx) No labour camp shall be established inside the forest area.



- (xxi) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (xxii) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.
- (xxiii) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.
- (xxiv) The user agency shall obtain the Environment Clearance under Environment Protection Act, 1986, if applicable.
- (xxv) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of the stone, river sand, river boulders in forest land.
- (xxvi) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (xxvii) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (xxviii) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
- (xxix) The layout plan shall not be changed without the prior approval of the Central Government.
- (xxx) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No 5-5/86/FC dated 07.12.1999, No 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006 and F. No. 11-42/2017-FC dtd 29/01/2018.
- (xxxi) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/1998-FC(Pt) dated 03.08.2009 shall be complied with.
- (xxxii) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF&CC, Shillong.
- (xxxiii) This approval may be revoked if the above condition of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

भवदीय.

(Signature)
(W.I. Yabon)

वन उप महानिरीक्षक (केंद्रीय)

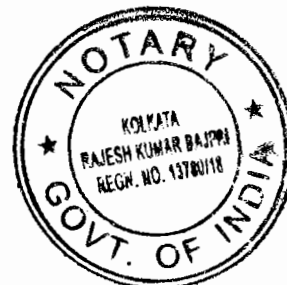
/Deputy Inspector General of Forests(C)

Copy to:

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl- 796001.

वन उप महानिरीक्षक (केंद्रीय)

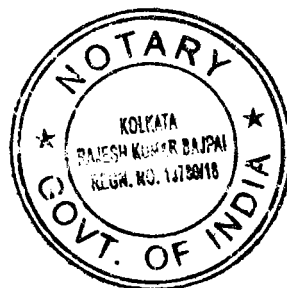
/Deputy Inspector General of Forests(C)



2405

TimeLine Details

Proposal received date at each stage of flow.



2406

A. General Details

- (i). **Proposal No. :** FPMZ/ROAD/24010/2017
- (ii). **Name of Project for which Forest Land is required :** Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded) Km 250.00 to Km 380.00 in Package 3 excluding 5.06 km in Lawngtlai City portion.
- (iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wild
- (iv). **File no. :** 3-MN C 079/2017-SHI
- (v). **State :** Mizoram
- (vi). **Category of the Project :** Road
- (vii). **Shape of forest land proposed to be diverted :** Linear
- (viii). **Area of forest land proposed for diversion(in ha.):** 11.18

B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming (if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FPMZ/ROAD/24010/2017	07/02/2017	28/06/2017 01/03/2017	28/06/2017 20/06/2017	28/06/2017	04/07/2017	Lai Autonomous District Council Mara Autonomous District Council	Southern circle 28/09/2017 (Mara Autonomous District Council) Southern circle 29/09/2017 (Lai Autonomous District Council)	Mizoram 11/10/2017	Mizoram 12/10/2017	Shillong 13/10/2017	18/05/2018 By Regional Office	Mizoram 13/11/2019	20/08/2019 By Regional Office

C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: 07/11/2017 Replied by State Government (Mizoram) on: 15/12/2017	Query raised by State Government (Mizoram) on: 29/11/2017 Replied by Nodal Officer (Mizoram) on: 15/12/2017		Query raised by Circle (Southern circle) on: 11/10/2017 Replied by DFO (Mara Autonomous District Council) on: 11/10/2017 Query raised by Circle (Southern circle) on: 11/10/2017 Replied by DFO (Lai Autonomous District Council) on: 11/10/2017 Query raised by Circle (Southern circle) on: 11/10/2017 Replied by DFO (Mara Autonomous District Council) on: 11/10/2017	

NOTE:- Stage-II Approval accorded by : **Regional Office**



2407

2023

No.G.20015/2/2021-EST/Vol-I
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

ORDER

Dated Aizawl, the 23rd May, 2023

Subject:- Diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahltlang and Serchhip (Package-I) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance - reg.

Whereas, the User Agency (NIHDCI) has made necessary payments as per In-Principle Approval of the project issued by MoEF&CC vide No.3-MZ B 024/2021-SIII/103-104 dt.17.04.2023;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter No.II-306/2014-FC(Pl.) dt. 28.08.2015, the Government of Mizoram hereby conveys the Working Permission for construction of Bypass at Chhiahltlang and Serchhip (Package-I) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. The Working Permission is for 1 (one) year, w.e.f. issue of this Order, and the Compliance Report shall be submitted within the period of Working Permission to MoEF&CC.

In this regard, the Divisional Forest Officer, Thenzawl Forest Division, having jurisdiction over the forest land proposed to be diverted is hereby authorized to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram.

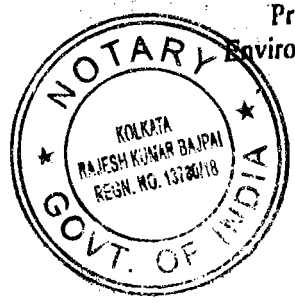
The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of any Rules/Guidelines issued by MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/- R.K. SINGH
Principal Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.

Cont...2/-



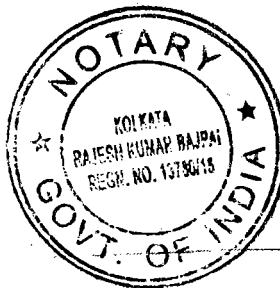
-2-

Dated Aizawl, the 23rd May, 2023

Memo No.G.20015/2/2021-FST/Vol-I

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Central Circle.
5. Divisional Forest Officer, Thenzawl Forest Division.
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3rd Floor, Tuikhuahtlang, Aizawl.



H.C. ZONUNTHARA
23/05/2023

(H.C. ZONUNTHARA)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department
Ph.no.: 0389-2335237

2408



भारतसरकार
GOVERNMENT OF INDIA
एकीकृतक्षेत्रीयकार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉजिस्टिक्स/लॉजिस्टिक्स/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in



2409

No. 3-MZ B 024/2021-SHI/ 102-04

17th April, 2023

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub : Proposal for diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance, by NHIDCL.

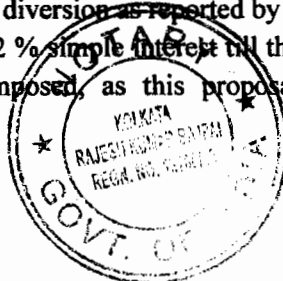
Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 12.04.2021 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22015/2/2021-FST dated 05.05.2021 and even no.FST/Vol-I dated 06.02.2023, and on receipt of **ex-post facto approval** from the Competent Authority, MoEF&CC, New Delhi, the **In-principle / Stage-I ex-post facto approval** of the Central Government is hereby granted for diversion of **2.43278 ha** of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance by NHIDCL, subject to the following conditions:

A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC (Vol.I) dated 06.01.2022 and even No. dated 19.01.2022. The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;
2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;
3. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only through e-portal;
4. The penalty for violation shall be equal to NPV of forest land per hectare for each year of violation from the date of actual diversion as reported by the inspecting officer with maximum up to five (5) times of NPV plus 12 % simple interest till the deposits is made. In this case, 20% of the above penalty shall be imposed, as this proposal is for public utility project of the Government.



5. State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India.

6. User agency, NHIDCL, responsible for violation shall be prosecuted under local Act of the State for unauthorized use of forest land without the permission of State authority.

7. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only through e-portal (<https://parivesh.nic.in>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;

8. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;

9. The KML files of the area to be diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;

10. The cost of felling of trees shall be deposited by the User Agency with the DFO concerned;

11. The State Govt shall submit the copy of the notification of mutation of the equivalent non-forest land identified for the compensatory afforestation prior to issue of working permission or submitting compliance report to the IPA whichever is earlier.

12. Undertaking from the user agency to undertake special measures for prevention of landslide / erosion by biological or mechanical measures and stabilization of side slope to avoid soil erosion and landslides as per requirement and proposed for the Much Dumping.

13. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from the pillar to pillar and GPS co-ordinates with the fund to be deposited with the DFO concerned;

14. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;

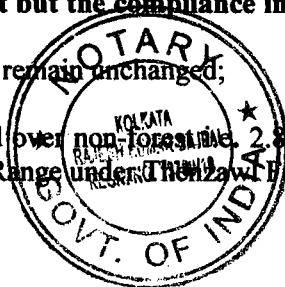
15. Violation of any of these conditions will amount to violation of Forest(Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;

16. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);

B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:

1. Legal status of the diverted forest land shall remain unchanged;

2. Compensatory Afforestation shall be raised over non-forest land. 2.896 ha of identified by the State Forest Department at Khawbel, Chhingchhip Range under Thonai Forest Division;



3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

5. No damage to the flora and fauna of the adjoining area shall be caused;

6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;

7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;

9. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

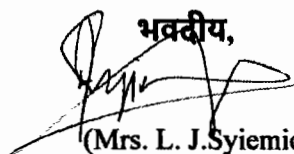
10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;

11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;

12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,

(Mrs. L. J. Syiemiong)

वनउपमहानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.




वनउपमहानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

O/c

2412

TimeLine Details

Proposal received date at each stage of flow.

A. General Details

(i). **Proposal No. :** FP/MZ/ROAD/52947/2020

(ii). **Name of Project for which Forest Land is required :** Construction of Bypasses at Chhiathlang & Serchhip (Package-1) on Aizawl-Tuipang section of NH-54 in the state of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** The existing road passing through the dense built-up area with width of the existing road of single lane configuration varying from 3.6 m to 4.8 m and formation width varying from 6.5 to 7.8m. These Bypasses are proposed to avoid the costly land acquisition, serious resettlement problems and to redu

(iv). **File no. :** 3-MZB024/2021-SHI

(v). **State :** Mizoram

(vi). **Category of the Project :** Road

(vii). **Shape of forest land proposed to be diverted :** Linear

(viii). **Area of forest land proposed for diversion(in ha.):** 2.43278

B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming (if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval	Stage-II Approval
FP/MZ/ROAD/52947/2020	01/11/2020	10/11/2020	08/12/2020	12/01/2021	12/01/2021	Thenzawl : 13/01/2021	Central : circle 11/02/2021 (Thenzawl)	Mizoram 15/03/2021	Mizoram 22/03/2021	Shillong 30/04/2021	17/04/2023 By : Regional Office	

C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency



24/3

Query raised by Regional Office (Shillong) on: 15/07/2021 Replied by State Government(Mizoram) on: 10/05/2022	Query raised by State Government (Mizoram) on: 23/04/2021 Replied by Nodal Officer (Mizoram) on: 30/04/2021	Query raised by Nodal Officer (Mizoram) on: 23/04/2021 Replied by Circle(Central circle) on: 30/04/2021	Query raised by Circle (Central circle) on: 23/04/2021 Replied by DFO (Thenzawl) on: 30/04/2021	Query raised by DFO (Thenzawl) on: 30/08/2021 Replied by UA on: 02/09/2021
Query raised by Regional Office (Shillong) on: 06/06/2022 Replied by State Government(Mizoram) on: 01/07/2022	Query raised by State Government (Mizoram) on: 25/08/2021 Replied by Nodal Officer (Mizoram) on: 28/04/2022	Query raised by Nodal Officer (Mizoram) on: 30/08/2021 Replied by Circle(Central circle) on: 20/04/2022	Query raised by Circle (Central circle) on: 30/08/2021 Replied by DFO (Thenzawl) on: 15/12/2021	Query raised by DFO (Thenzawl) on: 28/01/2022 Replied by UA on: 21/03/2022
Query raised by Regional Office (Shillong) on: 13/07/2022 Replied by State Government(Mizoram) on: 26/08/2022	Query raised by State Government (Mizoram) on: 08/06/2022 Replied by Nodal Officer (Mizoram) on: 17/06/2022	Query raised by Nodal Officer (Mizoram) on: 20/04/2022 Replied by Circle(Central circle) on: 20/04/2022	Query raised by Circle (Central circle) on: 28/01/2022 Replied by DFO (Thenzawl) on: 19/04/2022	
Query raised by Regional Office (Shillong) on: 26/08/2022 Replied by State Government(Mizoram) on: 03/01/2023	Query raised by State Government (Mizoram) on: 17/06/2022 Replied by Nodal Officer (Mizoram) on: 18/08/2022	Query raised by Nodal Officer (Mizoram) on: 22/04/2022 Replied by Circle(Central circle) on: 22/04/2022	Query raised by Circle (Central circle) on: 20/04/2022 Replied by DFO (Thenzawl) on: 20/04/2022	
Query raised by Regional Office (Shillong) on: 13/01/2023 Replied by State Government(Mizoram) on: 15/02/2023	Query raised by State Government (Mizoram) on: 29/08/2022 Replied by Nodal Officer (Mizoram) on: 09/12/2022	Query raised by Nodal Officer (Mizoram) on: 27/07/2022 Replied by Circle(Central circle) on: 29/07/2022	Query raised by Circle (Central circle) on: 20/04/2022 Replied by DFO (Thenzawl) on: 20/04/2022	
	Query raised by State Government (Mizoram) on: 15/02/2023 Replied by Nodal Officer (Mizoram) on: 15/02/2023	Query raised by Nodal Officer (Mizoram) on: 08/09/2022 Replied by Circle(Central circle) on: 15/09/2022	Query raised by Circle (Central circle) on: 27/07/2022 Replied by DFO (Thenzawl) on: 29/07/2022	
		Query raised by Nodal Officer (Mizoram) on: 06/10/2022 Replied by Circle(Central circle) on: 03/11/2022	Query raised by Circle (Central circle) on: 12/08/2022 Replied by DFO (Thenzawl) on: 12/08/2022	
			Query raised by Circle (Central circle) on: 09/09/2022 Replied by DFO (Thenzawl) on: 15/09/2022	
			Query raised by Circle (Central circle) on: 07/10/2022 Replied by DFO (Thenzawl) on: 02/11/2022	

NOTE:- Proposal is pending at Pending With-SG for verifying Compliance of Conditions.



8-7/7 MIVNE XURE - VI

AGENCY COPY

NEFT / RTGS CHALLAN for Ad-HOC CAMPA

Date : 19-05-2023

Agency Name.	NHIDCL
Application No.	6143622117
State Code.	MZ
Address.	NHIDCL OFFICE, EDDIE KHAWLHRING BUILDING, NIKANG VENG, CP ROAD, TLANGNUAM, AIZAWLAIZAWI
Amount(in Rs)	2876822/-

Amount in Words :Twenty-Eight Lakh Seventy-Six Thousand
Eight Hundred and Twenty-Two Rupees Only

NEFT/RTGS to be made as per following
details;

Beneficiary Name:	MIZORAM CAMPA
Pay to Account No.	CAMPAMZ6143622117
Bank Name & Address:	Union Bank of India Branch Address : 52, Sunder Nagar New Delhi, Pin 110003
IFSC Code:	UBIN0996335

This Challan is strictly to be used for making
payment to CAMPA by NEFT/RTGS only

BANK COPY

NEFT / RTGS CHALLAN for Ad-HOC CAMPA

Date : 19-05-2023

Agency Name.	NHIDCL
Application No.	6143622117
State Code.	MZ
Address:	NHIDCL OFFICE, EDDIE KHAWLHRING BUILDING, NIKANG VENG, CP ROAD, TLANGNUAM, AIZAWLAIZAWI
Amount(in Rs)	2876822/-

Amount in Words :Twenty-Eight Lakh Seventy-Six Thousand
Eight Hundred and Twenty-Two Rupees Only

NEFT/RTGS to be made as per following
details;

Beneficiary Name:	MIZORAM CAMPA
Pay to Account No.	CAMPAMZ6143622117
Bank Name & Address:	Union Bank of India Branch Address : 52, Sunder Nagar New Delhi, Pin 110003
IFSC Code:	UBIN0996335

This Challan is strictly to be used for making
payment to CAMPA by NEFT/RTGS only

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24/15

AGENCY COPY

NEFT / RTGS CHALLAN for Ad-HOC CAMPA

Date : 19-05-2023

Agency Name.	NHIDCL
Application No.	6143625843
State Code.	MZ
Address.	NHIDCL OFFICE, EDDIE KHAWLHRING BUILDING, NIKANG VENG, CP ROAD, TLANGNUAM, AIZAWLAIZAWI
Amount(in Rs)	119039/-

Amount in Words : One Lakh Nineteen Thousand and Thirty-
Nine Rupees Only

NEFT/RTGS to be made as per following
details;

Beneficiary Name:	MIZORAM CAMPA
Pay to Account No.	CAMPAMZ6143625843
Bank Name & Address:	Union Bank of India Branch Address : 52, Sunder Nagar New Delhi, Pin 110003
IFSC Code:	UBIN0996335

This Challan is strictly to be used for making
payment to CAMPA by NEFT/RTGS only

BANK COPY

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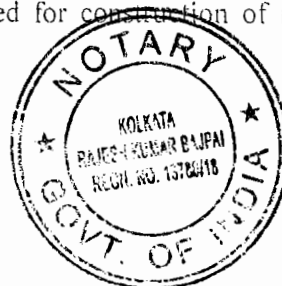
MINUTES OF THE MEETING OF THE STATE LEVEL COMMITTEE ON ENVIRONMENT-RELATED ISSUES

A state level Committee has been constituted, vide Notification dated 15.07.2022, to monitor compliance of the environmental laws, while implementing development projects. The first meeting of the Committee was held on 25.07.2022 at 3:00 PM in the Chief Minister's Conference Hall, which was chaired by Adviser to Chief Minister (Technical). List of the participants is at the Annexure.

Adviser (Technical) to Chief Minister welcomed all members of the Committee and invitees in the meeting and highlighted the need for maintaining a clean, green and healthy environment in the State. He, further, highlighted the need for taking all necessary actions to ensure ecological stability, while taking up works of road construction or up-gradation. With his permission, Principal Secretary, Environment, Forest and Climate Change informed that 'the field forest officers have been advised to keep strict vigilance over compliance of the forest and environment-related laws'. He also informed that 'the field forest officers have issued stay-order for road projects, wherever violation under Forest (Conservation) Act, 1980; Mizoram (Forest) Act, 1955; or Environment (Protection) Act, 1986 was observed'. Besides, necessary actions are being taken as per relevant provisions of the Acts in respect of the violations, which have been reported by the field forest officers. The details of violations observed and actions taken were presented by Additional Principal Chief Conservator of Forest and Nodal Officer (Forest Conservation). Thereafter, other members of the Committee and invitees informed the status on the subject and expressed their valuable suggestions for maintaining pollution-free environment through safe disposal of excavated soil and other effective measures.

Aizawl District: The Deputy Commissioner, Aizawl District informed that several letters on environmental issues have been received in her office. A meeting of the District Level Monitoring Committee was held on 24.06.2022 and also, site inspection was carried out on 22.07.2022. She informed that retaining walls for holding the earth spoils were not found at several places. A few dumping sites were observed but without signage. Earth spoils were found dumped haphazardly at several places. She suggested for construction of retaining walls and

[Signature]
21/8/22



other structures for safe disposal of excavated soil. She also suggested for disposal of excavated soil only at the sites approved by the competent authority. Further, she suggested for strict monitoring over compliance of environmental laws at various other levels in addition to monitoring being done at the DC level.

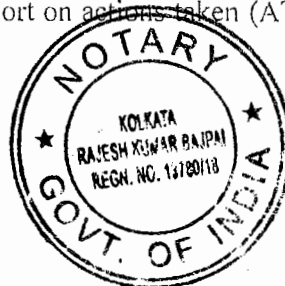
Champhai District: The Deputy Commissioner, Champhai District informed that a meeting of the District Level Monitoring Committee was held on 28.06.2022. In pursuance to the decisions taken in that meeting, site inspection was carried out on two stretches of road, namely, Tuipui – Champhai road and Khawnkawn – Zokhawthar road. He further informed that in respect of the Tuipui – Champhai stretch of road, gabion walls were constructed to prevent loose soils from entering into the Tuipui River. He suggested to plant indigenous grass species which will help in binding the loose soils. No signage was found at the dumping sites.

In respect of Khawnkawn – Zokhawthar stretch of road, it was informed that excavated soils were dumped near the bank of River Tuipui, which has affected the water flow. The dumped soil needs to be removed immediately for maintaining the natural flow of high-quality water in the river.

Saitual District: The Deputy Commissioner, Saitual District informed in the meeting that a review meeting on ongoing up-gradation and widening of NH-06 and NH-102 B was held on 05.05.2022 and site inspection was also conducted on Seling – Dulte road. He informed that several complaints on irregular disposal of earth spoils have been received. He suggested for construction of retaining walls and other slope protection structures. Also, he informed that NHIDCL has been requested to carry out formation cutting as per the approved technical procedure and submit report on actions taken (ATR) on complaints received regarding irregular dumping of earth spoils. Reply from NHIDCL is awaited.

Serchhip District: The representative of Deputy Commissioner, Serchhip informed that complaints have been received from landowners and Mizoram Pollution Control Board (MPCB) regarding improper dumping of earth spoils from the on-going road construction projects of NHIDCL. NHIDCL was also requested to take necessary actions for proper collection and disposal of construction wastes and to submit report on actions taken (ATR). However, no reply

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has been received. It was also informed that a meeting of District Level Monitoring Committee was held on 13.06.2022 and site inspection was carried out on 28.06.2022 and again on 12.07.2022. Irregular muck disposal was observed. Adverse effect of the dumped soil on wet rice cultivation near the bank of Mat River was also observed. It was informed that the NHIDCL has been requested to take remedial measures before the next site inspection scheduled during 1st week of September, 2022.

Lunglei District: The representative of Deputy Commissioner, Lunglei District informed that District Quality Monitoring Committee was constituted earlier on 22.12.2021 and the committee conducted spot verification on 08.01.2022. A meeting of the District Level Monitoring Committee was held on 22.06.2022 and 3 (three) verification teams comprising of 4 members each have been formed to inspect the on-going works of widening and improvement of NH-54 and NH-302. Inspection reports are to be submitted by the Verification Teams before 30.07.2022.

Kolasib District: The Divisional Forest Officer, Kolasib informed in the meeting that the forest area involved in construction of Vairengte – Sairang road is about 248.943 ha. and details of the forest area have been shared with NHIDCL and Land Revenue and Settlement Department.

Mizoram Pollution Control Board (MPCB): The Member Secretary, MPCB informed that MPCB has learnt about NHIDCL projects recently, when complaints on indiscriminate disposal of earth spoils were highlighted on social media. NHIDCL replied to a query on the subject stating that Environmental Clearance (EC) was not required for their projects and that the contractors were solely responsible for indiscriminate disposal of earth spoils. MPCB has requested NHIDCL to provide Environmental Management Plans (EMPs). The EMPs have not been received till date.

Save Mizoram Rivers: The representative of 'Save Mizoram Rivers' informed that site visits of the NHIDCL projects were undertaken and it was found that dumping of muck was done at several sites without observing environmental norms. Perennial rivers were found carrying earth spoils which disturbed course of the rivers and the aquatic lives.

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NHIDCL: The Executive Director (ED) of NHIDCL informed that in-principle approval was accorded by the Ministry of Environment, Forest and Climate Change (Integrated Regional Office, Shillong), Government of India for NH-54 (Package-3). However, working permission is still to be accorded. He further informed that NHIDCL has not taken up any work on this road in violation of the Forest (Conservation) Act, 1980.

ED, further, informed that in respect of NH-302 (Lunglei – Tlabung road), work was started after handing over of the land (including forest area of 39.81 ha) by CALA to NHIDCL. Work in the forest area was stopped after receipt of the Stay Order from DFO, Lunglei and DFO, Tlabung.

ED, further, requested the Environment, Forest and Climate Change department to expedite processing of application for forest clearance in respect of Tuivai – Keifang road (NH - 102B), as land for compensatory afforestation has been made available and the required formalities have been completed. The officers of the department informed that the proposal for clearance under Forest (Conservation) Act, 1980 needs to be revised in this case, as some forest areas were left out, which need to be added. As per the guidelines issued by the Ministry on 28.03.2019 for effective and transparent implementation of the provisions of Forest (Conservation) Act, 1980, any proposal for linear projects such as roads, railway line, transmission lines, etc. need to be processed in their entirety (para 11.2 of the guidelines).

Thereafter, detailed deliberations were held and the following recommendations were made:-

1. NHIDCL would ensure compliance of the forest and the environment-related laws, while implementing works of road construction or up-gradation.

(Action: NHIDCL)

2. For NH-54 (Package-3), Divisional Forest Officer, Lunglei Forest Division has reported violation under Forest (Conservation) Act, 1980, whereas NHIDCL has informed 'No Violation'. In view of the conflicting report/information, the District Committees for Lunglei District and Lawngtlai District may verify the status on violation under Forest (Conservation) Act, 1980 and submit their reports to PCCF at the earliest.

(Action: DC, Lunglei and DC, Lawngtlai)

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21/08/20



3. In respect of NH-302 (Lunglei – Tlabung road), NHIDCL informed that work was started after handing over of the land (including forest area of 39.81 ha) by CALA to NHIDCL. While referring to the chronological update on PRAGATI review portal, it is mentioned that “balance land comes within the forest area of 39.81 ha which will be handed over to NHIDCL after getting forest clearance and for which online application has been submitted to the concerned Ministry” (copy enclosed). DC, Lunglei may inform the status on handing over the forest area of 39.81 ha. The status may be informed to PCCF at the earliest.

(Action: DC, Lunglei)

4. In respect of Tuivai – Keifang road, NHIDCL has requested to expedite processing of application for forest clearance, as land for compensatory afforestation has been made available and the required formalities have been completed. As per the guidelines, proposal for road projects needs to be processed in their entirety. NHIDCL may inform the rules for processing the proposal in phase-wise manner and not in entirety. In this case, some forest areas were left out, which need to be added.

(Action: NHIDCL)

5. Land Revenue and Settlement (LR&S) Department would provide additional area for Compensatory Afforestation on priority which will facilitate expeditious clearance of the forest areas involved in Tuivai – Keifang road under Forest (Conservation) Act, 1980.

(Action: LR&S Department)

6. The Environment, Forest and Climate Change department would expedite the processing of proposals received from NHIDCL and other User Agencies for clearance under Forest (Conservation) Act, 1980.

(Action: Nodal Officer, Forest Conservation)

7. NHIDCL would take necessary actions, in consultation with the District Level Monitoring Committees, to address damages caused to the environment because of irregular muck disposal and other activities within the next two months.

(Action: NHIDCL)

8. District Level Monitoring Committees, with assistance of MPCB, would assess loss caused to the environment because of irregular muck disposal and other activities for recovery from the polluters. The amount recovered will be utilized for rejuvenation of the ecosystem.

(Action: All DCs)

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9. The Environment, Forest and Climate Change Department would take all necessary actions to check illegal felling of trees, when development projects are taken up.

(Action: Nodal Officer, Forest Conservation)

10. NHIDCL would provide copies of the Environment Management Plans (EMPs) to Mizoram Pollution Control Board (MPCB).

(Action: NHIDCL)

11. The Ministry of Environment, Forest and Climate Change, Government of India has been requested for advice on requirement of environmental clearance for road projects of NHIDCL. The Environment, Forest and Climate Change Department, Government of Mizoram would pursue the matter with the Ministry for getting advice at the earliest.

(Action: E,F and CC Department)

12. For Vairengte - Sairang road project, as recommended earlier in the meeting held on 27.06.2022 (copy of minutes of the meeting enclosed), GAD would formulate a suitable policy on cases of overlapping of forest areas and revenue lands.

(Action: GAD)

13. The Committee accepted the request of Executive Director, NHIDCL to give him two months' time for taking necessary actions and rectifications on the complaints pointed out during the meeting and it was decided that the 2nd meeting would be held in the month of October, 2022.

(Action: NHIDCL)

The meeting ended with thanks to the Chair and the Participants.

-Sd-
(Er. K. Lalsawmvela)
Adviser to Chief Minister (Technical)
&
Chairman
State Level Committee

Memo No. B.22019/18/2022-FC (PCC)/PT

Dated Aizawl, the 1st Aug 2022

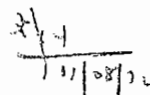
Copy to:

1. PS to Chief Minister
2. PS to Adviser (Technical) to Chief Minister, Govt. of Mizoram



2422

2. PPS to Chief Secretary, Govt. of Mizoram
3. All members of the State Level committee
4. All Deputy Commissioners, Mizoram
5. All Divisional Forest Officers.



(Jitendra Kumar)
Principal Chief Conservator of Forests
&
Member Secretary,
State Level Committee



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MINUTES OF THE COORDINATION MEETING HELD IN THE CHIEF MINISTER'S CONFERENCE ROOM ON 27TH JUNE, 2022 AT 2:00 PM TO DISCUSS VARIOUS OUTSTANDING ISSUES RELATING TO HIGHWAY PROJECTS IMPLEMENTED BY NHIDCL IN MIZORAM

The meeting was chaired by Er. K. Lalsawmvela, Adviser to Chief Minister (Technical), and list of members who attended the meeting is annexed.

Welcoming the participants, the Chairman gave a brief highlight of the backgrounds for convening the meeting. He informed the members that majority of the highway projects in Mizoram are now under NHIDCL. In the process of implementation of various projects, the NHIDCL has encountered a number of issues which need active coordination and cooperation among the various line departments and authorities under the Government of Mizoram for their resolutions. These issues have been brought to the attention of the Hon'ble Chief Minister by Sh. Chanchal Kumar, MD, NHIDCL on 16th June, 2022 when he called on him during his recent visit to Mizoram.

There have also been a number of concerns, such as environmental issues, quality of works, etc. that cropped up in the course of execution of works under NHIDCL. The coordination meeting has therefore been convened at the direction of the Hon'ble Chief Minister to discuss all these issues in order to find solutions and way forward in the best interest of all parties involved.

- I. As requested by the Chairman, Sh. VK Jakhar, ED, NHIDCL gave detailed outlines of the various problems faced by NHIDCL, and these were first discussed point by point as follows:-

(1) Non-handover of 3.5 kms of land in the Dulte and Kawlkulh village for construction of Dulte-Champhai (Package 1) road - It was reported that works have been frequently halted by the local public demanding change of alignment. However, it has been made clear that the alignment cannot be changed. Addl. DC, Khawzawl reported that the local villagers have now accepted the alignment, and are willing to part with their land along the alignment. CALA Khawzawl has finished counting of crops and 3G estimates will be completed within a week. Handing over of the land will be done as soon as payment of compensation is made by NHIDCL.

NHIDCL responded that payment of compensation will be sanctioned within a week of receiving the claims.

(2) Exorbitant land rates at Keifang - Tuivai sector - It was contended by NHIDCL that the market value determined by CALA Saitual is exorbitantly high, and that the process followed by CALA while determining the market value is not in line with the National Highways Manual for Land Acquisition. CALA Saitual was accordingly requested to re-visit and re-examine the case and to adopt the rates as per the provisions of the Land Acquisition Manual under the National Highways Act. It was further stated that contracts for the packages under this sector have already been awarded, and early settlement of the case is essential to handover the land to the contractors for starting the works without further delay.

DC Saitual and CALA Saitual maintained that market value determined by them is exactly in accordance with the relevant laws, manuals and practices and that there is no ground for review or re-examination.

P.B. of Addl. Secretary
EF & CC Department
Receipt No. 859
Date 8/7/22



P.B. of Deputy Secretary
EF&CC/LRS&WC Deptt
Receipt No. 449
Date 8-7-22

EF & CC Department
Receipt No. 1092
Date 11/7/22

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Instead, they requested that NHIDCL should accept the rates fixed by them and proceed with payment of compensation accordingly.

The meeting deliberated upon the issue at length, in which arguments and counter-arguments were given by both parties in support of their respective viewpoints. The meeting was also informed that the same issue had been discussed several times in various forums like meetings under the Chief Secretary, under the Secretary, Land Revenue & Settlement and also under the Secretary, MoRTH. In spite of these, there is still no definite solution till now as both parties maintained their respective positions. The meeting observed that there are merits in the stand taken by both the parties. It was also clear that the stalemate will not be resolved unless there is a compromise formula acceptable to all stakeholders involved, including the landowners.

After lengthy discussion, it was suggested that the State Government may specify the floor price or minimum price per unit area of the land as provided under Section 26 (3) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. Secretary, Land Revenue & Settlement Department may follow up the matter expeditiously for early finalisation of Land Acquisition process.

- (3) **Overlapping of Forest Reserve and Revenue land along Vairengte – Sairang Project** – It was reported that CALA Kolasib has prepared 3G estimates for the land along Vairengte – Kolasib Project which are being handed over to NHIDCL for payment of compensation. These estimates are based on land passes issued by Land Revenue & Settlement Department. At the same time, EF & CC Department insisted on obtaining forest clearance first before starting the works, as practically the entire route along the project falls within forest reserve/riverine reserve/inner line reserve. If payment of compensation to private landowners is made as estimated by CALA Kolasib, and forest clearance is also obtained for the same stretch of land as maintained by EF&CC Department, it will amount to double payment which is not admissible on the part of NHIDCL. A clear cut direction or policy decision to reconcile the issue is therefore necessary to resolve this complex outstanding issue.

Principal Secretary & PCCF, EF & CC Department stated that the areas under discussion all fall within forest reserve area according to the affidavit filed by the State Government before the Hon'ble Supreme Court in 1997 on the status of forest areas. The status of forest areas cannot be changed unilaterally by the State Government. For any change in the extent of forest areas, the affidavit filed before the Supreme Court has to be changed in consultation with the Ministry of Environment, Forest and Climate Change, Government of India and the Hon'ble Supreme Court, which would by no means be a simple process. Such being the case, it is mandatory to obtain forest clearance on this stretch irrespective of whether they are overlapped by land passes/pattas duly issued by the competent authorities under the State Government. NHIDCL must, therefore, apply for Forest Clearance before starting the works.

Having said these, Principal Secretary & PCCF, EF & CC Department gave this assurance that the Department will extend full support



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and cooperation for the smooth progress and successful implementation of the project, and that EF&CC Department will abide by the decision of the Government on the issue.

ED, NHIDCL also affirmed that NHIDCL will honour the policy decision of the State Government on the matter.

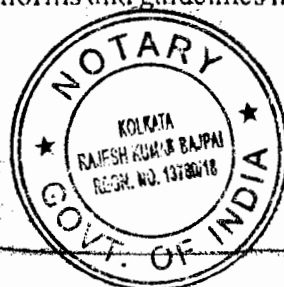
After a detailed deliberation, it was agreed that GAD will convene a meeting with the concerned departments, namely, Land Revenue & Settlement Department and EF&CC Department to work out a policy decision on cases of overlapping of Forest areas and Revenue lands. Both EF&CC Department and NHIDCL will comply with the policy decision so worked out once it is approved by the State Government.

- (4) **Forest Clearance for 39.81 Ha for Lunglei to Tlabung Project** – ED, NHIDCL reported that even though NHIDCL has applied for forest clearance, the same is still pending with the concerned authority for approval. As a result, progress of works has been hampered as works have been stopped by EF&CC Department at some stretches for want of the required clearance.

Principal Secretary & PCCF, EF&CC Department assured that all pending issues will be taken up for clearance expeditiously, and requested NHIDCL to share all the relevant details. He further gave his assurance that EF&CC will extend all possible support to NHIDCL for the smooth progress of their projects, but insisted that NHIDCL must also fulfil their responsibilities of adhering to the corresponding laws regarding forest clearance and environmental clearance.

- (5) **Shifting of utilities** -ED, NHIDCL requested to expedite shifting of utilities by P&E Department and PHE Department, as these are essential to the progress of the works. Representatives of both P&E Department and PHE Department apprised the meeting of the status and issues relating to their respective departments. Both the departments appreciate the critical importance of the issue, and gave their assurance that they will expedite the process to the extent possible. The departments will work in close coordination with NHIDCL to ensure that all the required activities are undertaken smoothly and expeditiously on priority.

- II. **Problems and issues arising out of the projects undertaken by NHIDCL in Mizoram:-** Representatives of various departments/authorities raised various concerns and issues arising out of the projects undertaken by NHIDCL in Mizoram. The most prominent issue is disposal of muck generated in earth cutting which are disposed of indiscriminately at several places instead of dumping them in designated dumping sites. These have resulted in untold damages to the environment, pollution of rivers, and damages to private cultivations and lands. Some of the designated dump sites are also not properly developed according to standard specifications, and therefore could not hold the muck that are being dumped, resulting in massive spilling/ overflow of earth spoils which are causing extensive damages to the environment as well as to private properties downhill. NHIDCL will have to take responsibility for all the problems that have been created as a result of negligence and non-adherence to the laws, norms and guidelines in the process of implementation of the projects.



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ED, NHIDCL informed the meeting that strict instructions have been given to all their contractors to follow the laws, norms and guidelines and also to take corrective measures. He also affirmed that they will comply with the suggestions of the concerned authorities/District Monitoring Committees, and also take all possible measures to prevent the recurrence of this kind of problems in future.

The meeting ended with a vote of thanks to the chair.

Sd/- ER. K. LALSAWMVELA
Adviser to Chief Minister (Technical)
Chief Minister's Office
Government of Mizoram

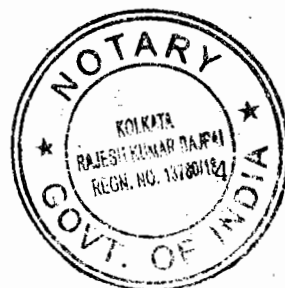
Memo No. CMO. 62 (A)/2022/18

Dated 5th July, 2022

Copy to:-

1. PS to Chief Minister
2. PA to Adviser to Chief Minister (Tech)
3. PPS to Chief Secretary, Govt. of Mizoram
4. PS to Principal Secretary, GAD, Govt. of Mizoram
5. All members concerned
6. Guard file

W. L. el
5/7/22
(K. LALTHAWMMAWIA)
Secretary to Chief Minister
Government of Mizoram



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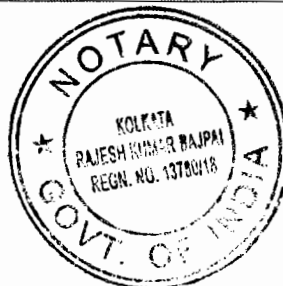
1) Forest Clearance of 39.81 Ha land is yet to be done, for which a proposal was uploaded by NHIDCL on 24.08.2021. There is a dispute of land between Revenue and Forest Department, due to which the land for Compensatory Afforestation is yet to be provided to Forest Department by Land Revenue and Settlement (LR&S) Department. G/o Mizoram and MoEF&CC to resolve the issue.	G/o Mizoram updated on June 20, 2022 In respect of the proposal of NHIDCL for forest clearance under FCA,1980 for 39.81 ha, in response to the information sought by IRO, Shillong, MoEF&CC vide letter dated 17/6/2022, the required information has been submitted through /on PARIVESH PORTAL on 20/6/22 and it is with Regional Office, MoEF&CC, Shillong at present. M/o Environment, Forests and Climate Change updated on June 17, 2022 Proposal No: FP/MZ/ROAD/139992/2021; Area: 39.81 ha Status: Proposal received on 14.06.2022. As there are various shortcomings viz. violation report, cost benefit analysis, CA scheme, avenue plantation scheme, distance from nearest PA, NPV as per latest guidelines, undertaking for payment of CA, NPV, site suitability certificate of CA area, GPS coordinates of CA area etc., so EDS issued on 17.06.2022. Reply is awaited from State Govt. M/o Road Transport &Highways updated on June 15, 2022 Proposal No. FP/MZ/Road/139992/2021 was uploaded on PARIVESH portal on 29.03.2021 for Stage-I Forest Clearance for 39.81Ha land. Land for Compensatory Afforestation has been handed over by LR&S Department to Forest Department on 08.06.2022. NHIDCL has also replied queries of Forest Department on 09.06.2022. DFO Forest Department on 10.6.2022 has sent the proposal to Conservator Forest department. Conservator Forest to send the proposal to IRO, MoEF&CC (Shillong) for Stage-I clearance.
2) Out of total 75 km project section, available work front is only in 35.75 km (47.7%). G/o Mizoram to expedite balance 3G awards of 26.31 Ha &balance physical possession of 57.49 Ha land (39.20 km).	M/o Road Transport &Highways updated on June 15, 2022 State Govt. recently submitted complete 3G estimates for Packages-B and A on 06.05.2022 and 20.05.2022 respectively. NHIDCL approved 3G estimate for Package-B on 25.05.2022 and deposited entire Rs. 89.74 Cr. with CALA-Lunglei on 01.06.2022. NHIDCL also approved 3G estimates of Rs.138.15Cr. for Package-A on 11.6.2022 and deposited entire funds with CALA on 13.06.2022. State Govt. to expedite disbursements of funds and enable physical possession of balance 47.58 Ha(20.45 km) land. G/o Mizoram updated on June 14, 2022 As on 08.06.2022, out of total 75 km project section, 57.49 km (85.7Ha) (85.97% of 3D) has been handed over to NHIDCL. All balance 3G awards of 26.31 Ha have been submitted to NHIDCL. Balance land comes within the Forest areas of 39.81 Ha. which will be handed over to NHIDCL after getting Forest Clearance and for which online application has been submitted to the concerned Ministry.



LIST OF PARTICIPANTS

Meeting Held At Chief Minister's Conference Hall,
Chief Minister's Office, McDonald Hill, Zarkawt, Aizawl
Dated, Aizawl the 25th July, 2022

Sl.No.	Name	Designation	Phone No.	Signature
1.	K. Lalsawmvela	Adviser to CM (Tech)	9436141640	On the Chair
2.	Tilendra Kumar	PCCF Secy	9868115150	
3.	R. S. Sinha	APCCF	9540682890	
4.	Betsy Kothanporei Saito	Adm Secy	9436140959	
5.	Dr. Lalthanzuali Raito	DC, Aizawl	9436141306	
6.	James Lalrinchhara	DC, Chanchai District	9436156923	
7.	V. Lalthanzuali Khingte	D.C. Baktual	9862311968	
8.	C. Lalduhama	M.S. Peltation	9436112112	
9.	Lalbedchana Chawthun	DFO, Shengal	8974419028	
10.	Margaret Lalramchhrai	DFO, Kolaso	8974436843	
11.	Vanlalnunpuii Awas.	DFO, Extension	8132835041	
12.	Lalrammawui Saito	CIOLIO/FCCC	9436150119	
13.				
14.				
15.				
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LIST OF PARTICIPANTS

Meeting Held At Chief Minister's Conference Hall,
Chief Minister's Office, McDonald Hill, Zarkawt, Aizawl
Dated, Aizawl the 25th July, 2022

Sl.No.	Name	Designation	Phone No.	Signature
1.	K. Lalsawmvela	Adviser to CM (Tech)	9436141640	On the Chair
2.	VIRENDRA JAKHAR	ED, NHIDCL	9996016845	<i>[Signature]</i>
3.	Lalnunzura	Secy PHED	8413009299	<i>[Signature]</i>
4.	BOWMAN	En C PWD	9436151144	<i>[Signature]</i>
5.	Lalzehpici	SDO(S) Seelhip	9612034469	<i>[Signature]</i>
6.	Mclochy Ngathanthang	SDO(S). Lunglei	8131060654	<i>[Signature]</i>
7.	F. Lianthanga	CE, PHED	9436143109	<i>[Signature]</i>
8.	H.E. Lalnunzura	CE PHED	9406141520	<i>[Signature]</i>
9.	Lalduhlutana	DFO Champhai	8974058661	<i>[Signature]</i>
10.	M.Z. Singson	DCF(CFC)	9433354743	<i>[Signature]</i>
11.	Dhairya Vaibhav	Senior Manager (D) NHIDCL	9540725071	<i>[Signature]</i>
12.	Vidya Sagar	Sr. vice President DPR consultant for NHIDCL	9845890330	<i>[Signature]</i>
13.	Varneithhang	Working Chairman SMR	9615949012	<i>[Signature]</i>
14.	C. Lalchankuma	IF & RL	9474721377	<i>[Signature]</i>
15.	Teresy Vanlalhmairi	As GAD	9436146022	<i>[Signature]</i>
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NHIDCL

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23-01-2023

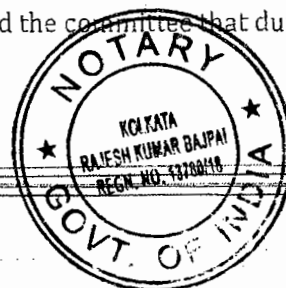
MINUTES OF THE MEETING OF STATE LEVEL COMMITTEE HELD ON 21.12.2022 TO
MONITOR ENVIRONMENTAL ISSUES ARISING FROM DEVELOPMENTAL PROJECTS
UNDERTAKEN BY NHIDCL IN THE STATE OF MIZORAM

The 2nd meeting of the State Level Committee constituted vide Notification No. G.20015/29/2020-FST/Pt.II dated 15.07.2022, to monitor environmental issues arising out of projects implemented by NHIDCL in the State of Mizoram besides monitoring and coordinating the functioning of various District Monitoring Committees constituted for the purpose towards compliance of the environmental laws was held on 21.12.2022 at 12:00 PM at Chief Minister's Conference Hall. The meeting was chaired by the Adviser to the Chief Minister (Technical). The list of participants is appended as Annexure-I.

The Adviser (Technical) to Chief Minister welcomed all the participants and informed that pursuant to the directions given by the Committee in its last meeting held on 25.07.2022 wherein NHIDCL was directed to undertake rectification exercises to address damages caused to the environment because of irregular muck disposal and other activities and was required to place before the committee action taken by it in two months' time and thus the second meeting of the SLC was scheduled to be held in October, 2022, but was postponed to December, 2022 on the request of NHIDCL as rectification works/actions could not be undertaken by them during the monsoon season.

The Executive Director, Regional Office of NHIDCL, gave a detailed presentation on corrective measures undertaken by them in different sections of the roads being constructed by them to address muck dumping, control of muck rolling downhill, support to uphill and downhill side during cutting / widening of the road and other such steps taken to avoid / control damage especially to the rivers. Thereafter, discussion ensued wherein various members of the Committee shared their critical observations on the works undertaken by NHIDCL and the damages that have caused to the environment.

Mizoram Pollution Control Board (MPCB):- The scientist representative of MPCB reported that as member of the District Level Committee, it has carried out several inspections of sites in different districts on various reports of environmental damages caused during the implementation of various projects of NHIDCL. She apprised the committee that during the

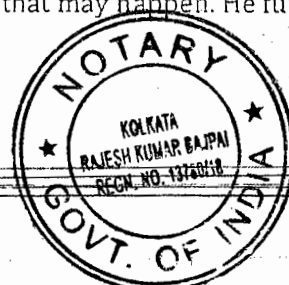


ground verification, it was observed that the corrective engineering and vegetative measures taken on the damages already caused were executed quite late, hence were ineffective to address/ reverse damages already undertaken. She further informed that since NHIDCL did not apply for any environmental clearance, hence, it had become difficult to assess the damage caused as prescribed by the Hon'ble NGT. The representative from NHIDCL informed that the environmental clearance was not sought as the projects specifications did not mandated so. The Chairman took exception of the view taken by NHIDCL and instructed that the project should have been taken in its entirety and not phase-wise or stretch-wise to circumvent the rules that require NHIDCL to take environmental clearance. The representative to MPCB further informed that the assessment of the damages has been attempted and for that duration of violation (in years) are being collected from DFOs concerned where violation has taken place. She pointed out that additional assistance of an Expert Institution would help in more accurate assessment of the environmental damages caused.

Save Mizoram Rivers:- The representative of Save Mizoram Rivers informed that damages to environment have already been caused by the construction activities of NHIDCL and that several stretches of the rivers have been polluted due to muck rolling down the hills and into the river where no required structures were put by NHIDCL to prevent the same. Hence, NHIDCL is required to be more careful in the future and all the required measures should be taken either before or during construction phase to prevent environmental damage.

Central YMA:- The Vice President of CYMA suggested that construction of gabion walls, toe walls, and other engineering interventions should be constructed at the spoil banks before dumping of soil. He further reported that on inspection of some spoil banks, trees planted by NHIDCL were done just for namesake, hence in the coming rainy season, it is feared that the muck dumped would not have been stabilized and hence could cause environmental damage at that time in the form of land slips into the adjacent low lying land and rivers.

ASEP:- The representative of ASEP suggested that before undertaking any construction activity, NHIDCL may have a joint meeting with the local NGOs, VCs and the other stakeholders to inform them about the proposed activities so that the local people are aware and are able to participate in preventing in any environmental damage that may happen. He further suggested



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that spoil banks should be inspected before dumping of muck. Carrying capacity of the spoil banks as well as the construction of gabions, etc. should be assessed and done before the start of work. The Executive Director, NHIDCL stated that no further violation has taken place since work started after CALA / DC handed over the land to them. He also assured that construction of gabions etc. and meetings with the local NGOs will be conducted before the start of work in future.

The reports received from various District Monitoring Committee were enunciated before the State Monitoring Committee which revealed that irregular muck disposal had taken place in various districts during execution of road construction works. Thus, the committee recommended that joint field verification may be carried out to ascertain disposal of muck at designated spoil banks and also execution of corrective measures to prevent environmental damages.

The meeting ended with vote of thanks from the Chief Wildlife Warden.

Sd/-

Er. K. LALSAWMVELA

Adviser to Chief Minister (Technical)

&

Chairman

State Level Committee

Memo No. B.22019/18/2022-FC(PCCF)/Pt

Dated Aizawl the 18th January, 2023

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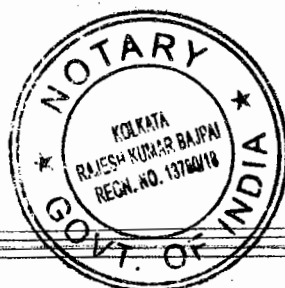
1. PS to Chief Minister of Mizoram.
2. PS to Adviser (Technical) to Chief Minister, Govt. of Mizoram
3. PPS to Chief Secretary, Govt. of Mizoram
4. All members of the State Level Committee
5. All Deputy Commissioners, Mizoram
6. All Divisional Forest Officers

(B.K. SINGH)

Principal Chief Conservator of Forests

&

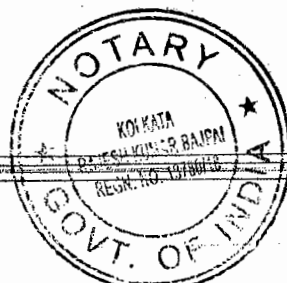
Member Secretary,
State Level Committee



LIST OF PARTICIPANTS

Meeting Held At Chief Minister's Conference Hall,
Chief Minister's Office, McDonald Hill, Zarkawt, Aizawl
Dated, Aizawl the 21st December, 2022

Sl.No.	Name	Designation	Phone No.	Signature
1.	K. Lalsawmvela	Adviser to CM (Tech)	9436141640	On the Chair
2.	K. Lalthamunawis	Secy, CAD/PWD	9436140653	<i>[Signature]</i>
3.	R. K. Singh	PCCFC (H&F)	9871754998	<i>[Signature]</i>
4.	KAMAL PREET	APCCF	9412054232	<i>[Signature]</i>
5.	VIRENARA JAIKHAR	ED, NHIDCL	9996016545	<i>[Signature]</i>
6.	PALESI BRAHMANANDAN	GM (LA)	9889971777	<i>[Signature]</i>
7.	BINOD K. SRIVASTAVA	GM (P) Seling	9868262277	<i>[Signature]</i>
8.	RAHUL JAJORIA	DM (P) NHIDCL	8989896357	<i>[Signature]</i>
9.	Dr. L. M. RAMNCHAKI PACHUATI	SCIENTIST 'C' MIPCB	9436146946	<i>[Signature]</i>
10.	M. Z. Singdon	DCF (FC)	9436254743	<i>[Signature]</i>
11.	Lalthanbua Zathang	DDO, Aizawl	9436195286	<i>[Signature]</i>
12.	Vanlalchhuana	SIZ, PWD	9436142162	<i>[Signature]</i>
13.	Deepak Singh	System Engineer	7976707188	<i>[Signature]</i>
14.	Prof. H. Lalthanzana	SMR	7005902282	<i>[Signature]</i>
15.	Vanneih Thanga	SMR	9615949012	<i>[Signature]</i>
16.	Lalthamachhuan	V/P CMA	9436151804	<i>[Signature]</i>
17.	Lalthanzata Kaitte	Secy, PHE	9862860139	<i>[Signature]</i> 21/12/22
18.	Anup Chelley	CE, PHE	9436147217	<i>[Signature]</i>
19.	F. Xianthuan	CE, PHE	9436143109	<i>[Signature]</i>
20.	Lalthamawini Saib	CWLW	9436150119	<i>[Signature]</i>
21.				



MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn./50(102)/2023-MPCB/

Dated Aizawl, the 4th September, 2023

ORDER

IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGE AGAINST NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL) FOR VIOLATION OF ENVIRONMENTAL NORMS

WHEREAS, the Hon'ble National Green Tribunal, NGT, Eastern Zone, Kolkata Bench in its order dated 17.03.2023 & 11.08.2023 in O.A 26/2023/EZ in the matter of Vanramchhuangi versus Union of India and others has issued following directions to the State Government:

01. To constitute Committee under the chairmanship of PCCF, Mizoram, Integrated Regional Office of MoEF&CC, Shillong, Mizoram Pollution Control Board, State Wildlife Warden and concerned DMs of the respected Districts of Mizoram. The Committee shall undertake site visit and submit Committee Report on affidavit.
02. To recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) from NHIDCL for violation of environmental rules relating to dumping of muck and other violations.
03. To take legal actions against the Officers of the NHIDCL responsible for the violation of the Environmental Rules.
04. Chief Secretary, Govt. of Mizoram is directed to file his personal affidavit in the above regard by next date of listing, that is, 13.09.2023.

AND WHEREAS, in compliance of the above stated directions of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench, contained in its order dated 17.03.2023, Govt. of Mizoram has constituted the Committee vide Notification No.C.18014/379/2023-FST dt. 18.08.2023 comprising of the following members:

Chairman	- Principal Chief Conservator of Forests, Mizoram
Members	-Representative of Integrated Regional Office, MoEF&CC, Shillong
	-Chief Wildlife Warden, Mizoram
	-Deputy Commissioner/District Magistrate, Lunglei District with respect to area falling under Lunglei District
	- Deputy Commissioner/District Magistrate, Lawngtlai District with respect to area falling under Lawngtlai District
	-Deputy Commissioner/District Magistrate, Siaha District with respect to area falling under Siaha District

Member Secretary - Member Secretary, Mizoram Pollution Control Board, Aizawl.



Contd./-

-2-

AND WHEREAS, the Committee constituted above, as per the order of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench dated 17.03.2023, has carried out inspection of the muck disposal sites and the works going on along the NH-54 in Mizoram between Km 431/00 to Km 562/00 on 25th August 2023 where NHIDCL has been undertaking road widening project.

AND WHEREAS, the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench in its order dated 17.03.2023 directed the State Government to recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) from NHIDCL for violation of environmental rules relating to dumping of muck and other violations.

AND WHEREAS, the State Government has directed Mizoram Pollution Control Board, vide letter No.C.18014/379/2023/FST dated 01.09.2023 to take immediate actions for recovery of the Environmental Compensation in compliance to the above stated Hon'ble NGT order.

NOW THEREFORE, in compliance of the order of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench dated 11.08.2023 and following the direction of the Govt. of Mizoram, the National Highways and Infrastructure Development Corporation (NHIDCL) is hereby imposed Environmental Compensation to the extent of Rs. Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only). The amount is to be deposited in the form of Bank Draft, in favour of the Member Secretary, Mizoram Pollution Control Board and payable at the State Bank of India, Zodin Branch, Aizawl within a period of one week from the date of issue of this order without fail.

This issues with the approval of the Competent Authority.

Sd/-C.LALDUHAWMA
Member Secretary

Memo No.H.88088/Poltn./50(102)/2023-MPCB/ : Dated Aizawl, the 4th September, 2023

To,

The Executive Director,

M/s. National Highways and Infrastructure Development Corporation (NHIDCL)

Tuikhuahtlang, Aizawl, Mizoram

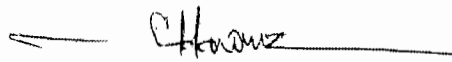
Email: ro-mizoram@nhidcl.com



Contd./-

Copy to:

1. The P.P.S to the Chief Secretary, Govt. of Mizoram for kind information of the Chief Secretary.
2. The Principal Secretary, Environment, Forests and Climate Change, Government of Mizoram, for kind information.
3. The PCCF, Environment, Forests and Climate Change, Government of Mizoram, for kind information.
4. The Regional Director, RDNE, Central Pollution Control Board, TUMSIR, Shillong, for kind information.
5. The Deputy Commissioners of all Districts, Mizoram, for kind information.
6. The Superintendent of Police, Aizawl, for kind information.
7. Office Copy.


 (C.LALDUHAWMA)
 Member Secretary
 Mizoram Pollution Control Board

Member Secretary
Mizoram Pollution Control Board
Mizoram : Aizawl



Mizoram New Capital Complex (MINECO),

Thlânmuall Road, Khatla, Aizawl, Mizoram – 796001, Phone: 0389-2336591
 website: www.mpcb.mizoram.gov.in email: mpcb@mizoram.gov.in



ANNEXURE - X

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⑪ ANNEXURE - R2

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
(Ministry of Road Transport & Highways, Government of India)
Regional Office-Aizawl, Mizoram.
3rd Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001
Email: ro-mizoram@nhidcl.com



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2023 /409

Date: 11/09/2023

To,

The Member Secretary,
Mizoram State Pollution Control Board,
Khatla, Aizawl
Mizoram-796001.

Subject: IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGE AGAINST NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL) FOR VIOLATION OF ENVIRONMENTAL NORMS- Representation for withdrawal of Order and if otherwise, clarification.

Sir,

By way of an order no. H.88088/Poltn./50(102)/2023-MPCB dated 04.09.2023, National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport and Highways (MORTH) has been asked to deposit an Environmental Compensation to the extent of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) favoring Member Secretary, Mizoram Pollution Control Board within a period of one week.

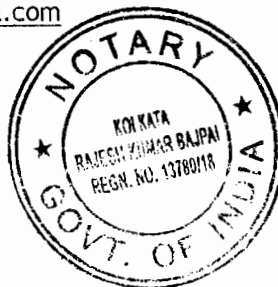
2. The Contents of the order has been perused in totality and it is quite surprising as well as not acceptable as per the 'Law of land' and NHIDCL outwardly condemns the same as due process has not been followed while imposing such a humongous Environmental Compensation damage to the Government of India.

3. It is quite surprising that the State Government has placed a wrong information before the Hon'ble NGT in its affidavit that penalty amounting to Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) is already imposed on NHIDCL for the Environmental Compensation, which is incorrect and devoid of facts and figures.

4. Though, NHIDCL has not been apprised of the damages before and it came to the knowledge of NHIDCL during the course of hearing on 11.08.2023 and as per the order passed by Hon'ble NGT court that a penalty of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) has been imposed on NHIDCL. As per the Hon'ble NGT court order dated 11.08.2023 para 6, wherein it has been contended that as per the paragraph-22 of the affidavit filed by State Government on 10.08.2023, a tabular Chart has been given for the six districts that fall within the Road Widening project on



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NH-54, which alleged that there has been violations of the rules relating to dumping of muck and other violation. The Hon'ble NGT court took the cognizance of the submissions of the State Government and desired to know whether, the amount of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) has been recovered from NHIDCL and action taken against the officials of NHIDCL. However, it is to submit that NHIDCL has been served order on 04.09.2023 and neither advance copy of Court affidavit has been given to NHIDCL as per the Court service mechanism, wherein it is mandatory to serve advance copies to the parties. Therefore, the detailed damages imposed should be provided to NHIDCL for further necessary action.

5. It addition to above, NHIDCL would like to inform and request clarification regarding the damages imposed.

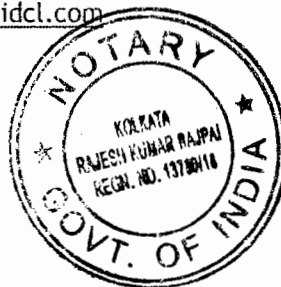
(i) The Government of India has requested the Government of Japan to provide financing for about 1,200km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya).

(ii) The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighboring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term.

(iii) The existing road has been about 381 km in length and stretches over five districts in Mizoram. NH-54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The existing condition of road has been poor and the road has been prone to landslide and slope failures. The riding quality has also been poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

(iv) The significant environmental impacts attributable to the widening and improvement of the road pertained to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts has been mitigated through

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compensatory afforestation; timing of construction activities has been controlled to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures has been done to separate road users from active construction fronts.

(v) The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements.

(vi) As a part of the developmental process that during operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

(vii) As per MOEF EIA Notification dated 14.09.2006 (as amended in August 2013), any highway project falls under Category A if the project entails i) New National Highways; and ii) Expansion of National Highways greater than 100km involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on re-alignments and bypasses. The proposed expansion & widening of NH54 does not involve additional land acquisition beyond 40m and thus does not fall under Category A, as defined in EIA Notification. While preliminary environmental assessment was undertaken during the preparation of the NH54 DPR, the project does not require environmental clearance from MOEF. The project has then been finally approved at the Central, State and JICA level.

(viii) To mitigate the landslide and fragile slopes of the hills falling in the project, adequate protection measures costing more than 50% of the project cost has been inducted in the Construction activities. More than the 70% provisioned protection measures to trigger landslides have been constructed at the project sites.

(ix) It has been clearly misunderstood that dumping has been done on the sides, which brings out a wrong notion regarding illegal dumping. The Aizawl Tuipang Project has been of widening in nature and filling on the side slopes has been done from case

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(14)

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to case basis as per the site requirement. As a technical requirement, the cut slopes are balanced with the fill component to balance the cut and fill volume and lower the surplus cut soil. However, the surplus soils is being done in the 'Spoil Banks', which have been arranged through the District Administration and the surplus cut soil is been done in the designated spoil banks. The same is endorsed by various documents of the District Administration, Forest Department and local Administrative bodies.

(x) National Level laws and Regulations.

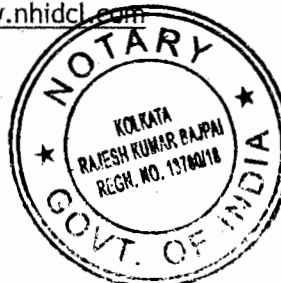
(a) **The Environment (Protection) Act, 1986**-The Environment (Protection) Act, 1986 is the umbrella legislation providing for the protection of environment in the country. Subject to the provisions of this Act, the Central Government, shall have the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing controlling and abating environmental pollution. For the implementation of act Environment (Protection) Rules, had been formulated in 1986. The Rules provided for various standards for emission and discharge of environmental pollutants (Schedule I to IV). The Central Government has delegated the powers vested on it (under section 5 of the Act) to the State Govt. of Mizoram. This law is applicable to this project for environment protection in general.

(b) **The Forest (Conservation) Act, 1980 (amended in 1988)**- The Forest (Conservation) Act, 1980 amended in 1988 pertains to the cases of diversion of forest area and felling of roadside plantation. Accordingly, NHIDCL has applied for Forest Clearance vide different proposal and Forest approvals have been granted to NHIDCL by Forest.

(c) **The Water (Prevention and Control of Pollution) Act, 1974** - The Water (prevention and Control of Pollution) Act, 1974 resulted in the establishment of the Central and State level Pollution Control Boards (CPCB and SPCBs) whose responsibilities include managing water quality and effluent standards, as well as monitoring water quality. As per the project mandate, the Contractors of NHIDCL are required to obtain the following permits and have availed the same, which are as below.

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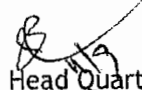


A GOVT. OF INDIA UNDERTAKING

- * Permission of the State Government for extraction of boulders from quarry;
- * Permission of Village Panchayat and Pollution Control Board for installation of crushers;
- * License for use of explosives;
- * Permission of the State Government for drawing water from river/reservoir;
- * License from inspector of factories or other competent Authority for setting up batching plant;
- * Clearance of Pollution Control Board for setting up batching plant;
- * Clearance of Village Panchayats and Pollution Control Board for setting up asphalt plant;
- * Permission of Village Panchayats and State Government for borrow earth; and
- * Any other permits, clearances or approvals required under Applicable Laws.

(xi) **Generic Scoping matrix carried out for the Aizawl-Tuipang project.**

- (a) **Climate/Meteorology:** The impacts on micro-climate and micro meteorological phenomena are negligible because the project-related structures are not disturbing the wind path.
- (b) **Topography-**Minor Changes in topographic conditions are expected due to the requirement of cutting filling work. Balancing the volume of cutting and filling is recommended to minimize the volume of spoil soil.
- (c) **Geology-**No impact is there as the project doesn't change geological features and is of widening in nature.
- (d) **Soil Erosion-**During the Construction stage, Soil erosion has been there during the monsoon season. However, Construction has been avoided during the monsoon seasons. The poor drainage system on the existing road is the primary cause for the soil erosion. The drainage system alongwith protection measures is being regularly constructed.



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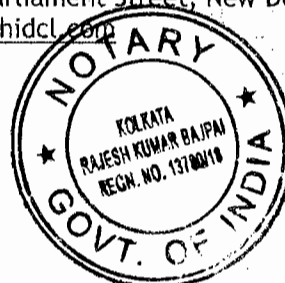
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- (e) **Hydrology**-Minor and temporary impacts exists during the construction stage.
- (f) **Groundwater**-The project doesn't envision the use of ground water and thus no impact is there.
- (g) **Ecosystem, Flora, Fauna and Biodiversity**-The project is not affecting pristine ecosystem along the construction being carried out on existing road. Minor local plantation and Jhum plantation is affected to a little extent.
- (h) **Natural Disaster**- Many areas of the road are prone to the landslide and appropriate measures like construction of Retaining Wall, Breast wall, Gabion wall, Toe wall etc has been provisioned during the Construction stage and more than 70% quantities have been constructed on ground.
- (xii) **Forest Clearances and Overlapping land.**
- (a) Due to very labyrinthine process of Forest Clearance by Forest Clearance, the Forest Clearances have been granted at a very late stages i.e. more than 2 years period.
- (b) NHIDCL has requested in various review meetings to let the work start as Forest Clearance has been abysmally delayed and idling charges and claims by Contractors have been anticipated. This issue was brought in numerous meetings with PCCF and others to expedite the Forest Clearance and provide work fronts to NHIDCL for carrying out construction activities.
- (c) NHIDCL kept carrying out the work in the land provided by CALA. Later on, some parcel of land has been claimed by Forest Department, which has become an overlapping between Revenue and Forest Department. The overlapping issue is a problem in the state due to non-availability of the Revenue records. This problem is in this projects and also in other projects and numerous correspondences with State Government have been made by NHIDCL to resolve this issue and expedite the Forest Clearance.
- (d) The works have been suddenly stopped by the Forest Department in the last one year in few stretches as well as some projects were completely halted. As such, NHIDCL has stopped the Contractors from carrying out any activities within the belated land claimed by Forest Department. In the initial phase, the projects have been happening

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at a good pace, which lately has slowed down due to restrictions by the Forest Department for their land claims.

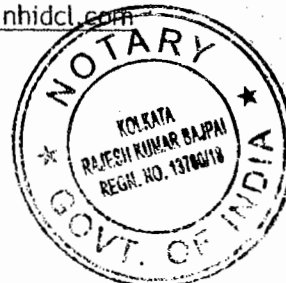
(e) The projects have time frame for execution and it has been a necessity to get the work done as limited working window is available and anticipated claims due to idling of machineries have been kept in mind by NHIDCL and penal NPV has been paid off.

(f) In one of the Stage I clearance, para 2(A)5 (Copy enclosed), it has been remarked that:- "State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India and compliance shall be submitted within one month to IRO for intimation to Ministry, New Delhi". The remark by MOEF, Shillong also establishes that the State Forest Officials have been aware of the Construction activities being carried out by NHIDCL within their claimed Forest land and that too the Administrative and local Forest departments has also been well aware.

(g) For Land, CALA handovers the land to the NHIDCL, which is subsequently handed over to the EPC Contractors. The Contractors have carried out works within the land provided by CALA as it was not objected by anyone and violations on their part is not there as no one objected from the same i.e. Forest officials nor District Administration. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor.

(h) The Forest Department has imposed violations and penal NPV has been charged from NHIDCL. NHIDCL in the work interest as the working permission shall not be granted by Forest Department without the payment of penal NPV and foreseeing the losses due to idling claims and limited working window, NHIDCL deposited a total amount of Rs 2.12 Crore towards penal NPV to the Forest Department in the interest of work and prevailing issues of overlapping land between Revenue and Forest Department. It is further reiterated that violation imposed by Forest Department is due to the overlapping land disputes between Revenue and Forest department, which is also prevalent in other projects i.e. Vairengte Sairang where works could not even start due to their overlapping land issues. There has been no fault of the NHIDCL nor its Contractors as the violations are charged at a belated stage by Forest Department and there is still non-clarity between Revenue and Forest Department lands in Mizoram.

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6. The above facts and submission may kindly be taken into consideration please. If the Mizoram Pollution Control Board (MPCB) is not satisfied with the submissions, then, it may kindly inform the NHIDCL of detailed damages with an opportunity to put up a stand and to establish the fault, if any lies with the NHIDCL or its EPC Contractors.
7. In light of above, the order served to this office may kindly be withdrawn, or else clarification regarding the detailed damages imposed should be provided to NHIDCL for further necessary action.
8. This issues with the approval of Competent Authority.

Enclosure: As above

11/9/2023

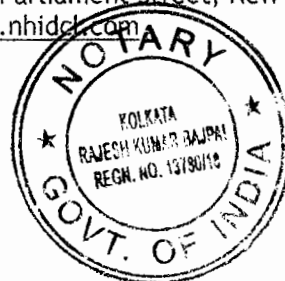
Paleti Brahmnanandanam
General Manager (LA & Coord)

Copy to:-

1. P.P.S to the Chief Secretary, Govt. of Mizoram	: - For Kind Information.
2. Principal Secretary, Environment, Forests and Climate Change, Government of Mizoram,	: - For Kind Information.
3. PCCF, Environment, Forests and Climate Change, Government of Mizoram	: - For Kind Information.
4. PS to MD, NHIDCL	: - For Kind Information.
5. PS to Director (Technical), NHIDCL, HQ	: - For Kind Information.
6. Executive Director (III), NHIDCL, HQ	: - For Kind Information.
7. General Manager(P), PMU Seling, Lunglei and Lawngtlai	: - For Kind Information.
8. Guard File	: - For Records.

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 26/2023/EZ

I.A. No. 46 / 2023

In OA. No.26/2023/EZ

IN THE MATTER OF:

PI VANRAMCHHUANGI

...Applicants (s)

VERSUS

UNION OF INDIA & ORS

...Respondents (s)

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Filed by:

ASHOK PRASAD, ADVOCATE
Counsel for NHIDCL
Mobile: 9883069404



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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 26/2023/EZ**

I.A. No. / 2023

In OA. No.26/2023/EZ

IN THE MATTER OF:

An application for setting aside and
quashing of the Order dt. 04.09.2023
issued by Mizoram pollution Control
Board.

-AND

IN THE MATTER OF:

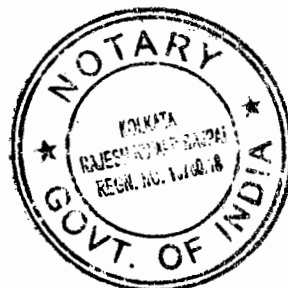
PI VANRAMCHHUANGI

...Applicants (s)

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UNION OF INDIA & 6 ORS

...Respondents (s)



The humble application of the above named Applicant

MOST RESPECTFULLY SHEWETH:

1. That the above mentioned Original Application is pending disposal before the Hon'ble National Green Tribunal and the contents of the same may kindly be read as a part of this Application.

2. That the Applicant under in this instant case has raised allegation that during the construction of the road the debris/muck is being directly thrown along the slopes next to the road. That debris then slides down directly into the river causing landslide in monsoon. In this regard, Affidavit has been filed on behalf of NHIDCL (Respondent No.3) stating that effective muck disposal plan has been made and dumping of the Muck is being done only in the designated spoil banks as provided by the District Administration. Further, the Respondent would like to apprise this Hon'ble Court that the excavated muck is properly disposed in the designated spoil bank which has been regularly monitored by the Committee at District level and certain preventive measures such as Construction of Gabion wall, Toe wall, breast wall & retaining wall, seeding & mulching had been taken up whenever it is necessitated, as such there is no Environmental violation on the part of NHIDCL.

3. That it is pertinent to mention that 2 meetings of the State Level Committee to monitor Environmental issues arising out of the developmental projects undertaken by NHIDCL in the State of Mizoram were held on dt. 25.07.2022 & 21.12.2022 chaired by the



Adviser (T) to Chief Minister, Gov't of Mizoram. The matter was discussed elaborately and issued some corrective measures and the same was taken up by NHIDCL as per the intension of the committee in a swift manner.

4. That in compliance with the Court Order dt. 17.03.2023, Gov't of Mizoram has constituted the Committee vide Notification No. C.18014/379/2023-FST dt. 18.08.2023.

The Committee carried out inspection of the muck disposal site and the work going on along the NH-54 in Mizoram **on 25.08.2023** where all the widening project has been carried out by NHIDCL and till that time no compensation was imposed against NHIDCL for violation of Environmental norms. It is also pertinent to mention that NHIDCL has not received any inspection report regarding any violations.

*A copy of the Tour Programmed constituted by Gov't of Mizoram for site inspection of NH-54 is annexed hereto and marked as **ANNEXURE-"R-1"**.*

5. In the meantime, to the utter surprise and shock of the NHIDCL, the Mizoram Pollution Control Board issued an Order dt. 04.09.2023 wherein it has imposed Environmental Compensation to the tune of **Rs. 5,90,70,000/-** against NHIDCL(Respondent No.3 herein) for Violation of Environmental Norms. In this regard, mentioned may be Made that the Penalty which has been imposed covered all the project executed by NHIDCL in the State of Mizoram whereas the subject issues in the instant case is pertaining only to the Project NH-54 which takes off from Lunglei



District ie.,Chainage 431-562 (Tawipui N-II, Tawipui North-I, Tawipui South, Thingfal, Thingkah, AOC , Saikah, Chawntlangpui, Sihtlangpui, Kawlchaw, Zero Point, Maubawk, Theiva, Theiri, Tuipang village and Lawngtlai city. As such, the penalty amount is not acceptable by NHIDCL.it may be kindly noted that MPCP (Mizoram Pollution Control Board) in its Order dt.04.09.2023 it has been wrongly stated that "**NGT, Eastern Zone Kolkata in its Order dt.17.03.2023 directed the State Government to recover Environmental Compensation to the extent of Rs. 5,90,70,000/- from NHIDCL for Violation of Environmental rules relating to dumping of muck and other violation**". However, NHIDCL would like to submit that plain reading of the NGT Order dt. **17.03.2023** clearly indicates that no such direction has been issued to the State Government relating to recovery of any Environmental Compensation from NHIDCL, rather it was an Order directing to constitute a Committee under the Chairmanship of PCCF to undertake site visit. It may be kindly noted that NHIDCL was not served with any Notice nor the Violation details and the compensation details which was arrived to the tune of Rs. **5,90,70,000/-** and no opportunity was given to NHIDCL to justify their side regarding the penalty being imposed for the said Environmental Compensation. Further, the issues relating to imposing penalty were never discussed in any meeting. It may be noted that the Affidavit submitted on behalf of the State Government was filed **on 10.08.2023** prior to the constitution of the Committee **vide Notification No. C.18014/379/2023-FST dt. 18.08.2023 as per the NGT Order dt. 17.03.2023**. As such, it gives a reasonable doubt as to why the Penalty had been



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imposed on NHIDCL way before the Constitution of the Committee who are responsible for undertaking site visit of the project. However, an exorbitant amount of penalty has been imposed upon NHIDCL by MBCP vide Order dt 04.09.2023 despite the fact that the Committee was constituted only on **dt. 18.08.2023** and Site Visit was held only on **25.08.2023 and** without following due procedure and in absence of prior Notice. It is also pertinent to mention that NHIDCL has not received any inspection report regarding any violations. As such, imposing any penalty at this stage is not appropriate and the same is liable to be set aside and quashed.

6. That being highly aggrieved with the said Order issued by MPCB, NHIDCL vide its letter dt. 11.09.2023 send a letter to the Member Secretary, MPCB for withdrawal of its Order and if otherwise, Clarification.

A copy of the said letter dt. 11.09.2023 is annexed hereto and marked as ANNEXURE-"R-2".

7. It may be further submitted that even in the Court Order **dt. 11.08.2023** passed by the Hon'ble NGT, direction was not at all given to any Authorities for recovering of the Environmental Compensation from NHIDCL, rather, it has stated that "the **Affidavit submitted by the State Government does not disclosed whether the Environmental Compensation has been recovered, as such, the Chief Secretary, Gov't of Mizoram is directed to submit Affidavit in this regard.**"



8. Further, mentioned be made that in the Affidavit Submitted by NHIDCL, ***it has been clearly mentioned that muck has been disposed of in the designated spoil bank, which has been monitored by the District Level Committee, wherein Appreciation Certificate has been issued in some projects in favor of NHIDCL. It is also submitted that certain preventive methods like construction of Gabion wall, toe wall, retaining wall, breast wall, Mulching & seeding have been done where it is necessitated.*** It may be kindly noted that the National Highways or the road construction Projects are being implemented throughout the state of Mizoram in the interest of the public and not with mala-fide intentions to harm the sentiments of the people, but with a view that all the people of the state get socio-economically benefit in terms of tourism and business. Further the project has been executed with a view of strengthening defense for the National safety of the people of the state as well as that of the Country since Mizoram is sharing international borders with Myanmar and Bangladesh, this clearly indicates that NHIDCL has no harmful intention to cause any Environmental destruction while carrying out the project. *Therefore, NHIDCL would like to appraise this Hon'ble Court the Order issued by MPCB imposing penalty without giving any prior Notice to NHIDCL is baseless, frivolous and not sustainable before the law. As per the principal of Natural justice, "before any action is taken, the affected party must be given a Notice to show cause against the proposed action and seeks his explanation. It is a sine Qua Non of the right of fair hearing as such, any Order passed without giving Notice is against*



the Principles of Natural Justice and is void-ab-initio".

Therefore, the same is liable to be set aside and quashed.

*Copies of MPCB Order dt. 4.09.2023, Court Order dt. 17.03.2023 & Court Order dt. 11.08.2023 are annexed hereto and marked as **ANNEXURE-"R-3", "R-4, ANNEXURE-"R-5".***

9. That this petition is made bona fide and in the interest of justice.

GROUND

1. For that prior Notice was not served upon NHIDCL before issuing the penalty as such the same is liable to be dismissed and quashed.
2. For that sufficient opportunity was not granted to NHIDCL in as much as any kinds of liabilities in terms of damage that is to be satisfied by the contractor as per the Contract liability clause.
3. For that the said Order is in violation to the doctrine of Natural Justice and violation of Article 14 & 21 as such the same is liable to be dismissed and quashed.

PRAYER

That under above facts and circumstances, the applicants humbly prayed before this Hon'ble Court for setting aside & quashing of



the Order dt. 04.09.2023 passed by Mizoram Pollution Control Board (MPCB) which is in gross violation with law and against the Principle of Natural Justice and without any evidence.

-AND-

To pass any other Order(s) as your Lordship may deem fit and proper.

And for which Act of fairness, the Applicant as in duty bound shall ever pray.



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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 26/2023/EZ**

I.A. No. ____/2023

In OA. No.26/2023/EZ

IN THE MATTER OF:

PI VANRAMCHHUANGI

...Applicants (s)

VERSUS

UNION OF INDIA & ORS

...Respondents (s)



AFFIDAVIT

I, Virender Kumar Jakhar , S/o Kashi Ram Jakhar, Aged 61 years, working as Executive Director (Projects) at National Highways and Infrastructure Development Corporation Limited (NHIDCL), 3rd Floor, T-86, Tuikhuahtlang, Aizawl, do hereby solemnly affirm and declare as under:

1. That I am the applicant in the present case hence is competent to swear the present affidavit.
2. That the statement made in paragraph 1 to 7 are true to my information derived from the records of the case to which I believe to be true and the rest are by way of humble submission before the Hon'ble Tribunal.
3. That the Annexures are photocopies/true copies of their respective one.

R. Laljanpuia
R. LALJANPUIA
Notary Public
Aizawl, Mizoram

V. Jakhar
DEPONENT

11/09/2023



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ANNEXURE - R 1

TOUR PROGRAMME OF THE COMMITTEE CONSTITUTED BY GOVT. OF MIZORAM
UNDER THE CHAIRMANSHIP OF PU R.K. SINGH, PCCF (HoFF) VIDE NOTIFICATION
DT. 18.08.2023 FOR SITE INSPECTION ON WIDENING OF TWO LANE OF NH 54
BETWEEN KM 431 TO KM 562 IN REGARDS TO NGT CASE O.A. NO. 26 OF 2023-24

24.08.2023 (Thu) 12.00 p.m.	Departure Aizawl for Lunglei. Halt at Lunglei
25.08.2023 (Fri) 8.00 a.m.	Departure Lunglei for Tuipang. <i>En route</i> , site inspection of NH 54 widening between Km 431 to Km 562 and of muck disposal areas. Halt at Siaha.
26.08.2023 (Sat) 7.00 a.m.	Departure Siaha for Aizawl.

The Committee will consist of PCCF, Mizoram; Deputy Inspector General, MoEF&CC, Chief Wildlife Warden; Deputy Commissioner Lunglei, Deputy Commissioner, Lawngtlai and Deputy Commissioner Siaha Districts for their respective jurisdiction and Member Secretary, Mizoram Pollution Control Board. The CF (Southern Circle) and officials of NHIDCL will also accompany the Committee.

Sd/-

(JENNY SAILO)

Deputy Conservator of Forests (Hqrs)
Environment, Forests & Climate Change Department,
Mizoram, Aizawl

Memo No. D.O. No. PB/PCCF/EF&CC/1/2022
Copy to:

Aizawl, Dated the 18th August, 2023

- 1) All Committee Members for information and necessary action.
- 2) Conservator of Forests, Southern Circle, Lunglei for information and necessary action. He is informed to instruct DFO Lunglei, DCCFs of Lai ADC and MADC to accompany the Committee during the site inspection for the area under their jurisdiction and to make all required arrangements for the Committee's visit. He shall also accompany the Committee during the site inspection.
- 3) Deputy Commissioner - Lunglei District, Lawngtlai District and Siaha District. They are informed to accompany while conducting site visit in their respective jurisdiction and to keep ready muck disposal site allotment with them.
- 4) Executive Director, National Highways & Infrastructure Development Corporation Ltd, Tuikhuahtlang, Aizawl for information and necessary action. He is requested to accompany the Committee during the site inspection or depute suitable officer for this purpose. All works along the stretch of kms 431 to kms 562 may please be shown to the Committee along with all muck disposal areas during site inspection.

Deputy Conservator of Forests (Hqrs)
Environment, Forests & Climate Change Department,
Mizoram, Aizawl



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A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2023/409

Date: 11/09/2023

To,

The Member Secretary,
Mizoram State Pollution Control Board,
Khatla, Aizawl
Mizoram-796001.

Subject: IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGE AGAINST NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL) FOR VIOLATION OF ENVIRONMENTAL NORMS- Representation for withdrawal of Order and if otherwise, clarification.

Sir,

By way of an order no. H.88088/Poltn./50(102)/2023-MPCB dated 04.09.2023, National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport and Highways (MORTH) has been asked to deposit an Environmental Compensation to the extent of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) favoring Member Secretary, Mizoram Pollution Control Board within a period of one week.

2. The Contents of the order has been perused in totality and it is quite surprising as well as not acceptable as per the 'Law of land' and NHIDCL outwardly condemns the same as due process has not been followed while imposing such a humongous Environmental Compensation damage to the Government of India.

3. It is quite surprising that the State Government has placed a wrong information before the Hon'ble NGT in its affidavit that penalty amounting to Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) is already imposed on NHIDCL for the Environmental Compensation, which is incorrect and devoid of facts and figures.

4. Though, NHIDCL has not been apprised of the damages before and it came to the knowledge of NHIDCL during the course of hearing on 11.08.2023 and as per the order passed by Hon'ble NGT court that a penalty of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) has been imposed on NHIDCL. As per the Hon'ble NGT court order dated 11.08.2023 para 6, wherein it has been contended that as per the paragraph-22 of the affidavit filed by State Government on 10.08.2023, a tabular Chart has been given for the six districts that fall within the Road Widening project on

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NH-54, which alleged that there has been violations of the rules relating to dumping of muck and other violation. The Hon'ble NGT court took the cognizance of the submissions of the State Government and desired to know whether, the amount of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) has been recovered from NHIDCL and action taken against the officials of NHIDCL. However, it is to submit that NHIDCL has been served order on 04.09.2023 and neither advance copy of Court affidavit has been given to NHIDCL as per the Court service mechanism, wherein it is mandatory to serve advance copies to the parties. Therefore, the detailed damages imposed should be provided to NHIDCL for further necessary action.

5. It addition to above, NHIDCL would like to inform and request clarification regarding the damages imposed.

(i) The Government of India has requested the Government of Japan to provide financing for about 1,200km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya).

(ii) The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighboring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term.

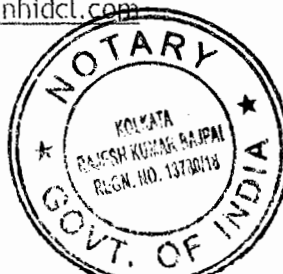
(iii) The existing road has been about 381 km in length and stretches over five districts in Mizoram. NH-54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The existing condition of road has been poor and the road has been prone to landslide and slope failures. The riding quality has also been poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

(iv) The significant environmental impacts attributable to the widening and improvement of the road pertained to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts has been mitigated through

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compensatory afforestation; timing of construction activities has been controlled to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures has been done to separate road users from active construction fronts.

(v) The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements.

(vi) As a part of the developmental process that during operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

(vii) As per MOEF EIA Notification dated 14.09.2006 (as amended in August 2013), any highway project falls under Category A if the project entails i) New National Highways; and ii) Expansion of National Highways greater than 100km involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on re-alignments and bypasses. The proposed expansion & widening of NH54 does not involve additional land acquisition beyond 40m and thus does not fall under Category A, as defined in EIA Notification. While preliminary environmental assessment was undertaken during the preparation of the NH54 DPR, the project does not require environmental clearance from MOEF. The project has then been finally approved at the Central, State and JICA level.

(viii) To mitigate the landslide and fragile slopes of the hills falling in the project, adequate protection measures costing more than 50% of the project cost has been inducted in the Construction activities. More than the 70% provisioned protection measures to trigger landslides have been constructed at the project sites.

(ix) It has been clearly misunderstood that dumping has been done on the sides, which brings out a wrong notion regarding illegal dumping. The Aizawl Tuipang Project has been of widening in nature and filling on the side slopes has been done from case

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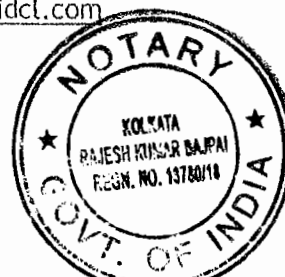
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to case basis as per the site requirement. As a technical requirement, the cut slopes are balanced with the fill component to balance the cut and fill volume and lower the surplus cut soil. However, the surplus soils is being done in the 'Spoil Banks', which have been arranged through the District Administration and the surplus cut soil is been done in the designated spoil banks. The same is endorsed by various documents of the District Administration, Forest Department and local Administrative bodies.

(x) **National Level laws and Regulations.**

- (a) **The Environment (Protection) Act, 1986**-The Environment (Protection) Act, 1986 is the umbrella legislation providing for the protection of environment in the country. Subject to the provisions of this Act, the Central Government, shall have the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing controlling and abating environmental pollution. For the implementation of act Environment (Protection) Rules, had been formulated in 1986. The Rules provided for various standards for emission and discharge of environmental pollutants (Schedule I to IV). The Central Government has delegated the powers vested on it (under section 5 of the Act) to the State Govt. of Mizoram. This law is applicable to this project for environment protection in general.
- (b) **The Forest (Conservation) Act, 1980 (amended in 1988)**- The Forest (Conservation) Act, 1980 amended in 1988 pertains to the cases of diversion of forest area and felling of roadside plantation. Accordingly, NHIDCL has applied for Forest Clearance vide different proposal and Forest approvals have been granted to NHIDCL by Forest.
- (c) **The Water (Prevention and Control of Pollution) Act, 1974** - The Water (prevention and Control of Pollution) Act, 1974 resulted in the establishment of the Central and State level Pollution Control Boards (CPCB and SPCBs) whose responsibilities include managing water quality and effluent standards, as well as monitoring water quality. As per the project mandate, the Contractors of NHIDCL are required to obtain the following permits and have availed the same, which are as below.

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Website: www.nhidcl.com



(15)

2460

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
 (Ministry of Road Transport & Highways, Government of India)
 Regional Office-Aizawl, Mizoram.
 3rd Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001
 Email: ro-mizoram@nhidcl.com



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- * Permission of the State Government for extraction of boulders from quarry;
- * Permission of Village Panchayat and Pollution Control Board for installation of crushers;
- * License for use of explosives;
- * Permission of the State Government for drawing water from river/reservoir;
- * License from inspector of factories or other competent Authority for setting up batching plant;
- * Clearance of Pollution Control Board for setting up batching plant;
- * Clearance of Village Panchayats and Pollution Control Board for setting up asphalt plant;
- * Permission of Village Panchayats and State Government for borrow earth; and
- * Any other permits, clearances or approvals required under Applicable Laws.

(xi) **Generic Scoping matrix carried out for the Aizawl-Tuipang project.**

- (a) **Climate/Meteorology:** The impacts on micro-climate and micro meteorological phenomena are negligible because the project-related structures are not disturbing the wind path.
- (b) **Topography-Minor Changes** in topographic conditions are expected due to the requirement of cutting filling work. Balancing the volume of cutting and filling is recommended to minimize the volume of spoil soil.
- (c) **Geology-**No impact is there as the project doesn't change geological features and is of widening in nature.
- (d) **Soil Erosion-**During the Construction stage, Soil erosion has been there during the monsoon season. However, Construction has been avoided during the monsoon seasons. The poor drainage system on the existing road is the primary cause for the soil erosion. The drainage system alongwith protection measures is being regularly constructed.

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(16) 2461

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- (e) **Hydrology**-Minor and temporary impacts exists during the construction stage.
- (f) **Groundwater**-The project doesn't envision the use of ground water and thus no impact is there.
- (g) **Ecosystem, Flora, Fauna and Biodiversity**-The project is not affecting pristine ecosystem along the construction being carried out on existing road. Minor local plantation and Jhum plantation is affected to a little extent.
- (h) **Natural Disaster**- Many areas of the road are prone to the landslide and appropriate measures like construction of Retaining Wall, Breast wall, Gabion wall, Toe wall etc has been provisioned during the Construction stage and more than 70% quantities have been constructed on ground.
- (xii) **Forest Clearances and Overlapping land.**
- (a) Due to very labyrinthine process of Forest Clearance by Forest Clearance, the Forest Clearances have been granted at a very late stages i.e. more than 2 years period.
- (b) NHIDCL has requested in various review meetings to let the work start as Forest Clearance has been abysmally delayed and idling charges and claims by Contractors have been anticipated. This issue was brought in numerous meetings with PCCF and others to expedite the Forest Clearance and provide work fronts to NHIDCL for carrying out construction activities.
- (c) NHIDCL kept carrying out the work in the land provided by CALA. Later on, some parcel of land has been claimed by Forest Department, which has become an overlapping between Revenue and Forest Department. The overlapping issue is a problem in the state due to non-availability of the Revenue records. This problem is in this projects and also in other projects and numerous correspondences with State Government have been made by NHIDCL to resolve this issue and expedite the Forest Clearance.
- (d) The works have been suddenly stopped by the Forest Department in the last one year in few stretches as well as some projects were completely halted. As such, NHIDCL has stopped the Contractors from carrying out any activities within the belated land claimed by Forest Department. In the initial phase, the projects have been happening


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Email: ro-mizoram@nhidcl.com



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at a good pace, which lately has slowed down due to restrictions by the Forest Department for their land claims.

(e) The projects have time frame for execution and it has been a necessity to get the work done as limited working window is available and anticipated claims due to idling of machineries have been kept in mind by NHIDCL and penal NPV has been paid off.

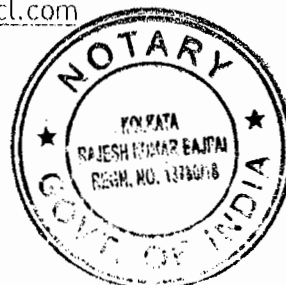
(f) In one of the Stage I clearance, para 2(A)5 (Copy enclosed), it has been remarked that:- "State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India and compliance shall be submitted within one month to IRO for intimation to Ministry, New Delhi". The remark by MOEF, Shillong also establishes that the State Forest Officials have been aware of the Construction activities being carried out by NHIDCL within their claimed Forest land and that too the Administrative and local Forest departments has also been well aware.

(g) For Land, CALA handovers the land to the NHIDCL, which is subsequently handed over to the EPC Contractors. The Contractors have carried out works within the land provided by CALA as it was not objected by anyone and violations on their part is not there as no one objected from the same i.e. Forest officials nor District Administration. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor.

(h) The Forest Department has imposed violations and penal NPV has been charged from NHIDCL. NHIDCL in the work interest as the working permission shall not be granted by Forest Department without the payment of penal NPV and foreseeing the losses due to idling claims and limited working window, NHIDCL deposited a total amount of Rs 2.12 Crore towards penal NPV to the Forest Department in the interest of work and prevailing issues of overlapping land between Revenue and Forest Department. It is further reiterated that violation imposed by Forest Department is due to the overlapping land disputes between Revenue and Forest department, which is also prevalent in other projects i.e. Vairengte Sairang where works could not even start due to their overlapping land issues. There has been no fault of the NHIDCL nor its Contractors as the violations are charged at a belated stage by Forest Department and there is still non-clarity between Revenue and Forest Department lands in Mizoram.

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(18)

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Email: ro-mizoram@nhidcl.com



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6. The above facts and submission may kindly be taken into consideration please. If the Mizoram Pollution Control Board (MPCB) is not satisfied with the submissions, then, it may kindly inform the NHIDCL of detailed damages with an opportunity to put up a stand and to establish the fault, if any lies with the NHIDCL or its EPC Contractors.

7. In light of above, the order served to this office may kindly be withdrawn, or else clarification regarding the detailed damages imposed should be provided to NHIDCL for further necessary action.

8. This issues with the approval of Competent Authority.

Enclosure: As above

B 11/9/2023
Paleti Brahmnanandanam
General Manager (LA & Coord)

Copy to:-

1. P.P.S to the Chief Secretary, Govt. of Mizoram	: - For Kind Information.
2. Principal Secretary, Environment, Forests and Climate Change, Government of Mizoram,	: - For Kind Information.
3. PCCF, Environment, Forests and Climate Change, Government of Mizoram	: - For Kind Information.
4. PS to MD, NHIDCL	: - For Kind Information.
5. PS to Director (Technical), NHIDCL, HQ	: - For Kind Information.
6. Executive Director (III), NHIDCL, HQ	: - For Kind Information.
7. General Manager(P), PMU Seling, Lunglei and Lawngtlai	: - For Kind Information.
8. Guard File	: - For Records.

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MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn./50(102)/2023-MPCB/

: Dated Aizawl, the 4th September, 2023

ORDER

IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGE AGAINST NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL) FOR VIOLATION OF ENVIRONMENTAL NORMS

WHEREAS, the Hon'ble National Green Tribunal, NGT, Eastern Zone, Kolkata Bench in its order dated 17.03.2023 & 11.08.2023 in O.A 26/2023/EZ in the matter of Vanramchhuangi versus Union of India and others has issued following directions to the State Government:

01. To constitute Committee under the chairmanship of PCCF, Mizoram, Integrated Regional Office of MoEF&CC, Shillong, Mizoram Pollution Control Board, State Wildlife Warden and concerned DMs of the respected Districts of Mizoram. The Committee shall undertake site visit and submit Committee Report on affidavit.
02. To recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) from NHIDCL for violation of environmental rules relating to dumping of muck and other violations.
03. To take legal actions against the Officers of the NHIDCL responsible for the violation of the Environmental Rules.
04. Chief Secretary, Govt. of Mizoram is directed to file his personal affidavit in the above regard by next date of listing, that is, 13.09.2023.

AND WHEREAS, in compliance of the above stated directions of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench, contained in its order dated 17.03.2023, Govt. of Mizoram has constituted the Committee vide Notification No.C.18014/379/2023-FST dt. 18.08.2023 comprising of the following members:

Chairman	- Principal Chief Conservator of Forests, Mizoram
Members	-Representative of Integrated Regional Office, MoEF&CC, Shillong
	-Chief Wildlife Warden, Mizoram
	-Deputy Commissioner/District Magistrate, Lunglei District with respect to area falling under Lunglei District
	- Deputy Commissioner/District Magistrate, Lawngtlai District with respect to area falling under Lawngtlai District
	-Deputy Commissioner/District Magistrate, Siaha District with respect to area falling under Siaha District

Member Secretary - Member Secretary, Mizoram Pollution Control Board, Aizawl



Contd./-

-2-

AND WHEREAS, the Committee constituted above, as per the order of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench dated 17.03.2023, has carried out inspection of the muck disposal sites and the works going on along the NH-54 in Mizoram between Km 431/00 to Km 562/00 on 25th August 2023 where NHIDCL has been undertaking road widening project.

AND WHEREAS, the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench in its order dated 17.03.2023 directed the State Government to recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) from NHIDCL for violation of environmental rules relating to dumping of muck and other violations.

AND WHEREAS, the State Government has directed Mizoram Pollution Control Board, vide letter No.C.18014/379/2023/FST dated 01.09.2023 to take immediate actions for recovery of the Environmental Compensation in compliance to the above stated Hon'ble NGT order.

NOW THEREFORE, in compliance of the order of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench dated 11.08.2023 and following the direction of the Govt. of Mizoram, the National Highways and Infrastructure Development Corporation (NHIDCL) is hereby imposed Environmental Compensation to the extent of Rs. Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only). The amount is to be deposited in the form of Bank Draft, in favour of the Member Secretary, Mizoram Pollution Control Board and payable at the State Bank of India, Zodin Branch, Aizawl within a period of one week from the date of issue of this order without fail.

This issues with the approval of the Competent Authority.

Sd/-C.LALDUHAWMA
Member Secretary

Memo No.H.88088/Poltn./50(102)/2023-MPCB/ : Dated Aizawl, the 4th September, 2023

To,

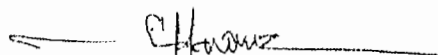
The Executive Director,
M/s. National Highways and Infrastructure Development Corporation (NHIDCL)
Tuikhuahtlang, Aizawl, Mizoram
Email: ro-mizoram@nhidcl.com



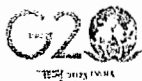
Contd./-

Copy to:

1. The P.P.S to the Chief Secretary, Govt. of Mizoram for kind information of the Chief Secretary.
2. The Principal Secretary, Environment, Forests and Climate Change, Government of Mizoram, for kind information.
3. The PCCF, Environment, Forests and Climate Change, Government of Mizoram, for kind information.
4. The Regional Director, RDNE, Central Pollution Control Board, TUMSIR, Shillong, for kind information.
5. The Deputy Commissioners of all Districts, Mizoram, for kind information.
6. The Superintendent of Police, Aizawl, for kind information.
7. Office Copy.


(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Member Secretary
Mizoram Pollution Control Board
Mizoram : Aizawl



Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2023/EZ

Pi Vanramchhuangi

Versus

Applicant(s)

Union of India &Ors.

Respondent(s)

Date of hearing: 17.03.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

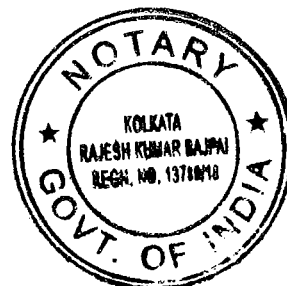
For Applicant(s) :Mr. Gaurav Kumar Bansal, Advocate

ORDER

1. Heard Mr. Gaurav Kumar Bansal, learned Counsel appearing (in Virtual Mode) for the Applicant on admission.
2. The allegation in the Original Application is that work of construction of road relating to widening of Two-Lane of NH-54 between the Km 431/00 to Km 562/00 in the State of Mizoram is going on. It is stated that Detailed Project Report has been prepared and the "Project Corridor" takes off from Lunglei District near Tawipui North Village-2 at Km 431+00 and runs towards southern direction, passes through a number of villages like Tawipui North-2, Tawipui North-1, Tawipui South, Thingfal, Thingka, AOC, Saika, Chawntlangpui, Sihtlangpui, Kawlchaw, Zero point, Maubawk, Theiva, Theihri, Tuipang village and Lawngtlai City from Km 472+00 to Km 480+00 and terminates at km 562+000 at Tuipang Village within Saiha District.
3. It is stated that the debris/muck is being directly thrown along the slopes next to the road which then slides down directly into the river.



4. It is also alleged that Sixty-Two (62) disposal sites have been demarcated which is insufficient.
5. The work of road construction/road widening is stated to be executed by Respondent No.3, National Highways and Infrastructure Development Corporation Limited.
6. It has not been stated whether Environmental Clearance has been granted for the Project or not.
7. Learned Counsel for the Applicant submits that for a Project of 100 or less than 100 kms, Environmental Clearance is not required.
8. The submission is that Forest Clearance has also not been granted and in Paragraph-12 of the Original Application it is stated that the Detailed Project Report and the process for obtaining Forest Clearance is pending with the Government of Mizoram which will then be submitted to the Ministry of Environment, Forests & Climate Change, Government of India.
9. After hearing the Counsel and perusing the application we are of the opinion that the matter requires consideration keeping in view the environmental issues. Hence, we constitute a committee under the Chairmanship of PCCF, Integrated Regional Office of MoEF & CC, Shillong, PCB Mizoram, State Wildlife Warden and concerned DMs of the respected Districts of Mizoram. The Committee shall undertake site visit, concerned parties including NHAI and submit a report within two months. The nodal agency for the committee shall be PCB Mizoram.
10. Issue notice to the respondents, returnable within four weeks.
11. Mr. Ashok Prasad, learned Counsel, who is present in Court, accepts notice on behalf of Respondent Nos. 2 & 3.

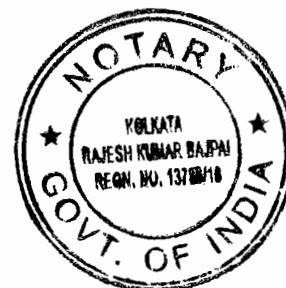


12. Ms. RashhmiSinghee, learned Counsel, appearing (in Virtual Mode) accepts notice on behalf of Respondent No.1.
13. Ms. Ana Upadhayya, learned Counsel appearing (in Virtual Mode) accepts notice on behalf of Respondent Nos.4, 5 & 6.
14. All the Respondents shall file their counter-affidavit within four weeks.
15. All the Counsel shall also e-file Vakalatnama on behalf of their respective Departments.
16. Learned Counsel for the Applicant shall provide e-copy/soft copy of the Original Application along with its all annexures to Mr. Ashok Prasad, Ms.RashhmiSinghee and Ms.Ana Upadhayya within 24 hours.
17. List on 20.04.2023.

.....
B. Amit Sthalekar, JM

.....
Prof. A. Senthil Vel, EM

March 17, 2023
Original Application No.26/2023/EZ
BD



Item No.06

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2023/EZ

Pi Vanramchhuangi

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Gaurav Kumar Bansal, Advocate (in Virtual Mode)

For Respondent(s): Ms. Rashmi Singhee, Advocate for R-1 (in Virtual Mode),
Mr. Ashok Prasad, Advocate for R-2 & 3,
Mr. Siddhesh Kotwal, Advocate a/w
Ms. Ana Upadhyay, Adv. for R-4, 5, 6 & 7 (in Virtual Mode)

ORDER

1. Mr. Gaurav Kumar Bansal, learned Counsel is present (in Virtual) for the Applicant.
2. Affidavit dated 10.08.2023 has been filed by Respondent Nos.4, 6 & 7, State Respondents; the same is taken on record.
3. Ms. Rashmi Singhee, learned Counsel appearing (in Virtual Mode) for Respondent No.1 and Mr. Ashok Prasad, learned Counsel appearing for Respondent Nos.2 & 3, state that they have not received the copy of the affidavit dated 10.08.2023 filed by State Respondents.
4. Mr. Siddhesh Kotwal, learned Counsel appearing (in Virtual Mode) for the State Respondents, shall serve e-copy/soft copy of the affidavit dated 10.08.2023 along with its annexures upon Ms. Rashmi Singhee and Mr. Ashok Prasad, learned Counsel for the other Respondents within 24 hours.



5. Mr. Siddhesh Kotwal, learned Counsel prays for and is granted four weeks time for filing the Committee Report on affidavit.
6. In paragraph-22 of the affidavit dated 10.08.2023 filed by the State Respondents, a tabular chart has been given of the six districts that fall within the Road Widening Project on NH-54 which discloses that there has been violation of Rules relating to dumping of muck and other violations. Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crores ninety lakhs seventy thousand only) has been imposed against the National Highway Infrastructure Development Corporation Limited (NHIDCL). The affidavit does not disclose whether this amount has been recovered and it also does not disclose what action has been taken against the Officers of the NHIDCL responsible for the violation and whether any FIRs have been lodged against them for violations of the Environmental Rules.
7. The State Respondents are directed to file affidavit by the next date of listing specifically stating what action has been taken against in this regard with regard to recovery of the Environmental Compensation and action taken against the Officers involved in Environmental Violations.
8. We, therefore, direct the Chief Secretary, Govt. of Mizoram, to file his personal affidavit in this regard by the next date of listing.
9. **List on 13.09.2023.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

August 11, 2023,
Original Application No.26/2023/EZ
MN



2472

V A K A L A T N A M A

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA/EZ

O.A. No. of

Plaintiff
Petitioners

-Versus-

Defendant
Opposite Party

On behalf of

Know all men by these presents that by Vakalatnama I/We appoint the Advocates noted below or any of them my/our lawful Advocate or Advocates for filing the Memorandum of appeal or petition in the
for entering Appearance

above matter for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. on my/our behalf for filing taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. For signing and filing petitions of compromise in connections with said matter and for taking copies of paper form the Record and I/We further say that any act, done by my/one said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocates his or their fees are settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct property. Falling which the said Advocates after notice to me/us will be liberty to withdraw form the further conduct to the case.

IN WITNESS WHERE OF I/We sign and execute this Vakalatnama on this the.....day on.....2023

NAME OF ADVOCATES

W. J. Khan



1. LUNGLEI DISTRICT

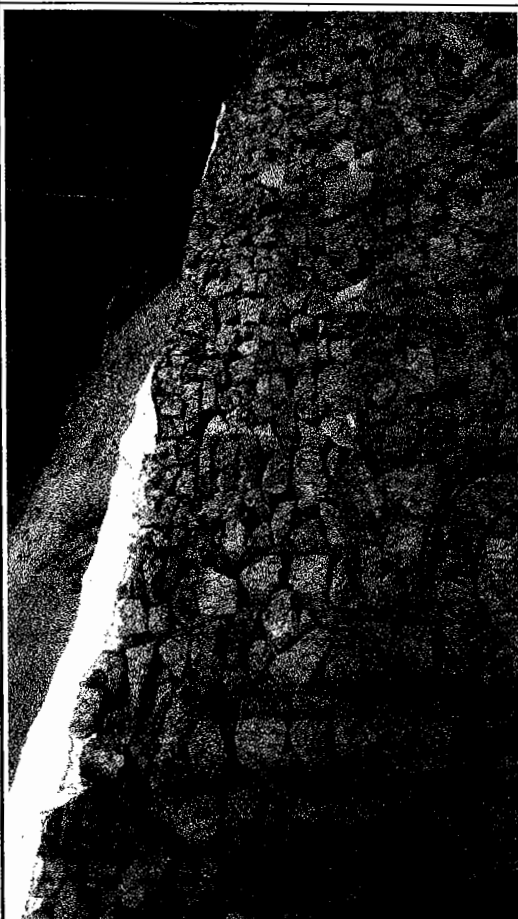
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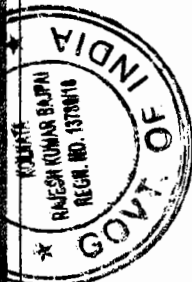
7/11/2024

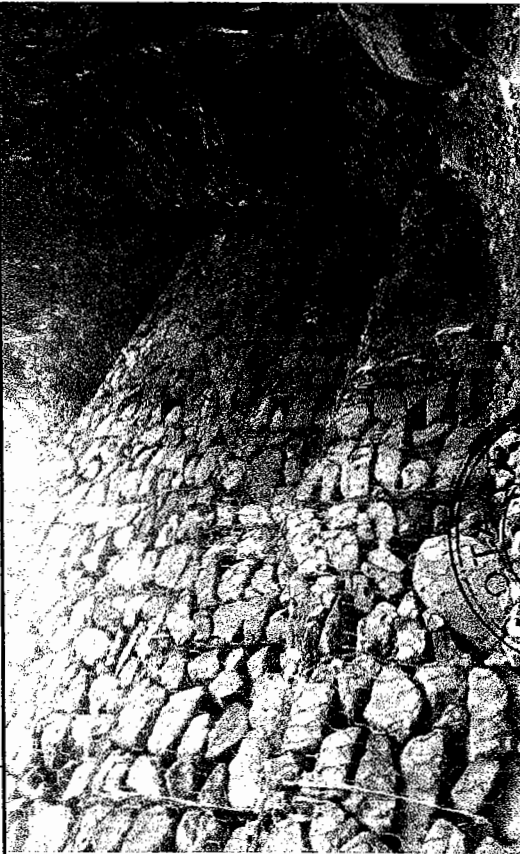
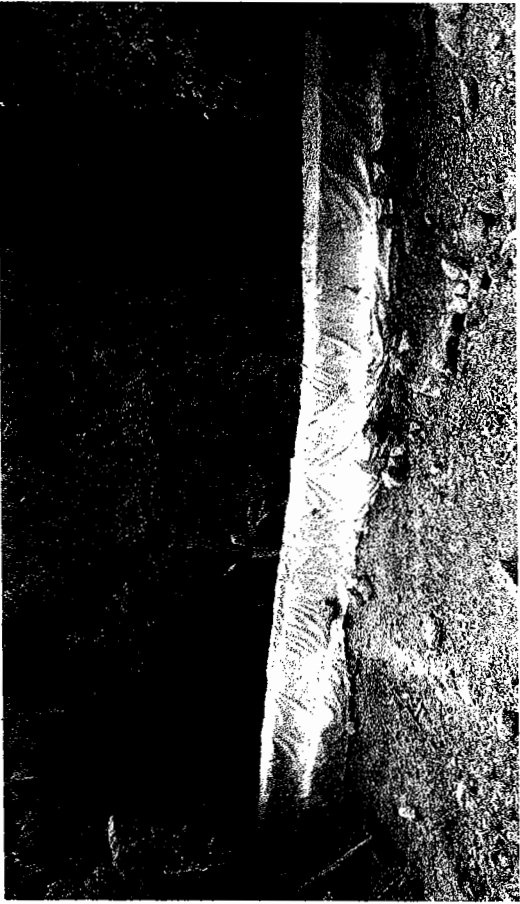
Sl. No.	Spoil Bank	PGCF Comment	Compliance
1	Spoil Bank No. 1, Tawipui North-II Village Area Chainage: Km 251+400	Unauthorized and currently in use for dumping of muck causing continuous damage to the environment. Operated without proper adequate protection structures such as Gabion/retaining wall, drainage systems, Check dams, compaction, vegetative measures etc. Appears already overloaded beyond capacity posing further threats to the environment, vegetation and pollution of the nearby water bodies. Not suitable for further use	(i) The Correct chainage is 251+040. (ii) No initial objections made by District Administration nor the Forest Department. (iii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iv) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated. (i) The capacity of the spoil bank and its capacity is as per the design. (ii) The Gabion wall is constructed at site. The Spoil Bank is 85% and balance 15% works for Sodding/Turfing, Drain channelization and Re-vegetation shall be completed by Nov 2023 as the project is still ongoing and is going in a planned way (iii) The Capacity of this Spoil Bank is 41209 Cum and 39000 Cum of Soil has been dumped. There are no nearby water bodies, therefore, chances for polluting the water bodies is not true. Upto the design capacity, dumping can be done.
Additional Remarks			
Photograph			

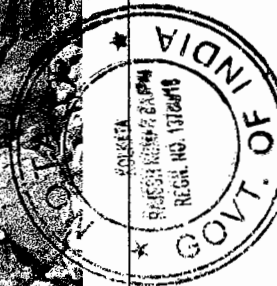


24774

Sl no	Spoil Bank	PCCF Comment	Compliance
2	Spoil Bank No. 4, Tawipui North-II Village Area Chainage: 231+840 KM	Unauthorized and currently in use for dumping of muck causing continuous damage to the environment.	(i) The Correct chainage is 253+840. (ii) No initial objections made by District Administration nor the Forest Department. (iii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iv) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated.
		Operated without proper adequate protection structures such as Gabion/retaining wall, drainage systems, Check dams, compaction, vegetative measures etc.	(i) The capacity of the spoil bank and its capacity is as per the design. (ii) The Gabion wall is constructed at site. The Spoil Bank is 85% and balance 15% works for Sodding/Turfing, Drain channelization and Re-vegetation shall be completed by Nov 2023 as the project is still ongoing and is going in a planned way (iii) The Capacity of this Spoil Bank is 56209 Cum and 48000 Cum of Soil has been dumped.
		Appears already overloaded beyond capacity posing further threats to the environment, vegetation and pollution of the nearby water bodies.	There are no nearby water bodies, therefore, chances for polluting the water bodies is not true.
		Not suitable for further use	Upto the design capacity, dumping can be done.
Additional Remarks			
Photograph			
			



Sl no	Spoil Bank	PCCF Comment	Compliance
3	Additional Spoil Bank, Tawipui South Village area Chainage: 260+640	Unauthorized and currently in use for dumping of muck causing continuous damage to the environment. Operated without proper protection structures before. However, presently construction of Gabion wall is in progress which, however is very small and not adequate to hold a large volume of muck. Apart from this, no other protection measures found. Appears already overloaded beyond capacity posing further threats to the environment, vegetation and pollution of the nearby water bodies.	(i) No initial objections made by District Administration nor the Forest Department. (ii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iii) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated. (i) The capacity of the spoil bank and its capacity is as per the design. (ii) 2nd lift of Gabion wall is constructed. The last 3rd lift is in progress. The Spoil Bank is 80% and balance 20% works for Sodding/Turfing, Drain channelization and Re-vegetation shall be completed by Nov 2023 as the project is still ongoing and is going in a planned way (iii) The Capacity of this Spoil Bank is 31209 Cum and 28500 Cum of Soil has been dumped. There are no nearby water bodies, therefore, chances for polluting the water bodies is not true.
Additional Remarks		Not suitable for further use	Upto the design capacity, dumping can be done.
Photograph			
			



2476

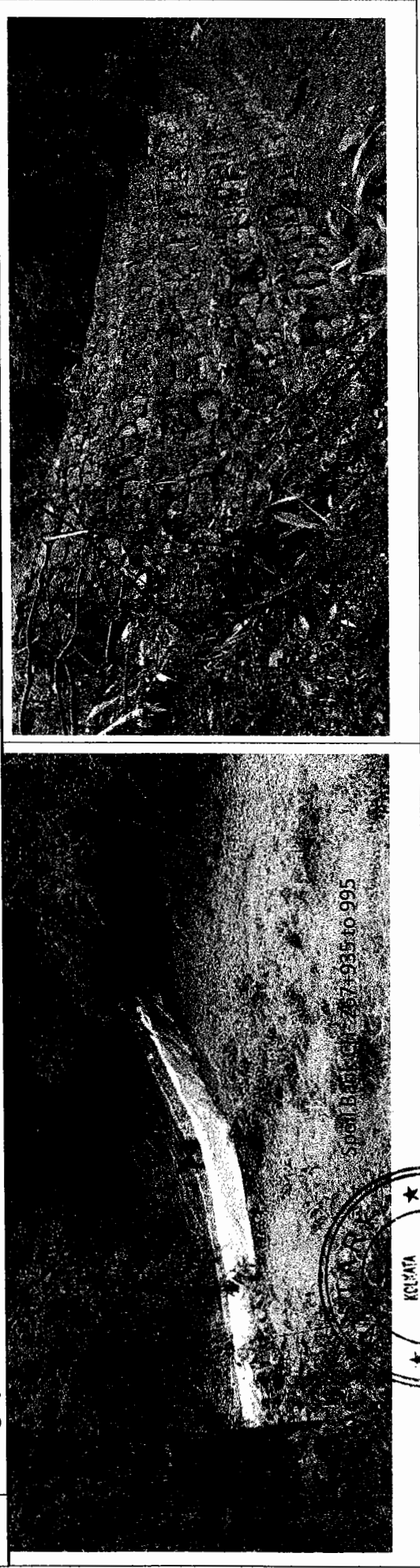
Sl no	Spoil Bank	PCCF Comment	Compliance
4	Additional Spoil Bank, Tawipui South Village area Chainage: 267+840 KM	Unauthorized and currently in use for dumping of muck causing continuous damage to the environment.	(i) The Correct chainage is 267+760. (ii) No initial objections made by District Administration nor the Forest Department. (iii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iv) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated.
		Operated without proper protection structures before. However, presently construction of Gabion wall is in progress which, however is very small and not adequate to hold a large volume of muck. Apart from this, no other protection measures found.	(i) The capacity of the spoil bank and its capacity is as per the design. (ii) The Gabion wall is constructed at site. The Spoil Bank is 85% and balance 15% works for Sodding/Turfing, Drain channelization and Re-vegetation shall be completed by Nov 2023 as the project is still ongoing and is going in a planned way (iii) The Capacity of this Spoil Bank is 24109 Cum and 22400 Cum of Soil has been dumped.
		Environmental damage was already caused to a large extent due to the already dumped spoils.	No Environmental damage has been done as barrier through Gabion wall has been made for spillage.
		Should not be continued without proper enough protection measures and appropriate approval from Authority's Engineer or concerned District Administration.	The Spoil Bank is as per the design and Protection measures are adequate. From Construction to Supervision, the work is under effective supervision of Authority's Engineer.
Additional Remarks			
Photograph			
			



2477

Sl no	Spoil Bank	PCCF Comment	Compliance
5	Spoil Bank No. 10, Tawipui South Village Area Chainage: 267+965 KM	It was operated without approval from concerned authority, apparently causing damages to the environment. However, the spoil bank was already abandoned/closed and no longer in use at the time of inspection. A small structure of Gabion wall was found being constructed recently although the site was already closed and sparsely covered with natural vegetation.	(i) No initial objections made by District Administration nor the Forest Department. (ii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iii) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated. (i) The capacity of the spoil bank and its capacity is as per the design. (ii) The Gabion wall is constructed at site. The Spoil Bank is 85% and balance 15% works for Sodding/Turfing, Drain channelization and Re-vegetation shall be completed by Nov 2023 as the project is still ongoing and is going in a planned way (iii) The Capacity of this Spoil Bank is 44609 Cum and 41500 Cum of Soil has been dumped.
		During operation of the site, it is evident that environmental disturbance was caused due to dumping of muck to a certain large extent as evidenced by nearby damaged vegetation and landscapes.	No environmental disturbance is caused as the dumped soil is within the area of Spoil Bank. The photograph of Spoil Bank can be seen, wherein, the Gabion wall has been constructed. The soil behind the Gabion wall is the backfill for structural safety purpose. There has been no damaged vegetation or landscapes.
	Additional Remarks		
Photograph			

Photograph



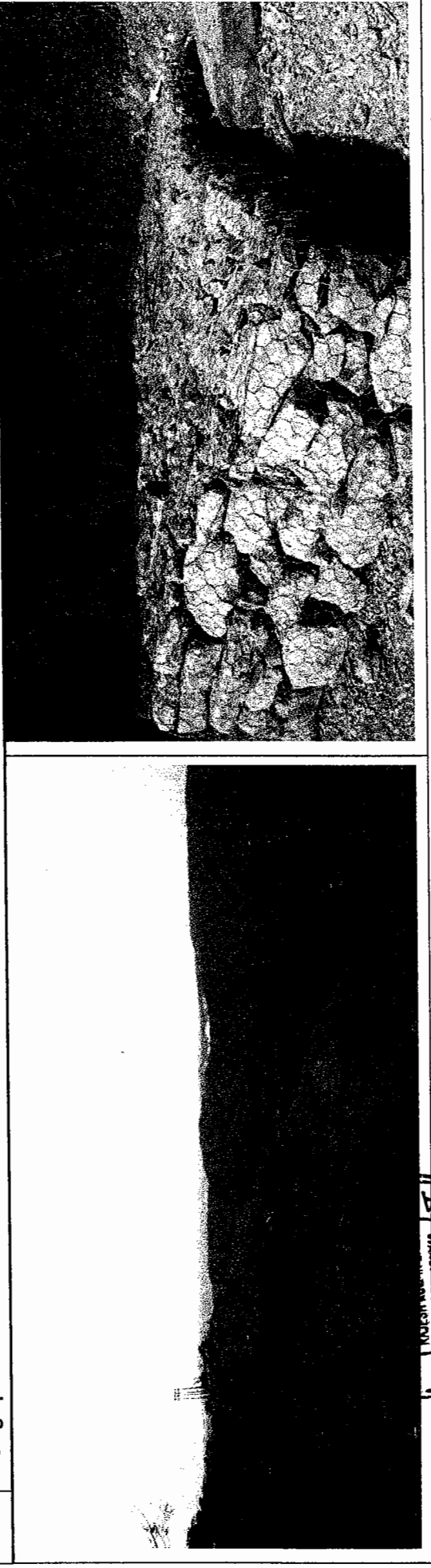
Sl no	Spoil Bank	PCCF Comment	Compliance
6	Spoil Bank No. 11, Thingfal Village Area Chainage: 272+884 KM	It was operated without approval from concerned authority, apparently causing damages to the environment. However, the spoil bank was already abandoned/closed and no longer in use at the time of inspection.	(i) No initial objections made by District Administration nor the Forest Department. (ii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iii) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated.
		A small structure of Gabion wall was found being constructed recently although the site was already closed and sparsely covered with natural vegetation.	(i) The capacity of the spoil bank and its capacity is as per the design. (ii) The Gabion wall is constructed at site. The Spoil Bank is 85% and balance 15% works for Sodding/Turfing, Drain channelization and Re-vegetation shall be completed by Nov 2023 as the project is still ongoing and is going in a planned way (iii) The Capacity of this Spoil Bank is 28359 Cum and 26500 Cum of Soil has been dumped.
		During operation of the site, it is evident that environmental disturbance was caused due to dumping of muck to a certain large extent as evidenced by nearby damaged vegetation and landscapes.	No environmental disturbance is caused as the dumped soil is within the area of Spoil Bank. The photograph of Spoil Bank can be seen, wherein, the Gabion wall has been constructed. There has been no damaged vegetation or landscapes.
Additional Remarks			
Photograph			



24779

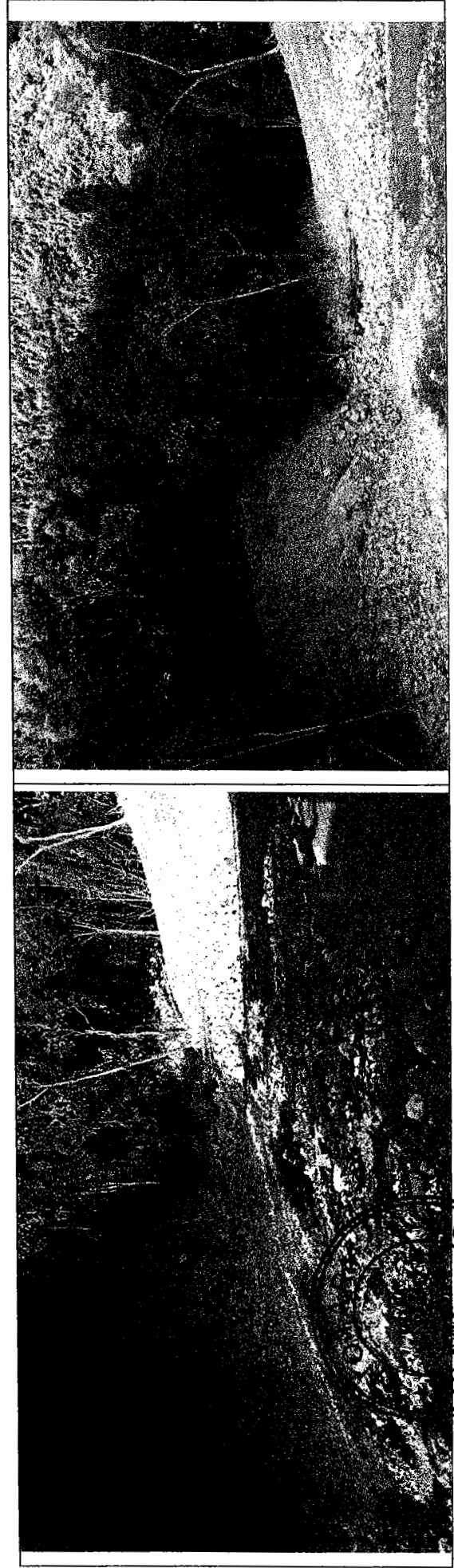
Lawngtlai District

Sl no	Spoil Bank	PCCF Comment	Compliance
1	Spoil Bank No. A2, Chawnhu Village Area Chainage: 299+080 KM	Unauthorized and in use.	(i) No initial objections made by District Administration nor the Forest Department. (ii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iii) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated.
		Causing environmental damages due to over dumping of the muck and the spillage of the muck falls down to the Kaladan Multi-Modal Transit Transport Project Road which runs below this site.	The Gabion wall of the Spoil Bank is in progress as 1 st Lift has been done. The 2 nd Final lift shall be completed by 03.11.2023 as it is in progress. There had been instances of muck falls due to the landslides along the stretch as the National Highway -54 is going above and the Kaladan Multi-Modal Transit Transport Project Road which runs below. Protection measures through construction of Retaining and Breast wall have been taken to encounter the landslides. The issue stands resolved.
		No adequate or appropriate protection measures found except for a small Gabion Wall constructed at the bottom of the site which was not adequate to hold the dumped spoils.	The works of spoil bank has been under progress and out of 2 lifts, one lift has been completed. The balance 1 lift shall be completed by 03.11.2023 as it is under progress. The Spoil bank shall be as per the design and is adequate to hold the dumped soil.
		Not suitable for further use.	Upto the design capacity, dumping can be done.
Additional Remarks			
Photograph			



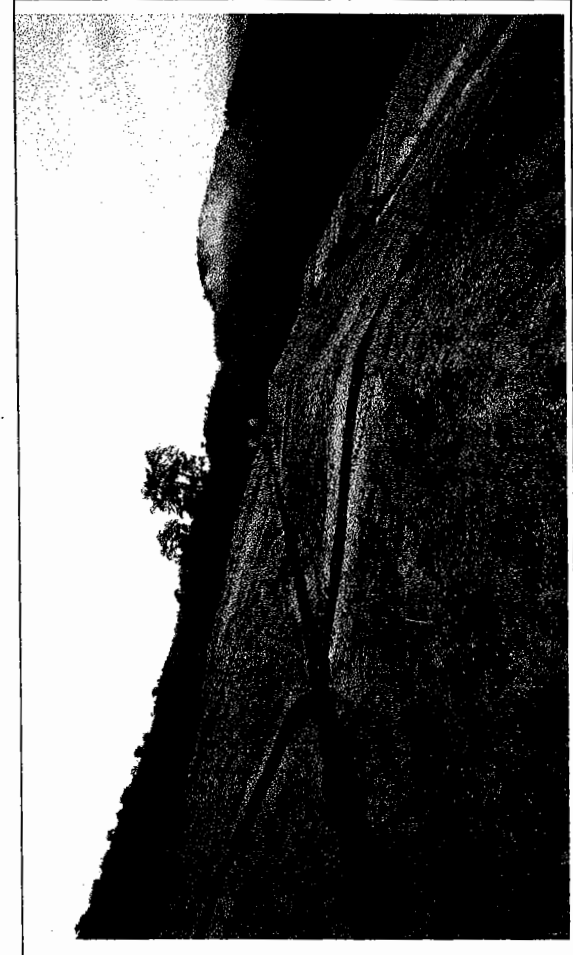
840

Sl no	Spoil Bank	PCCF Comment	Compliance
2	Dumping Site at Saikah Village area Chainage: 300+400 KM	Unauthorized and not designated	(i) The Correct chainage is 300+960. (ii) No initial objections made by District Administration nor the Forest Department. (iii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iv) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated.
		Large volume of muck is found dumped continuously likely to cause environmental hazard and dangers to the safety and pollute Chhimtuipui River, the largest major river in Mizoram apart from the already damaged vegetation nearby. Location is not suitable for muck disposal site.	This Spoil Bank is 40% complete as Landscape identification, Approach, Base preparation has been completed. Compaction is underway. The left over Gabion wall, sodding/turfing, drain Channelisation and Re-vegetation/plantation will be taken up .No nearby water bodies and no environmental damage is caused. It is likely to be completed by December 2023. The location is in accordance with the project requirement and technical factors.
Additional Remarks			
Photograph			



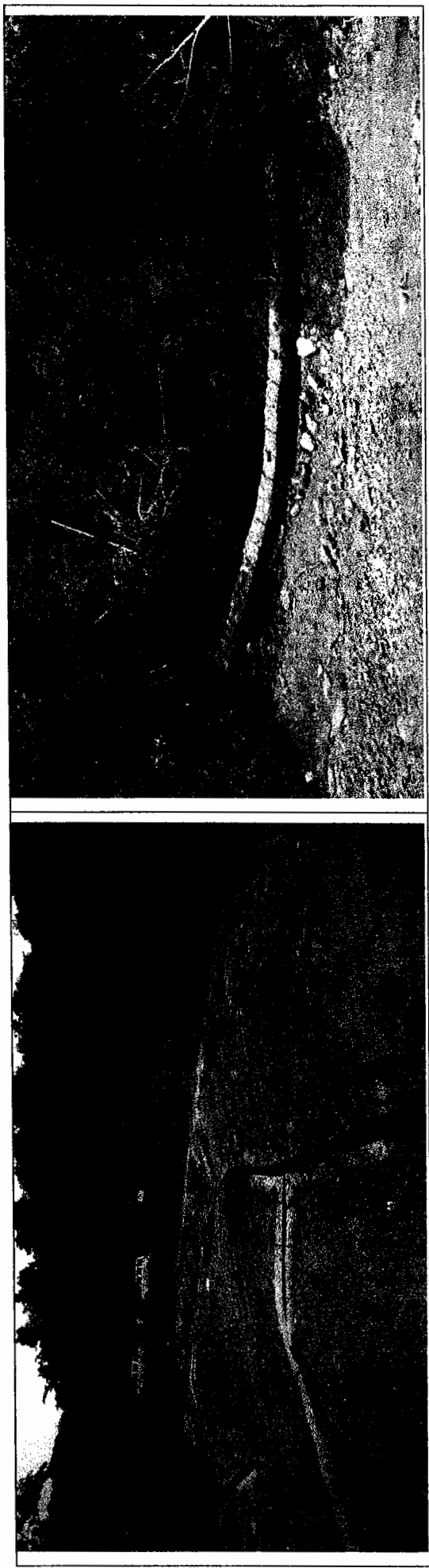
2487

SI no	Spoil Bank	PCCF Comment	Compliance
3	Spoil Bank No. 02, Lower Saikah Village Area Chainage: 307+910 KM	This spoil bank was authorized by concerned Deputy Commissioner.	No Comments to offer.
		Compaction of the site was done and maintained by constructing a number of drains.	No Comments to offer.
		The site was closed and no longer in use.	The Capacity of this Spoil Bank is 39802 Cum and 35500 Cum of Soil has been dumped.
	Additional Remarks		
	Photograph		



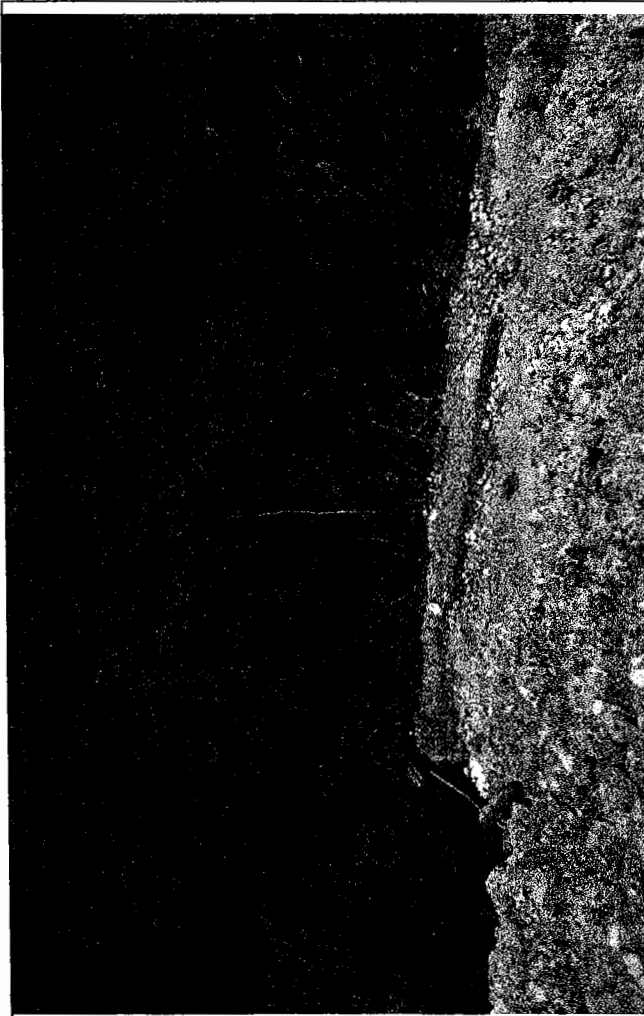
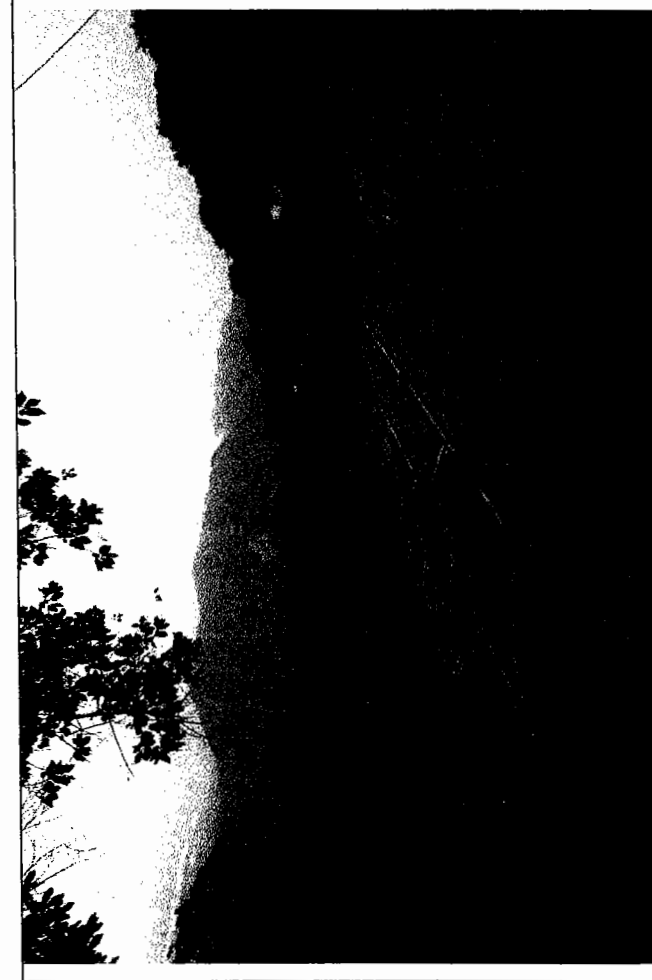
2-40.

Sl no	Spoil Bank	PCCF Comment	Compliance
4	Spoil Bank No. 04, Lower Saikah Village Area Chainage: 309+115 KM	This spoil bank was authorized by concerned Deputy Commissioner.	No Comments to offer.
		Compaction of the site was done and maintained by constructing a number of drains.	No Comments to offer.
		The site was closed and no longer in use.	The Capacity of this Spoil Bank is 19901 Cum and 17650 Cum of Soil has been dumped.
	Additional Remarks		
Photograph			



2482

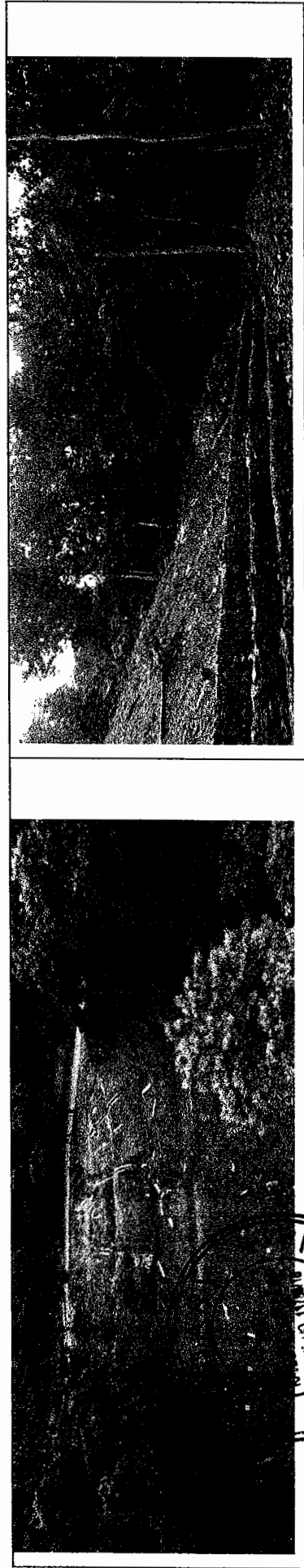
Sl no	Spoil Bank	PCCF Comment	Compliance
5	Spoil Bank No. 05, Lower Saikah Village Area Chainage: 309+633 KM	Same as above with additional restoration Measures such as vegetation with rice crops.	Additional Vegetation/plantation work has been taken up.
	Additional Remarks		
	Photograph		



2484

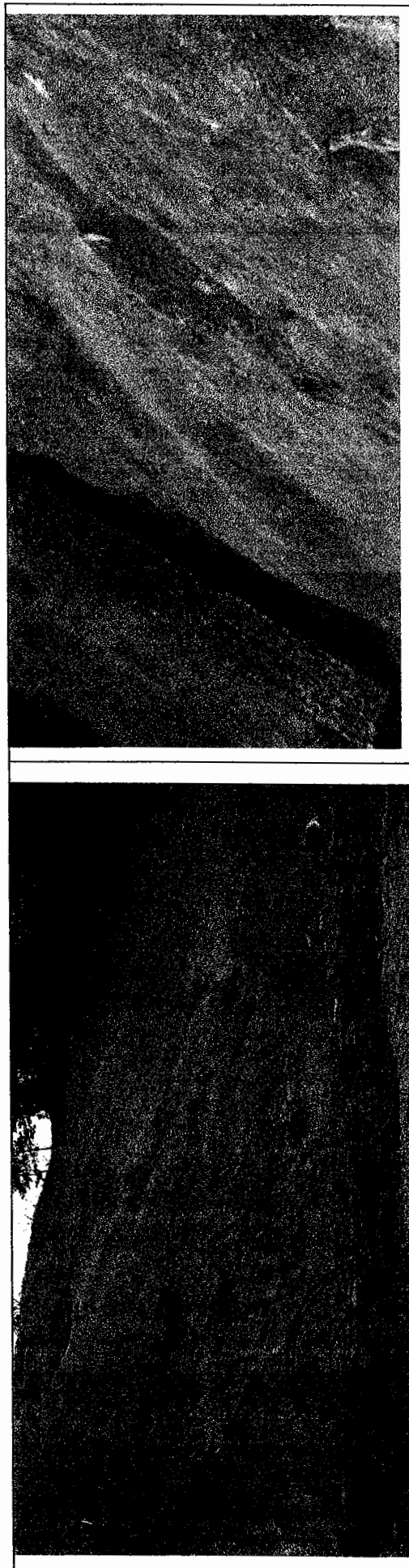
Siaha District

Sl no	Spoil Bank	PCCF Comment	Compliance
1	Slide Area, near Zero Point, Siaha Chainage: 327+270 KM	Unauthorized and not designated	(i) The Correct chainage is 327+110. (ii) No initial objections made by District Administration nor the Forest Department. (iii) The Spoil Bank is authorised as approval is through MADC and Forest department. The MADCs are vested with powers for management of land under the Sixth Schedule.. (iv) There are no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated.
		Landslides areas nearby measuring about 430 meters. The site is utilized authorized for dumping spoils from the nearby landslides occurred frequently with the dumped spoils finding their way down below the Road and streams below. Large volume of muck is found dumped continuously likely to cause environmental hazards and dangers to the safety and pollute Chhimtui River, the largest major in Mizoram from the already damaged vegetation's nearby Location is not suitable for muck disposal site	The location is fragile and is highly prone to landslide. Specialised protection work through Crib work has been planned at this location. No Environmental damage has been done as barrier through Gabion wall has been made for spillage. Gabion Wall is already constructed at Project site. This Spoil Bank is 85% complete as Landscape identification, Approach, Base preparation, Compaction and Gabion wall have been completed. The left over sodding/turfing, Drain Channelisation and Re-vegetation/plantation is under progress and likely to be completed by November 2023. The Capacity of this Spoil Bank is 46436 Cum and 31400 Cum of Soil has been dumped.Upto the design capacity, dumping can be done. There is no disturbance to the water bodies as the river is 1 Kms away from the project site. The location is in accordance with the project requirement and technical factors.
	Additional Remarks		
	Photograph		



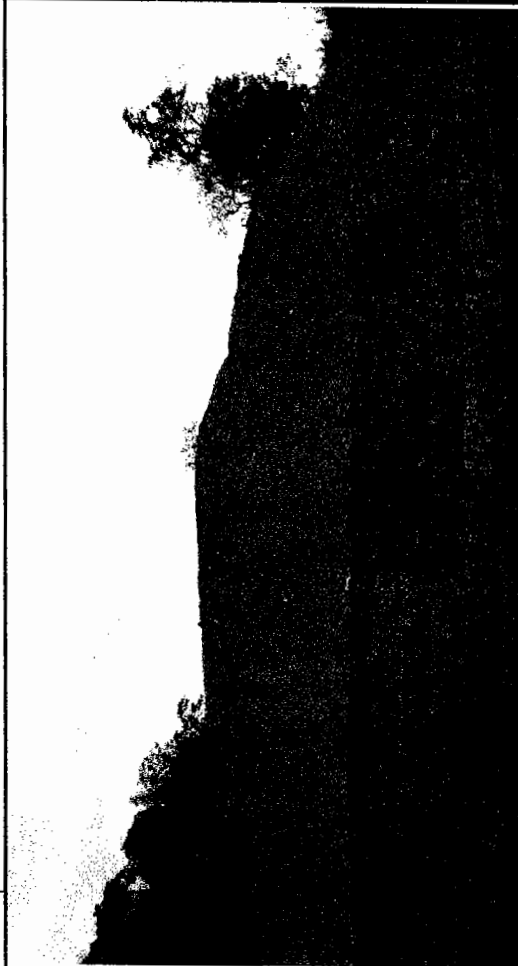
8401

Sl no	Spoil Bank	PCCF Comment	Compliance
2	Spoil Bank No. 06 Ambyu Village Area Chainage: 342+700 KM	Unauthorized and in use. Causing environmental damages due to over dumping of the muck No adequate or appropriate protection measures found except for a very thin layer of small Gabion Wall constructed at the bottom of the site which was extremely inadequate to hold the dumped spoils. Not suitable for further use without adequate protective structures and approval of competent Authority, concerned District administration.	(i) No initial objections made by District Administration nor the Forest Department. (ii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iii) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated. No Environmental damage has been done as barrier through Gabion wall has been made for spillage. The Capacity of this Spoil Bank is 28940 Cum and 26430 Cum of Soil has been dumped. Upto the design capacity, dumping can be done. Gabion Wall is already constructed at Project site. This Spoil Bank is 85% complete as Landscape identification, Approach, Base preparation, Compaction and Gabion wall have been completed. The left over sodding/turfing, Drain Channelization and Re-vegetation/plantation is under progress and likely to be completed by November 2023. Adequate protection measures taken and approval is available.
Additional Remarks			
Photograph			



2486

Sl no	Spoil Bank	PCCF Comment	Compliance
3	Spoil Bank No. 07 Theiva Village Area Chainage: 348+530 KM	Unauthorized and in use. Causing environmental damages due to over dumping of the muck No adequate or appropriate protection measures found except for a very thin layer of small Gabion Wall constructed at the bottom of the site which was extremely inadequate to hold the dumped spoils. Not suitable for further use without adequate protective structures and approval of competent Authority, concerned District administration.	(i) No initial objections made by District Administration nor the Forest Department. (ii) The Spoil Bank is authorised as approval is through VCP. The VCPs are vested with powers for management of land as per Lushai Hill Act 1953. (iii) There is no existing guidelines for approval of non-forest area as public are practising Jhum Cultivation on lands along the Highway and as such approval is not necessitated. No Environmental damage has been done as barrier through Gabion wall has been made for spillage. The Capacity of this Spoil Bank is 94500 Cum and 89500 Cum of Soil has been dumped. Upto the design capacity, dumping can be done. Gabion Wall is already constructed at Project site. This Spoil Bank is 85% complete as Landscape identification, Approach, Base preparation, Compaction and Gabion wall have been completed. The left over sodding/turfing, Drain Channelization and Re-vegetation/plantation is under progress and likely to be completed by November 2023. Adequate protection measures taken and approval is available.
Additional Remarks			
Photograph			





भारत का राजपत्र

The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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No. 2862]	NEW DELHI, WEDNESDAY, JULY 25, 2018/SHRAVANA 3, 1940

सड़क परिवहन और राजमार्ग मंत्रालय

अधिसूचना

नई दिल्ली, 25 जुलाई, 2018

का.आ. 3646 (अ).— राष्ट्रीय राजमार्ग अधिनियम की धारा 3ए की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग में, 1956 (1956 का 48) (बाद में कहा गया अधिनियम के रूप में जाना जाता है), केंद्र सरकार, सार्वजनिक उद्देश्य के लिए संतुष्ट होने के बाद, भूमि, संक्षिप्त विवरण जो नीचे दी गई अनुसूची में दिया गया है, भवन के लिए आवश्यक है (पक्की कंधे / चार लेन आदि के साथ चौड़ा/दो लेन), राज्य में ऐजोल जिले में किलोमीटर 8.292 से किलोमीटर 69.000 (डीसी कार्यालय ट्रेजरी स्क्वायर ऐजोल मिजोरम) से भूमि के विस्तार में एनएच 54 के रखरखाव, प्रबंधन और संचालन मिजोरम, इस प्रकार ऐसी भूमि हासिल करने के अपने इरादे की घोषणा करता है।

कहा गया भूमि में रुचि रखने वाला कोई भी व्यक्ति आधिकारिक राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से बीस दिनों के भीतर, उपरोक्त उद्देश्य के लिए ऐसी भूमि के अधिग्रहण पर ऑब्जेक्ट की धारा 3सी की उपधारा (1) के तहत अधिनियम ने कहा।

इस तरह की आपत्तियां सक्षम प्राधिकारी, अर्थात्, निश्चित रूप में डिप्टी कमिश्नर को दी जाएगी और इसके आधार निर्धारित करेगी और सक्षम प्राधिकारी ऑब्जेक्ट को व्यक्तिगत रूप से या भवन चिकित्सक द्वारा सुनवाई का मौका देगा, और हो सकता है, इस तरह के सभी आपत्तियों को सुनने के बाद और ऐसी कोई और पूछताछ करने के बाद, यदि कोई हो, तो सक्षम प्राधिकारी आवश्यकतानुसार सोचता है, या तो आपत्तियों को अनुमति या अस्वीकार करेगा।

कहा गया अधिनियम की धारा 3सी की उपधारा (2) के तहत सक्षम प्राधिकारी द्वारा किए गए किसी भी आदेश अंतिम होंगे।

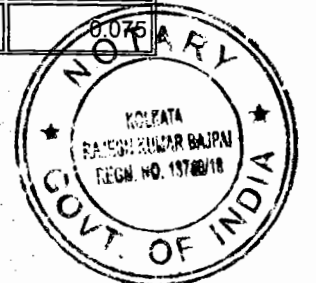
जमीन की योजना और भूमि के अन्य विवरण उनकी अधिसूचना के तहत अधिग्रहित किए जा सकते हैं और सक्षम प्राधिकारी के उपरोक्त कार्यालय में रुचि रखने वाले व्यक्ति द्वारा अनुरोध किया जा सकता है।



अनुसूची

मिजोरम राज्य में ऐजोल के जिले में एनएच 54 (डी सी कार्यालय ट्रेजरी स्क्वायर ऐजोल मिजोरम) से भूमि के विस्तार में एनएच 54 गिरने वाली संरचनाओं के साथ या बिना अधिग्रहण की भूमि का संक्षिप्त विवरण

राज्य का नाम: मिजोरम		जिले का नाम: ऐजोल			
क्रमिक संख्या	सर्वेक्षण संख्या	भूमि का प्रकार	भूमि की प्रकृति	भूमि का क्षेत्रफल (स्थानीय इकाई)	भूमि का क्षेत्रफल (हेक्टेयर)
तालुक का नाम: तलंगनुयम तहसील					
गांव का नाम: चिरिबल					
1	VC 27 of 2007 B	मिजो (बेवानमिआगी)	ड्राई	0.0557 (हेक्टेयर)	0.0557
2	VC 27 of 2015	मिजो (निबगवाविहि)	ड्राई	0.008 (हेक्टेयर)	0.008
3	VC 3 of 2014	मिजो (बुनगनिहफली)	ड्राई	0.0251 (हेक्टेयर)	0.0251
4	VC 349 of 2007	मिजो (लालचुलोवी)	ड्राई	0.0148 (हेक्टेयर)	0.0148
5	VC 40 of 2007 B	मिजो (बनलालथलगुआँ)	ड्राई	0.0456 (हेक्टेयर)	0.0456
6	VC 70 of 2007 B	मिजो (बनलालथलगुआँ)	ड्राई	0.0112 (हेक्टेयर)	0.0112
7	VC 8 of 2007 B	मिजो (बनलालथलगुआँ)	ड्राई	0.0468 (हेक्टेयर)	0.0468
8	VC 94 of 1991	मिजो (बनलालथलगुआँ)	ड्राई	0.069 (हेक्टेयर)	0.069
9	PP 598 of 2006	मिजो (बनलालथलगुआँ)	ड्राई	0.38 (हेक्टेयर)	0.38
10	VC 95 of 1991	मिजो (बनलालथलगुआँ)	ड्राई	0.051 (हेक्टेयर)	0.051
11	VC 10 of 1996	मिजो (बनलालथलगुआँ)	ड्राई	0.112 (हेक्टेयर)	0.112
12	VC 96 of 2007	मिजो (बनलालथलगुआँ)	ड्राई	0.024 (हेक्टेयर)	0.024
13	VC 1 of 1992	मिजो (बनलालथलगुआँ)	ड्राई	0.0557 (हेक्टेयर)	0.0557
14	VC 1 of 2014	मिजो (बनलालथलगुआँ)	ड्राई	0.0195 (हेक्टेयर)	0.0195
15	VC 103 of 1999	मिजो (बनलालथलगुआँ)	ड्राई	0.04 (हेक्टेयर)	0.04
16	VC 103 of 2007	मिजो (बनलालथलगुआँ)	ड्राई	0.0251 (हेक्टेयर)	0.0251
17	VC 11 of 1992	मिजो (बनलालथलगुआँ)	ड्राई	0.0468 (हेक्टेयर)	0.0468
18	VC 11 of 2013	मिजो (बनलालथलगुआँ)	ड्राई	0.0195 (हेक्टेयर)	0.0195
19	VC 113 of 2006	मिजो (बनलालथलगुआँ)	ड्राई	0.0251 (हेक्टेयर)	0.0251
20	VC 113 of 2006 B	मिजो (बनलालथलगुआँ)	ड्राई	0.024 (हेक्टेयर)	0.024
21	VC 113 of 2007	मिजो (बनलालथलगुआँ)	ड्राई	0.033 (हेक्टेयर)	0.033
22	VC 115 of 2006	मिजो (बनलालथलगुआँ)	ड्राई	0.0363 (हेक्टेयर)	0.0363
23	VC 12 of 2007	मिजो (बनलालथलगुआँ)	ड्राई	0.3013 (हेक्टेयर)	0.3013
24	VC 13 of 2014	मिजो (बनलालथलगुआँ)	ड्राई	0.075 (हेक्टेयर)	0.075



25	VC 14 of 2007
26	VC 14 of 2009
27	VC 14 of 2012
28	VC 14 of 2013
29	VC 14 of 2014
30	VC 148 of 2001
31	VC 15 of 2009
32	VC 156 of 2015
33	VC 16 of 2005
34	VC 18 of 2003
35	VC 19 of 2007
36	VC 19 of 2015
37	VC 2 of 1992
38	VC 2 of 2013
39	VC 2 of 2014
40	VC 20 of 2006
41	VC 20 of 2014
42	VC 208 of 2011
43	VC 209 of 2011
44	VC 21 of 2003
45	VC 21 of 2014
46	VC 210 of 2007
47	VC 212
48	VC 22 of 2003
49	VC 22 of 2006
50	VC 22 of 2006
51	VC 22 of 2007
52	VC 23 of 2000
53	VC 23 of 2003
54	VC 24 of 2003
55	VC 24 of 2012
56	VC 25 of 2003

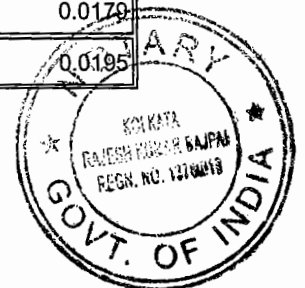
(ग)	ड्राई	0.024 (हेक्टेयर)	0.024
(ग)	ड्राई	0.0095 (हेक्टेयर)	0.0095
	ड्राई	0.067 (हेक्टेयर)	0.067
	ड्राई	0.0335 (हेक्टेयर)	0.0335
	ड्राई	0.0109 (हेक्टेयर)	0.0109
(ग)	ड्राई	0.0116 (हेक्टेयर)	0.0116
	ड्राई	0.0201 (हेक्टेयर)	0.0201
(ग)	ड्राई	0.0195 (हेक्टेयर)	0.0195
(ग)	ड्राई	0.09 (हेक्टेयर)	0.09
	ड्राई	0.0362 (हेक्टेयर)	0.0362
(गुना)	ड्राई	0.0106 (हेक्टेयर)	0.0106
(गोहरन)	ड्राई	0.486 (हेक्टेयर)	0.486
	ड्राई	0.0022 (हेक्टेयर)	0.0022
	ड्राई	0.0223 (हेक्टेयर)	0.0223
(ग)	ड्राई	0.1875 (हेक्टेयर)	0.1875
	ड्राई	0.0324 (हेक्टेयर)	0.0324
	ड्राई	0.0324 (हेक्टेयर)	0.0324
	ड्राई	0.0118 (हेक्टेयर)	0.0118
	ड्राई	0.0072 (हेक्टेयर)	0.0072
	ड्राई	0.0223 (हेक्टेयर)	0.0223
	ड्राई	0.0065 (हेक्टेयर)	0.0065
(ग)	ड्राई	0.0557 (हेक्टेयर)	0.0557
(गिरा)	ड्राई	0.0557 (हेक्टेयर)	0.0557
	ड्राई	0.0103 (हेक्टेयर)	0.0103
(गुना)	ड्राई	0.0481 (हेक्टेयर)	0.0481
	ड्राई	0.48 (हेक्टेयर)	0.48
	ड्राई	0.0465 (हेक्टेयर)	0.0465
(नि)	ड्राई	0.04 (हेक्टेयर)	0.04
	ड्राई	0.0195 (हेक्टेयर)	0.0195
	ड्राई	0.0251 (हेक्टेयर)	0.0251
(गिरा)	ड्राई	0.0324 (हेक्टेयर)	0.0324
	ड्राई	0.0184 (हेक्टेयर)	0.0184



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57	VC 25 of 2015
58	VC 26 of 2003
59	VC 26 of 2004
60	VC 27 of 2003
61	VC 27 of 2007
62	VC 28 of 2007
63	VC 3 of 2003
64	VC 3 of 2013
65	VC 3 of 2014
66	VC 3 of 2015
67	VC 30 of 2003
68	VC 30 of 2015
69	VC 31 of 2015
70	VC 32 of 2015
71	VC 34 of 2015
72	VC 35 of 2003
73	VC 36 of 2007
74	VC 37 of 2007
75	VC 38 of 2007
76	VC 38 of 2008
77	VC 39 of 2007
78	VC 4 of 2003
79	VC 40 of 2007
80	VC 41 of 2006
81	VC 41 of 2007
82	VC 47 of 2006
83	VC 47 of 2008
84	VC 48 of 2003
85	VC 5 of 2008
86	VC 5 of 2012
87	VC 5 of 2015
88	VC 51 of 2007

	झाई	0.0251 (हेक्टेयर)	0.0251
(T)	झाई	0.0218 (हेक्टेयर)	0.0218
(T)	झाई	0.075 (हेक्टेयर)	0.075
	झाई	0.0151 (हेक्टेयर)	0.0151
	झाई	0.3 (हेक्टेयर)	0.3
	झाई	0.0112 (हेक्टेयर)	0.0112
(T)	झाई	0.0446 (हेक्टेयर)	0.0446
	झाई	0.0251 (हेक्टेयर)	0.0251
	झाई	0.0391 (हेक्टेयर)	0.0391
	झाई	0.0223 (हेक्टेयर)	0.0223
(T)	झाई	0.0167 (हेक्टेयर)	0.0167
	झाई	0.0251 (हेक्टेयर)	0.0251
	झाई	0.0251 (हेक्टेयर)	0.0251
(T)	झाई	0.0146 (हेक्टेयर)	0.0146
(T)	झाई	0.0809 (हेक्टेयर)	0.0809
	झाई	0.0558 (हेक्टेयर)	0.0558
(T)	झाई	0.0664 (हेक्टेयर)	0.0664
(T)	झाई	0.0251 (हेक्टेयर)	0.0251
	झाई	0.0326 (हेक्टेयर)	0.0326
(T)	झाई	0.0279 (हेक्टेयर)	0.0279
(T)	झाई	0.0474 (हेक्टेयर)	0.0474
	झाई	0.0084 (हेक्टेयर)	0.0084
(T)	झाई	0.0084 (हेक्टेयर)	0.0084
	झाई	0.0223 (हेक्टेयर)	0.0223
	झाई	0.0324 (हेक्टेयर)	0.0324
	झाई	0.0233 (हेक्टेयर)	0.0233
	झाई	0.0196 (हेक्टेयर)	0.0196
(T)	झाई	0.0067 (हेक्टेयर)	0.0067
	झाई	0.0551 (हेक्टेयर)	0.0551
	झाई	0.0179 (हेक्टेयर)	0.0179
	झाई	0.0195 (हेक्टेयर)	0.0195



89	VC 54 of 1997
90	VC 58 of 2007
91	VC 6 of 2013
92	VC 60 of 1993
93	VC 601 of 1991
94	VC 63 of 2004
95	VC 64 of 2004
96	VC 65 of 2007
97	VC 66 of 2007
98	VC 67 of 2007
99	VC 69 of 2007
100	VC 7 of 2003
101	VC 7 of 2007
102	VC 70 of 2007
103	VC 71 of 2007
104	VC 72 of 2007
105	VC 72 of 2007
106	VC 73 of 2007
107	VC 74 of 2006
108	VC 8 of 2003
109	VC 8 of 2007
110	VC 80 of 2006
111	VC 9 of 2003
112	VC 9 of 2007
113	VC 9 of 2014
114	VC 91 of 2007
115	VC 92 of 2007
116	VC 93 of 2007
117	VC 94 of 2007
118	VC 97 of 2007
119	VC 98 of 2005
120	VC 98 of 2007

(र)	ड्राई	0.6175 (हेक्टेयर)	0.6175
	ड्राई	0.0698 (हेक्टेयर)	0.0698
	ड्राई	0.0156 (हेक्टेयर)	0.0156
	ड्राई	0.4 (हेक्टेयर)	0.4
हुरिंग)	ड्राई	0.0306 (हेक्टेयर)	0.0306
	ड्राई	0.0098 (हेक्टेयर)	0.0098
	ड्राई	0.0177 (हेक्टेयर)	0.0177
(य)	ड्राई	0.0233 (हेक्टेयर)	0.0233
(या)	ड्राई	0.0233 (हेक्टेयर)	0.0233
	ड्राई	0.036 (हेक्टेयर)	0.036
	ड्राई	0.0218 (हेक्टेयर)	0.0218
	ड्राई	0.0312 (हेक्टेयर)	0.0312
	ड्राई	0.0195 (हेक्टेयर)	0.0195
	ड्राई	0.0324 (हेक्टेयर)	0.0324
	ड्राई	0.0324 (हेक्टेयर)	0.0324
	ड्राई	0.0216 (हेक्टेयर)	0.0216
	ड्राई	0.0324 (हेक्टेयर)	0.0324
(य)	ड्राई	0.0324 (हेक्टेयर)	0.0324
(या)	ड्राई	0.0115 (हेक्टेयर)	0.0115
(य)	ड्राई	0.0828 (हेक्टेयर)	0.0828
	ड्राई	0.0307 (हेक्टेयर)	0.0307
	ड्राई	0.0882 (हेक्टेयर)	0.0882
	ड्राई	0.0174 (हेक्टेयर)	0.0174
	ड्राई	0.0307 (हेक्टेयर)	0.0307
	ड्राई	0.0316 (हेक्टेयर)	0.0316
	ड्राई	0.09 (हेक्टेयर)	0.09
(य)	ड्राई	0.0576 (हेक्टेयर)	0.0576
	ड्राई	0.08 (हेक्टेयर)	0.08
(यान्ते)	ड्राई	0.054 (हेक्टेयर)	0.054
	ड्राई	0.063 (हेक्टेयर)	0.063
	ड्राई	0.0247 (हेक्टेयर)	0.0247
(यान्ते)	ड्राई	0.07 (हेक्टेयर)	



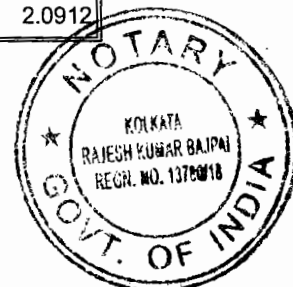
2492

121	VC ZMB 42 of 1991
122	ZMB VC 95 of 1994

गांव का नाम: जेमबाक

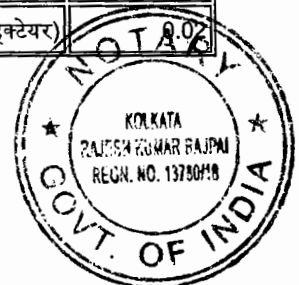
1	LSC 1572 of 1997
2	LSC 241 of 1991
3	CAD 1931 of 2015
4	DLP 58 of 2001
5	G LSC 274 of 2008
6	G LSC 402 of 2001
7	G42 of 1987
8	GKSC 185 of 1987
9	GKSC 41 of 1987
10	GLSC 74 of 1987
11	GLSC 10 of 1994
12	GLSC 107 of 1994
13	GLSC 135 / 1994
14	GLSC 187 of 1994
15	GLSC 188 of 1994
16	GLSC 234 of 1994
17	GLSC 26 of 1987
18	GLSC 293 of 2001
19	GLSC 3 of 1996
20	GLSC 4 of 1996
21	GLSC 406 of 2001
22	GLSC 407 of 2001
23	GLSC 5 of 1994
24	GLSC 511 of 2001
25	GLSC 583 / 2001
26	GLSC 6 of 1994
27	GLSC 60 of 1994
28	GLSC 617 of 2001
29	GLSC 62 / 2001

(1)	ड्राई	0.0252 (हेक्टेयर)	0.0252
	ड्राई	0.4408 (हेक्टेयर)	0.4408
	ड्राई	0.044 (हेक्टेयर)	0.044
	ड्राई	0.077 (हेक्टेयर)	0.077
	ड्राई	0.0656 (हेक्टेयर)	0.0656
ग स्कूल)	ड्राई	0.472 (हेक्टेयर)	0.472
	ड्राई	1.846 (हेक्टेयर)	1.846
	ड्राई	6.339 (हेक्टेयर)	6.339
	ड्राई	0.855 (हेक्टेयर)	0.855
	ड्राई	2.055 (हेक्टेयर)	2.055
	ड्राई	2.002 (हेक्टेयर)	2.002
	ड्राई	1.768 (हेक्टेयर)	1.768
	ड्राई	1.302 (हेक्टेयर)	1.302
	ड्राई	2.194 (हेक्टेयर)	2.194
	ड्राई	0.9892 (हेक्टेयर)	0.9892
	ड्राई	3.868 (हेक्टेयर)	3.868
	ड्राई	2.561 (हेक्टेयर)	2.561
	ड्राई	1.234 (हेक्टेयर)	1.234
	ड्राई	4.067 (हेक्टेयर)	4.067
(रिंग)	ड्राई	7 (हेक्टेयर)	7
	ड्राई	0.499 (हेक्टेयर)	0.499
(गल्टे)	ड्राई	3.399 (हेक्टेयर)	3.399
	ड्राई	2.467 (हेक्टेयर)	2.467
	ड्राई	2.61 (हेक्टेयर)	2.61
	ड्राई	1.777 (हेक्टेयर)	1.777
	ड्राई	0.75 (हेक्टेयर)	0.75
(ले)	ड्राई	0.438 (हेक्टेयर)	0.438
	ड्राई	0.187 (हेक्टेयर)	0.187
(1)	ड्राई	0.875 (हेक्टेयर)	0.875
	ड्राई	0.569 (हेक्टेयर)	0.569
	ड्राई	2.0912 (हेक्टेयर)	2.0912



30	GLSC 621 / 2015
31	GLSC 7 of 1994
32	GLSC 74 / 1990
33	GLSC 9 of 1995
34	GLSC 92 of 1995
35	GLSC 98 of 1995
36	GLSC G80 of 1995
37	GLSC 40 of 2003
38	HP 4 of 2014
39	HP 469 of 2007
40	HP 480 of 2007
41	Land lease 128 of 2008
42	LSC 2407 of 2008
43	LSC 1013 of 1995
44	LSC 1015 of 1995
45	LSC 1018 of 1995
46	LSC 1125 / 2008
47	LSC 1145 of 1995
48	LSC 1250 of 1995
49	LSC 1252 of 1995
50	LSC 1253 of 1995
51	LSC 1370 of 1995
52	LSC 1391 of 2008
53	LSC 1424 of 1995
54	LSC 1424 of 2008
55	LSC 1427 of 2008
56	LSC 1481 of 1995
57	LSC 1481 of 1995
58	LSC 1532 of 2008
59	LSC 1547 of 2008
60	LSC 1653 of 2008

(अ)	ड्राई	1.7618 (हेक्टेयर)	1.7618
(आंच)	ड्राई	0.033 (हेक्टेयर)	0.033
	ड्राई	1.4484 (हेक्टेयर)	1.4484
	ड्राई	1.494 (हेक्टेयर)	1.494
	ड्राई	2.045 (हेक्टेयर)	2.045
	ड्राई	0.109 (हेक्टेयर)	0.109
	ड्राई	3.597 (हेक्टेयर)	3.597
(ऑलिडे)	ड्राई	1.821 (हेक्टेयर)	1.821
	ड्राई	0.063 (हेक्टेयर)	0.063
	ड्राई	0.108 (हेक्टेयर)	0.108
	ड्राई	0.128 (हेक्टेयर)	0.128
	ड्राई	0.2117 (हेक्टेयर)	0.2117
	ड्राई	0.004 (हेक्टेयर)	0.004
	ड्राई	0.089 (हेक्टेयर)	0.089
	ड्राई	0.084 (हेक्टेयर)	0.084
	ड्राई	0.049 (हेक्टेयर)	0.049
	ड्राई	0.0199 (हेक्टेयर)	0.0199
	ड्राई	0.02 (हेक्टेयर)	0.02
	ड्राई	0.114 (हेक्टेयर)	0.114
	ड्राई	0.102 (हेक्टेयर)	0.102
	ड्राई	0.114 (हेक्टेयर)	0.114
	ड्राई	0.011 (हेक्टेयर)	0.011
	ड्राई	0.041 (हेक्टेयर)	0.041
	ड्राई	0.031 (हेक्टेयर)	0.031
	ड्राई	0.075 (हेक्टेयर)	0.075
	ड्राई	0.055 (हेक्टेयर)	0.055
(अ)	ड्राई	0.6697 (हेक्टेयर)	0.6697
(आ)	ड्राई	0.6625 (हेक्टेयर)	0.6625
	ड्राई	0.029 (हेक्टेयर)	0.029
	ड्राई	0.069 (हेक्टेयर)	0.069
	ड्राई	0.02 (हेक्टेयर)	0.02



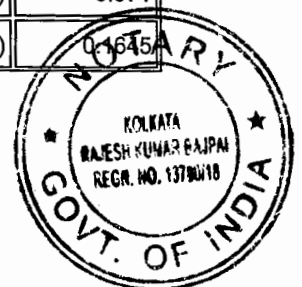
61	LSC 1755 of 2
62	LSC 1755 of 2
63	LSC 1755 of 2
64	LSC 180 of 19
65	LSC 1808 of 2
66	LSC 1809 of 2
67	LSC 1841 of 2
68	LSC 1865 of 2
69	LSC 1937 of 2
70	LSC 1997 of 2
71	LSC 2052 of 2
72	LSC 2056 of 2
73	LSC 2199 of 2
74	LSC 2220 of 2
75	LSC 2246 of 2
76	LSC 2344 / 19
77	LSC 2357 of 2
78	LSC 2390 of 2
79	LSC 250 of 2
80	LSC 251 of 2
81	LSC 251 of 2
82	LSC 256 of 2
83	LSC 2651 of 2
84	LSC 2651 of 2
85	LSC 2680 of 2
86	LSC 2680 of 2
87	LSC 271 of 2
88	LSC 272 of 2
89	LSC 276 of 2
90	LSC 2800 of 2
91	LSC 2855 of 2
92	LSC 2952 of 2

डालो)	ड्राई	0.0263 (हेक्टेयर)	0.0263
डालो)	ड्राई	0.0265 (हेक्टेयर)	0.0265
डालो)	ड्राई	0.0263 (हेक्टेयर)	0.0263
	ड्राई	0.131 (हेक्टेयर)	0.131
	ड्राई	0.036 (हेक्टेयर)	0.036
	ड्राई	0.05 (हेक्टेयर)	0.05
	ड्राई	0.027 (हेक्टेयर)	0.027
	ड्राई	0.085 (हेक्टेयर)	0.085
	ड्राई	0.0384 (हेक्टेयर)	0.0384
	ड्राई	0.062 (हेक्टेयर)	0.062
	ड्राई	0.075 (हेक्टेयर)	0.075
	ड्राई	0.072 (हेक्टेयर)	0.072
	ड्राई	0.0268 (हेक्टेयर)	0.0268
	ड्राई	0.109 (हेक्टेयर)	0.109
	ड्राई	0.128 (हेक्टेयर)	0.128
	ड्राई	0.0582 (हेक्टेयर)	0.0582
	ड्राई	0.0409 (हेक्टेयर)	0.0409
	ड्राई	0.057 (हेक्टेयर)	0.057
	ड्राई	0.036 (हेक्टेयर)	0.036
	ड्राई	0.034 (हेक्टेयर)	0.034
	ड्राई	0.049 (हेक्टेयर)	0.049
	ड्राई	0.048 (हेक्टेयर)	0.048
	ड्राई	0.0349 (हेक्टेयर)	0.0349
	ड्राई	0.0349 (हेक्टेयर)	0.0349
	ड्राई	0.0365 (हेक्टेयर)	0.0365
	ड्राई	0.0361 (हेक्टेयर)	0.0361
	ड्राई	0.244 (हेक्टेयर)	0.244
	ड्राई	0.182 (हेक्टेयर)	0.182
	ड्राई	0.0235 (हेक्टेयर)	0.0235
	ड्राई	0.036 (हेक्टेयर)	0.036
	ड्राई	0.021 (हेक्टेयर)	0.021
	ड्राई	0.035 (हेक्टेयर)	0.035



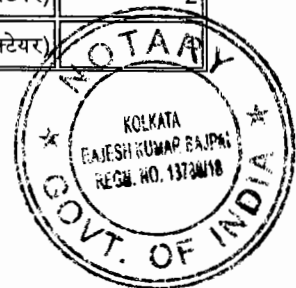
2495

93	LSC 2952 of 1987	निजी (डॉगलिआना)	ड्राई	0.0353 (हेक्टेयर)	0.0353
94	LSC 2952 of 1987	निजी (डॉगलिआना)	ड्राई	0.0353 (हेक्टेयर)	0.0353
95	LSC 3015 of 1990	निजी (लाल्जामलोवा)	ड्राई	0.0586 (हेक्टेयर)	0.0586
96	LSC 3043 of 1990	निजी (स वंसंगा)	ड्राई	0.104 (हेक्टेयर)	0.104
97	LSC 3044 of 1990	निजी (फ लालहंगैः)	ड्राई	0.1633 (हेक्टेयर)	0.1633
98	LSC 3056 / 1985	निजी (स दोथनगा)	ड्राई	0.0257 (हेक्टेयर)	0.0257
99	LSC 3094 of 1990	निजी (लालहिंगलिआना)	ड्राई	0.2696 (हेक्टेयर)	0.2696
100	LSC 3223 of 2013	निजी (लालथलमुआनी)	ड्राई	0.0456 (हेक्टेयर)	0.0456
101	LSC 3223 of 2013	निजी (लालथलमुआनी)	ड्राई	0.0451 (हेक्टेयर)	0.0451
102	LSC 325 of 08	निजी (र वनलालसौमि)	ड्राई	0.0168 (हेक्टेयर)	0.0168
103	LSC 325 of 2008	निजी (र वनलालसौमि)	ड्राई	0.0166 (हेक्टेयर)	0.0166
104	LSC 3262 of 2013	निजी (ललतानपुया)	ड्राई	0.0274 (हेक्टेयर)	0.0274
105	LSC 3262 of 2013	निजी (ललतानपुया)	ड्राई	0.0274 (हेक्टेयर)	0.0274
106	LSC 3262 of 2017	निजी (लिऑडिंगी)	ड्राई	0.027 (हेक्टेयर)	0.027
107	LSC 3301 of 1985	निजी (स रोकीमा)	ड्राई	0.016 (हेक्टेयर)	0.016
108	LSC 3384 of 2014	निजी (फ थैमाइआ)	ड्राई	0.0409 (हेक्टेयर)	0.0409
109	LSC 3394 of 1990	निजी (दिनगैहटेंगा)	ड्राई	0.054 (हेक्टेयर)	0.054
110	LSC 352 of 2000	निजी (रोकीमा राल्टे)	ड्राई	0.047 (हेक्टेयर)	0.047
111	LSC 356 of 2000	निजी (र ज़माइआ)	ड्राई	0.039 (हेक्टेयर)	0.039
112	LSC 357 of 2008	निजी (सवमथांग)	ड्राई	0.158 (हेक्टेयर)	0.158
113	LSC 357 of 2008	निजी (सवमथांग)	ड्राई	0.158 (हेक्टेयर)	0.158
114	LSC 403 of 1990	निजी (ललथनकुंगा)	ड्राई	0.165 (हेक्टेयर)	0.165
115	LSC 406 of 1990	निजी (लालडिका)	ड्राई	0.0603 (हेक्टेयर)	0.0603
116	LSC 408 of 1990	निजी (एमेनिया लॉरिमटलुआंगी)	ड्राई	0.029 (हेक्टेयर)	0.029
117	LSC 424 of 2000	निजी (ललछरलियना)	ड्राई	0.02 (हेक्टेयर)	0.02
118	LSC 448 of 2001	निजी (खावलथांगी)	ड्राई	0.069 (हेक्टेयर)	0.069
119	LSC 461 of 2001	निजी (रोथवमबुंगा)	ड्राई	0.0593 (हेक्टेयर)	0.0593
120	LSC 461 of 2001	निजी (रोथवमबुंगा)	ड्राई	0.0883 (हेक्टेयर)	0.0883
121	LSC 476 of 2008	निजी (मिटिन्कुंगा)	ड्राई	0.04 (हेक्टेयर)	0.04
122	LSC 488 of 1987	निजी (स लालदुहावम)	ड्राई	0.108 (हेक्टेयर)	0.108
123	LSC 492 of 1987	निजी (लह ठेंगा)	ड्राई	0.071 (हेक्टेयर)	0.071
124	LSC 585 / 1987	निजी (रल बिजकदीकी)	ड्राई	0.1645 (हेक्टेयर)	0.1645



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125	LSC 672 of 2009	निजी (लालरोसैंगै बर्ते)	ड्राई	0.0774 (हेक्टेयर)	0.0774
126	LSC 673 of 2009	निजी (लालनुनमाइआ)	ड्राई	0.0394 (हेक्टेयर)	0.0394
127	LSC 673 of 2009	निजी (वल नुनमाइआ)	ड्राई	0.039 (हेक्टेयर)	0.039
128	LSC 685 of 1989	निजी (र तलंगमिनथंगा)	ड्राई	0.261 (हेक्टेयर)	0.261
129	LSC 697 of 2009	निजी (बीजकुअल)	ड्राई	0.0214 (हेक्टेयर)	0.0214
130	LSC 697 of 2009	निजी (बीजकुअल)	ड्राई	0.0214 (हेक्टेयर)	0.0214
131	LSC 727 of 2003	निजी (वनलालछत्ती)	ड्राई	0.019 (हेक्टेयर)	0.019
132	LSC 780 of 2003	निजी (र थांगछुंगा)	ड्राई	0.0722 (हेक्टेयर)	0.0722
133	LSC 786 of 2009	निजी (फ लामजुअलि)	ड्राई	0.087 (हेक्टेयर)	0.087
134	LSC 792 of 1991	निजी (क संगलुरा)	ड्राई	0.024 (हेक्टेयर)	0.024
135	LSC 814 of 2010	निजी (एलिट्टन लल्लवजुआला)	ड्राई	0.536 (हेक्टेयर)	0.536
136	LSC 815 of 2003	निजी (वनलालहरुआइअ)	ड्राई	0.084 (हेक्टेयर)	0.084
137	LSC 829 of 1995	निजी (स लाल:मूलियना)	ड्राई	0.098 (हेक्टेयर)	0.098
138	LSC 829 of 2010	निजी (तलांगथनमावी)	ड्राई	0.0203 (हेक्टेयर)	0.0203
139	LSC 830 of 1995	निजी (माल्सौम्दवणग्लिआना)	ड्राई	0.094 (हेक्टेयर)	0.094
140	LSC 831 of 1995	निजी (जालमवी)	ड्राई	0.093 (हेक्टेयर)	0.093
141	LSC 832 of 2010	निजी (तलांगथनमावी)	ड्राई	0.0344 (हेक्टेयर)	0.0344
142	LSC 832 of 2010	निजी (तलांगथनमावी)	ड्राई	0.034 (हेक्टेयर)	0.034
143	LSC 835 of 2003	निजी (जेनी क ललतानपुई)	ड्राई	0.043 (हेक्टेयर)	0.043
144	LSC 867 of 2010	निजी (लालजोइटलुआंग)	ड्राई	0.0309 (हेक्टेयर)	0.0309
145	IsC 908 of 2004	निजी (थांगजुआला)	ड्राई	0.012 (हेक्टेयर)	0.012
146	LSC 915 of 1989	निजी (लॉरिनामा)	ड्राई	0.047 (हेक्टेयर)	0.047
147	LSC 916 of 1989	निजी (रोछमे)	ड्राई	0.047 (हेक्टेयर)	0.047
148	LSC 937 of 2004	निजी (अल्बर्ट रोसांगजुआला)	ड्राई	0.1340001 (एकर)	0.0542291
149	MISC 128 of 2008	निजी (सेलेस्टियन डॉन बोस्को नै)	ड्राई	0.2094 (हेक्टेयर)	0.2094
150	MISC 186 of 2013	निजी (जनरल सेक्रेस्टारी, कमर-कदर)	ड्राई	0.95 (हेक्टेयर)	0.95
151	MISC 187 of 2013	सरकार (जनरल सेक्रेस्टारी, कमर-कदर)	ड्राई	0.311 (हेक्टेयर)	0.311
152	PP 119 / 1986	निजी (ललंगकलिआना)	ड्राई	1.3157 (हेक्टेयर)	1.3157
153	PP 134 / 1986	निजी (लॉरिनपुई)	ड्राई	1.1871 (हेक्टेयर)	1.1871
154	PP 254 of 2005	निजी (ह ललछैछुअह)	ड्राई	2 (हेक्टेयर)	2
155	PP 364 of 2005	निजी (खावलथांगवूंगा)	ड्राई	1 (हेक्टेयर)	1



156	PP 42 of 1994	निजी (फ संगथंगा)	ड्राई	1.125 (हेक्टेयर)	1.125
157	PP 437 of 2005	निजी (स रोलीअनतंगा)	ड्राई	4 (हेक्टेयर)	4
158	PP 487 of 1980	निजी (स रामहलुना)	ड्राई	1.9267 (हेक्टेयर)	1.9267
159	PP 492 of 1980	निजी (बी दारचिंगा)	ड्राई	1.5 (हेक्टेयर)	1.5
160	PP 523 of 2006	निजी (ज़ोरमलियना)	ड्राई	0.25 (हेक्टेयर)	0.25
161	PP 558 of 2006	निजी (एलिजाबेथ लालनुनमावी कने)	ड्राई	1.947 (हेक्टेयर)	1.947
162	PP 613 of 2006	निजी (र लालरामजौवा)	ड्राई	1.25 (हेक्टेयर)	1.25
163	PP 623 of 2006	निजी (सांगलियनपुई)	ड्राई	0.68 (हेक्टेयर)	0.68
164	PP 683 of 2007	निजी (रंजीरथांगी)	ड्राई	1.19 (हेक्टेयर)	1.19
165	PP 684 of 2007	निजी (स ललमलसामा)	ड्राई	1.18 (हेक्टेयर)	1.18
166	VC 1 of 1998	निजी (लालबीजकणुन्गा)	ड्राई	0.1108 (हेक्टेयर)	0.1108
167	VC 1 of 1998 (A)	निजी (लॉरिननुंगा)	ड्राई	0.064 (हेक्टेयर)	0.064
168	VC 2 of 1998	निजी (स कमलोवा)	ड्राई	0.0557 (हेक्टेयर)	0.0557
169	VC 26 / 1973	निजी (वनललिसयमा)	ड्राई	0.0594 (हेक्टेयर)	0.0594
170	VC 36 of 1973	निजी (लालननकुंजा साइलो)	ड्राई	1.926 (हेक्टेयर)	1.926
171	VC 38 of 1997	निजी (राममविलियना)	ड्राई	0.0455 (हेक्टेयर)	0.0455
172	VC 54 of 2000	निजी (लं माँगा)	ड्राई	0.0557 (हेक्टेयर)	0.0557
173	VC 66 of 1987	निजी (स तनजुआला)	ड्राई	0.1385 (हेक्टेयर)	0.1385
174	VC 66 of 1987 (A)	निजी (थानसीएम)	ड्राई	0.0557 (हेक्टेयर)	0.0557
175	VC 67 of 1987	निजी (रूठेगी)	ड्राई	0.0653 (हेक्टेयर)	0.0653
176	VC 67 of 1987 (A)	निजी (लॉरिनमावी)	ड्राई	0.1484 (हेक्टेयर)	0.1484
177	VC 77 of 1999	निजी (र रोहमिंगलियाना)	ड्राई	0.1425 (हेक्टेयर)	0.1425
178	VC 8 of 1996	निजी (कानंतंगी)	ड्राई	0.0092 (हेक्टेयर)	0.0092
179	VC 84 of 2002	निजी (ललंगुरलियनि)	ड्राई	0.0198 (हेक्टेयर)	0.0198
180	VC 88 (B) of 2002	निजी (हर्मिगडुहवमी)	ड्राई	0.0557 (हेक्टेयर)	0.0557
181	VC 88 of 1994	निजी (रिनथिआंगलीमा)	ड्राई	0.0557 (हेक्टेयर)	0.0557
182	VC 89 of 1997	निजी (वनलालचका)	ड्राई	0.05 (हेक्टेयर)	0.05
183	VC 92 of 1997	निजी (वनलालपरी)	ड्राई	0.1068 (हेक्टेयर)	0.1068
कुल				108.2681	108.1883

[फा. सं. NHIDCL/BO AIZAWL/PACKAGE 1/01/3A2]



MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 25th July, 2018

S.O. 3646(E).—In exercise of powers conferred by sub-section (1) of section 3A of the National Highways Act, 1956 (48 of 1956) (hereinafter referred to as the said Act), the Central Government, after being satisfied that for the public purpose, the land, the brief description of which is given in the Schedule below, is required for building (widening/two lane with paved shoulder/four laning etc.), maintenance, management and operation of NH54 in the stretch of land from Km. 8.292 to Km. 69 (D C Office Treasury Square Aizawl Mizoram) in the district of AIZAWL in the State of MIZORAM, hereby declares its intention to acquire such land.

Any person interested in the said land may, within twenty-one days from the date of publication of this notification in the Official Gazette, object to the use of such land for the aforesaid purpose under sub-section (1) of section 3C of the said Act.

Every such objection shall be made to the Competent Authority, namely, Deputy Commissioner in writing and shall set out the grounds thereof and the Competent Authority shall give the objector an opportunity of being heard, either in person or by a legal practitioner, and may, after hearing all such objections and after making such further enquiry, if any, as the Competent Authority thinks necessary, by order, either allow or disallow the objections.

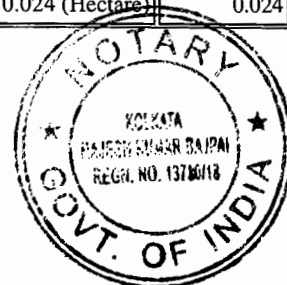
Any order made by the Competent Authority under sub-section (2) of section 3C of the said Act shall be final.

The land plans and other details of the land to be acquired under their notification are available and can be inspected by the interested person at the aforesaid office of the Competent Authority.

SCHEDULE

Brief Description of the land to be acquired with or without structures falling NH54 in the stretch of land from NH54 (D C Office Treasury Square Aizawl Mizoram) in the district of AIZAWL in the State of MIZORAM

State: MIZORAM		District: AIZAWL			
S. No.	Survey / Plot Number	Type of Land	Nature of Land	Area (in Local Unit)	Area (in Hectare)
Taluk: Tlangnuam Tehsil					
Village: Tuirial					
1	VC 27 of 2007 B	Private (ZAITHANSIAMI)	DRY	0.0557 (Hectare)	0.0557
2	VC 27 of 2015	Private (Niangbawih)	Dry	0.008 (Hectare)	0.008
3	VC 3 of 2014	Private (VUNGNEIHPHALI)	DRY	0.0251 (Hectare)	0.0251
4	VC 349 of 2007	Private (LALCHULLOVI)	DRY	0.0148 (Hectare)	0.0148
5	VC 40 of 2007 B	Private (VANLALTHLAMUANA)	DRY	0.0456 (Hectare)	0.0456
6	VC 70 of 2007 B	Private (RODINGLIANA)	DRY	0.0112 (Hectare)	0.0112
7	VC 8 of 2007 B	Private (Lalmuanpuia)	Dry	0.0468 (Hectare)	0.0468
8	VC 94 of 1991	Private (KHUANGDAILOVI)	DRY	0.069 (Hectare)	0.069
9	PP 598 of 2006	Private (JAMES VANLALVENA)	DRY	0.38 (Hectare)	0.38
10	VC 95 of 1991	Private (KHUANGDAILOVI)	DRY	0.051 (Hectare)	0.051
11	VC 10 of 1996	Common (UPC MIZORAM)	DRY	0.112 (Hectare)	0.112
12	VC 96 of 2007	Private (LALTHAMAWIA)	DRY	0.024 (Hectare)	0.024



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13	VC 1 of 1992	Private (RAMNGHAKLIANI)	DRY	0.0557 (Hectare)	0.0557
14	VC 1 of 2014	Private (H LIANVUNGA)	DRY	0.0195 (Hectare)	0.0195
15	VC 103 of 1999	Private (RAMNGHAKLIANI)	DRY	0.04 (Hectare)	0.04
16	VC 103 of 2007	Private (PC LALZEMA)	DRY	0.0251 (Hectare)	0.0251
17	VC 11 of 1992	Private (LALTHANPUIA KHAWLHRING)	DRY	0.0468 (Hectare)	0.0468
18	VC 11 of 2013	Private (Rampuii)	Dry	0.0195 (Hectare)	0.0195
19	VC 113 of 2006	Private (HP LILYPUII)	DRY	0.0251 (Hectare)	0.0251
20	VC 113 of 2006 B	Private (LALHMUNSIAMI)	DRY	0.024 (Hectare)	0.024
21	VC 113 of 2007	Private (LALFAKAWMA)	DRY	0.033 (Hectare)	0.033
22	VC 115 of 2006	Private (HRANGLIANCHHUNGA)	DRY	0.0363 (Hectare)	0.0363
23	VC 12 of 2007	Private (JONATHAN RAMCHULLOVA)	DRY	0.3013 (Hectare)	0.3013
24	VC 13 of 2014	Private (MOSSES LALRINTLUANGA)	DRY	0.075 (Hectare)	0.075
25	VC 14 of 2007	Private (Vanalliana)	Dry	0.024 (Hectare)	0.024
26	VC 14 of 2009	Private (F Lalhliri)	Dry	0.0095 (Hectare)	0.0095
27	VC 14 of 2012	Private (H Laltana)	Dry	0.067 (Hectare)	0.067
28	VC 14 of 2013	Private (RALTEKHUMA)	DRY	0.0335 (Hectare)	0.0335
29	VC 14 of 2014	Private (MUANSANGA)	DRY	0.0109 (Hectare)	0.0109
30	VC 148 of 2001	Private (VANLALPEKA)	DRY	0.0116 (Hectare)	0.0116
31	VC 15 of 2009	Private (Malsawmi)	Dry	0.0201 (Hectare)	0.0201
32	VC 156 of 2015	Private (Lalthanzuali)	Dry	0.0195 (Hectare)	0.0195
33	VC 16 of 2005	Private (CHALLIANKUNGI)	DRY	0.09 (Hectare)	0.09
34	VC 18 of 2003	Private (LC THANGA)	DRY	0.0362 (Hectare)	0.0362
35	VC 19 of 2007	Private (Ch Lalramhluna)	Dry	0.0106 (Hectare)	0.0106
36	VC 19 of 2015	Common (PRESBETERIAN KOHHRAN)	DRY	0.486 (Hectare)	0.486
37	VC 2 of 1992	Private (ZAMLUNI)	DRY	0.0022 (Hectare)	0.0022
38	VC 2 of 2013	Private (VANLARUATI)	DRY	0.0223 (Hectare)	0.0223
39	VC 2 of 2014	Private (C LIANKHAMA)	DRY	0.1875 (Hectare)	0.1875
40	VC 20 of 2006	Private (Vanlalrova)	Dry	0.0324 (Hectare)	0.0324
41	VC 20 of 2014	Private (Lalchawii)	Dry	0.0324 (Hectare)	0.0324
42	VC 208 of 2011	Private (LAWMZUALI)	DRY	0.0118 (Hectare)	0.0118



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43	VC 209 of 2011	Private (SAILOPARI)	DRY	0.0072 (Hectare)	0.0072
44	VC 21 of 2003	Private (Lalnunnema)	Dry	0.0223 (Hectare)	0.0223
45	VC 21 of 2014	Private (Lalmangi)	Dry	0.0065 (Hectare)	0.0065
46	VC 210 of 2007	Private (B LALCHAMREIA)	DRY	0.0557 (Hectare)	0.0557
47	VC 212	Private (LALBIAKHLIRA)	DRY	0.0557 (Hectare)	0.0557
48	VC 22 of 2003	Private (Hrangkunga)	Dry	0.0103 (Hectare)	0.0103
49	VC 22 of 2006	Private (ROBERT VL MUANA)	DRY	0.0481 (Hectare)	0.0481
50	VC 22 of 2006	Private (Lalchhanchhuaha)	Dry	0.48 (Hectare)	0.48
51	VC 22 of 2007	Private (ZOKHUMA)	DRY	0.0465 (Hectare)	0.0465
52	VC 23 of 2000	Private (RAMNGHAKLIANI)	DRY	0.04 (Hectare)	0.04
53	VC 23 of 2003	Private (Lalchhuana)	Dry	0.0195 (Hectare)	0.0195
54	VC 24 of 2003	Private (Thankuma)	Dry	0.0251 (Hectare)	0.0251
55	VC 24 of 2012	Private (Lalbiakhlira)	Dry	0.0324 (Hectare)	0.0324
56	VC 25 of 2003	Private (Zodinpuui)	Dry	0.0184 (Hectare)	0.0184
57	VC 25 of 2015	Private (LALHMUNMAWII)	DRY	0.0251 (Hectare)	0.0251
58	VC 26 of 2003	Private (H Liangvunga)	Dry	0.0218 (Hectare)	0.0218
59	VC 26 of 2004	Private (LALNUNCHHINGA)	DRY	0.075 (Hectare)	0.075
60	VC 27 of 2003	Private (ZATHIANGI)	DRY	0.0151 (Hectare)	0.0151
61	VC 27 of 2007	Private (CHING NGAIHI)	DRY	0.3 (Hectare)	0.3
62	VC 28 of 2007	Private (HRANGHNUNA)	DRY	0.0112 (Hectare)	0.0112
63	VC 3 of 2003	Private (H LALTHLAMUANA)	Dry	0.0446 (Hectare)	0.0446
64	VC 3 of 2013	Private (Hmangaihzuali)	Dry	0.0251 (Hectare)	0.0251
65	VC 3 of 2014	Private (RAMMAWIA)	DRY	0.0391 (Hectare)	0.0391
66	VC 3 of 2015	Private (LALHMINGSANGA)	DRY	0.0223 (Hectare)	0.0223
67	VC 30 of 2003	Private (Lalringliana)	Dry	0.0167 (Hectare)	0.0167
68	VC 30 of 2015	Private (ROSANGA)	DRY	0.0251 (Hectare)	0.0251
69	VC 31 of 2015	Private (LALTHALAWRA)	DRY	0.0251 (Hectare)	0.0251
70	VC 32 of 2015	Private (PAHLIRA)	DRY	0.0251 (Hectare)	0.0251
71	VC 34 of 2015	Private (THANGSUANPAUVA)	DRY	0.0146 (Hectare)	0.0146
72	VC 35 of 2003	Private (HVL MALSAWMA)	DRY	0.0809 (Hectare)	0.0809
73	VC 36 of 2007	Private (LALMALSAWMI)	DRY	0.0558 (Hectare)	0.0558
74	VC 37 of 2007	Private (LALTHANZUALI)	DRY	0.0664 (Hectare)	0.0664
75	VC 38 of 2007	Private (Lalsangliani)	Dry	0.0251 (Hectare)	0.0251



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76	VC 38 of 2008	Private (HMANGAIHTHARZELI)	DRY	0.0326 (Hectare)	0.0326
77	VC 39 of 2007	Private (IRENE LALAWMPUII)	DRY	0.0279 (Hectare)	0.0279
78	VC 4 of 2003	Private (Runsawilaia)	Dry	0.0474 (Hectare)	0.0474
79	VC 40 of 2007	Private (LALNGAIHAWMI)	DRY	0.0084 (Hectare)	0.0084
80	VC 41 of 2006	Private (LALRAMDINGNGHETA)	DRY	0.0084 (Hectare)	0.0084
81	VC 41 of 2007	Private (C ZOTHANPUIA)	DRY	0.0223 (Hectare)	0.0223
82	VC 47 of 2006	Private (Tlangiana)	Dry	0.0324 (Hectare)	0.0324
83	VC 47 of 2008	Private (RALKAPENGI)	DRY	0.0233 (Hectare)	0.0233
84	VC 48 of 2003	Private (ZATHIANGI)	DRY	0.0196 (Hectare)	0.0196
85	VC 5 of 2008	Private (VANLALHLIMPUII)	DRY	0.0067 (Hectare)	0.0067
86	VC 5 of 2012	Private (ROHLIRA)	DRY	0.0551 (Hectare)	0.0551
87	VC 5 of 2015	Private (LALHMINGSANGA)	DRY	0.0179 (Hectare)	0.0179
88	VC 51 of 2007	Private (Thangchindova)	Dry	0.0195 (Hectare)	0.0195
89	VC 54 of 1997	Private (LALROPUIA NGENTE)	DRY	0.6175 (Hectare)	0.6175
90	VC 58 of 2007	Private (H LIANVUNGA)	DRY	0.0698 (Hectare)	0.0698
91	VC 6 of 2013	Private (RUNREMI)	DRY	0.0156 (Hectare)	0.0156
92	VC 60 of 1993	Private (Thangzakhuma)	Dry	0.4 (Hectare)	0.4
93	VC 601 of 1991	Private (LALTHANPUIA KHAWLHRING)	DRY	0.0306 (Hectare)	0.0306
94	VC 63 of 2004	Private (Thangchhuanmawia)	Dry	0.0098 (Hectare)	0.0098
95	VC 64 of 2004	Private (Chuhvela)	Dry	0.0177 (Hectare)	0.0177
96	VC 65 of 2007	Private (Zoramthankima)	Dry	0.0233 (Hectare)	0.0233
97	VC 66 of 2007	Private (K Lalmuanpuia)	Dry	0.0233 (Hectare)	0.0233
98	VC 67 of 2007	Private (LALCHULLOVI)	DRY	0.036 (Hectare)	0.036
99	VC 69 of 2007	Private (Thlahhniangi)	Dry	0.0218 (Hectare)	0.0218
100	VC 7 of 2003	Private (Lalthangpuii)	Dry	0.0312 (Hectare)	0.0312
101	VC 7 of 2007	Private (Chinsingthanga)	Dry	0.0195 (Hectare)	0.0195
102	VC 70 of 2007	Private (Vanlalrema)	Dry	0.0324 (Hectare)	0.0324
103	VC 71 of 2007	Private (Vanlalpari)	Dry	0.0324 (Hectare)	0.0324
104	VC 72 of 2007	Private (Zoramchhuanga)	Dry	0.0216 (Hectare)	0.0216
105	VC 72 of 2007	Private (Vanlalthuma)	Dry	0.0324 (Hectare)	0.0324
106	VC 73 of 2007	Private (Laldikmawia)	Dry	0.0324 (Hectare)	0.0324
107	VC 74 of 2006	Private (LALZAWMLIANA)	DRY	0.0115 (Hectare)	0.0115



108	VC 8 of 2003	Private (Lalzuiliana)	Dry	0.0828 (Hectare)	0.0828
109	VC 8 of 2007	Private (Chinsingthanga)	Dry	0.0307 (Hectare)	0.0307
110	VC 80 of 2006	Private (Hrangkung)	Dry	0.0882 (Hectare)	0.0882
111	VC 9 of 2003	Private (Lalremliani)	Dry	0.0174 (Hectare)	0.0174
112	VC 9 of 2007	Private (LALTHANENGI)	DRY	0.0307 (Hectare)	0.0307
113	VC 9 of 2014	Private (BIAKTHUAMI)	DRY	0.0316 (Hectare)	0.0316
114	VC 91 of 2007	Private (Laltlanlawma)	Dry	0.09 (Hectare)	0.09
115	VC 92 of 2007	Private (C Lalthamawia)	Dry	0.0576 (Hectare)	0.0576
116	VC 93 of 2007	Private (Thanliani)	Dry	0.08 (Hectare)	0.08
117	VC 94 of 2007	Private (Lalmuanpuia Khiangte)	Dry	0.054 (Hectare)	0.054
118	VC 97 of 2007	Private (THANLIANI)	DRY	0.063 (Hectare)	0.063
119	VC 98 of 2005	Private (Lahlimmawia)	Dry	0.0247 (Hectare)	0.0247
120	VC 98 of 2007	Private (LALMUANPUIA KHIANGTE)	DRY	0.07 (Hectare)	0.07
121	VC ZMB 42 of 1991	Private (LALDAWNGLIANA)	DRY	0.0252 (Hectare)	0.0252
122	ZMB VC 95 of 1994	Private (V THANCHUNGNUNGA)	DRY	0.4408 (Hectare)	0.4408

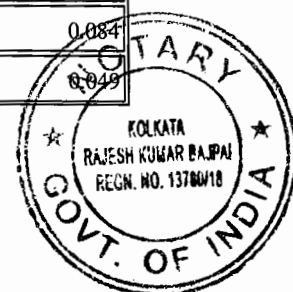
Village: Zemabawk

1	LSC 1572 of 1997	Private (LALDUHZUALI)	DRY	0.044 (Hectare)	0.044
2	LSC 241 of 1991	Private (J LALHMACHHUANA)	DRY	0.077 (Hectare)	0.077
3	CAD 1931 of 2015	Private (ROSANGLIANA)	DRY	0.0656 (Hectare)	0.0656
4	DLP 58 of 2001	Private (LALFAK HIGHER SS SCHOOL)	DRY	0.472 (Hectare)	0.472
5	G LSC 274 of 2008	Private (LALRINMAWIA)	DRY	1.846 (Hectare)	1.846
6	G LSC 402 of 2011	Private (C LIANVUNGA)	DRY	6.339 (Hectare)	6.339
7	G42 of 1987	Private (LALRISANGA)	DRY	0.855 (Hectare)	0.855
8	GKSC 185 of 1986	Private (SAITHANGI)	DRY	2.055 (Hectare)	2.055
9	GKSC 41 of 1987	Private (CHALHMINGTHANGI)	DRY	2.002 (Hectare)	2.002
10	GLSC 74 of 1989	Private (VANLALDINI)	DRY	1.768 (Hectare)	1.768
11	GLSC 10 of 1995	Private (DOHMINGTHANGA)	DRY	1.302 (Hectare)	1.302
12	GLSC 107 of 1989	Private (B LALRINMAWIA)	DRY	2.194 (Hectare)	2.194
13	GLSC 135 / 1986	Private (LALHMINGMAWII)	DRY	0.9892 (Hectare)	0.9892
14	GLSC 187 of 1986	Private (DR BUATSATIAH)	DRY	3.868 (Hectare)	3.868
15	GLSC 188 of 1986	Private (DUHSAKA)	DRY	2.561 (Hectare)	2.561
16	GLSC 234 of 1986	Private (DARHLUNI)	DRY	1.234 (Hectare)	1.234



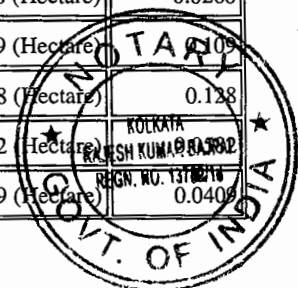
2503

17	GLSC 26 of 1987	Private (LALBIAKSANGA)	DRY	4.067 (Hectare)	4.067
18	GLSC 293 of 2009	Private (LALTHANPUIA KHAWLHRING)	DRY	7 (Hectare)	7
19	GLSC 3 of 1996	Private (F RENGCHHAWNI)	DRY	0.499 (Hectare)	0.499
20	GLSC 4 of 1996	Private (DR T RALTE & E RALTE)	DRY	3.399 (Hectare)	3.399
21	GLSC 406 of 2011	Private (F AIKHUMA)	DRY	2.467 (Hectare)	2.467
22	GLSC 407 of 2011	Private (ENGZIKI)	DRY	2.61 (Hectare)	2.61
23	GLSC 5 of 1994	Common (YMA AIZAWL VENGLAI BRANCH)	DRY	1.777 (Hectare)	1.777
24	GLSC 511 of 2013	Private (LALBIAKDIKA)	DRY	0.75 (Hectare)	0.75
25	GLSC 583 / 2014	Private (LALRAMNGHAKA RALTE)	DRY	0.438 (Hectare)	0.438
26	GLSC 6 of 1994	Common (YMA AIZAWL VENGLAI BRANCH)	DRY	0.187 (Hectare)	0.187
27	GLSC 60 of 1992	Private (H LALRUATLIANA)	DRY	0.875 (Hectare)	0.875
28	GLSC 617 of 2016	Private (REMTHANGI)	DRY	0.569 (Hectare)	0.569
29	GLSC 62 / 2005	Private (RAMFANGZAUVI)	DRY	2.0912 (Hectare)	2.0912
30	GLSC 621 / 2016	Private (T VANLALHRUAIA)	DRY	1.7618 (Hectare)	1.7618
31	GLSC 7 of 1994	Common (YMA AIZAWL VENGLAI BRANCH)	DRY	0.033 (Hectare)	0.033
32	GLSC 74 / 1990	Private (RAMFANGZAUVA)	DRY	1.4484 (Hectare)	1.4484
33	GLSC 9 of 1995	Private (SAPTAWNA)	DRY	1.494 (Hectare)	1.494
34	GLSC 92 of 1991	Private (L BIAKDANGA)	DRY	2.045 (Hectare)	2.045
35	GLSC 98 of 1987	Private (B DAWNGLIANA)	DRY	0.109 (Hectare)	0.109
36	GLSC G80 of 1990	Private (F LALENGMAWIA)	DRY	3.597 (Hectare)	3.597
37	GLSC 40 of 2003	Private (JOHN SAPDINPUIA HALLIDAY)	DRY	1.821 (Hectare)	1.821
38	HP 4 of 2014	Private (LALDUHSAKA)	DRY	0.063 (Hectare)	0.063
39	HP 469 of 2007	Private (LALMALSAWMA)	DRY	0.108 (Hectare)	0.108
40	HP 480 of 2007	Private (LALHUNMAWII)	DRY	0.128 (Hectare)	0.128
41	Land lease 128 of 2008	Private (DB Tech)	Dry	0.2117 (Hectare)	0.2117
42	LSC 2407 of 2008	Private (ZALENKIMI)	DRY	0.004 (Hectare)	0.004
43	LSC 1013 of 1989	Private (J VANLALHRUAIA)	DRY	0.089 (Hectare)	0.089
44	LSC 1015 of 1989	Private (J VANLALHRUAIA)	DRY	0.084 (Hectare)	0.084
45	LSC 1018 of 1989	Private (J VANLALHRUAIA)	DRY	0.049 (Hectare)	0.049



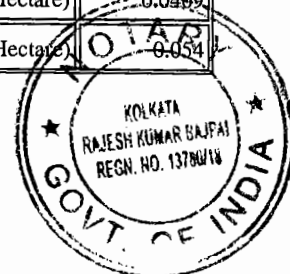
2504

46	LSC 1125 / 2004	Private (LALSAWMLIANA)	DRY	0.0199 (Hectare)	0.0199
47	LSC 1145 of 1993	Private (C LALZARLIANA)	DRY	0.02 (Hectare)	0.02
48	LSC 1250 of 1993	Private (LALRINPUII)	DRY	0.114 (Hectare)	0.114
49	LSC 1252 of 1993	Private (B SANGHNUNA)	DRY	0.102 (Hectare)	0.102
50	LSC 1253 of 1993	Private (JOSEPH LALLUAIA)	DRY	0.114 (Hectare)	0.114
51	LSC 1370 of 1987	Private (SABULA)	DRY	0.011 (Hectare)	0.011
52	LSC 1391 of 2005	Private (LALTHANTLUANGA)	DRY	0.041 (Hectare)	0.041
53	LSC 1424 of 1991	Private (F LALCHUNGUNGA)	DRY	0.031 (Hectare)	0.031
54	LSC 1424 of 2012	Private (LALBIAKTHUAMA)	DRY	0.075 (Hectare)	0.075
55	LSC 1427 of 2012	Private (H BIAKTHUAMA)	DRY	0.055 (Hectare)	0.055
56	LSC 1481 of 1987	Private (Aldrin Lallawmzuala)	Dry	0.6697 (Hectare)	0.6697
57	LSC 1481 of 1987	Private (ALDRIN LALLAWMZUALA)	DRY	0.6625 (Hectare)	0.6625
58	LSC 1532 of 2005	Private (THAVELI)	DRY	0.029 (Hectare)	0.029
59	LSC 1547 of 2005	Private (JUDITHI LALTHATPUII)	DRY	0.069 (Hectare)	0.069
60	LSC 1653 of 2006	Private (H ROTLUANGA)	DRY	0.02 (Hectare)	0.02
61	LSC 1755 of 2006	Private (Lalnunhlma Sailo)	Dry	0.0263 (Hectare)	0.0263
62	LSC 1755 of 2006	Private (LALNUNHLIMA SAILO)	DRY	0.0265 (Hectare)	0.0265
63	LSC 1755 of 2006	Private (LALNUNHLIMA SAILO)	DRY	0.0263 (Hectare)	0.0263
64	LSC 180 of 1991	Private (DARZIKA)	DRY	0.131 (Hectare)	0.131
65	LSC 1808 of 2006	Private (THANGMANGA)	DRY	0.036 (Hectare)	0.036
66	LSC 1809 of 2006	Private (THANGMANGA)	DRY	0.05 (Hectare)	0.05
67	LSC 1841 of 2014	Private (VANLALHRUAIA)	DRY	0.027 (Hectare)	0.027
68	LSC 1865 of 2006	Private (LALHMANGAIHA)	DRY	0.085 (Hectare)	0.085
69	LSC 1937 of 2015	Private (LALFAKZUALA)	DRY	0.0384 (Hectare)	0.0384
70	LSC 1997 of 1993	Private (B THANGDAILOVA)	DRY	0.062 (Hectare)	0.062
71	LSC 2052 of 1993	Private (B THANGDAILOVA)	DRY	0.075 (Hectare)	0.075
72	LSC 2056 of 1993	Common (YMA AIZAWL VENGLAI BRANCH)	DRY	0.072 (Hectare)	0.072
73	LSC 2199 of 1987	Private (KAWLTLUANGI)	DRY	0.0268 (Hectare)	0.0268
74	LSC 2220 of 1987	Private (LALCHHUANAWMA)	DRY	0.109 (Hectare)	0.109
75	LSC 2246 of 1989	Private (V LIANZINGA)	DRY	0.128 (Hectare)	0.128
76	LSC 2344 / 1986	Private (LALCHHUANMAWIA)	DRY	0.0582 (Hectare)	0.0582
77	LSC 2357 of 2008	Private (LALLAWMSANGI)	DRY	0.0409 (Hectare)	0.0409



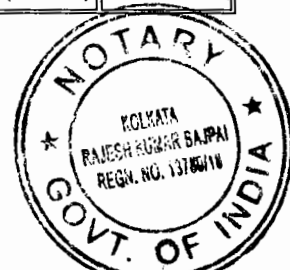
2505

78	LSC 2390 of 2008	Private (VANLALHMANGAIHZUALI)	DRY	0.057 (Hectare)	0.057
79	LSC 250 of 2007	Private (C LALHMANGAIHA)	DRY	0.036 (Hectare)	0.036
80	LSC 251 of 1979	Private (DR RL NUNTHARA)	DRY	0.034 (Hectare)	0.034
81	LSC 251 of 2007	Private (LALCHUNGNUNGA)	DRY	0.049 (Hectare)	0.049
82	LSC 256 of 2008	Private (LALLAWMSANGA)	DRY	0.048 (Hectare)	0.048
83	LSC 2651 of 1987	Private (LALRINCHHANA SAILO)	DRY	0.0349 (Hectare)	0.0349
84	LSC 2651 of 1987	Private (LALRINCHHANA SAILO)	DRY	0.0349 (Hectare)	0.0349
85	LSC 2680 of 1987	Private (F Lalnunmawii)	Dry	0.0365 (Hectare)	0.0365
86	LSC 2680 of 1987	Private (F LALNUNMAWII)	DRY	0.0361 (Hectare)	0.0361
87	LSC 271 of 2008	Private (H CHALLIANA)	DRY	0.244 (Hectare)	0.244
88	LSC 272 of 2008	Private (H CHALLIANA)	DRY	0.182 (Hectare)	0.182
89	LSC 276 of 1986	Private (H LALCHHANDAMA)	DRY	0.0235 (Hectare)	0.0235
90	LSC 2800 of 1985	Private (J LALHLUNA)	DRY	0.036 (Hectare)	0.036
91	LSC 2855 of 2010	Private (HRANGTLUANGI)	DRY	0.021 (Hectare)	0.021
92	LSC 2952 of 1987	Private (DAWNGLIANA)	DRY	0.035 (Hectare)	0.035
93	LSC 2952 of 1987	Private (Dawngliana)	Dry	0.0353 (Hectare)	0.0353
94	LSC 2952 of 1987	Private (DAWNGLIANA)	DRY	0.0353 (Hectare)	0.0353
95	LSC 3015 of 1990	Private (LALZAMLOVA)	DRY	0.0586 (Hectare)	0.0586
96	LSC 3043 of 1990	Private (C VANSANGA)	DRY	0.104 (Hectare)	0.104
97	LSC 3044 of 1990	Private (F LALHMANGAIHA)	DRY	0.1633 (Hectare)	0.1633
98	LSC 3056 / 1985	Private (C DOTHANGA)	DRY	0.0257 (Hectare)	0.0257
99	LSC 3094 of 1990	Private (LALHMINGLIANA)	DRY	0.2696 (Hectare)	0.2696
100	LSC 3223 of 2013	Private (Lalthlamuani)	Dry	0.0456 (Hectare)	0.0456
101	LSC 3223 of 2013	Private (LALTHLAMUANI)	DRY	0.0451 (Hectare)	0.0451
102	LSC 325 of 08	Private (R Vanlalsawmi)	Dry	0.0168 (Hectare)	0.0168
103	LSC 325 of 2008	Private (R VANLALSAWMI)	DRY	0.0166 (Hectare)	0.0166
104	LSC 3262 of 2013	Private (Laltanpuia)	Dry	0.0274 (Hectare)	0.0274
105	LSC 3262 of 2013	Private (LALTANPUIA)	DRY	0.0274 (Hectare)	0.0274
106	LSC 3262 of 2017	Private (LIANDINGI)	DRY	0.027 (Hectare)	0.027
107	LSC 3301 of 1985	Private (C ROKIMA)	DRY	0.016 (Hectare)	0.016
108	LSC 3384 of 2014	Private (F THANMAWIA)	DRY	0.0409 (Hectare)	0.0409
109	LSC 3394 of 1990	Private (DINGAIHTHANGA)	DRY	0.054 (Hectare)	0.054



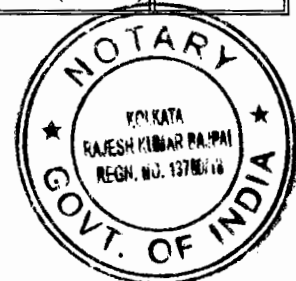
2506

110	LSC 352 of 2000	Private (ROKIMA RALTE)	DRY	0.047 (Hectare)	0.047
111	LSC 356 of 2000	Private (R ZAMAWIA)	DRY	0.039 (Hectare)	0.039
112	LSC 357 of 2008	Private (Sawmthanga)	Dry	0.158 (Hectare)	0.158
113	LSC 357 of 2008	Private (SAWMTHANGA)	DRY	0.158 (Hectare)	0.158
114	LSC 403 of 1990	Private (LALTHANKUNGA)	DRY	0.165 (Hectare)	0.165
115	LSC 406 of 1990	Private (LALDIKA)	DRY	0.0603 (Hectare)	0.0603
116	LSC 408 of 1990	Private (AMELIA LALREMTLUANGI)	DRY	0.029 (Hectare)	0.029
117	LSC 424 of 2000	Private (LALCHHARLIANA)	DRY	0.02 (Hectare)	0.02
118	LSC 448 of 2001	Private (KHAWLTHANGI)	DRY	0.069 (Hectare)	0.069
119	LSC 461 of 2001	Private (Rothawmvunga)	Dry	0.0593 (Hectare)	0.0593
120	LSC 461 of 2001	Private (ROTHAWMVUNGA)	DRY	0.0883 (Hectare)	0.0883
121	LSC 476 of 2008	Private (MITINKUNGA)	DRY	0.04 (Hectare)	0.04
122	LSC 488 of 1987	Private (C LALDUHAWMA)	DRY	0.108 (Hectare)	0.108
123	LSC 492 of 1987	Private (LH THANGA)	DRY	0.071 (Hectare)	0.071
124	LSC 585 / 1987	Private (RL BIAKDIKI)	DRY	0.1645 (Hectare)	0.1645
125	LSC 672 of 2009	Private (LALROSANGA VARTE)	DRY	0.0774 (Hectare)	0.0774
126	LSC 673 of 2009	Private (Lalnunmawia)	Dry	0.0394 (Hectare)	0.0394
127	LSC 673 of 2009	Private (VL NUNMAWIA)	DRY	0.039 (Hectare)	0.039
128	LSC 685 of 1989	Private (R TLANGHMINGTHANGA)	DRY	0.261 (Hectare)	0.261
129	LSC 697 of 2009	Private (Biakzuala)	Dry	0.0214 (Hectare)	0.0214
130	LSC 697 of 2009	Private (BIAKZUALA)	DRY	0.0214 (Hectare)	0.0214
131	LSC 727 of 2003	Private (VANLALCHHANI)	DRY	0.019 (Hectare)	0.019
132	LSC 780 of 2003	Private (R THANGCHHUNGA)	DRY	0.0722 (Hectare)	0.0722
133	LSC 786 of 2009	Private (F LAWMZUALI)	DRY	0.087 (Hectare)	0.087
134	LSC 792 of 1991	Private (K SANGLURA)	DRY	0.024 (Hectare)	0.024
135	LSC 814 of 2010	Private (ALDRIN LALLAWMZUALA)	DRY	0.536 (Hectare)	0.536
136	LSC 815 of 2003	Private (VANLALHRUAIA)	DRY	0.084 (Hectare)	0.084
137	LSC 829 of 1995	Private (C LALHMUNLIANA)	DRY	0.098 (Hectare)	0.098
138	LSC 829 of 2010	Private (TLANGTHANMAWII)	DRY	0.0203 (Hectare)	0.0203
139	LSC 830 of 1995	Private (MALSAWMDAWNGLIANA)	DRY	0.094 (Hectare)	0.094
140	LSC 831 of 1995	Private (ZAWLMAWII)	DRY	0.093 (Hectare)	0.093
141	LSC 832 of 2010	Private (Tlangthanmawii)	Dry	0.0344 (Hectare)	0.0344



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142	LSC 832 of 2010	Private (TLANGTHANMAWII)	DRY	0.034 (Hectare)	0.034
143	LSC 835 of 2003	Private (JENNY K LALTANPUII)	DRY	0.043 (Hectare)	0.043
144	LSC 867 of 2010	Private (LALZUITLUANGA)	DRY	0.0309 (Hectare)	0.0309
145	lsc 908 of 2004	Private (THANGZUALA)	DRY	0.012 (Hectare)	0.012
146	LSC 915 of 1989	Private (LALRINAWMA)	DRY	0.047 (Hectare)	0.047
147	LSC 916 of 1989	Private (ROCHHUMA)	DRY	0.047 (Hectare)	0.047
148	LSC 937 of 2004	Private (ALBERT ROSANGZUALA)	DRY	0.1340001 (Acre)	0.0542291
149	MISC 128 of 2008	Private (SELESTIAN DON BOSCO NEI)	DRY	0.2094 (Hectare)	0.2094
150	MISC 186 of 2013	Private (GENERAL SECRECTARY , CMER - CDAR)	DRY	0.95 (Hectare)	0.95
151	MISC 187 of 2013	Government (GENERAL SECRECTARY , CMER - CDAR)	DRY	0.311 (Hectare)	0.311
152	PP 119 / 1986	Private (LALNGHAKLIANA)	DRY	1.3157 (Hectare)	1.3157
153	PP 134 / 1986	Private (LALRINPUII)	DRY	1.1871 (Hectare)	1.1871
154	PP 254 of 2005	Private (H LALCHHANCHUAHA)	DRY	2 (Hectare)	2
155	PP 364 of 2005	Private (KHAWLTHANGVUNGA)	DRY	1 (Hectare)	1
156	PP 42 of 1994	Private (F SANGTHANGA)	DRY	1.125 (Hectare)	1.125
157	PP 437 of 2005	Private (S ROLIANTHANGA)	DRY	4 (Hectare)	4
158	PP 487 of 1980	Private (C RAMHLUNA)	DRY	1.9267 (Hectare)	1.9267
159	PP 492 of 1980	Private (B DARCHHINGA)	DRY	1.5 (Hectare)	1.5
160	PP 523 of 2006	Private (ZORAMLIANA)	DRY	0.25 (Hectare)	0.25
161	PP 558 of 2006	Private (ELIZABETH LALNUNMAWII COLNEY)	DRY	1.947 (Hectare)	1.947
162	PP 613 of 2006	Private (R LALRAMZAUVA)	DRY	1.25 (Hectare)	1.25
163	PP 623 of 2006	Private (SANGLIANPUII)	DRY	0.68 (Hectare)	0.68
164	PP 683 of 2007	Private (RAMZIRTHANGI)	DRY	1.19 (Hectare)	1.19
165	PP 684 of 2007	Private (C LALMALSAWMA)	DRY	1.18 (Hectare)	1.18
166	VC 1 of 1998	Private (LALBIAKNUNGA)	DRY	0.1108 (Hectare)	0.1108
167	VC 1 of 1998 (A)	Private (LALRINNUNGA)	DRY	0.064 (Hectare)	0.064
168	VC 2 of 1998	Private (C KAMLOVA)	DRY	0.0557 (Hectare)	0.0557
169	VC 26 / 1973	Private (VANLALSIAMA)	DRY	0.0594 (Hectare)	0.0594
170	VC 36 of 1973	Private (LALNUNKUNGA SAILO)	DRY	1.926 (Hectare)	1.926
171	VC 38 of 1997	Private (RAMMAWILIANA)	DRY	0.0455 (Hectare)	0.0455



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172	VC 54 of 2000	Private (LN MANGA)	DRY	0.0557 (Hectare)	0.0557
173	VC 66 of 1987	Private (C THANZUALA)	DRY	0.1385 (Hectare)	0.1385
174	VC 66 of 1987 (A)	Private (THANSIAMA)	DRY	0.0557 (Hectare)	0.0557
175	VC 67 of 1987	Private (ROTHANGI)	DRY	0.0653 (Hectare)	0.0653
176	VC 67 of 1987 (A)	Private (LALRINMAWII)	DRY	0.1484 (Hectare)	0.1484
177	VC 77 of 1999	Private (R ROHMINGLIANA)	DRY	0.1425 (Hectare)	0.1425
178	VC 8 of 1996	Private (KANANTHANGI)	DRY	0.0092 (Hectare)	0.0092
179	VC 84 of 2002	Private (LALNGURLIANI)	DRY	0.0198 (Hectare)	0.0198
180	VC 88 (B) of 2002	Private (HMINGDUHAWMI)	DRY	0.0557 (Hectare)	0.0557
181	VC 88 of 1994	Private (RINTHIANGHLIMA)	DRY	0.0557 (Hectare)	0.0557
182	VC 89 of 1997	Private (VANLALCHAKA)	DRY	0.05 (Hectare)	0.05
183	VC 92 of 1997	Private (VANLALPARI)	DRY	0.1068 (Hectare)	0.1068
Total				108.2681	108.1883

[F. No. NHIDCL/BO AIZAWL/PACKAGE 1/01/3A2]

RAJESH GUPTA, Dy. Secy.

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SIXTH SCHEDULE

[Articles 244(2) and 275(1)]

Provisions as to the Administration of Tribal Areas in ¹[the States of Assam, Meghalaya, Tripura and Mizoram]

²1. **Autonomous districts and autonomous regions.**—(1) Subject to the provisions of this paragraph, the tribal areas in each item of ³[⁴Parts I, II and IIA] and in Part III] of the table appended to paragraph 20 of this Schedule shall be an autonomous district.

(2) If there are different Scheduled Tribes in an autonomous district, the Governor may, by public notification, divide the area or areas inhabited by them into autonomous regions.

(3) The Governor may, by public notification,—

- (a) include any area in ³[any of the Parts] of the said table,
- (b) exclude any area from ³[any of the Parts] of the said table,
- (c) create a new autonomous district,
- (d) increase the area of any autonomous district,
- (e) diminish the area of any autonomous district,
- (f) unite two or more autonomous districts or parts thereof so as to form one autonomous district,
- ⁵[(ff) alter the name of any autonomous district,]
- (g) define the boundaries of any autonomous district:

Provided that no order shall be made by the Governor under clauses (c), (d), (e) and (f) of this sub-paragraph except after consideration of the report of a Commission appointed under sub-paragraph (1) of paragraph 14 of this Schedule:

⁶[Provided further that any order made by the Governor under this sub-paragraph may contain such incidental and consequential provisions (including any amendment of paragraph 20 and of any item in any of the

¹Subs. by the State of Mizoram Act, 1986 (34 of 1986), s. 39, for certain words (w.e.f. 20-2-1987).

² Paragraph 1 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003), s. 2, so as to insert the following proviso after sub-paragraph (2), namely:—

“Provided that nothing in this sub-paragraph shall apply to the Bodoland Territorial Areas District.”

³Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch., for “Part A” (w.e.f. 21-1-1972).

⁴Subs. by the Constitution (Forty-ninth Amendment) Act, 1984, s. 4, for “Parts I and II” (w.e.f. 1-4-1985).

⁵Ins. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch. (w.e.f. 2-4-1970).

⁶Ins. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch. (w.e.f. 21-1-1972).



(Sixth Schedule)

Parts of the said Table) as appear to the Governor to be necessary for giving effect to the provisions of the order.]

12. Constitution of District Councils and Regional Councils.—²[(1) There shall be a District Council for each autonomous district consisting of not more than thirty members, of whom not more than four persons shall be nominated by the Governor and the rest shall be elected on the basis of adult suffrage.]

(2) There shall be a separate Regional Council for each area constituted an autonomous region under sub-paragraph (2) of paragraph 1 of this Schedule.

(3) Each District Council and each Regional Council shall be a body corporate by the name respectively of "the District Council of (*name of district*)" and "the Regional Council of (*name of region*)", shall have perpetual succession and a common seal and shall by the said name sue and be sued.

(4) Subject to the provisions of this Schedule, the administration of an autonomous district shall, in so far as it is not vested under this Schedule in any Regional Council within such district, be vested in the District Council for such district and the administration of an autonomous region shall be vested in the Regional Council for such region.

(5) In an autonomous district with Regional Councils, the District Council shall have only such powers with respect to the areas under the authority of the Regional Council as may be delegated to it by the Regional Council in addition to the powers conferred on it by this Schedule with respect to such areas.

¹Paragraph 2 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003), s. 2, so as to insert the following proviso after sub-paragraph (1), namely:—

"Provided that the Bodoland Territorial Council shall consist of not more than forty-six members of whom forty shall be elected on the basis of adult suffrage, of whom thirty shall be reserved for the Scheduled Tribes, five for non-tribal communities, five open for all communities and the remaining six shall be nominated by the Governor having same rights and privileges as other members, including voting rights, from amongst the un-represented communities of the Bodoland Territorial Areas District, of which at least two shall be women."

Paragraph 2 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 1995 (42 of 1995), s. 2, so as to insert the following proviso after sub-paragraph (3), namely:—

"Provided that the District Council constituted for the North Cachar Hills District shall be called as the North Cachar Hills Autonomous Council and the District Council constituted for the Karbi Anglong District shall be called as the Karbi Anglong Autonomous Council."

²Paragraph 2 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003), s. 2, so as to insert the following proviso after the proviso in sub-paragraph (3), namely:—

"Provided further that the District Council constituted for the Bodoland Territorial Areas District shall be called the Bodoland Territorial Council."

³Subs. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch., for sub-paragraph (1) (w.e.f. 2-4-1970).



(Sixth Schedule)

(6) The Governor shall make rules for the first constitution of District Councils and Regional Councils in consultation with the existing tribal Councils or other representative tribal organisations within the autonomous districts or regions concerned, and such rules shall provide for—

(a) the composition of the District Councils and Regional Councils and the allocation of seats therein;

(b) the delimitation of territorial constituencies for the purpose of elections to those Councils;

(c) the qualifications for voting at such elections and the preparation of electoral rolls therefor;

(d) the qualifications for being elected at such elections as members of such Councils;

(e) the term of office of members of ¹[Regional Councils];

(f) any other matter relating to or connected with elections or nominations to such Councils;

(g) the procedure and the conduct of business ²[(including the power to act notwithstanding any vacancy)] in the District and Regional Councils;

(h) the appointment of officers and staff of the District and Regional Councils.

²[(6A) The elected members of the District Council shall hold office for a term of five years from the date appointed for the first meeting of the Council after the general elections to the Council, unless the District Council is sooner dissolved under paragraph 16 and a nominated member shall hold office at the pleasure of the Governor:

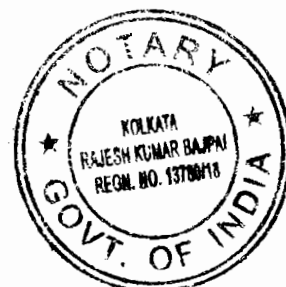
Provided that the said period of five years may, while a Proclamation of Emergency is in operation or if circumstances exist which, in the opinion of the Governor, render the holding of elections impracticable, be extended by the Governor for a period not exceeding one year at a time and in any case where a Proclamation of Emergency is in operation not extending beyond a period of six months after the Proclamation has ceased to operate:

Provided further that a member elected to fill a casual vacancy shall hold office only for the remainder of the term of office of the member whom he replaces.]

(7) The District or the Regional Council may after its first constitution make rules ²[with the approval of the Governor] with regard to the matters

¹Subs. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch., for "such Councils" (w.e.f. 2-4-1970).

²Ins. by s. 74 and Fourth Sch., *ibid* (w.e.f. 2-4-1970).



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(Sixth Schedule)

specified in sub-paragraph (6) of this paragraph and may also make rules¹[with like approval] regulating—

(a) the formation of subordinate local Councils or Boards and their procedure and the conduct of their business; and

(b) generally all matters relating to the transaction of business pertaining to the administration of the district or region, as the case may be:

Provided that until rules are made by the District or the Regional Council under this sub-paragraph the rules made by the Governor under sub-paragraph (6) of this paragraph shall have effect in respect of elections to, the officers and staff of, and the procedure and the conduct of business in, each such Council.

2* * * *

³3. Powers of the District Councils and Regional Councils to make laws.—(1) The Regional Council for an autonomous region in respect of all

¹Ins. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch. (w.e.f. 2-4-1970).

²Second proviso omitted by s. 74 and Fourth Sch., *ibid.* (w.e.f. 2-4-1970).

³Paragraph 3 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003), s. 2, so as to substitute sub-paragraph (3) as under, —

"(3) Save as otherwise provided in sub-paragraph (2) of paragraph 3A or sub-paragraph (2) of paragraph 3B, all laws made under this paragraph or sub-paragraph (1) of paragraph 3A or sub-paragraph (1) of paragraph 3B shall be submitted forthwith to the Governor and, until assented to by him, shall have no effect."

After paragraph 3, the following paragraph has been inserted in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 1995 (42 of 1995), s. 2, namely: —

"3A. Additional powers of the North Cachar Hills Autonomous Council and the Karbi Anglong Autonomous Council to make laws.—(1) Without prejudice to the provisions of paragraph 3, the North Cachar Hills Autonomous Council and the Karbi Anglong Autonomous Council within their respective districts, shall have power to make laws with respect to—

(a) industries, subject to the provisions of entries 7 and 52 of List I of the Seventh Schedule;
(b) communications, that is to say, roads, bridges, ferries and other means of communication not specified in List I of the Seventh Schedule; municipal tramways, ropeways, inland waterways and traffic thereon subject to the provisions of List I and List III of the Seventh Schedule with regard to such waterways; vehicles other than mechanically propelled vehicles;
(c) preservation, protection and improvement of stock and prevention of animal diseases; veterinary training and practice; cattle pounds;
(d) primary and secondary education;
(e) agriculture, including agricultural education and research, protection against pests and prevention of plant diseases;
(f) fisheries;
(g) water, that is to say, water supplies, irrigation and canals, drainage and embankments, water storage and water power subject to the provisions of entry 56 of List I of the Seventh Schedule;
(h) social security and social insurance; employment and unemployment;
(i) flood control schemes for protection of villages, paddy fields, markets, towns, etc. (not of technical nature);
(j) theatre and dramatic performances, cinemas subject to the provisions of entry 60 of List I of the Seventh Schedule; sports, entertainments and amusements;
(k) public health and sanitation, hospitals and dispensaries;
(l) minor irrigation;
(m) trade and commerce in, and the production, supply and distribution of, food stuffs, cattle fodder, raw cotton and raw jute;
(n) libraries, museums and other similar institutions controlled or financed by the State; ancient and historical monuments and records other than those declared by or under any law made by Parliament to be of national importance; and

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(Sixth Schedule)

(o) alienation of land.

(2) All laws made by the North Cachar Hills Autonomous Council and the Karbi Anglong Autonomous Council under paragraph 3 or under this paragraph shall, in so far as they relate to matters specified in List III of the Seventh Schedule, be submitted forthwith to the Governor who shall reserve the same for the consideration of the President.

(3) When a law is reserved for the consideration of the President, the President shall declare either that he assents to the said law or that he withholds assent therefrom:

Provided that the President may direct the Governor to return the law to the North Cachar Hills Autonomous Council or the Karbi Anglong Autonomous Council, as the case may be, together with a message requesting that the said Council will reconsider the law or any specified provisions thereof and, in particular, will, consider the desirability of introducing any such amendments as he may recommend in his message and, when the law is so returned, the said Council shall consider the law accordingly within a period of six months from the date of receipt of such message and, if the law is again passed by the said Council with or without amendment it shall be presented again to the President for his consideration."

After paragraph 3A, the following paragraph has been inserted in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003, (44 of 2003), s. 2, namely:—

"3B. Additional powers of the Bodoland Territorial Council to make laws.—(1) Without prejudice to the provisions of paragraph 3, the Bodoland Territorial Council within its areas shall have power to make laws with respect to:—(i) agriculture, including agricultural education and research, protection against pests and prevention of plant diseases; (ii) animal husbandry and veterinary, that is to say, preservation, protection and improvement of stock and prevention of animal diseases, veterinary training and practice, cattle pounds; (iii) co-operation; (iv) cultural affairs; (v) education, that is to say, primary education, higher secondary including vocational training, adult education, college education (general); (vi) fisheries; (vii) flood control for protection of village, paddy fields, markets and towns (not of technical nature); (viii) Food and civil supply; (ix) forests (other than reserved forests); (x) handloom and textile; (xi) health and family welfare; (xii) intoxicating liquors, opium and derivatives, subject to the provisions of entry 84 of List I of the Seventh Schedule; (xiii) irrigation; (xiv) labour and employment; (xv) land and revenue; (xvi) library services (financed and controlled by the State Government); (xvii) lotteries (subject to the provisions of entry 40 of List I of the Seventh Schedule), theatres, dramatic performances and cinemas (subject to the provisions of entry 60 of List I of the Seventh Schedule); (xviii) markets and fairs; (xix) municipal corporation, improvement trust, district boards and other local authorities; (xx) museum and archaeology institutions controlled or financed by the State, ancient and historical monuments and records other than those declared by or under any law made by Parliament to be of national importance; (xxi) panchayat and rural development; (xxii) planning and development; (xxiii) printing and stationery; (xxiv) public health engineering; (xxv) public works department; (xxvi) publicity and public relations; (xxvii) registration of births and deaths; (xxviii) relief and rehabilitation; (xxix) sericulture; (xxx) small, cottage and rural industry subject to the provisions of entries 7 and 52 of List I of the Seventh Schedule; (xxxi) Social Welfare; (xxxii) soil conservation; (xxxiii) sports and youth welfare; (xxxiv) statistics; (xxxv) tourism; (xxxvi) transport (roads, bridges, ferries and other means of communications not specified in List I of the Seventh Schedule, municipal tramways, ropeways, inland waterways and traffic thereon subject to the provision of List I and List III of the Seventh Schedule with regard to such waterways, vehicles other than mechanically propelled vehicles); (xxxvii) tribal research institute controlled and financed by the State Government; (xxxviii) urban development—town and country planning; (xxxix) weights and measures subject to the provisions of entry 50 of List I of the Seventh Schedule; and (xl) Welfare of plain tribes and backward classes:

Provided that nothing in such laws shall—

(a) extinguish or modify the existing rights and privileges of any citizen in respect of his land at the date of commencement of this Act; and

(b) disallow any citizen from acquiring land either by way of inheritance, allotment, settlement or by any other way of transfer if such citizen is otherwise eligible for such acquisition of land within the Bodoland Territorial Areas District.

(2) All laws made under paragraph 3 or under this paragraph shall in so far as they relate to matters specified in List III of the Seventh Schedule, be submitted forthwith to the Governor who shall reserve the same for the consideration of the President.

(3) When a law is reserved for the consideration of the President, the President shall declare either that he assents to the said law or that he withholds assent therefrom:

Provided that the President may direct the Governor to return the law to the Bodoland Territorial Council, together with the message requesting that the said Council will reconsider the law or any specified provisions thereof and, in particular, will consider the desirability of introducing any such amendments as he may recommend in his message and, when the law is so returned, the said Council shall consider the law accordingly within a period of six month from the date of receipt of such message and, if the law is again passed by the said Council with or without amendments it shall be presented again to the President for his consideration."



(Sixth Schedule)

areas within such region and the District Council for an autonomous district in respect of all areas within the district except those which are under the authority of Regional Councils, if any, within the district shall have power to make laws with respect to—

(a) the allotment, occupation or use, or the setting apart, of land, other than any land which is a reserved forest for the purposes of agriculture or grazing or for residential or other non-agricultural purposes or for any other purpose likely to promote the interests of the inhabitants of any village or town;

Provided that nothing in such laws shall prevent the compulsory acquisition of any land, whether occupied or unoccupied, for public purposes ¹[by the Government of the State concerned] in accordance with the law for the time being in force authorising such acquisition;

(b) the management of any forest not being a reserved forest;

(c) the use of any canal or water-course for the purpose of agriculture;

(d) the regulation of the practice of jhum or other forms of shifting cultivation;

(e) the establishment of village or town committees or councils and their powers;

(f) any other matter relating to village or town administration, including village or town police and public health and sanitation;

(g) the appointment or succession of Chiefs or Headmen;

(h) the inheritance of property;

²[(i) marriage and divorce;]

(j) social customs.

(2) In this paragraph, a "reserved forest" means any area which is a reserved forest under the Assam Forest Regulation, 1891, or under any other law for the time being in force in the area in question.

(3) All laws made under this paragraph shall be submitted forthwith to the Governor and, until assented to by him, shall have no effect.

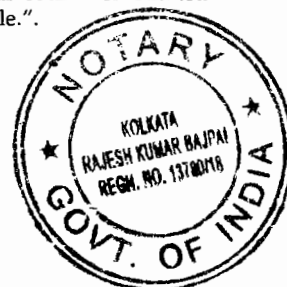
³4. Administration of justice in autonomous districts and autonomous regions.—(1) The Regional Council for an autonomous region in respect of

¹Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch., for certain words (w.e.f. 21-1-1972).

²Subs. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch., for cl. (i) (w.e.f. 2-4-1970).

³Paragraph 4 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003), s. 2, so as to insert the following sub-paragraph after sub-paragraph (5), namely:—

"(6) Nothing in this paragraph shall apply to the Bodoland Territorial Council constituted under the proviso to sub-paragraph (3) of paragraph 2 of this Schedule."



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areas within such region and the District Council for an autonomous district in respect of areas within the district other than those which are under the authority of the Regional Councils, if any, within the district may constitute village councils or courts for the trial of suits and cases between the parties all of whom belong to Scheduled Tribes within such areas, other than suits and cases to which the provisions of sub-paragraph (1) of paragraph 5 of this Schedule apply, to the exclusion of any court in the State, and may appoint suitable persons to be members of such village councils or presiding officers of such courts, and may also appoint such officers as may be necessary for the administration of the laws made under paragraph 3 of this Schedule.

(2) Notwithstanding anything in this Constitution, the Regional Council for an autonomous region or any court constituted in that behalf by the Regional Council or, if in respect of any area within an autonomous district there is no Regional Council, the District Council for such district, or any court constituted in that behalf by the District Council, shall exercise the powers of a court of appeal in respect of all suits and cases triable by a village council or court constituted under sub-paragraph (1) of this paragraph within such region or area, as the case may be, other than those to which the provisions of sub-paragraph (1) of paragraph 5 of this Schedule apply, and no other court except the High Court and the Supreme Court shall have jurisdiction over such suits or cases.

(3) The High Court^{1***} shall have and exercise such jurisdiction over the suits and cases to which the provisions of sub-paragraph (2) of this paragraph apply as the Governor may from time to time by order specify.

(4) A Regional Council or District Council, as the case may be, may with the previous approval of the Governor make rules regulating—

(a) the constitution of village councils and courts and the powers to be exercised by them under this paragraph;

(b) the procedure to be followed by village councils or courts in the trial of suits and cases under sub-paragraph (1) of this paragraph;

(c) the procedure to be followed by the Regional or District Council or any court constituted by such Council in appeals and other proceedings under sub-paragraph (2) of this paragraph;

¹The words "of Assam" omitted by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch. (w.e.f. 21-1-1972).



(Sixth Schedule)

(d) the enforcement of decisions and orders of such councils and courts;

(e) all other ancillary matters for the carrying out of the provisions of sub-paragraphs (1) and (2) of this paragraph.

¹[(5) On and from such date as the President may, ²[after consulting the Government of the State concerned], by notification appoint in this behalf, this paragraph shall have effect in relation to such autonomous district or region as may be specified in the notification, as if—

(i) in sub-paragraph (1), for the words "between the parties all of whom belong to Scheduled Tribes within such areas, other than suits and cases to which the provisions of sub-paragraph (1) of paragraph 5 of this Schedule apply," the words "not being suits and cases of the nature referred to in sub-paragraph (1) of paragraph (5) of this Schedule, which the Governor may specify in this behalf", had been substituted;

(ii) sub-paragraphs (2) and (3) had been omitted;

(iii) in sub-paragraph (4)—

(a) for the words "A Regional Council or District Council, as the case may be, may with the previous approval of the Governor make rules regulating", the words "the Governor may make rules regulating" had been substituted; and

(b) for clause (a), the following clause had been substituted, namely:—

"(a) the constitution of village councils and courts, the powers to be exercised by them under this paragraph and the courts to which appeals from the decisions of village councils and courts shall lie;"

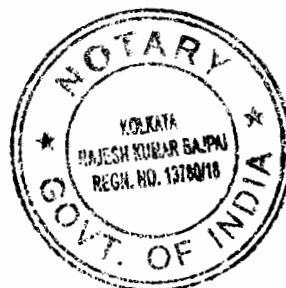
(c) for clause (c), the following clause had been substituted, namely:—

"(c) the transfer of appeals and other proceedings pending before the Regional or District Council or any court constituted by such Council immediately before the date appointed by the President under sub-paragraph (5);" and

(d) in clause (e), for the words, brackets and figures "sub-paragraphs (1) and (2)", the word, brackets and figure "sub-paragraph (1)" had been substituted.]

¹Ins. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch. (w.e.f. 2-4-1970).

²Subs. by the North- Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch., for certain words (w.e.f. 21-1-1972).



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5. Conferment of powers under the Code of Civil Procedure, 1908, and the Code of Criminal Procedure, 1898¹, on the Regional and District Councils and on certain courts and officers for the trial of certain suits, cases and offences.—(1) The Governor may, for the trial of suits or cases arising out of any law in force in any autonomous district or region being a law specified in that behalf by the Governor, or for the trial of offences punishable with death, transportation for life, or imprisonment for a term of not less than five years under the Indian Penal Code or under any other law for the time being applicable to such district or region, confer on the District Council or the Regional Council having authority over such district or region or on courts constituted by such District Council or on any officer appointed in that behalf by the Governor, such powers under the Code of Civil Procedure, 1908, or, as the case may be, the Code of Criminal Procedure, 1898¹, as he deems appropriate, and thereupon the said Council, court or officer shall try the suits, cases or offences in exercise of the powers so conferred.

(2) The Governor may withdraw or modify any of the powers conferred on a District Council, Regional Council, court or officer under sub-paragraph (1) of this paragraph.

(3) Save as expressly provided in this paragraph, the Code of Civil Procedure, 1908, and the Code of Criminal Procedure, 1898¹, shall not apply to the trial of any suits, cases or offences in an autonomous district or in any autonomous region to which the provisions of this paragraph apply.

²[(4) On and from the date appointed by the President under sub-paragraph (5) of paragraph 4 in relation to any autonomous district or autonomous region, nothing contained in this paragraph shall, in its application to that district or region, be deemed to authorise the Governor to confer on the District Council or Regional Council or on courts constituted by the District Council any of the powers referred to in sub-paragraph (1) of this paragraph.]

³[6. Powers of the District Council to establish primary schools, etc.—

(1) The District Council for an autonomous district may establish, construct, or manage primary schools, dispensaries, markets, ⁴[cattle pounds], ferries, fisheries, roads, road transport and waterways in the district and may, with

¹See now the Code of Criminal Procedure, 1973 (Act 2 of 1974).

²Ins. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch. (w.e.f. 2-4-1970).

³Subs. by s. 74 and Fourth Sch., *ibid.*, for paragraph 6 (w.e.f. 2-4-1970).

⁴Subs. by the Repealing and Amending Act, 1974 (56 of 1974), s. 4, for "cattle ponds".



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the previous approval of the Governor, make regulations for the regulation and control thereof and, in particular, may prescribe the language and the manner in which primary education shall be imparted in the primary schools in the district.

(2) The Governor may, with the consent of any District Council, entrust either conditionally or unconditionally to that Council or to its officers functions in relation to agriculture, animal husbandry, community projects, co-operative societies, social welfare, village planning or any other matter to which the executive power of the State ¹ * * * extends.]

7. District and Regional Funds.—(1) There shall be constituted for each autonomous district, a District Fund and for each autonomous region, a Regional Fund to which shall be credited all moneys received respectively by the District Council for that district and the Regional Council for that region in the course of the administration of such district or region, as the case may be, in accordance with the provisions of this Constitution.

²[(2) The Governor may make rules for the management of the District Fund, or, as the case may be, the Regional Fund and for the procedure to be followed in respect of payment of money into the said Fund, the withdrawal of moneys therefrom, the custody of moneys therein and any other matter connected with or ancillary to the matters aforesaid.

(3) The accounts of the District Council or, as the case may be, the Regional Council shall be kept in such form as the Comptroller and Auditor-General of India may, with the approval of the President, prescribe.

(4) The Comptroller and Auditor-General shall cause the accounts of the District and Regional Councils to be audited in such manner as he may think fit, and the reports of the Comptroller and Auditor-General relating to such accounts shall be submitted to the Governor who shall cause them to be laid before the Council.]

8. Powers to assess and collect land revenue and to impose taxes.—

(1) The Regional Council for an autonomous region in respect of all lands within such region and the District Council for an autonomous district in respect of all lands within the district except those which are in the areas under the authority of Regional Councils, if any, within the district, shall have

¹The words "of Assam or Meghalaya, as the case may be" omitted by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch. (w.e.f. 21-1-1972).

²Subs. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch., for sub-paragraph (2) (w.e.f. 2-4-1970).



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the power to assess and collect revenue in respect of such lands in accordance with the principles for the time being followed ¹[by the Government of the State in assessing lands for the purpose of land revenue in the State generally].

(2) The Regional Council for an autonomous region in respect of areas within such region and the District Council for an autonomous district in respect of all areas in the district except those which are under the authority of Regional Councils, if any, within the district, shall have power to levy and collect taxes on lands and buildings, and tolls on persons resident within such areas.

(3) The District Council for an autonomous district shall have the power to levy and collect all or any of the following taxes within such district, that is to say—

- (a) taxes on professions, trades, callings and employments;
- (b) taxes on animals, vehicles and boats;
- (c) taxes on the entry of goods into a market for sale therein, and tolls on passengers and goods carried in ferries; and
- (d) taxes for the maintenance of schools, dispensaries or roads.

(4) A Regional Council or District Council, as the case may be, may make regulations to provide for the levy and collection of any of the taxes specified in sub-paragraphs (2) and (3) of this paragraph ²[and every such regulation shall be submitted forthwith to the Governor and, until assented to by him, shall have no effect].

³9. **Licences or leases for the purpose of prospecting for, or extraction of, minerals.**—(1) Such share of the royalties accruing each year from licences or leases for the purpose of prospecting for, or the extraction of, minerals granted by ⁴[the Government of the State] in respect of any area within an autonomous district as may be agreed upon between ⁴[the

¹Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch., for certain words (w.e.f. 21-1-1972).

²Ins. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch. (w.e.f. 2-4-1970).

³Paragraph 9 has been amended in its application to the States of Tripura and Mizoram by the Sixth Schedule to the Constitution (Amendment) Act, 1988 (67 of 1988), s. 2, so as to insert the following sub-paragraph after sub-paragraph (2), namely:—

“(3) The Governor may, by order, direct that the share of royalties to be made over to a District Council under this paragraph shall be made over to that Council within a period of one year from the date of any agreement under sub-paragraph (1) or, as the case may be, of any determination under sub-paragraph (2).”.

⁴Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71 (i) and Eighth Sch., for “the Government of Assam” (w.e.f. 21-1-1972).



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Provided further that it shall not be competent under any such regulations to refuse the grant of a licence to a money-lender or a trader who has been carrying on business within the district since before the time of the making of such regulations.

(3) All regulations made under this paragraph shall be submitted forthwith to the Governor and, until assented to by him, shall have no effect.

11. Publication of laws, rules and regulations made under the Schedule.—All laws, rules and regulations made under this Schedule by a District Council or a Regional Council shall be published forthwith in the Official Gazette of the State and shall on such publication have the force of law.

¹12. ²[Application of Acts of Parliament and of the Legislature of the State of Assam to autonomous districts and autonomous regions in the State of Assam].—(1) Notwithstanding anything in this Constitution—

(a) no Act of the ³[Legislature of the State of Assam] in respect of any of the matters specified in paragraph 3 of this Schedule as matters with respect to which a District Council or a Regional Council may make laws, and no Act of the ³[Legislature of the State of Assam] prohibiting or restricting the consumption of any non-distilled alcoholic liquor shall apply to any autonomous district or autonomous region ⁴[in that State] unless in either case the District Council for such district or having jurisdiction over such region by public notification so directs, and the District Council in giving such direction with respect to any Act may direct that the Act shall in its application to such district or region or any part thereof have effect subject to such exceptions or modifications as it thinks fit;

(b) the Governor may, by public notification, direct that any Act of Parliament or of the ³[Legislature of the State of Assam] to which the provisions of clause (a) of this sub-paragraph do not apply shall not apply to an autonomous district or an autonomous region ⁴[in that State], or shall apply to such district or region or any part thereof subject to

¹Paragraph 12 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003), s. 2, as under,—

in paragraph 12, in sub-paragraph (1), in clause (a), for the words, figures and letter “matters specified in paragraph 3 or paragraph 3A of this Schedule; the words, figures and letters “matters specified in paragraph 3 or paragraph 3A or 3B of this Schedule” shall be substituted.

²Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch., for the heading (w.e.f. 21-1-1972).

³Subs. by s. 71(i) and Eighth Sch., *ibid.*, for “Legislature of the State” (w.e.f. 21-1-1972).

⁴Ins. by s. 71(i) and Eighth Sch., *ibid.* (w.e.f. 21-1-1972).



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such exceptions or modifications as he may specify in the notification.

(2) Any direction given under sub-paragraph (1) of this paragraph may be given so as to have retrospective effect.

¹[12A. Application of Acts of Parliament and of the Legislature of the State of Meghalaya to autonomous districts and autonomous regions in the State of Meghalaya.—Notwithstanding anything in this Constitution,—

(a) if any provision of a law made by a District or Regional Council in the State of Meghalaya with respect to any matter specified in sub-paragraph (1) of paragraph 3 of this Schedule or if any provision of any regulation made by a District Council or a Regional Council in that State under paragraph 8 or paragraph 10 of this Schedule, is repugnant to any provision of a law made by the Legislature of the State of Meghalaya with respect to that matter, then, the law or regulation made by the District Council or, as the case may be, the Regional Council whether made before or after the law made by the Legislature of the State of Meghalaya, shall, to the extent of repugnancy, be void and the law made by the Legislature of the State of Meghalaya shall prevail;

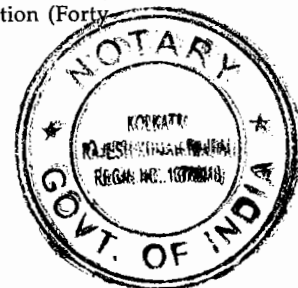
(b) the President may, with respect to any Act of Parliament, by notification, direct that it shall not apply to an autonomous district or an autonomous region in the State of Meghalaya, or shall apply to such district or region or any part thereof subject to such exceptions or modifications as he may specify in the notification and any such direction may be given so as to have retrospective effect.

²[12AA. Application of Acts of Parliament and of the Legislature of the State of Tripura to the autonomous district and autonomous regions in the State of Tripura.—Notwithstanding anything in this Constitution,—

(a) no Act of the Legislature of the State of Tripura in respect of any of the matters specified in paragraph 3 of this Schedule as matters with respect to which a District Council or a Regional Council may make laws, and no Act of the Legislature of the State of Tripura prohibiting or restricting the consumption of any non-distilled alcoholic liquor shall apply to the autonomous district or autonomous region in that State unless, in either case, the District Council for that district or

¹Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71(i) and Eighth Sch., for paragraph 12A (w.e.f. 21-1-1972).

²Subs. by the Sixth Schedule to the Constitution (Amendment) Act, 1988 (67 of 1988), s. 2, for paragraphs 12AA and 12B. Paragraph 12AA was ins. by the Constitution (Forty-ninth Amendment) Act, 1984, s. 4 (w.e.f. 1-4-1985).



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having jurisdiction over such region by public notification so directs, and the District Council in giving such direction with respect to any Act may direct that the Act shall, in its application to that district or such region or any part thereof, have effect subject to such exceptions or modifications as it thinks fit;

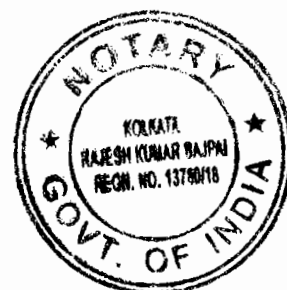
(b) the Governor may, by public notification, direct that any Act of the Legislature of the State of Tripura to which the provisions of clause (a) of this sub-paragraph do not apply, shall not apply to the autonomous district or an autonomous region in that State, or shall apply to that district or such region, or any part thereof, subject to such exceptions or modifications, as he may specify in the notification;

(c) the President may, with respect to any Act of Parliament, by notification, direct that it shall not apply to the autonomous district or an autonomous region in the State of Tripura, or shall apply to such district or region or any part thereof, subject to such exceptions or modifications as he may specify in the notification and any such direction may be given so as to have retrospective effect.

12B. Application of Acts of Parliament and of the Legislature of the State of Mizoram to autonomous districts and autonomous regions in the State of Mizoram.—Notwithstanding anything in this Constitution,—

(a) no Act of the Legislature of the State of Mizoram in respect of any of the matters specified in paragraph 3 of this Schedule as matters with respect to which a District Council or a Regional Council may make laws, and no Act of the Legislature of the State of Mizoram prohibiting or restricting the consumption of any non-distilled alcoholic liquor shall apply to any autonomous district or autonomous region in that State unless, in either case, the District Council for such district or having jurisdiction over such region, by public notification, so directs, and the District Council, in giving such direction with respect to any Act, may direct that the Act shall, in its application to such district or region or any part thereof, have effect subject to such exceptions or modifications as it thinks fit;

(b) the Governor may, by public notification, direct that any Act of the Legislature of the State of Mizoram to which the provisions of clause (a) of this sub-paragraph do not apply, shall not apply to an autonomous district or an autonomous region in that State, or shall apply to such district or region, or any part thereof, subject to such exceptions or modifications, as he may specify in the notification;



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(c) the President may, with respect to any Act of Parliament, by notification, direct that it shall not apply to an autonomous district or an autonomous region in the State of Mizoram, or shall apply to such district or region or any part thereof, subject to such exceptions or modifications as he may specify in the notification and any such direction may be given so as to have retrospective effect.]]

13. **Estimated receipts and expenditure pertaining to autonomous districts to be shown separately in the annual financial statement.**—The estimated receipts and expenditure pertaining to an autonomous district which are to be credited to, or is to be made from, the Consolidated Fund of the State ^{1***} shall be first placed before the District Council for discussion and then after such discussion be shown separately in the annual financial statement of the State to be laid before the Legislature of the State under article 202.

²14. **Appointment of Commission to inquire into and report on the administration of autonomous districts and autonomous regions.**—(1) The Governor may at any time appoint a Commission to examine and report on any matter specified by him relating to the administration of the autonomous districts and autonomous regions in the State, including matters specified in clauses (c), (d), (e) and (f) of sub-paragraph (3) of paragraph 1 of this Schedule, or may appoint a Commission to inquire into and report from time to time on the administration of autonomous districts and autonomous regions in the State generally and in particular on—

(a) the provision of educational and medical facilities and communications in such districts and regions;

(b) the need for any new or special legislation in respect of such districts and regions; and

(c) the administration of the laws, rules and regulations made by the District and Regional Councils;

and define the procedure to be followed by such Commission.

(2) The report of every such Commission with the recommendations of the Governor with respect thereto shall be laid before the Legislature of the State by the Minister concerned together with an explanatory memorandum regarding the action proposed to be taken thereon by ³[the Government of the State].

¹The words "of Assam" omitted by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71 (i) and Eighth Sch. (w.e.f. 21-1-1972).

²Paragraph 14 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 1995 (42 of 1995), s. 2, as under:—

'in paragraph 14, in sub-paragraph (2), the words "with the recommendations of the Governor with respect thereto" shall be omitted.'

³Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71 (i) and Eighth Sch., for "the Government of Assam" (w.e.f. 21-1-1972).



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(3) In allocating the business of the Government of the State among his Ministers the Governor may place one of his Ministers specially in charge of the welfare of the autonomous districts and autonomous regions in the State.

¹15. Annulment or suspension of acts and resolutions of District and Regional Councils.—(1) If at any time the Governor is satisfied that an act or resolution of a District or a Regional Council is likely to endanger the safety of India ²[or is likely to be prejudicial to public order], he may annul or suspend such act or resolution and take such steps as he may consider necessary (including the suspension of the Council and the assumption to himself of all or any of the powers vested in or exercisable by the Council) to prevent the commission or continuance of such act, or the giving of effect to such resolution.

(2) Any order made by the Governor under sub-paragraph (1) of this paragraph together with the reasons therefor shall be laid before the Legislature of the State as soon as possible and the order shall, unless revoked by the Legislature of the State, continue in force for a period of twelve months from the date on which it was so made:

Provided that if and so often as a resolution approving the continuance in force of such order is passed by the Legislature of the State, the order shall unless cancelled by the Governor continue in force for a further period of twelve months from the date on which under this paragraph it would otherwise have ceased to operate.

³16. Dissolution of a District or a Regional Council.—⁴[(1)] The Governor may on the recommendation of a Commission appointed under

¹Paragraph 15 has been amended in its application to the States of Tripura and Mizoram by the Sixth Schedule to the Constitution (Amendment) Act, 1988 (67 of 1988), s. 2, as under,—

(a) in the opening paragraph, for the words “by the Legislature of the State”, the words “by him” shall be substituted;

(b) the proviso shall be omitted.

² Ins. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch. (w.e.f. 2-4-1970).

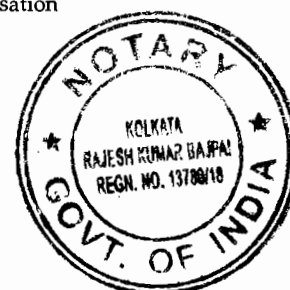
³ Paragraph 16 has been amended in its application to the States of Tripura and Mizoram by the Sixth Schedule to the Constitution (Amendment) Act, 1988 (67 of 1988), s. 2, as under,—

(a) in sub-paragraph (1), the words “subject to the previous approval of the Legislature of the State” occurring in clause (b), and the second proviso shall be omitted;

(b) for sub-paragraph (3), the following sub-paragraph shall be substituted, namely:—

“(3) Every order made under sub-paragraph (1) or sub-paragraph (2) of this paragraph, along with the reasons therefor shall be laid before the Legislature of the State.”

⁴Paragraph 16 renumbered as sub-paragraph (1) thereof by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch. (w.e.f. 2-4-1970).



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paragraph 14 of this Schedule by public notification order the dissolution of a District or a Regional Council, and—

(a) direct that a fresh general election shall be held immediately for the reconstitution of the Council, or

(b) subject to the previous approval of the Legislature of the State assume the administration of the area under the authority of such Council himself or place the administration of such area under the Commission appointed under the said paragraph or any other body considered suitable by him for a period not exceeding twelve months:

Provided that when an order under clause (a) of this paragraph has been made, the Governor may take the action referred to in clause (b) of this paragraph with regard to the administration of the area in question pending the reconstitution of the Council on fresh general election:

Provided further that no action shall be taken under clause (b) of this paragraph without giving the District or the Regional Council, as the case may be, an opportunity of placing its views before the Legislature of the State.

¹[(2) If at any time the Governor is satisfied that a situation has arisen in which the administration of an autonomous district or region cannot be carried on in accordance with the provisions of this Schedule, he may, by public notification, assume to himself all or any of the functions or powers vested in or exercisable by the District Council or, as the case may be, the Regional Council and declare that such functions or powers shall be exercisable by such person or authority as he may specify in this behalf, for a period not exceeding six months:

Provided that the Governor may by a further order or orders extend the operation of the initial order by a period not exceeding six months on each occasion.

(3) Every order made under sub-paragraph (2) of this paragraph with the reasons therefor shall be laid before the Legislature of the State and shall cease to operate at the expiration of thirty days from the date on which the State Legislature first sits after the issue of the order, unless, before the expiry of that period it has been approved by the State Legislature.]

¹Ins. by the Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969), s. 74 and Fourth Sch. (w.e.f. 2-4-1970).



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¹17. Exclusion of areas from autonomous districts in forming constituencies in such districts.—For the purposes of elections to ²[the Legislative Assembly of Assam or Meghalaya] ³[or Tripura] ⁴[or Mizoram], the Governor may by order declare that any area within an autonomous district ⁵[in the State of Assam or Meghalaya] ³[or Tripura] ⁴[or Mizoram], as the case may be,] shall not form part of any constituency to fill a seat or seats in the Assembly reserved for any such district but shall form part of a constituency to fill a seat or seats in the Assembly not so reserved to be specified in the order.

6* * * *

⁷19. Transitional provisions.—(1) As soon as possible after the commencement of this Constitution the Governor shall take steps for the constitution of a District Council for each autonomous district in the State under this Schedule and, until a District Council is so constituted for an autonomous district, the administration of such district shall be vested in the Governor and the following provisions shall apply to the administration of the areas within such district instead of the foregoing provisions of this Schedule, namely:—

(a) no Act of Parliament or of the Legislature of the State shall apply to any such area unless the Governor by public notification so directs; and the Governor in giving such a direction with respect to any Act may direct that the Act shall, in its application to the area or to any specified part thereof, have effect subject to such exceptions or modifications as he thinks fit;

(b) the Governor may make regulations for the peace and good government of any such area and any regulations so made may repeal or amend any Act of Parliament or of the Legislature of the State or any existing law which is for the time being applicable to such area.

¹Paragraph 17 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003), s. 2, so as to insert the following proviso, namely:—

"Provided that nothing in this paragraph shall apply to the Bodoland Territorial Areas District."

² Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71 (i) and Eighth Sch., for "the Legislative Assembly of the Assam" (w.e.f. 21-1-1972).

³Ins. by the Constitution (Forty-ninth Amendment) Act, 1984, s. 4 (w.e.f. 1-4-1985).

⁴Ins. by the State of Mizoram Act, 1986 (34 of 1986), s. 39 (w.e.f. 20-2-1987).

⁵Ins. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71 (i) and Eighth Sch. (w.e.f. 21-1-1972).

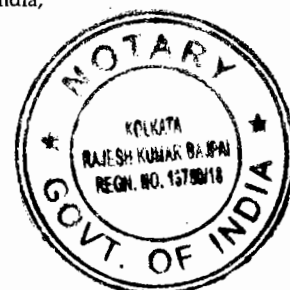
⁶Paragraph 18 omitted by s. 71(i) and Eighth Sch., *ibid.* (w.e.f. 21-1-1972).

⁷Paragraph 19 has been amended in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003) s. 2, so as to insert the following sub-paragraph after sub-paragraph (3), namely:—

"(4) As soon as possible after the commencement of this Act, and Interim Executive Council for Bodoland Territorial Areas District in Assam shall be formed by the Governor from amongst leaders of the Bodo movement, including the signatories to the Memorandum of Settlement, and shall provide adequate representation to the non-tribal communities in that area:

Provided that Interim Council shall be for a period of six months during which endeavour to hold the election to the Council shall be made.

Explanation.—For the purposes of this sub-paragraph, the expression "Memorandum of Settlement" means the Memorandum signed on the 10th day of February, 2003 between Government of India, Government of Assam and Bodo Liberation Tigers."



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(2) Any direction given by the Governor under clause (a) of sub-paragraph (1) of this paragraph may be given so as to have retrospective effect.

(3) All regulations made under clause (b) of sub-paragraph (1) of this paragraph shall be submitted forthwith to the President and, until assented to by him, shall have no effect.

¹[20. **Tribal areas.**—(1) The areas specified in Parts I, II ²[, IIA] and III of the table below shall respectively be the tribal areas within the State of Assam, the State of Meghalaya ³[, the State of Tripura] and the ³[State] of Mizoram.

(2) ⁴[Any reference in Part I, Part II or Part III of the table below] to any district shall be construed as a reference to the territories comprised within the autonomous district of that name existing immediately before the day appointed under clause (b) of section 2 of the North-Eastern Areas (Reorganisation) Act, 1971:

Provided that for the purposes of clauses (e) and (f) of sub-paragraph (1) of paragraph 3, paragraph 4, paragraph 5, paragraph 6, sub-paragraph (2), clauses (a), (b) and (d) of sub-paragraph (3) and sub-paragraph (4) of paragraph 8 and clause (d) of sub-paragraph (2) of paragraph 10 of this Schedule, no part of the area comprised within the municipality of Shillong shall be deemed to be within the ⁵[Khasi Hills District].

²[(3) The reference in Part IIA in the table below to the "Tripura Tribal Areas District" shall be construed as a reference to the territory comprising the tribal areas specified in the First Schedule to the Tripura Tribal Areas Autonomous District Council Act, 1979.]

TABLE

PART I

1. The North Cachar Hills District.
2. ⁶[The Karbi Anglong District.]
3. ⁷[The Bodoland Territorial Areas District.]

PART II

- ⁵[1. Khasi Hills District.
2. Jaintia Hills District.]
3. The Garo Hills District.

¹Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71 (i) and Eighth Sch., for paragraphs 20 and 20A (w.e.f. 21-1-1972).

²Ins. by the Constitution (Forty-ninth Amendment) Act, 1984, s. 4 (w.e.f. 1-4-1985).

³Subs. by the State of Mizoram Act, 1986 (34 of 1986), s. 39, for "Union territory" (w.e.f. 20-2-1987).

⁴Subs. by the Constitution (Forty-ninth Amendment) Act, 1984, s. 4, for "Any reference in the Table below" (w.e.f. 1-4-1985).

⁵Subs. by the Government of Meghalaya Notification No. DCA 31/72/11 dated the 14th June, 1973, Gazette of Meghalaya, Pt. VA, dated 23-6-1973, p. 200.

⁶Subs. by the Government of Assam Notification No. TAD/R/115/74/47, dated 14-10-1976 for "The Mikir Hills District".

⁷Ins. by the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 2003 (44 of 2003), s. 2.



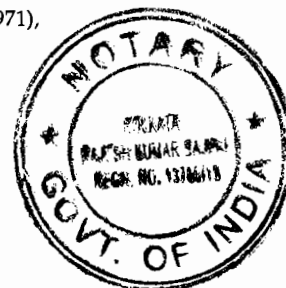
PART III ·

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3. The Lai District.]]

(d) the continuance of any laws, made by the Mizo District Council and in force immediately before its dissolution, subject to such adaptations and modifications, whether by way of repeal or amendment, as the Administrator may make in this behalf, until such laws are altered, repealed or amended by a competent Legislature or other competent authority;

⁵Subs. by the Government of Union Territories (Amendment) Act, 1971 (83 of 1971), s. 13, for paragraph 20A (w.e.f. 29-4-1972).



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(e) such incidental, consequential and supplementary matters as the Administrator considers necessary.

Explanation.—In this paragraph and in paragraph 20B of this Schedule, the expression “prescribed date” means the date on which the Legislative Assembly of the Union territory of Mizoram is duly constituted under and in accordance with the provisions of the Government of Union Territories Act, 1963.

¹20B. Autonomous regions in the Union territory of Mizoram to be autonomous districts and transitory provisions consequent thereto.—(1) Notwithstanding anything in this Schedule,—

(a) every autonomous region existing immediately before the prescribed date in the Union territory of Mizoram shall, on and from that date, be an autonomous district in that Union territory (hereafter referred to as the corresponding new district) and the Administrator thereof may, by one or more orders, direct that such consequential amendments as are necessary to give effect to the provisions of this clause shall be made in paragraph 20 of this Schedule (including Part III of the table appended to that paragraph) and thereupon the said paragraph and the said Part III shall be deemed to have been amended accordingly;

(b) every Regional Council of an autonomous region in the Union territory of Mizoram existing immediately before the prescribed date (hereafter referred to as the existing Regional Council) shall, on and from that date and until a District Council is duly constituted for the corresponding new district, be deemed to be the District Council of that district (hereafter referred to as the corresponding new District Council).

¹After paragraph 20B, the following paragraph has been inserted in its application to the State of Assam by the Sixth Schedule to the Constitution (Amendment) Act, 1995 (42 of 1995), s. 2, namely:—

“20BA. Exercise of discretionary powers by the Governor in the discharge of his functions.—The Governor in the discharge of his functions under sub-paragraphs (2) and (3) of paragraph 1, sub-paragraphs (1), (6), sub-paragraph (6A) excluding the first proviso and sub-paragraph (7) of paragraph 2, sub-paragraph (3) of paragraph 3, sub-paragraph (4) of paragraph 4, paragraph 5, sub-paragraph (1) of paragraph 6, sub-paragraph (2) of paragraph 7, sub-paragraph (4) of paragraph 8, sub-paragraph (3) of paragraph 9, sub-paragraph (3) of paragraph 10, sub-paragraph (1) of paragraph 14, sub-paragraph (1) of paragraph 15 and sub-paragraphs (1) and (2) of paragraph 16 of this Schedule, shall, after consulting the Council of Ministers and the North Cachar Hills Autonomous Council or the Karbi Anglong Autonomous Council, as the case may be, take such action as he considers necessary in his discretion.”

After paragraph 20B, the following paragraph has been inserted in its application to the States of Tripura and Mizoram, by the Sixth Schedule to the Constitution (Amendment) Act, 1988 (67 of 1988), s. 2, namely:—

“20BB. Exercise of discretionary powers by the Governor in the discharge of his functions.—The Governor, in the discharge of his functions under sub-paragraphs (2) and (3) of paragraph 1, sub-paragraphs (1) and (7) of paragraph 2, sub-paragraph (3) of paragraph 3, sub-paragraph (4) of paragraph 4, paragraph 5, sub-paragraph (1) of paragraph 6, sub-paragraph (2) of paragraph 7, sub-paragraph (3) of paragraph 9, sub-paragraph (1) of paragraph 14, sub-paragraph (1) of paragraph 15 and sub-paragraphs (1) and (2) of paragraph 16 of this Schedule, shall, after consulting the Council of Ministers, and if he thinks it necessary, the District Council or the Regional Council concerned, take such action as he considers necessary in his discretion.”



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(Sixth Schedule)

(2) Every member whether elected or nominated of an existing Regional Council shall be deemed to have been elected or, as the case may be, nominated to the corresponding new District Council and shall hold office until a District Council is duly constituted for the corresponding new district under this Schedule.

(3) Until rules are made under sub-paragraph (7) of paragraph 2 and sub-paragraph (4) of paragraph 4 of this Schedule by the corresponding new District Council, the rules made under the said provisions by the existing Regional Council and in force immediately before the prescribed date shall have effect in relation to the corresponding new District Council subject to such adaptations and modifications as may be made therein by the Administrator of the Union territory of Mizoram.

(4) The Administrator of the Union territory of Mizoram may, by one or more orders, provide for all or any of the following matters, namely:—

(a) the transfer in whole or in part of the assets, rights and liabilities of the existing Regional Council (including the rights and liabilities under any contract made by it) to the corresponding new District Council;

(b) the substitution of the corresponding new District Council for the existing Regional Council as a party to the legal proceedings to which the existing Regional Council is a party;

(c) the transfer or re-employment of any employees of the existing Regional Council to or by the corresponding new District Council, the terms and conditions of service applicable to such employees after such transfer or re-employment;

(d) the continuance of any laws made by the existing Regional Council and in force immediately before the prescribed date, subject to such adaptations and modifications, whether by way of repeal or amendment, as the Administrator may make in this behalf until such laws are altered, repealed or amended by a competent Legislature or other competent authority;

(e) such incidental, consequential and supplementary matters as the Administrator considers necessary.

20C. Interpretation.—Subject to any provision made in this behalf, the provisions of this Schedule shall, in their application to the Union territory of Mizoram, have effect—

(1) as if references to the Governor and Government of the State were references to the Administrator of the Union territory appointed under article 239, references to State (except in the expression "Government of



(Sixth Schedule)

the State") were references to the Union territory of Mizoram and references to the State Legislature were references to the Legislative Assembly of the Union territory of Mizoram;

(2) as if—

(a) in sub-paragraph (5) of paragraph 4, the provision for consultation with the Government of the State concerned had been omitted;

(b) in sub-paragraph (2) of paragraph 6, for the words "to which the executive power of the State extends", the words "with respect to which the Legislative Assembly of the Union territory of Mizoram has power to make laws" had been substituted;

(c) in paragraph 13, the words and figures "under article 202" had been omitted.]]

21. Amendment of the Schedule.—(1) Parliament may from time to time by law amend by way of addition, variation or repeal any of the provisions of this Schedule and, when the Schedule is so amended, any reference to this Schedule in this Constitution shall be construed as a reference to such Schedule as so amended.

(2) No such law as is mentioned in sub-paragraph (1) of this paragraph shall be deemed to be an amendment of this Constitution for the purposes of article 368.



**THE LUSHAI HILLS DISTRICT (VILLAGE COUNCILS)
ACTS, 1953**

(As adapted and amended up to date)

No. TAD/R/61/52-In pursuance of paragraph 11 of the Sixth Schedule to the Constitution of India, the following Act of the Lushai Hills District Council, which received the assent of the Governor of Assam, is hereby published for general information.

LUSHAI HILLS ACT NO. OF 1953

The Lushai Hills District (Village Councils) Act, 1953

(Passed by the Lushai Hills District Council)

(Received the assent of the Governor of Assam on the 19th November, 1953)

(Published in the Assam Gazette, dated the 9th December, 1953)

**An
Act**

to provide for the establishment of Village Councils, etc. and for other matters relating to village administration.

Preamble : Whereas it is expedient to provide for the establishment of Village Councils and their powers, and for other matters relating to Village administration, including village police and public health and sanitation.

And Whereas by clauses (e) and (f) of sub - paragraph (1) of paragraph 3 of the Sixth Schedule to the Constitution of India, the District Council for an Autonomous District is empowered to make laws with respect to the establishment of village or town committees or councils and their powers and any other matter relating to village or town administration, including village or town police and public health and sanitation.

Now, therefore, the District Council of the Lushai Hills District (hereafter referred to as 'the District Council') in exercise of the powers conferred on to as aforesaid and of all other powers enabling it in that behalf, is pleased to enact and it is hereby enacted as follows :

Chapter - 1

PRELIMINARY

1. Short title, extent and commencement -

- (1) This Act may be called the Lushai Hills District (Village Councils) Act, 1953.
- (2) It extends to the (State of Mizoram) except the areas under the jurisdiction of the Pawi - Lakher Regional Council (as it existed immediately before the 2nd day of April, 1972).
- (3) It shall come into force at once.

2. Definition -

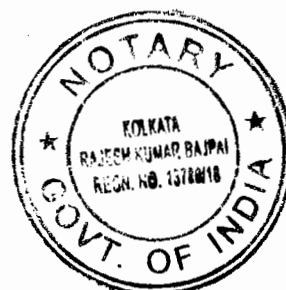
In this Act, except here it is expressly otherwise provided or the context otherwise requires :

- (1) "District" means the [Aizawl and Lunglei districts in the (State of Mizoram)]



- (2) **"Deputy Commissioner"** means the Deputy Commissioners of the (Aizawl and Lunglei District)
- (3) **"Executive Committee"** is constructed as the Government of Mizoram)
- (4) **"Hnatlang"** means a common service for the common good of the villagers which the residents of the village are to render.
- (5) **"Leipui"** means as subsidiary shifting jhum cultivation
- (6) **"Mizoram Buhchhun"** means the surtax imposed (***) under the Lushai Hills District (Revenue Assessment) Regulation, 1953.
- (7) **"Mizo"** means a member of any Lushai (Mizo) tribe ;
- (8) **"Scheduled tribe or tribes"** means such tribe or tribes [specified in Part XVII - Mizoram of the schedule to the Constitution (Schedule Tribes) Order, 1950];
- (9) **"Tlangau"** means a village crier,
- (10) **"Tuikhur"** means any place wherein water supply is obtained;
- (11) **"Village Council"** means a Village Council constituted under section 3 of this Act.]₂
- (12) **"Voter"** means a person who fulfills the qualifications enumerated in Rule of the Assam Autonomous Districts (Constitution of District councils) Rules, 1951 as in force immediately before the 29th day of April, 1972;]₃
- (13) **"Adult"** means a person belonging to a scheduled Tribe who is not less than twenty one years of age on such date as may be fixed in that behalf by the (Government;)]₁
- (14) **"District Fund"** is constructed as the Consolidated Fund of the State of Mizoram;)]₁
- (15) means construction of a trap or device by which fishes in the river are trapped and collected in a container ;
- (16) **"Khamkhuai"** means a species of honey - producing bee;
- (17) **"Khawper"** means a sub-village or hamlet ;
- (18) **"Thlawhbawk"** means a temporary sub-village created for the sole purpose of jhumming in a certain area for a specified period.
- (19) **"Run"** means a customary fine imposed by a Village council for refusal to contribute in the Village Hnatlang;
- [(20) **"Village"** means an area declared as such by the (Government of Mizoram);]₄
- (21) **"Gram Sabha"** (Village Assembly) means a body consisting of persons registered in the Electoral Rolls relating to the Village Council.
- (22) **"State Election Commission"** means the State Election Commission referred to in Section 345 of the Mizoram Municipalities Act, 2007.
- (23) **"Community Assets"** means any property or income which by custom belongs to or has been administered for the benefit of the villagers in common, or has been created through contribution of voluntary labour by the villagers, or has been created by the State Government.
- (20-23 As amended in 2014).

1. Constructed as per sub-paragraph (4) of paragraph 8 of the Dissolution of the Mizo District Council (Miscellaneous Provisions) Order, 1972 and as per the state of Mizoram Act, 1986 (34 of 1986).
2. Amended by the Lushai Hills District (Village Councils) Amendment) Act, 1986.
3. Substituted by the Dissolution of the Mizo District Council (Miscellaneous Provisions) Order, 1972.
4. Inserted by the Lushai Hills District (Village Councils) Amendment) Act, 1986.
5. Substituted by the State of Mizoram Adaptation of Laws Order (No. 2) of 1987



Chapter – II

ESTABLISHMENT OF VILLAGE COUNCIL

3. Constitution of Village Council -

(1) There shall be a Village Council Comprising one or more villages as the (State Government) may by notification in the Mizoram Gazette, decide to be composed in the manner here in after provided in section (2)

Provided that a village once notified as a constituent of a Village Council is liable to be denotified at any time if the Village becomes vacant as a result of mass migration of the villagers or if a situation arises demanding such action for a reasonable ground of administrative, developmental or security reasons as the Government may decide.

(2) Number of Members of Village Council - A Village Council shall be composed of members according to the number of houses it contains as specified below :

(i) For Village not exceeding 200 households, there shall be 3 (three) elected members, of whom 1 (one) shall be woman.

(ii) For Village with more than 200 households, but not exceeding 500 households, there shall be 5 (five) members, of whom 1 (one) shall be woman.

(iii) For Village with more than 500 households, but not exceeding 1000 households, there shall be 7 (seven) elected members, of whom 2 (two) shall be women.

(iv) For Village with more than 1000 households and above, there shall be 9 (nine) elected members, of whom 3 (three) shall be women. (As amended in 2014)

(3) The Total number of members as determined under sub-section (2) shall be elected by adult suffrage in accordance with Election to Village Councils Rules made by the Government under this Act :

Provided that where an election to a Village Council cannot be held and the situation demands immediate constitution of such a Village Council, the Government may appoint persons not more than the total membership to hold office of the Village Council for the particular Village as specified in sub-section (2) to sit and act as elected members of the Village Council for a period not exceeding one year from the date of the first meeting of the Village Council.

Provided further that the process of election for constitution of the Village Councils shall be completed before the expiry of one year from the date fixed for the first meeting of the Village Council. (As amended in 2014)

(4) The Government may abolish a Village Council if in its opinion the number of the households of the village has become too small to have Village Council of its own or if in its opinion, there is an exigency to amalgamate two or more Village Councils on the ground of administrative convenience, in such a situation the village shall be comprised of the nearest village having a Village Council under sub-section (1) or as arranged by the Government.

- 4 -

(5) The (State Government) shall decide as to how many members shall constitute a village council subject to the provisions of sub-section (2).

(6) For the purposes of this section the (State Government) shall publish in the Mizoram Gazette a list of village or villages].

(7) The superintendence, direction and control of the preparation of electoral rolls for and the conduct of elections to the Village Council shall vest in the State Election Commission. (As amended in 2014)



4. Qualification of Members -

A person shall be disqualified for being elected as and for being a member of the Village Council if:

- (a) he is not a member of a Scheduled tribe;
- (b) he has not attained the age of 25 years;
- (c) he is not a Voter where he seeks election;
- (d) he is a member of any other Village Council;
- (e) he is of unsound mind and stands so declared by a competent Court of Authority;
- (f) Whether before or after the commencement of this Act he has been convicted of an offence under the Lushai Hills Autonomous District (Administration of justice) Rules, 1953 or under other Law for the time being in force in India, unless a period of three years has elapsed since his conviction, and if imprisoned since his release from prison.
- (g) He holds any office of profit under the Central Government or the State Government.

Explanation: In this clause, "office of profit" means a regular payment made in the form of Salary or wages.

5. Duration of Village Council-

Every Village Council, unless sooner dissolved under the provision of section 25 of this Act shall continue for 5 (five) years from the date appointed for its first meeting.

Provided that the State Government may, by order, extend or shorten the life of a Village Council for such periods not exceeding eighteen months in the aggregate.

Provided further that the process of election to a Village Council shall be completed before the term of the Councils comes to an end. (As amended in 2014)

6. Tenure of membership -

(1) All members of a Village Council shall hold office during the life of the Council :

Provided that in the case of a fresh election due to dissolution of a Village Council under section 25, the members so elected shall hold office during the remaining term of the Village Council.

(2) A member elected to fill a casual vacancy shall hold office for the remaining term of office of the member whose seat falls vacant.

(3) If a member absents himself continuously in three consecutive meetings of a Village Council without permission of the Village council, the village council may in a meeting specially convened for the purpose, declare his seat vacant after giving him an opportunity for a hearing and in such case the Village council shall communicate the decision to the (State Government). (As amended in 2014)

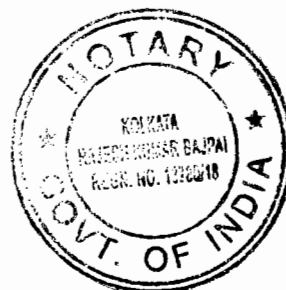
7. Executive -

There shall be a President, a Vice President, a Treasurer and a Secretary in each Village Council and the executive functions of the Village Council shall be vested in these four.

Provided that if a Village Council having 3 (three) seats has only two members due to any reasons, the Vice President shall hold the post of Treasurer. (As amended in 2014)

[(1) The President and the Vice - President of the Village Council shall be elected by the members of the village Council from among themselves by a majority of votes).

(2) There shall be a Secretary of the village council who may be appointed or dismissed by the



(State Government) on the recommendation of the executive body of the Village Council (As amended in 2014)

(3) The Secretary shall not be a member of the Village Council neither the President nor the Vice-President of the Village Council (here in after called "the President" or "the Vice-President") shall be eligible to hold office of the Secretary of the Village Council.

(4) The President may at any time by writing under his hand, submit his resignation to the (State Government) and until the (State Government) accepts the resignation he shall continue to work as such.

[(5) The Vice-President may at any time in writing under his hand, submit his resignation to the President who shall without delay, forward to the (State Government) or to an officer authorised by it in this behalf, for acceptance, and until the resignation is accepted, he shall continue to function as such. Any resignation shall be normally accepted. When the resignation is accepted the members of the Village council shall elect another member as Vice-President)].

(6) Any Member other than the President and the Vice-President may at any time in writing under his hand submit his resignation to the President, or to the Vice-President in the absence of the President, he shall without delay forward it to the State Government or to an officer authorised by it in this behalf for acceptance and until the resignation is accepted he shall continue to function as such. Any resignation shall be normally accepted.

(7) If at any time, for any reason there is vacancy of a seat in the Village council, it shall be reported forthwith to the State Government by the President or the Vice-President, as the case may be. The State Government shall declare the seat as vacant. (As amended in 2014)

(8) If for any reason the office of the President becomes vacant, the State Government shall cause the vacancy to be filled as soon as possible. In the meantime the duties of the Office (of the President) shall be performed by the Vice-President.

(8-A) Members of the Village Councils including the Presidents and the Vice-Presidents shall be entitled to receive such remuneration and privileges as may from time to time be determined by the (State Government).

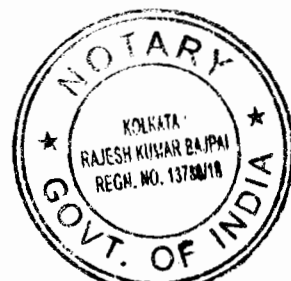
[(9) The President, the Vice-President, the Member and the Secretary of a Village Council shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code].

[(10) The Government may remove the President or the Vice-President of a Village Council if in his opinion the President was the case may be the Vice-President has lost support of the majority of members but refuses to tender resignation or is too inefficient or too corrupt to carry on the village administration or acting in a manner prejudicial to the interest of the State].

(11) If the President has lost the support of the majority of members, and if a report is received in writing by the State Government, a meeting of Village Council shall be convened by the officer appointed by the State Government to elect a new President. The officer appointed by the State Government shall serve a notice of such meeting specifying the date and time and place thereof and send a copy of notice to the State Government. Such meeting shall be presided over by any officials appointed by the State Government. The report on election of the new President shall be sent to the State Government without delay.

(12) If the majority of members demand re- shuffle of the executive body of the Village Council and if such report is received in writing by the State Government for reshuffle of the executive body, the same procedure as per sub-section (11) of section 7 shall be applied. (As amended in 2014)

8. Function of Village Council -



(1) The Village Council or any officer of the (State Government) authorised by the (State Government) shall allot a particular region within the boundaries of each Village for jhums each particular year, and the distribution of the jhum - plots shall be done in accordance with the laws framed by the (State Government) [under paragraph 3 (1) (d) of the Sixth Schedule to the Constitution of India].

(2) The Village Council shall have powers to enforce 'Hnatlang' in the interest of the public whenever occasion so demands.

Provided that no discrimination shall be made on grounds of religion or caste or class or any of them.

(3) Any person who does not comply with the order of 'Hnatlang' shall be liable to 'Run' either in kind or in cash which may (be fixed by the government, by order, from time to time not exceeding {Rs. 50 per hnatlâng day}) unless he has been exempted from hnatlâng under section 9 (1) or has obtained commutation under Section 9 (3).

(4) The Village Council shall be accountable to the Gram Sabha for all its functions and decisions taken in its meetings.

(5) Every Village Council shall prepare a report in respect of its administration in such form and with such details as may be prescribed and such report shall be submitted twice in a year to the State Government. If the report is not submitted, the State Government may withhold the payment of grants and remunerations due to the Village Councils thereafter. (As amended in 2014)

8A. The Village Council shall have the following powers and duties:

(1) To formulate village development schemes, to supervise development works received from the State Government through various agencies.

(2) To help various Government agencies in carrying out development works in the village.

(3) To take up development works on its own initiative or on request by the Government.

(4) To convene regular social audit for successful implementation of development works in the village.

(5) To collect property tax as prescribed by the State Government.

(6) To realize registration fees for each litigation within its jurisdiction.

(7) To raise fund for public utility within its jurisdiction by passing a resolution subject to the approval of the State Government.

(8) To administer relief and rehabilitation to the people during calamities.

(9) To assist the State Government in public distribution system.

(10) To initiate or assist the State Government in all preventive measures on the outbreak of an epidemic or infectious disease.

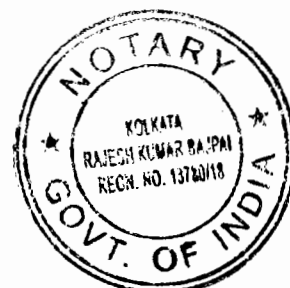
(11) To co-operate with Government officials in charge of any of the above functions within its jurisdiction. (As amended in 2014)

9. Regulation of Hnatlâng -

(1) Each Council shall have power to exempt any person or persons from Hnatlang at its own discretion. The reason for exemption shall be recorded in writing. No person who is 60 years or above shall be compelled to do any Hnatlâng.

(2) Any person below 15 years shall not be allowed to represent in the Hnatlâng.

(3) Every person shall have the option of commuting his obligation to render service under hnatlang



on payment of cash compensation in lieu of it at a rate to be fixed by the Village Council not exceeding (Rs 25/-) per hnatlâng day.

10. Collection of Taxes -

- (1) The (State Government) or any Officer authorised by it in this behalf, shall either appoint tax collectors or allot the work of collection of taxes to suitable persons, specifying their duties and any other matters connected with the collection of taxes.
- (2) Collection of Taxes shall be done strictly in accordance with rules or under the instructions and directions given by the (State Government) authorised be [it] in that behalf.

SANITATION

11. Sanitation Committee -

Each Village Council shall be responsible for the sanitation of the Village. A Sanitation Committee shall be appointed by the Village Council if necessary.

11 A. Gram Sabha (Village Assembly):

- (1) Every Gram Sabha shall:
 - (i) approve the annual plans, programmes and projects for social and economic development in respect of the village concerned before such plans, programmes and projects are taken up for implementation.
 - (ii) be responsible for the identification or selection of persons as beneficiaries under the poverty alleviation and other programmes.
- (2) Ordinarily a Gram Sabha will be convened and presided over by the President of the Village Council.
- (3) Quorum of a Gram Sabha shall be 10% of the registered voters of latest electoral roll of the Village Council.
- (4) Every Gram Sabha shall be responsible to safeguard and preserve community assets.
- (5) The Gram Sabha and the Village Council shall be consulted before making resettlement and rehabilitation of persons affected.
- (6) There shall be at least 3 (three) Gram Sabha meetings in a year. (As amended in 2014)

Chapter – III

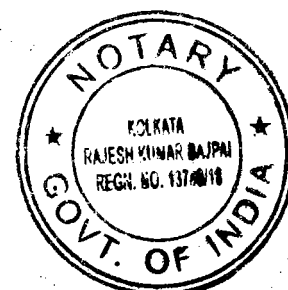
CONDUCT OF BUSINESS

12. President and the meetings of the Village Council -

- (1) The President of the Village Council shall preside over all the meetings of the said Council. He shall summon the meetings of the village Council whenever necessity arises and if or when two - thirds of the members in writing request him to summon a meeting.
- (2) There shall be at least 6 (six) Village Council meetings at regular intervals in a calendar year. Resolutions made in such meetings shall be properly recorded and shall be signed both by the President and the Secretary. (As amended in 2014)

13. Voting in the Meeting of the Village council -

- (1) All proposals and questions shall be decided in this meeting by a majority of votes.
- (2) The President of the Council or any person acting in his behalf shall not vote in the first



instance but shall have and shall exercise a casting vote in the case of in an equality of votes.

(3) No person other than a Member of the Village council shall vote nor shall speak or take part in its deliberation and any person contravening this provision shall be punishable with a fine not exceeding Rs. 50/- by the Village Court in such deliberation, if the Village council so requires, but shall have no vote).

14. Preservation of order in Meeting of Village Council -

The President shall preserve order and have all powers necessary for the purpose of enforcing his decision during the meeting as follows -

(1) He may direct any Member whose conduct is, in his opinion disorderly to withdraw immediately

from the day's meeting. The Member ordered in this manner shall comply with the order at once.

(2) If any member is ordered to withdraw for a second time from a meeting of the same session of the council, the President may suspend the member for the remaining period of the same session.

(3) If any member fails to carry out the direction given to him under sub-section (1) or subsection (2) the President shall report, in writing, the conduct of the member to the (State Government). On receipt of such report, the (State Govt.) may if deems fit necessary, suspend the member for any period considered reasonable by the (State Government).

15. Village Council Fund (As amended in 2011) -

(1) Village Council Fund - There shall be formed for every Village Council a fund to be called Village Council Fund". Any collection authorised by law other than District revenue and taxes made in a village for the good of the people shall be paid into the said Fund. The President shall be the treasurer of the fund and the list of the collection shall be kept by the Secretary. This account shall be opened for inspection by any subscriber to the collection.

(2) Power to collect Property Tax - The Village Councils are empowered to collect property tax within their respective jurisdictions on such items, and at such rates, as may be determined by the State Government from time to time.

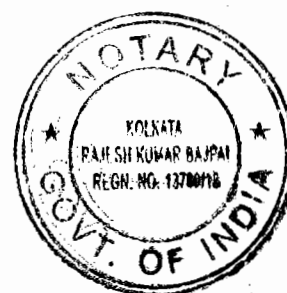
Provided that Village Council may appoint a Treasurer from amongst the members who shall keep developmental grants and other fund exclusive of a collection authorised by law, and maintain the accounts thereof which will be liable to inspection by the Village Council in its sitting and by an official authorised to do so by the Government.

16. Responsibility of President for compliance of order, etc. -

(1) The President shall cause notices and instructions for prevention of dangers such as outbreak of fire, epidemic etc. in the village to be proclaimed by engaging the "Tlangau" and whenever notices orders circulars or letters are received for redistribution from the (State Government)26 to pass on to other villages he shall forthwith cause it to be send through the Secretary.

(2) The President shall be responsible for the compliance of all orders and notification issued (by the Deputy Commisioner)27

(3) The President shall cause all such orders and notifications to be read out by the Secretary in the meeting of the Village Council, and if it is necessary to be brought to the knowlegde of Public, it shall be given over to the Secretary for publication either by Tlangau or by a notice of Public.



(4) The President shall examine the books kept by the Secretary from time to time as he may deem necessary.

(5) The President shall be responsible to pass on the letters received by him to the Village Council Secretary for records.

(6) He shall fully relinquish Village Council charge and hand over Village Council records, documents, properties and assets including Village Council seal to the new Village Council President as the case may be. (As amended in 2014)

17. Vice President -

The Vice President shall have position next to the President and in the absence of President he shall

perform the duties of that office and during such period the power of the President shall be vested in him.

17A Treasurer -

The Treasurer of a Village Council shall keep all money of the Village Council and properly maintain

cash book and register as prescribed by the State Government.

In the event of the Treasurer ceasing to function for any reason he shall forthwith handover the charge of Treasurer to the newly appointed Treasurer or any other person authorized by the State Government. (As amended in 2014)

18. Secretary -

The Secretary shall be the Village writer and shall be responsible for the duties as enumerated below:-

(a) He shall record all the proceedings of the Village Council as well as the Village Court and such record shall be signed by the President. He shall published all orders, notification and records as may be necessary and such orders, notifications and record shall be signed by the President.

(b) On receipt of any orders, notices, circular or letter from the State Government or from the Deputy Commissioner and his Assistants for service or for onward transmission to other villages, the Secretary shall cause it to be served or transmitted to any other Village Council as may be directed, and he shall be responsible to carry out such direction.

(c) He shall keep all the books and records of the Village Council and of the Village Court. He shall send all such books and records to the (State Government) as may required by it, with his own signature and of the President.

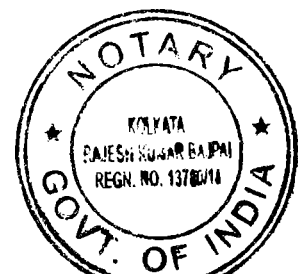
(d) All the books and records shall be kept ready to be examined at any time by authorized officers of the State Government or any member of the Village Council (As amended in 2014)

(e) He shall keep all village statistical data within the Village Council jurisdiction as may be prescribed by the State Government including data on beneficiaries under various schemes selected from the village and submit the report to the State Government as may be required.

(f) He shall continue as Secretary of the Village Council if the Village Council cannot perform its duties due to any reasons. (As amended in 2014)

19. Remuneration of the Secretary -

The Secretary shall be paid such remuneration as may be fixed by the (State Government).



20. Officers -

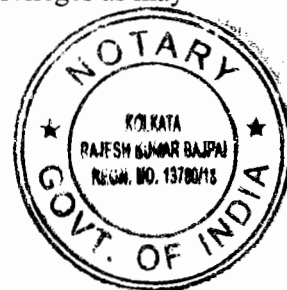
- (1) The (State Government) may appoint a District Local Administration Officer in each District to which this Act extends.
- (2) The (State Government) may divide each District to which this Act extends into two or more circles and appoint a Circle Officer for each circle.
- (3) The (State Government) may also appoint one or more Circle Assistants, as it may deem necessary for each circle and define their jurisdiction.
- (4) The duties of the District Local Administration Officer, Circle Officer and Circle Assistant shall be to inspect the villages within their respective jurisdiction and to give instructions to the Village Councils in their office work and other allied matters and they shall be responsible in their respective jurisdiction for the proper functioning of the Village Councils in general.
- (5) The Circle Officers shall submit monthly reports to the Deputy Commissioner through the District Local Administration Officer on their respective circles touching any important subject, point or occurrence, for which they can obtain necessary reports from their Circle Assistants].

21. Seat of Village Council -

A Village Council shall not shift the seat of a Village to new site (Khawthar) without the previous approval of the (State Government).

22. Tlângau -

- (1) Normally there shall be only one Tlângau for each Village Council. If for any reason more than one Tlângau is found necessary, prior approval of the (State Government) shall be obtained for such appointment.
- (2) To appoint Tlângau for a Village Council advertisement to this effect shall be made fixing a date for selection. The Village Council in its full sitting shall make the appointment of Tlângau from amongst the applicants. The Village Council may dismiss the Tlângau but such cases shall be reported to the (State Government).
- (3) The duties of Tlângau shall be as follow :-
 - (i) He shall bring to the notice of the public all orders and notification as the Village Council may direct to be notified.
 - (ii) He shall summon all parties and othar persons required by the Village Council or Village Court to attend its meetings.
 - (iii) The Secretary of the Village Council may also direct the Tlângau to bring to the notice of the public any other matter not necessarily connected with the affairs of the Village Council or any officer of the (State Government) on duty.
 - (iv) If any emergency occurs reguiring the gathering of the public in the interest of the village, any Member of the village may, without the previous approval of the President, order the Tlângau to summon all the villagers.
 - (v) The Tlângau shall carry notice to all Members of the Village Council for all meetings of the Village Council summoned by the President.
- (4) Remuneration of Tlângau :-
 - (a) The Tlângau shall be exempted from -
 - (i) All Hnatlâng enforced by the Village Council under Sub-section (2) of section 8.
 - (ii) Zoram chhiah.
 - (b) The Tlângau shall be entitled to receive such other remuneration and privileges as may



from time to time be determined by the (State Government)]

23. Power to make rules –

- (1) Subject to the previous approval of the (Governor) the (State Government) may make rules for carrying out any of the provisions of this Act.
- (2) In Particular and without prejudice to the foregoing powers such rules may prescribe -
 - (a) Control, preservation and use of timbers and other forest products except of the reserved forests, ordinarily utilised for building purposes such as canes, sungrass, siallu, thilthek, laisawral etc.
 - (b) Maintenance preservation and improvement of good water supply.
 - (c) Control of stray animals within its jurisdiction and at night within the Village Ram.
 - (d) Prevention and control of fire within the Village and the Village Ram.
 - (e) Ngawidawh.
 - (f) Sanitation and cleanliness of the village.
 - (g) Extraction of Khâmkhuai.

Chapter – IV TOWN COMMITTEE

24. Formation of Town Committee -

The (State Government) shall cause the formation of Town committee, where such Committee are considered desirable and convenient in accordance with law made by the (State Government) for the purpose.

Chapter – V

25. (1) The (State Government) may by public notification order the dissolution of a Village Council,

if in its opinion, the Village council is too inefficient or is not able to carry on the village administration or is acting in the manner prejudicial to the interest of the State or for any other reasons considered sufficient for such dissolution and issue orders for holding a fresh election of the Village Council Copies of all such orders shall also be sent to the Deputy commissioner of the District.

Provided that no such dissolution shall take place unless the Village Council has been given reasonable opportunity to explain as to why it should not be dissolved.

If the situation demands, the State Government may, during the enquiry on the complaints suspend the functioning of the Village Council during which the administration of such Village Council shall be exercised by a Government official appointed by the State Government. (As amended in 2014)

(2) The (State Government) may for such dissolution issue order appointing any person or persons to assume charges of the Village Administration and also to Act as a Village Court for the remaining period of the term (or for the period ending with the date of first meeting of the Village Council after the fresh election).

Provided that if the (State Government) consider it necessary so to do for the interest of general public it may issue order for holding a fresh election of the Village council at any time before the expiry of the remaining period.



(3) So long as the Village Council acts as the Village Court under the law the Village Council so dissolved shall cease forthwith to perform the functions of the Village Court.

Chapter – VI

SUB-VILLAGE OR THLAWHBAWK

26. (1) The Government may, by order, set up at any suitable place a sub-Village or a Thlawhbawk and permit any person or persons to settle in such a place for temporary settlement, with such terms and conditions as it may lay down in the order for such settlement.

(2) No person shall establish any sub-Village or a Thlawhbawk, other than the sub-Village or Thlawhbawk set up by the Government under sub-section (1).

(a) In case any Sub-Village or Thlawhbawk other than the Sub-Village or Thlawhbawk set up by the State Government under sub-section (1) is established and if the State Government is of the opinion that a situation has arisen demanding stoppage or closing of any Sub-Village or Thlawhbawk or any sort of settlement at any place, the State Government may issue notice for eviction to vacate the site or location or place on such person or persons individually to vacate the place within a period of one month from the date of such notice is served upon such person or persons, as the case may be.

(b) On failure to vacate within a fixed time in the notice, the State Government may impose a fine which may extend to Rs. 100/- per day to each person or family so long as the unauthorized occupation continues.

(c) In such case or cases where the unauthorized occupation continues, the State Government may issue order to demolish or dismantle the building for the purpose of evicting unauthorized occupation from the site. (As amended in 2014)

(3) If the Government is of the opinion that a situation has arisen demanding a stoppage or closing of any sub-Village or Thlawhbawk or any sort of settlement at any place, including any sub-Village or Thlawhbawk already opened under sub-section (1) it may, by order, evict the occupants of such sub-village, Thlawhbawk or settlement after service of a notice on such person or persons individually to vacate the place within a period of three months from the date such notice is served upon such person or persons, as the case may be.

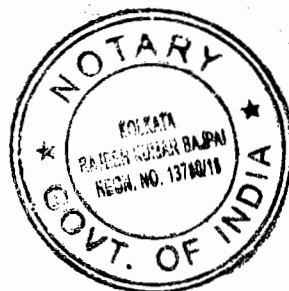
(4) In the event of a site of a sub-Village or a Thlawhbawk becoming vacant as a result of mass migration of the occupants from the place, the Government may, by order, declare such place as vacant and deserted. Thereafter nobody shall make any sort of settlement in that place without getting fresh permission from the Government for such settlement and the Government may, by order, evict any person making settlement in a deserted or vacant place so declared under this sub-section after service on such person or persons individually of a notice to vacate the place within a period of one month as may be specified in the order.

(5) If any person fails to comply with the vacation order given under sub-section (3) or subsection (4) of this section after expiry of the time specified in the order, the Government or any officer authorised in its behalf may impose a fine which may extend to one hundred rupees per day to each family for the unauthorised occupation so long as the occupation continues.

(6) In the event of prolonged unauthorised occupation beyond six months in the case of subsection (3) and three months in the case of sub-section (4) of this section, the Government may resort to physical eviction of the defaulting occupants from the place.



(7) The order of the Government passed under sub-section (5) and sub-section (5) above shall be deemed to be a decree of a competent civil court for the purpose of evicting unauthorised occupant from the area to which this section applies."



2546

Project: Widening and Up-gradation to 2 lane with paved shoulder Configuration and geometric improvements from Km 250.000 to Km 298.000 (Package-6) on Aizawl-Tuipang Section of NH-54 in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA Loan Assistance

Contract Package - 6

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity	Remarks
1	Approx Quantities of Excavation (Cum)	1745765	
2	Quantity used in Embankment/Sub Grade/ Shoulder	265899	
3	Quantity used in Gravity Wall/ RE Wall Back filling	247090	
5	Approx Filling Quantity in Spoil Bank	1232776	

STATUS OF SPOIL BANKS							DATE: 30.10.2023		
Sl. No	Design Chainage (km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
1	251+000	251+080	484183.627	2514849.69	484223.09	2514782.231	41209	Gabion Work is completed. Reconstruction required	The capacity enhancement of spoil bank was thought off, therefore, it was remarked to be re-constructed as per the new capacity. However, the existing capacity is only being utilised and Gabion work is completed.
2	251+450	251+560	484185.498	2514569.399	484158.02	2514491.505	76209	Not in use	(i) Spoil Bank was arranged, however, it was not used due to objection by Landowner. (ii) Shall not be used in future.
3	253+800	253+880	483482.752	2513163.482	483417.786	2513116.081	56209	Gabion Work is completed. Reconstruction required	The capacity enhancement of spoil bank was thought off, therefore, it was remarked to be re-constructed as per the new capacity. However, the existing capacity is only being utilised and Gabion work is completed.



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Sl. No	Design Chainage (Km)		CO-ORDINATE						Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End						
	From	To	Easting	Northing	Easting	Northing					
4	256+890	256+970	483528.78	2511417.961	483472.428	2511466.994	23740	Gabion Work is completed	NA		
5	257+915	257+970	483658.907	2511069.936	483694.3	2511037.331	41209	Gabion Work is completed	NA		
6	259+130	259+180	483272.935	2510559.554	483279.833	2510511.609	56209	Protection Work in Progress	Work has been stopped due to Objection by Land owner. Copy of Letter issued by EPC Contractor to DC Lunglei is enclosed.		
7	266+145	266+245	484892.56	25106410.01	484875.949	2506319.549	43689	Gabion Work is completed. Reconstruction required	The capacity enhancement of spoil bank was thought off, therefore, it was remarked to be re-constructed as per the new capacity. However, the existing capacity is only being utilised and Gabion work is completed.		
8	266+980	267+090	485232.656	2506255.031	485324.176	2506293.756	76959	Gabion Work is completed	NA		
9	267+935	267+995	485091.103	2505759.816	485041.292	2515120.892	44689	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.		



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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End				
	From	To	Easting	Northing	Easting	Northing			
10	271+555	271+700	485877.385	2504166.898	485934.126	2504272.409	86959	Protection Work in Progress	Gabion wall has been completed. Photographs are enclosed.
11	272+854	272+914	486580.924	2504710.99	486542.875	2504685.585	28359	Gabion Work is completed	NA
12	273+100	273+160	486460.949	2504520.631	486498.704	2504473.89	39869	Gabion Work is completed	NA
13	273+610	273+690	486555.196	2504267.949	486562.004	2504218.39	41209	Gabion Work is completed	NA
14	273+985	274+040	486823.568	2504140.827	486854.07	2504097.53	33307	Gabion Work is completed	NA
15	276+330	276+420	486544.868	2502728.069	486570.036	2502661.917	57448	Gabion Work upto 3rd lift completed	Work was stopped due to Objection by Land owner. Copy of Letter issued by EPC Contractor to DC Lunglei is enclosed.
16	276+470	276+540	486557.359	2502646.061	486498.91	2502627.779	116209	Gabion wall to be started. Reconstruction required.	The capacity enhancement of spoil bank was thought off, therefore, it was remarked to be re-constructed as per the new capacity. However, the existing



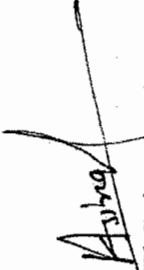
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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End				
			Eastings	Northing	Eastings	Northing			
17	284+990	285+130	487106.238	2496156.079	487186.045	2496086.027	188209	Gabion wall to be started	(i) Work has commenced. (ii) 1st lift of Gabion wall completed. (iii) Balance 1 lift shall be completed by 03.11.2023.
18	286+585	286+622	487276.758	2495171.702	487296.221	2495156.903	19142	Work Stopped	(i) Not in use due to objection raised by land owner. (ii) Dumping not done.
19	288+330	288+470	487745.37	2494130.172	487803.734	2494034.112	19500	Gabion wall to be started	(i) Work has commenced. (ii) 1st lift of Gabion wall completed. (iii) Balance 1 lift shall be completed by 03.11.2023.

1	256+540	256+600	483769.911	2511413.734	483790.924	2511363.225	36209	Gabion wall to be started	Completed. Photographs enclosed.
2	260+600	260+640	483823.642	2509944.232	483861.576	2509930.313	31209	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End				
	From	To	Easting	Northing	Easting	Northing			
3	261+900	261+960	483823.411	2509015.682	483855.755	2508971.653	27209	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
4	265+280	265+320	484608.941	2506702.841	484617.11	2506669.85	23709	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
5	267+760	267+840	485167.606	2505885.771	485141.655	2505816.655	24109	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
Total Quantity =							1232774		

Note : (1) Total nos. of spoil banks as per CA = 19
(2) Nos. of additional spoil banks = 5


Akhilesh Singh
Sr. General Manager (BCI)



Contract Package - 7

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity (M3)	Remarks
1	Approx Excavation Quantities (Cum) as per DPR	986200	
2	Quantity used in Embankment/Sub Grade/ Shoulder	260696	
3	Quantity used in Gravity Wall/ RE Wall Back filling	80500	
4	Quantity used in Boulder and Aggregate from Hardrock Excavation	298560	
5	Approx Filling Quantity in Spoil Bank	346444	

STATUS OF SPOIL BANKS										DATE: 30.10.2023
Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023	
			Start		End					
			Easting	Northing	Easting	Northing				
1	302+910	302+980	489059.817	2483925.822	489096.089	2483942.426	38000	Gabion wall to be started	(i) Work has commenced. (ii) PCC work done. (iii) Gabion work shall be completed by 03.11.2023.	
2	307+880	307+940	491327.948	2483716.753	491337.805	2483681.171	39800	Complete	NA	
3	308+180	308+220	491336.255	2483444.612	491343.273	2483410.561	26540	Complete	NA	



3/10

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
4	309+100	309+130	490993.076	2482967.929	490987.833	2482955.228	19900	Complete	NA
5	309+615	309+650	491029.594	2482536.56	491032.807	2482518.625	23220	Complete	NA
6	319+790	319+850	494597.732	2477511.498	494602.698	2477467.781	39800	Gabion wall is complete and finishing work is under progress	Gabion work is complete. Photograph enclosed.
7	326+210	326+290	494678.882	2480261.476	494617.205	2480310.52	10500	Gabion wall to be started	(i) Work has commenced. (ii) 1 Lift of Spoil Bank has been completed. (iii) Balance 1 lift shall be completed by 03.11.2023.
8	327+040	327+110	494341.885	2480871.344	494354.061	2480895.239	46440	Gabion wall is complete and finishing work is under progress	Gabion work is complete. Photograph enclosed.
9	329+300	329+360	494722.82	2482238.703	494722.325	2482273.787	20860	Gabion wall is complete and soil dumping is in progress.	Completed. Photograph enclosed.



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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing		Easting			
ADDITIONAL SPOIL BANKS									
1	295+250	295+270	488751.7551	2487953.224	488736.6478	2487940.3	1807	Gabion wall to be started	(i) Land issue on this Spoil Bank. (ii) Dumping not done. (iii) Shall not be used.
2	299+020	299+080	488089.0406	2485107.833	488031.6285	2485090.668	8720	Gabion wall to be started	(i) Work has commenced. (ii) 1 Lift of Spoil Bank has been completed. (iii) Balance 2 lift shall be completed by 03.11.2023.
3	300+960	301+010	488345.1847	2483583.096	488393.595	2483595.572	7270	Gabion wall to be started	(i) Work has commenced. (ii) 1 Lift of Spoil Bank has been completed. (iii) Balance 2 lift shall be completed by 03.11.2023.
4	301+770	301+820	488822.8266	2483233.333	488863.0532	2483214.515	4267	Gabion wall to be started	(i) Work has commenced. (ii) PCC work done. (iii) Gabion work shall be completed by 03.11.2023.
5	305+790	305+830	491422.1178	2484458.428	491450.1461	2484484.261	5810	Gabion wall to be started	(i) Dumping not done. (ii) Not in use.
6	307+220	307+280	491422.8078	2484325.395	491381.019	2484289.339	8720	Gabion wall to be started	(i) Dumping not done. (ii) Not in use.



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Sl. No	Design Chainage (Km)		CO-ORDINATE						Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End						
			From	To	Easting	Northing	Easting	Northing			
7	314+300	314+400	492864.8844	2480068.092	492871.3583	2479995.361	14530	Gabion wall to be started	Completed. Photograph enclosed.		
8	314+990	315+020	492902.4211	2479568.605	492897.0601	2479494.697	3160	Gabion wall to be started	(i) Dumping not done. (ii) Not in use.		
9	324+760	324+810	494595.8422	2479132.185	494572.5357	2479176.316	7270	Gabion wall to be started	Completed. Photograph enclosed.		
10	329+950	330+020	494205.2104	2482348.548	494250.7269	2482401.673	10170	Gabion wall to be started	Completed. Photograph enclosed.		
11	332+820	332+850	495151.6549	2483726.123	495163.2252	2483753.799	9660	Gabion wall to be started	Completed. Photograph enclosed.		
Total Quantity =							346144				

Note : (1) Total nos. of spoil banks as per CA = 9
(2) Nos. of additional spoil banks = 11

Pankaj Sinha
Pankaj Sinha
Sr. Manager (PMPL)



Project: Widening and Up-gradation to 2 lane with paved shoulder Configuration and geometric improvements from Km 339.000 to Km 380.000 (Package-8) on Aizawl-Tuipang Section of NH-54 in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA Loan Assistance

Contract Package - 8

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity (M3)	Remarks
1	Approx Excavation Quantities (Cum) as per DPR	10955.40	
2	Quantity used in Embankment/Sub Grade/ Shoulder	346579	
3	Quantity used in Gravity Wall/ RE Wall Back filling	96000	
4	Quantity used in Boulder and Aggregate from Hardrock Excavation	50000	
5	Approx Filling Quantity in Spoil Bank	602961	

STATUS OF SPOIL BANKS										DATE: 30.10.2023	
Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023		
			Start		End						
	From	To	Easting	Northing	Easting	Northing					
1	335630	335680	495743.4074	2483448.961	495800.7369	2483380.487	40230	Gabion wall in progress	During Inspection, 2nd lift was only completed. Now the 3rd lift of Gabion Wall has been completed. Photographs are enclosed.		
2	336640	336750	496303.755	2483520.837	496335.3727	2483625.772	55430	Gabion wall in progress	Gabion wall has been completed. Photographs are enclosed.		
3	337080	337280	496449.5591	2483429.745	496407.6127	2483248.227	9735	Gabion wall Complete	NA		



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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
4	339730	339795	496449.5591	2483429.7452	496407.6127	2483248.227	3587	Gabion wall Complete	NA
5	342660	342740	486823.568	2504140.827	486854.07	2504097.53	32000	Gabion wall in progress	Gabion wall has been completed. Photographs are enclosed.
6	345980	346180	499230.2705	2479383.551	499408.0939	2479418.34	20310	Spoil Bank Damage Due To Natural Calamity	Due to fragile soil strata, landslide has occurred, which has covered the Spoil Bank. Restoration work in progress and shall be completed at the earliest.
7	348480	348580	500478.0285	2478593.846	500450.883	2478515.618	15800	Gabion Wall Complete	NA
8	352800	352880	502605.1743	2476791.909	502665.0799	2476739.391	94500	Gabion Wall Complete	NA



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Sl. No	Design Chainage (Km)		CO-ORDINATE						Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End						
	From	To	Easting	Northing	Easting	Northing					
9	353730	353830	503303.7735	2476505.874	503348.8717	2476417.36	20145.000	Gabion Wall Complete	NA		
10	354400	354500	503606.7785	2475917.065	503637.4408	2475823.37	25876.000	Gabion wall Start Soon.	After resolution of the land issue on 20.10.2023, the work has commenced. 1st lift of Gabion wall is completed. Rest 2 lift shall be done by 05.11.2023.		
11	355475	355630	503500.4157	2475350.295	503428.1263	2475312.371	84764	Gabion Wall Complete	NA		
12	359450	359550	504345.1055	2473232.802	504386.0706	2473143.017	82857	Gabion Wall Complete	NA		
13	369390	369490	502307.035	2468491.244	502145.501	2468454.592	32700	Gabion wall Complete	NA		
14	372550	372650	502596.903	2467012.898	502691.821	2467036.449	59027	Gabion wall Start Soon	Gabion wall has been completed. Photographs are enclosed.		



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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
ADDITIONAL SPOIL BANKS									
1	344+600	345+050	498267.672	2479692.068	498443.168	2479361.259	5900	Gabion wall to be started	1st lift of Gabion wall has been completed and balance 1 lift shall be completed by 03.11.2023.
2	348+700	349+050	500536.165	2478508.697	500866.548	2478558.018	4890	Gabion wall to be started	1st lift of Gabion wall has been completed and balance 1 lift shall be completed by 03.11.2023.
3	360+600	360+750	504897.787	2472330.4	504939.886	2472197.873	3220	Gabion wall to be started	Work could not be started due to land issues. No dumping is done. Alternate arrangement is being explored.
4	363+100	363+500	504508.552	2470575.042	504281.159	2470459.81	5130	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
5	363+600	363+800	504295.68	2470361.62	504261.909	2470183.824	4240	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
6	370+250	370+350	501908.491	2468202.505	502002.668	2468192.55	2620	Gabion wall to be started	Work could not be started due to land issues. No dumping is done. Alternate arrangement is being explored.
Total Quantity =							602961.000		

Note : (1) Total nos. of spoil banks as per CA =

14

(2) Nos. of additional spoil banks =

6



(Signature)

S. Majumdar
Project Manager (BIPL)

PHOTOGRAPHS OF SPOIL BANK CH-267+935 TO 267+995



PHOTOGRAPHS OF SPOIL BANK CH-271+555 TO 271+700



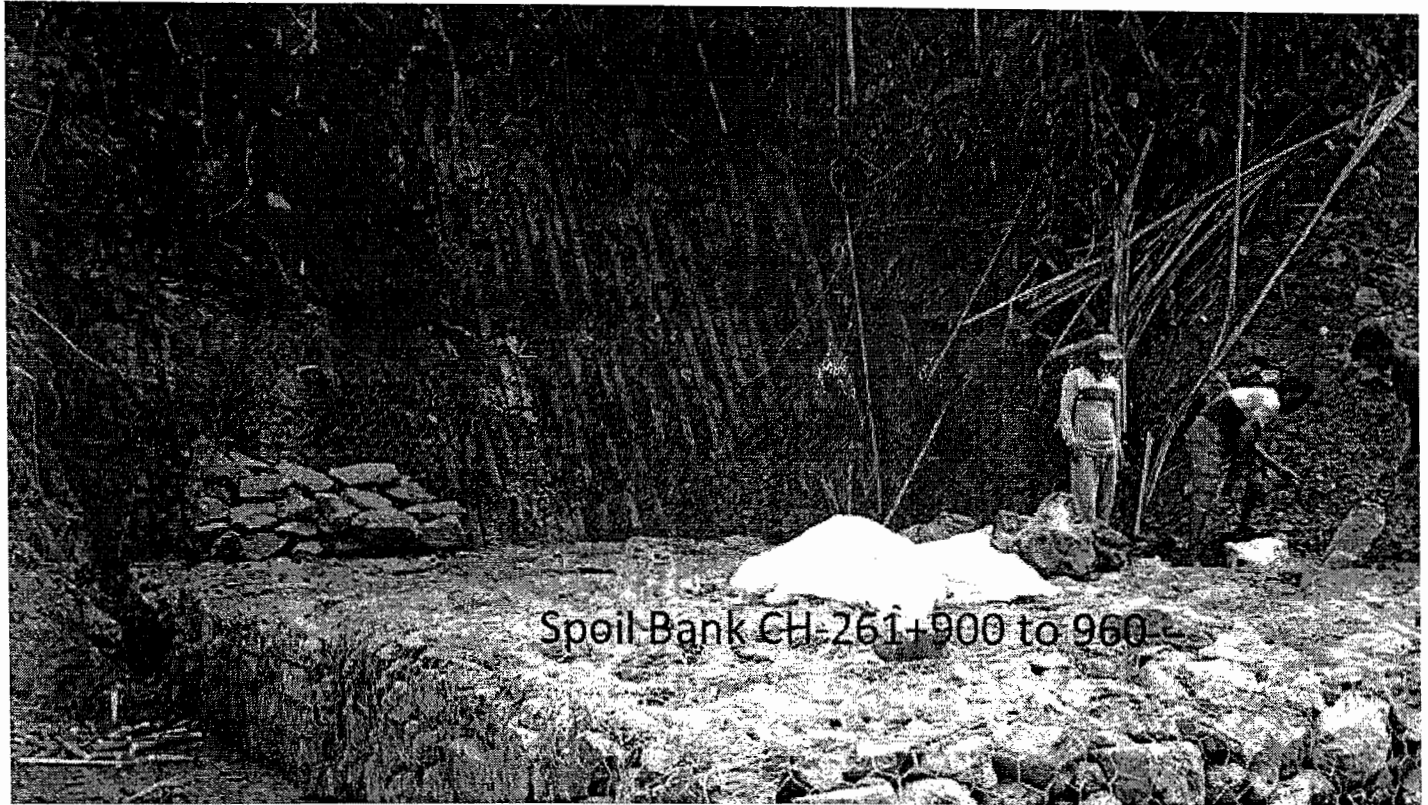
PHOTOGRAPHS OF Add. SPOIL BANK CH-256+540 TO 256+600



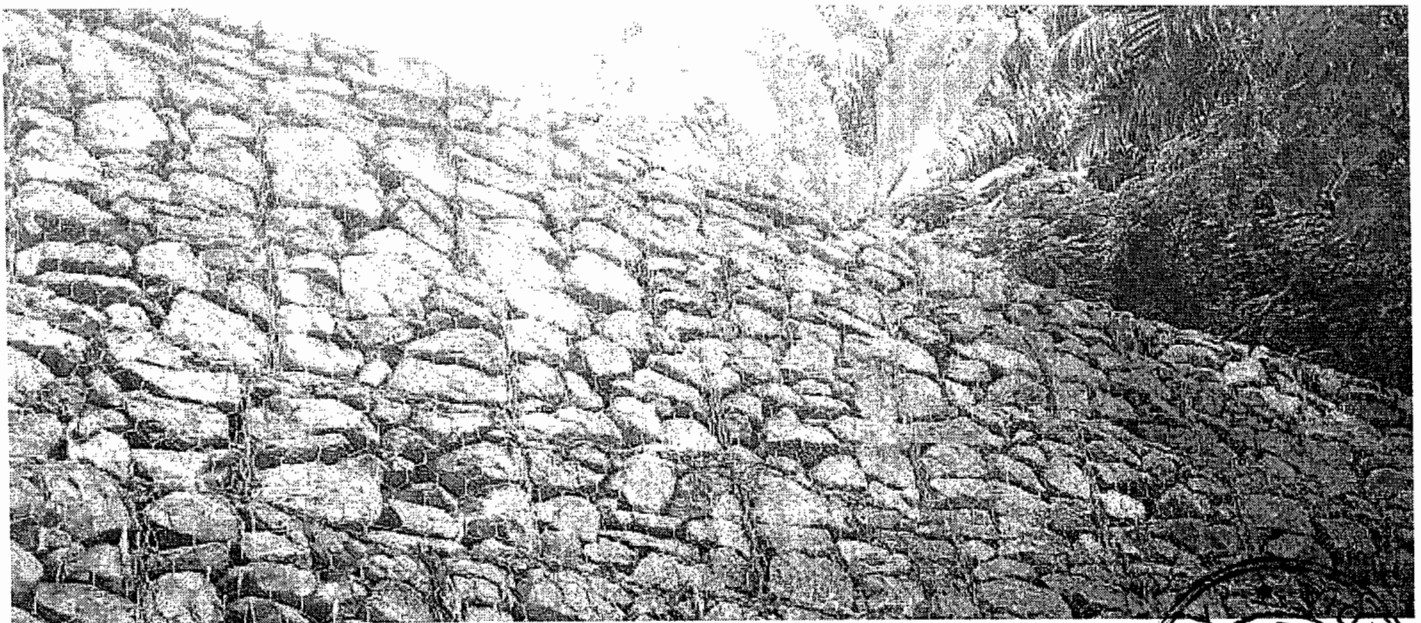
PHOTOGRAPHS OF Add. SPOIL BANK CH- 260+600 TO 260+640



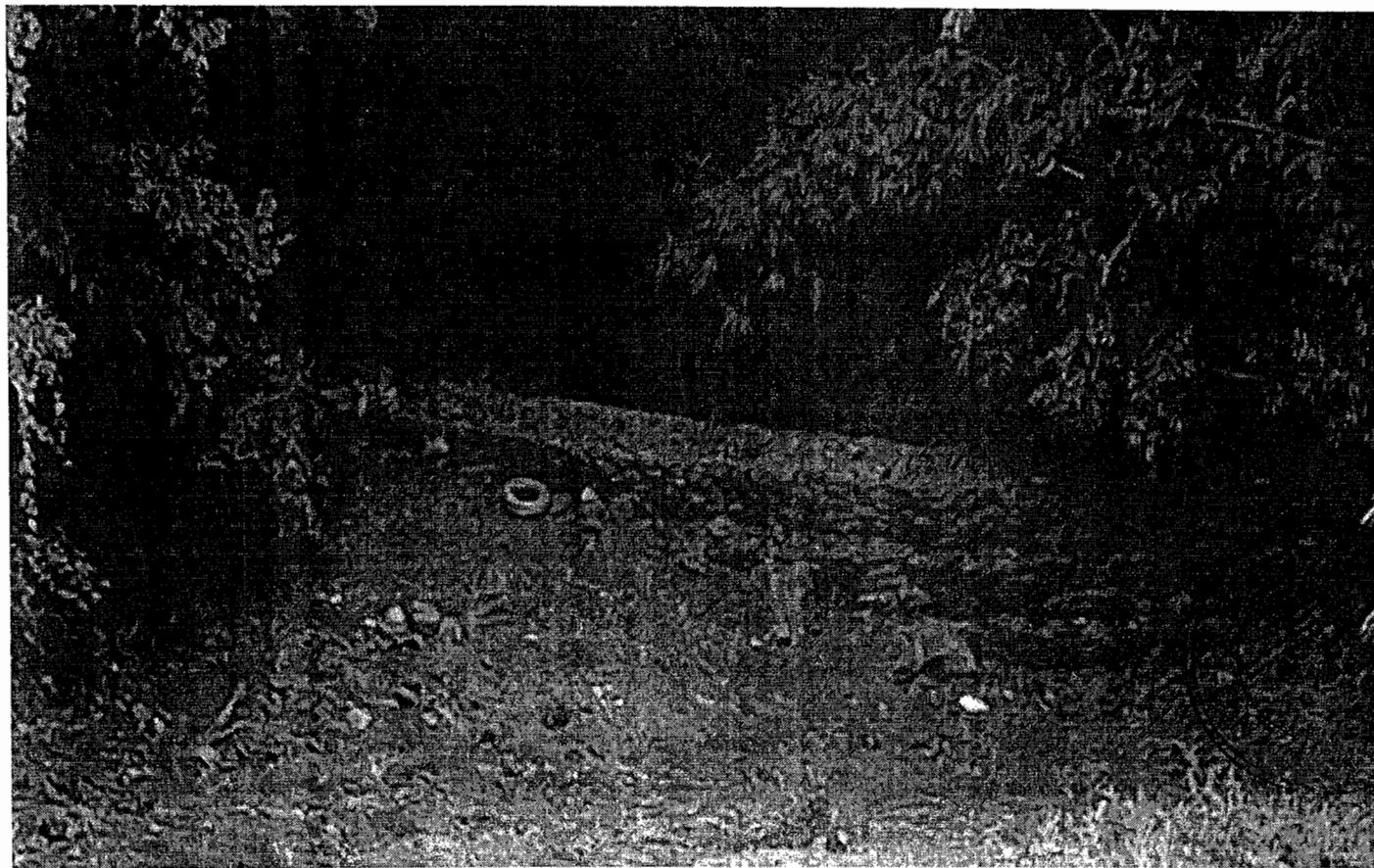
PHOTOGRAPHS OF Add. SPOIL BANK CH- 261+900 TO 261+960



PHOTOGRAPHS OF Add. SPOIL BANK CH- 265+280 TO 265+320

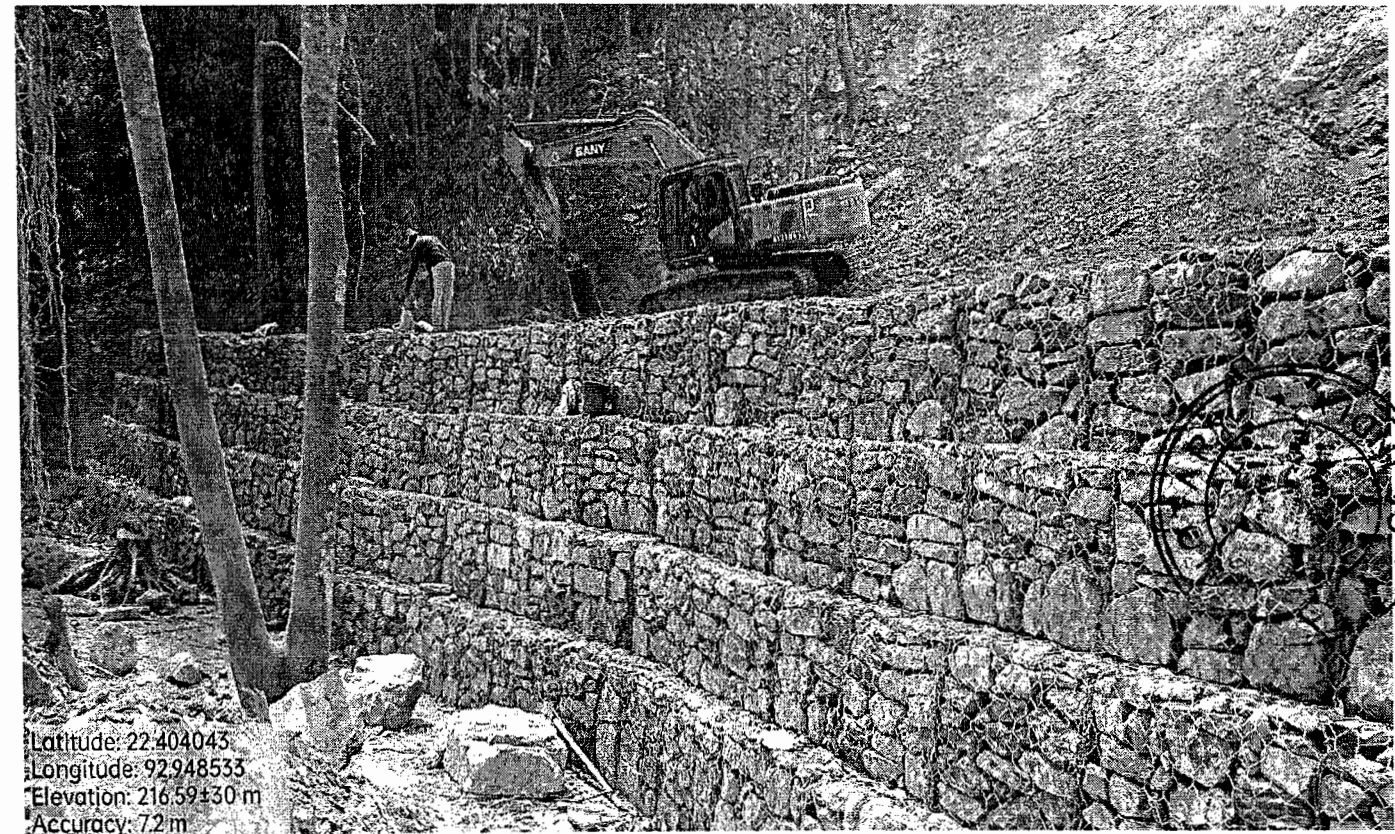


PHOTOGRAPHS OF Add. SPOIL BANK CH- 267+760 TO 267+840



UNIT OF INDI

Photographs of the Spoil Bank CH- 319+790 TO 319+850



Latitude: 22.404043
Longitude: 92.948533
Elevation: 216.59±30 m
Accuracy: 7.2 m

Muck Disposal Plan

Package Name: - Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 8+000 to Km. 65+000 (Pkg-1) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

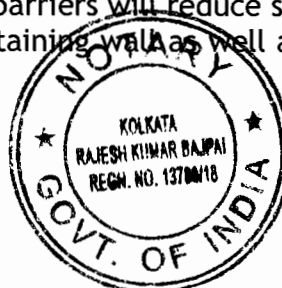
Contractor: - M/s Gawar Construction Ltd.- Shivalaya Construction Company Pvt. Ltd. (JV)

Work start date: 24th January 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is fairly good and motorable.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment: - The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining walls as well as cross drains



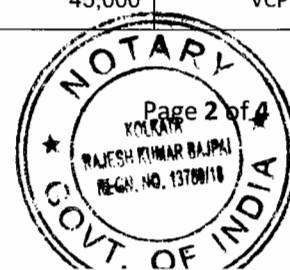
and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1289785
2	Filling quantity to be Utilised (cum)	:-	365058
3	Filling quantity to be done in the spoil banks (cum)	:-	924727
4	Total Spoil Bank required for project (nos)	:-	25
5	Total Spoil Bank arranged by Contractor (nos)	:-	25

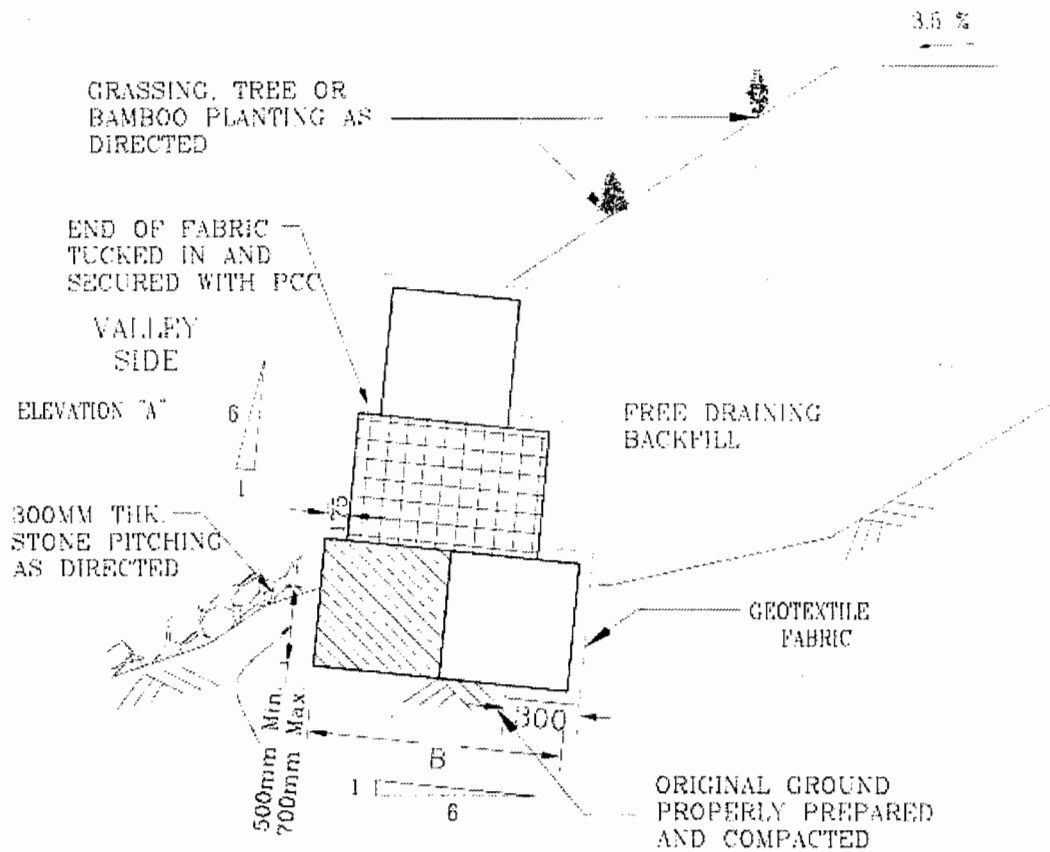
Spoil Bank Locations.

Sl.no.	From Chainage	To Chainage	Side	Location Identified	Capacity of Spoil Bank	Arranged Through
1	14+040	14+140	LHS	Bungbangla	45,000	VCP
2	15+440	15+500	LHS	Bungbangla	55,000	VCP
3	18+030	18+110	LHS	AirField	24,000	VCP
4	18+240	18+270	LHS	AirField	45,000	VCP
5	19+740	19+840	LHS	AirField	35,000	VCP
6	22+970	23+040	LHS	Tuirial	55,000	VCP
7	24+120	24+270	LHS	Tuirial	50,000	VCP
8	26+260	26+330	LHS	Tuikhurhlu	45,000	VCP
9	27+600	27+730	LHS	Tuikhurhlu	47,000	VCP
10	28+650	28+780	LHS	Seling	65,000	VCP
11	29+580	29+660	LHS	Seling	11,000	VCP
12	31+660	31+740	RHS	Seling	45,000	VCP
13	33+670	33+800	LHS	Seling	28,000	VCP
14	35+150	35+200	RHS	Seling	28,000	VCP
15	38+520	38+570	RHS	Seling	45,000	VCP



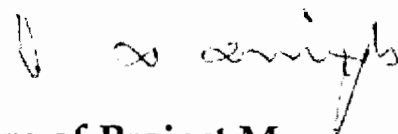
16	43+235	43+300	RHS	Thingulthliah	26,000	VCP
17	44+220	44+310	RHS	Thingulthliah	45,000	VCP
18	45+730	45+800	RHS	Thingulthliah	14,000	VCP
19	45+900	46+060	RHS	Thingulthliah	45,000	VCP
20	46+890	46+950	RHS	Thingulthliah	25,000	VCP
21	48+760	48+880	RHS	Darlawng	30,000	VCP
22	49+870	49+930	RHS	Darlawng	8,000	VCP
23	52+200	52+270	LHS	Tlungvel	19,000	VCP
24	56+950	57+200	LHS	Khuntung	45,000	VCP
25	64+800	64+850	LHS	Baktawng chanin	44,727	VCP

Schematic plan



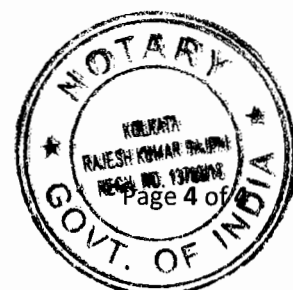
Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s GAWAR-SCCPL (JV)



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2 lane with Paved Shoulder Configuration and Geometric Improvements from km 65.00 to km 125.00 (Pkg.-2) on Aizawl -Tuipang section (Pkg.-1) of NH-54 in the state of Mizoram with JICA Loan Assistance.

Contractor:- M/s. Gammon Engineers & Contractors Private Limited.

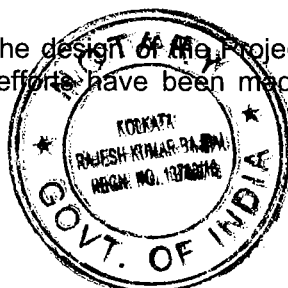
Work start date: 23th December 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is fairly good and motorable.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, Ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment: - The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide. The Comprehensive ESHS Report is submitted on monthly basis to the NHIDCL. Six Monthly Compliances for Air, Water, Soil and Noise have been monitored and submit to the concerned departments. The Form-V (Environment Statement for the financial year) have duly submitted to the CPCB and MPCB on yearly basis.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated

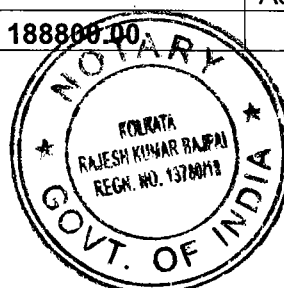


materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

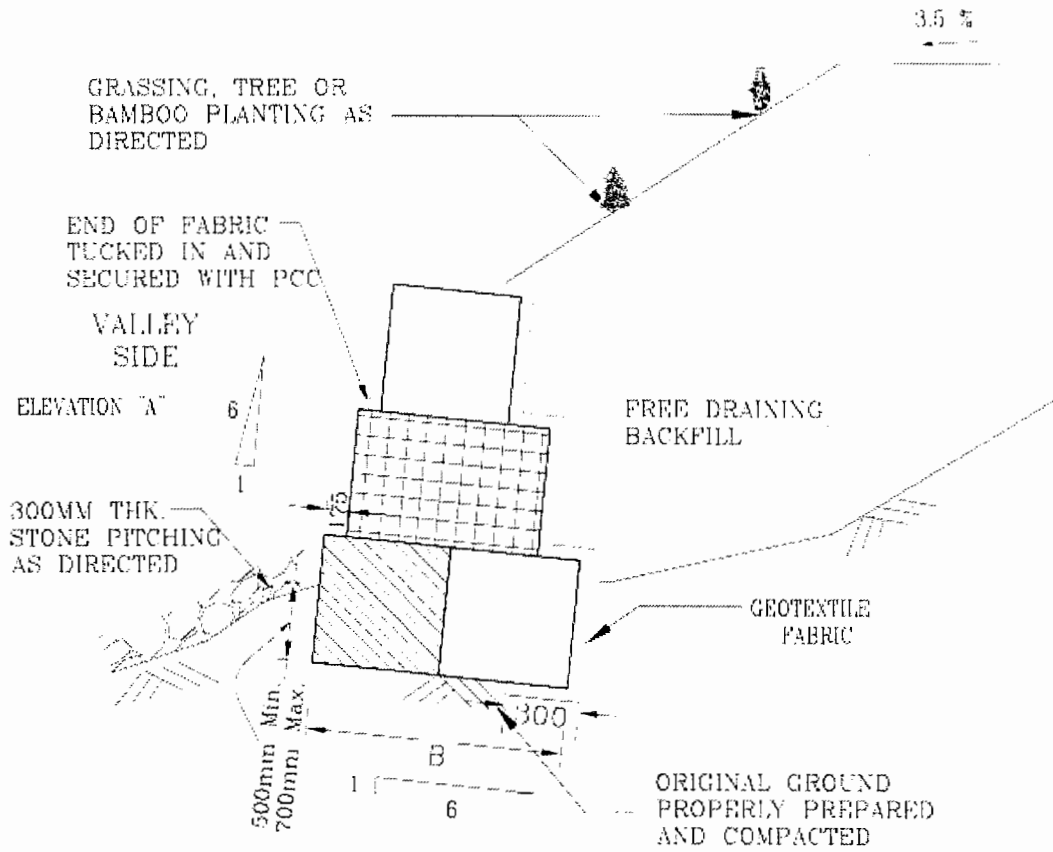
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	12,05,000.00
2	Filling quantity to be Utilised (cum)	:-	2,16,790.00
3	Filling quantity to be done in the spoil banks (cum)	:-	9,88,200.00
4	Total Spoil Bank required for project (nos)	:-	16
5	Total Spoil Bank arranged by Contractor (nos)	:-	20

Spoil Bank Locations.

Sno	From Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	65.950	Baktawng	50000	VCP
2	66.500	Baktawng	90000	District Administration
3	69.100	Baktawng	84000	VCP
4	70.930	Chhingchhip	90000	VCP
5	72.200	Chhingchhip	160000	VCP
6	72.700	Chhingchhip Venglun	90000	VCP
7	77.700	Chhingchhip Venglun	120000	VCP
8	78.800	Chhingchhip Venglun	100000	VCP
9	80.600	Chhingchhip Venglun	110000	VCP
10	82.400	Chhingchhip Venglun	120000	VCP
11	84.400	Chhingchhip Venglun	84000	VCP
12	86.050	Chhiahtlang	77000	VCP
13	87.450	Chhiahtlang	91000	VCP
14	87.800	Chhiahtlang	100000	VCP
15	93.500	Chhiahtlang	103000	VCP
16	106.500	Keitum	90000	VCP
17	109.500	Keitum	104000	VCP
18	110.300	Keitum	70000	VCP
19	113.100	Keitum	105000	VCP
20	114.400	Keitum	50000	District Administration
Total			1888000.00	



Schematic plan



Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s Gammon Engineers & Contractors Private Limited



Muck Disposal Plan

Package Name. Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizawl-Tuipang section of NH-54 In the state of Mizoram on EPC mode with JICA loan assistance.

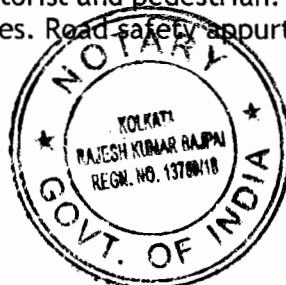
Contractor:- Bhartia Infra Projects Ltd - ABCI infra structures Pvt. Ltd. (JV)

Work start date: 25th October 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information,



regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

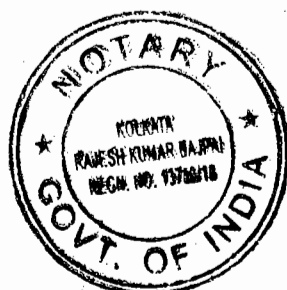
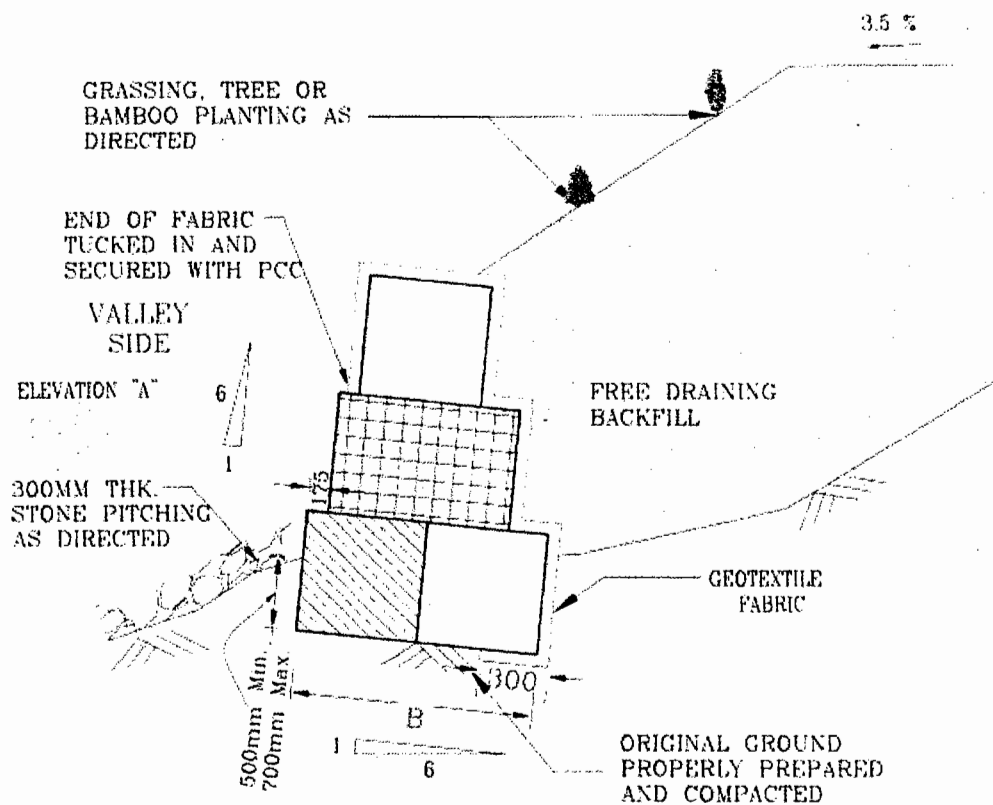
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	307453
2	Filling quantity to be Utilised (cum)	:-	209502
3	Filling quantity to be done in the spoil banks (cum)	:-	97951
4	Total Spoil Bank required for project (nos)	:-	14
5	Total Spoil Bank arranged by Contractor (nos)	:-	04

Spoil Bank Locations.

Sl no	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	127+410	127+500	Keitum	20084	Revenue, DC Serchhip
2	129+010	129+220	Keitum	46643	Revenue, DC Serchhip
3	137+060	137+160	Rawpui	22547	VCP
4	140+900	140+980	Rawpui	17896	VCP
5	143+190	143+290	Rawpui	21789	Revenue, DC Lunglei
6	144+090	144+190	Pangzawl	8654	Revenue, DC Lunglei
7	144+680	144+780	Pangzawl	14752	Revenue, DC Lunglei
8	145+080	145+100	Pangzawl	8957	Revenue, DC Lunglei
9	147+480	147+550	Pangzawl	18458	Revenue, DC Lunglei
10	154+650	154+720	Pangzawl	17542	Revenue, DC Lunglei
11	155+100	155+190	Pangzawl	21965	VCP
12	157+930	158+140	Thiltlang	49875	VCP
13	158+270	158+305	Thiltlang	12541	Revenue, DC Lunglei
14	160+720	160+750	Thiltlang	25750	Revenue, DC Lunglei
Total				307453	



Schematic plan



Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling
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4. Compaction layer by layer and allowing consolidation
5. Preparation of toe wall and Gabion wall
6. Compacting to the desired level
7. Seeding/Turfing
8. Channelizing the drainage work
9. Re-vegetation
10. Plantation


(B.Deka)

Signature of Project Manager
M/s Bhartia Infra Projects Limited in Joint
Venture with ABCI Infrastructures Pvt Ltd



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 166+000 to Km. 208+000 (Pkg-4) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

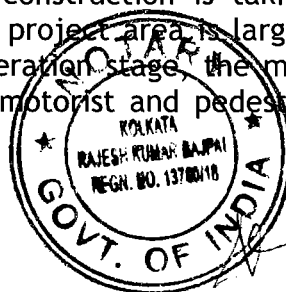
Contractor:- M/s ABCI Infrastructures Pvt Ltd

Work start date: 25th October 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertain to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures



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will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

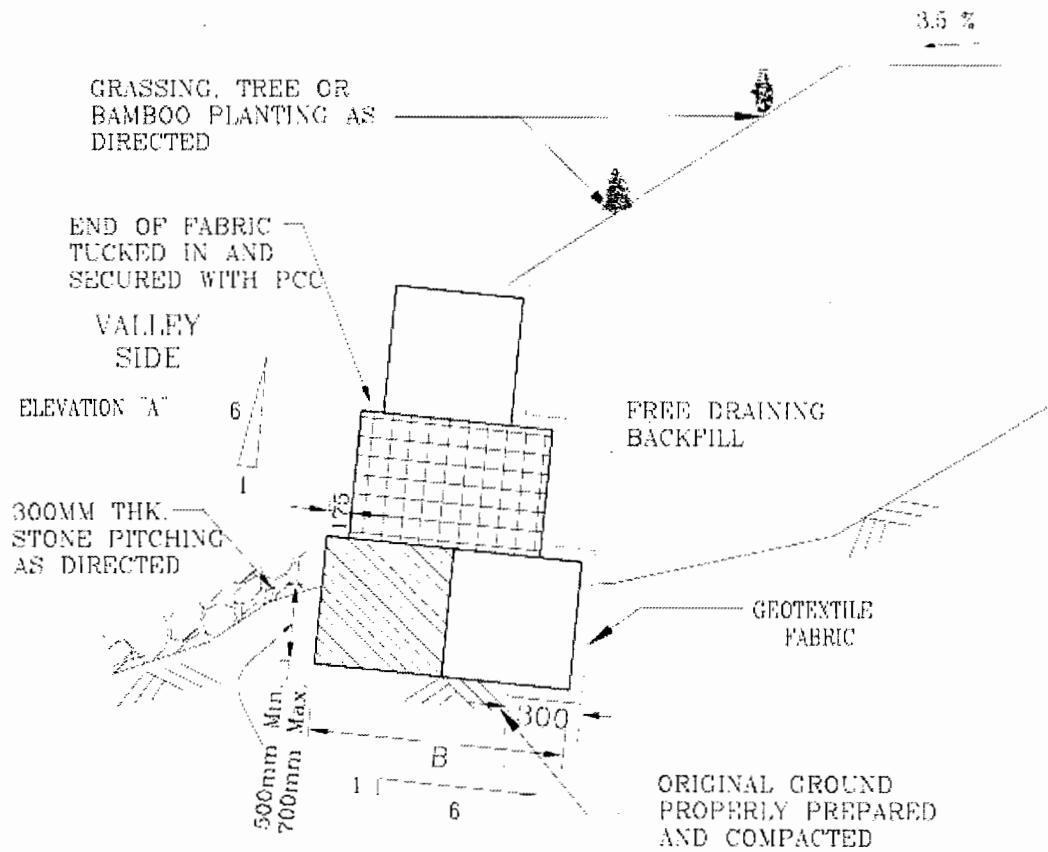
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1397663
2	Filling quantity to be Utilised (cum)	:-	159919
3	Filling quantity to be done in the spoil banks (cum)	:-	1237744
4	Total Spoil Bank required for project (nos)	:-	16
5	Total Spoil Bank arranged by Contractor (nos)	:-	02

Spoil Bank Locations.

Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	167+467	167+570	Hnahthial	31500	REVENUE
2	167+670	167+780	Hnahthial	18000	VCP
3	175+610	175+686	Hnahthial	20500	REVENUE
4	176+630	176+685	Hnahthial	12000	REVENUE
5	177+460	177+600	Hnahthial	18000	VCP
6	181+340	181+450	Leite	67200	REVENUE
7	183+750	184+040	Leite	95000	REVENUE
8	184+847	185+020	Leite	174500	REVENUE
9	186+020	186+380	Leite	290000	REVENUE
10	187+880	188+070	Leite	175500	REVENUE
11	195+650	195+690	Dawn	3000	REVENUE
12	197+098	197+230	Dawn	128600	REVENUE
13	199+820	199+870	Dawn	106200	REVENUE
14	200+400	200+461	Dawn	24700	REVENUE
15	202+217	202+300	Dawn	61750	REVENUE
16	204+135	204+320	Dawn	326000	REVENUE
17	204+587	204+658	Dawn	165000	REVENUE
18	205+640	205+755	Dawn	51000	REVENUE
Total				1768450	



Schematic plan



Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Sr. General Manager

M/s ABCI Infrastructures Pvt Ltd.



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 208+000 to Km. 250+000 (Pkg-5) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

Contractor:- M/s ABCI Infrastructures Pvt Ltd

Work start date: 25th October 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

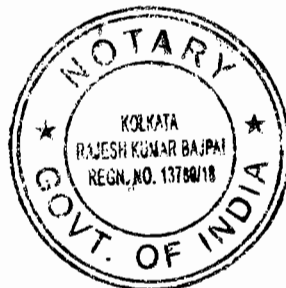


Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1022042
2	Filling quantity to be Utilised (cum)	:-	198248
3	Filling quantity to be done in the spoil banks (cum)	:-	772292
4	Total Spoil Bank required for project (nos)	:-	25
5	Total Spoil Bank arranged by Contractor (nos)	:-	25

Spoil Bank Locations.

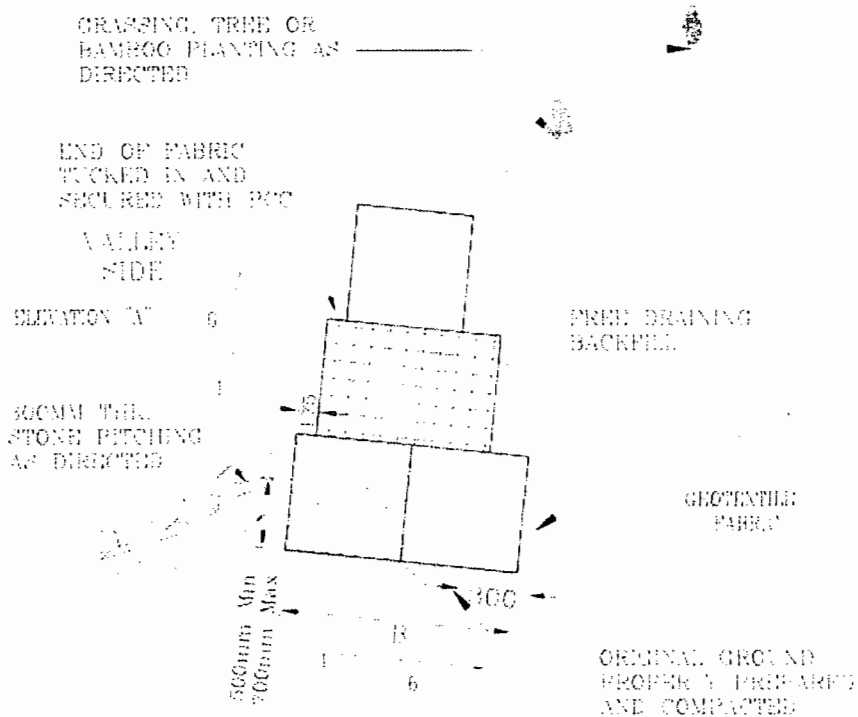
Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	208+490	208+640	Zobwak N	228000.0	VCP/ REVENUE
2	210+280	210+570	Zobwak N	240000.0	VCP/ REVENUE
3	217+180	217+250	Harangchalkawn	5000.0	VCP/ REVENUE
4	217+485	217+580	Harangchalkawn	16000.0	VCP/ REVENUE
5	218+420	218+500	Harangchalkawn	25000.0	VCP/ REVENUE
6	218+600	218+670	Harangchalkawn	7500.0	VCP/ REVENUE
7	220+700	220+800	Theriat	155000.0	VCP/ REVENUE
8	222+955	223+040	Theriat	5000.0	VCP/ REVENUE
9	223+120	223+280	Theriat	29000.0	VCP/ REVENUE
10	226+410	226+550	Thaizawl	119981.0	VCP/ REVENUE
11	227+550	227+640	Baulte	200000.0	VCP/ REVENUE
12	228+000	228+200	Baulte	107508.0	VCP/ REVENUE
13	229+700	229+750	Baulte	95000.0	VCP/ REVENUE
14	229+780	229+800	Baulte		VCP/ REVENUE
15	230+560	230+760	Baulte	441000.0	VCP/ REVENUE
16	230+945	231+050	Baulte	10930.0	VCP/ REVENUE
17	231+770	231+890	Baulte	21600.0	VCP/ REVENUE
18	232+670	232+735	Baulte	11000.0	VCP/ REVENUE
19	233+130	233+200	Baulte	22500.0	VCP/ REVENUE
20	235+000	235+180	Thalthu	35700.0	VCP
21	235+280	235+350	Thalthu	70000.0	VCP/ REVENUE



2584

22	236+580	236+620	Thalthu	55000.0	VCP/ REVENUE
23	238+750	238+900	Thalthu	17300.0	VCP/ REVENUE
24	239+510	239+630	Thalthu	8500.0	VCP/ REVENUE
25	240+290	240+415	Thalthu	25000.0	VCP/ REVENUE
	Total			1951519	

Schematic plan



[Signature]

2585

Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s ABCI Infrastructures Pvt.Ltd



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2 Lane with Paved Shoulder and geometric improvement from Km. 250+000 to Km. 298+000 (Pkg-6) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

Contractor:- M/s ABCI Infrastructures Pvt Ltd In Joint Venture with Bhartia Infra Projects Limited.

Work start date: 16th December 2019.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

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Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in



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Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1655390
2	Filling quantity to be Utilised (cum)	:-	422612
3	Filling quantity to be done in the spoil banks (cum)	:-	1232778
4	Total Spoil Bank required for project (nos)	:-	24
5	Total Spoil Bank arranged by Contractor (nos)	:-	24

Spoil Bank Locations.

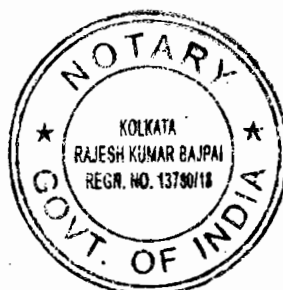
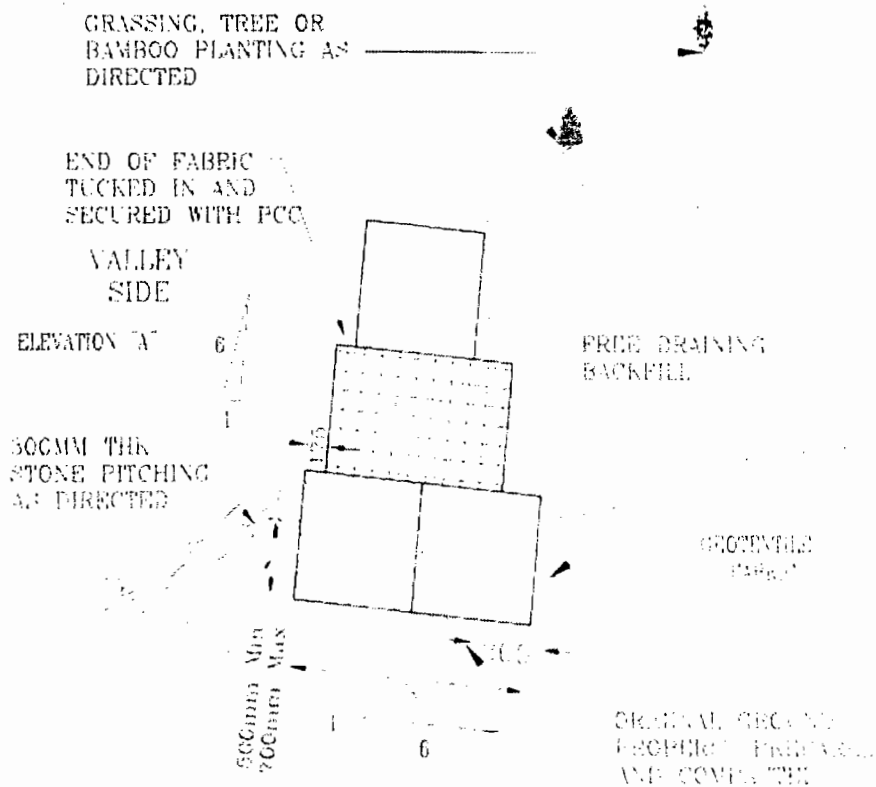
Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	251+000	251+080	Tawipuii N.II	41209	VCP
2	251+450	251+560	Tawipuii N.II	76209	VCP
3	253+800	253+880	Tawipuii N.II	56209	VCP
4	256+890	256+970	Tawipuii N.I	23740	VCP
5	257+915	257+970	Tawipuii N.I	41209	VCP
6	259+130	259+180	Tawipuii N.I	56209	VCP
7	266+145	266+245	Tawipuii S	43689	VCP
8	266+980	267+090	Tawipuii S	76959	VCP
9	267+935	267+995	Tawipuii S	44689	VCP
10	271+555	271+770	Thingfal	86959	VCP
11	272+854	272+914	Thingfal	28359	VCP
12	273+100	273+160	Thingfal	39869	VCP
13	273+610	273+690	Thingfal	41209	VCP
14	273+985	274+040	Thingfal	33307	VCP
15	276+330	276+420	Thingfal	57448	VCP
16	276+470	276+540	Thingfal	116209	VCP



2588

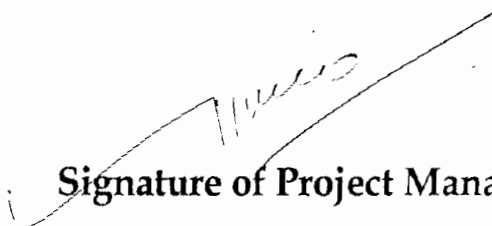
17	284+990	285+130	Thingkah	188209	VCP
18	286+585	286+622	Thingkah	19142	VCP
19	288+130	288+470	AOC	19500	VCP
20	256+540	256+600	Tawipuli N.I	36209	VCP
21	260+600	260+640	Tawipuli N.I	31209	VCP
22	261+900	261+960	Tawipuli S	27209	VCP
23	265+280	265+320	Tawipuli S	23709	VCP
24	267+760	267+840	Tawipuli S	24109	VCP
Total				1232778	

Schematic plan



Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
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8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.


Signature of Project Manager

M/s ABCI Infrastructures Pvt Ltd in
Joint Venture with Bhartia Infra Projects Limited.



Muck Disposal Plan

Package Name:- Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 298+000 to Km. 339+000 (Pkg-7) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

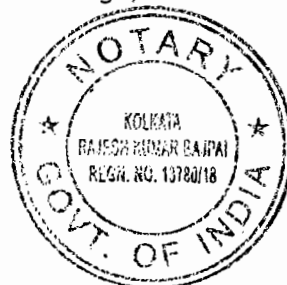
Contractor:- M/s Power Mech Projects Ltd.-SRC Infra Developers Private Ltd., (JV)

Work start date: 1st October 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

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Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

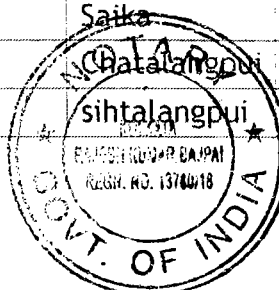
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1168465
2	Filling quantity to be Utilised (cum)	:-	752076
3	Filling quantity to be done in the spoil banks (cum)	:-	416389
4	Total Spoil Bank required for project (nos)	:-	9 As per CA+ 8 Nos Additional
5	Total Spoil Bank arranged by Contractor (nos)	:-	9 As per CA+ 8 Nos Additional

Spoil Bank Locations.

Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	302+910	302+980	Saika	46436	VCP
2	307+880	307+940	Saika	39802	DC Lawngtlai
3	308+180	308+220	Saika	26535	DC Lawngtlai
4	309+100	309+130	Saika	19901	DC Lawngtlai
5	309+615	309+650	Saika	23218	DC Lawngtlai
6	319+790	319+850	Kalchaw	39802	
7	326+210	326+290	Kalchaw	53069	MADC Saiha
8	327+040	327+110	Zero point	46436	MADC Saiha
9	329+300	329+360	Zero point	39802	MADC Saiha

Additional Spoil Bank

1	299+020	299+080	Chawnhu	8720	VCP
2	300+960	301+010	Chawnhu	7270	VCP
3	301+770	301+820	Saika	4270	
4	313+090	313+170	Chatalangpui	14500	VCP
5	314+300	314+400	sihtalangpui	14530	



5	314+300	314+400	sihtalangpui	14530	
6	324+760	324+810	Kalchaw	7500	MADC Saiha
7	329+950	330-020	Zero point	10170	MADC Saiha
8	332+820	332+850	Zero point	14428	MADC Saiha
	Total			4,16,389	

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U.S. DEPARTMENT OF AGRICULTURE
WASHINGTON, D.C.

OFFICE OF THE SECRETARY
WASHINGTON, D.C.

MEMORANDUM FOR THE SECRETARY
SUBJECT: [Illegible]

[Illegible handwritten notes and stamps follow, including "EX-100" and various dates.]



2593

Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
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9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s Power Mech Projects Ltd.-SRC Infra Developers Private Ltd., (JV).



2594

Muck Disposal Plan

Package Name:- Widening and Upgradation to 2 lane with paved shoulder configuration and geometric improvement from Km 339.000 to Km 380.000 on Aizawl – Tuipang section (Package 8) of NH-54 in the state of Mizoram with JICA loan assistance.

Contractor:- Bhartia Infra Project Limited in Joint venture With M/s ABCI Infrastructures Pvt Ltd.

Work start date: 16th March 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in



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Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	1277330
2	Filling quantity to be Utilised (cum)	:-	492579
3	Filling quantity to be done in the spoil banks (cum)	:-	784751
4	Total Spoil Bank required for project (nos)	:-	20
5	Total Spoil Bank arranged by Contractor (nos)	:-	20

Designated Spoil Bank Locations.

Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	335+630	335+680	Zero	40230	VCP, land Owner
2	336+640	336+750	Zero	90460	VCP, land Owner
3	337+080	337+280	Zero	9735	VCP, land Owner
4	339+730	339+795	Maubawk	3587	VCP, land Owner
5	340+380	340+580	Maubawk	25310	VCP, land Owner
6	342+660	342+740	Maubawk	28940	VCP, land Owner
7	348+480	348+580	Theiva	94500	VCP, land Owner
8	352+800	352+880	Theiva	26870	VCP, land Owner
9	353+730	353+830	Theiva	29650	VCP, land Owner
10	354+400	354+500	Theiva	90320	VCP, land Owner
11	355+475	355+630	Theiri	98287	VCP, land Owner



12	359+450	359+550	Theiri	45690	VCP, land Owner
13	369+390	369+490	Tuipang	59027	VCP, land Owner
14	372+550	372+650	Tuipang	49540	VCP, land Owner

Additional Spoil Bank Location.

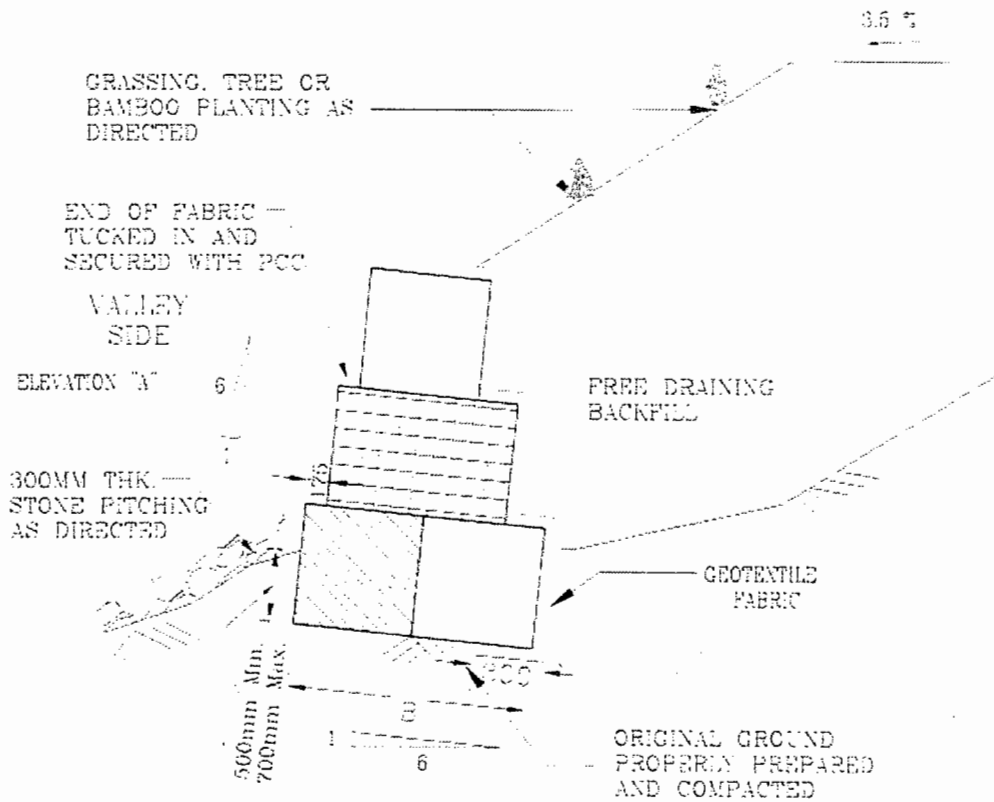
1	344+600	345+050	Theiva	22240	VCP, land Owner
2	348+700	340+050	Theiva	17650	VCP, land Owner
3	360+600	360+750	Theiri	12340	VCP, land Owner
4	363+100	363+500	Theiri	18650	VCP, land Owner
5	363+600	363+800	Theiri	11870	VCP, land Owner
6	370+250	370+350	Tuipang	9855	VCP, land Owner
Total Quantity -				784751	

Note: -

All the above mentioned NOCs, Permissions for Spoil Banks obtained from VCPs and Land Owners had Already been submitted to the DC Office.



Schematic plan



Planning and Management

1. Landscape identification
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10. Plantation.



Signature of Project Manager

Bhartia Infra Projects Limited in Joint Venture with.
M/s ABCI Infrastructures Pvt Ltd



Muck Disposal Plan

Package Name:- Construction of Hnahthial Bypass (Package-2) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC Mode of Contract, with JICA Loan Assistance.

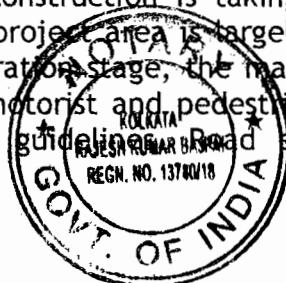
Contractor:- M/s Mathiyan Construction Pvt. Ltd.

Work start date: 01st Oct' 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

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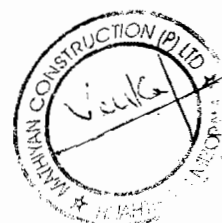
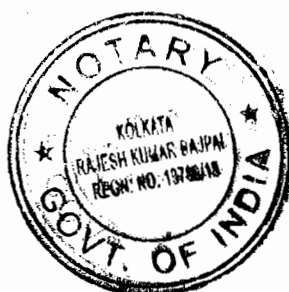
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Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

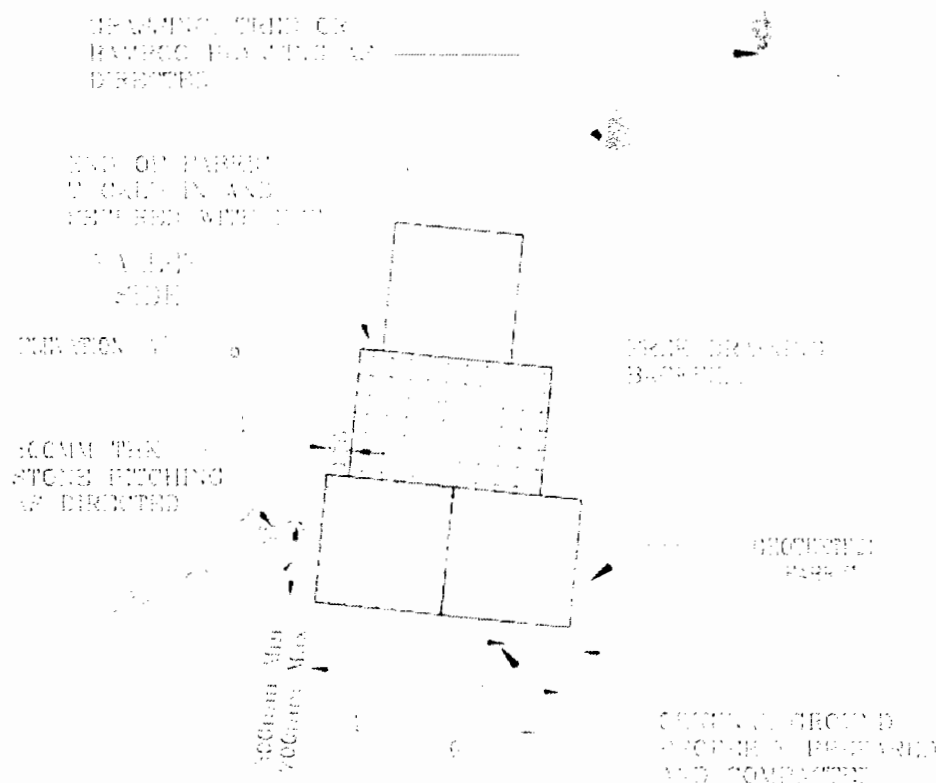
S.no	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	523493.3
2	Filling quantity to be Utilised (cum)	:-	43834.5
3	Filling quantity to be done in the spoil banks (cum)	:-	357500
4	Total Spoil Bank required for project (nos)	:-	5
5	Total Spoil Bank arranged by Contractor (nos)	:-	6

Spoil Bank Locations.

Sno	From Chainage	To Chainage	Location identified	Capacity of Spoil Bank	Arranged through
1	0+200	0+280	Hnahthial Bypass-2	180000	VCP
2	2+180	2+230	Hnahthial Bypass-2	50000	VCP
3	3+370	3+420	Hnahthial Bypass-2	75000	VCP
4	4+320	4+370	Hnahthial Bypass-2	30000	VCP
5	4+600	4+700	Hnahthial Bypass-2	200000	VCP
6	5+780	5+850	Hnahthial Bypass-2	50000	VCP
Total				585000	



Schematic plan



Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.

Signature of Project Manager

M/s Mathiyani Construction Pvt. Ltd.



2602

MUCK DISPOSAL PLAN

Package Name:- Construction of Lawngtlai Bypass (Package-3) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode, with Japan International Cooperation Agency (JICA) loan assistance.

Contractor:- M/s David Zohmachhuana

Work start date:- 20th November 2020

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH-54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is poor and the road is prone to landslide and slope failures. The riding quality is poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

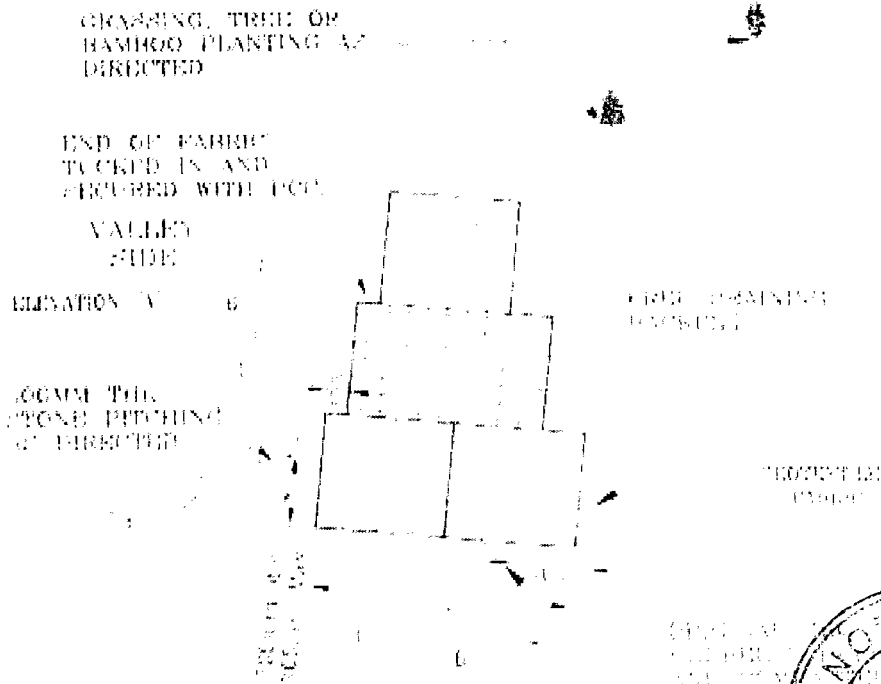
Environmental Assessment:- The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in Page 1 of 4 mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce risk of landslide.



Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilize the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.

Details of Construction of Spoil Banks								
Sl No.		Description				Used Quantity (M3)		Remarks
1		Approx Quantity of Excavation				274200		
2		Quantity used in Embankment/Sub Grade/ Shoulder				18200		
3		Approx Quantity in Spoil Bank				256000		
STATUS OF SPOIL BANKS (All Additional Spoil Banks)								
Sl. No	Design Chainage		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work
	From	To	Start		End			
			Easting	Northing	Easting	Northing		
1	0+380	0+430	488485.606	2490169.667	488474.356	2490196.944	18000	Gabion Work Completed
2	0+580	0+780	488485.325	2490106.518	488523.584	2490003.89	42000	Gabion Work Completed
3	1+500	1+550	488332.98	2489609.785	488332.73	2489609.848	55000	Gabion Work Completed
4	2+100	2+150	488638.355	2489072.471	488611.348	2489167.703	8000	Gabion Work Completed
5	Common dumping ground		488413.131	2490483.866	488418.034	2490395.863	133000	Identified dumping area(outside project)
					Total Quantity		256000	
Note: As per CA, Spoil Banks =							Nil	

Schematic Plan



Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s David Zohmachhuana



Muck Disposal Plan

Package Name:- Construction of Chhiahtlang & Serchhip Bypass (Pkg-1) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC with JICA Loan Assistance.

Contractor:- M/s. kram Infracon Pvt. Ltd.-Vijay Mishra Construction Pvt. Ltd. (JV)

Work start date: 15th October 2020.

Summary: The Government of India has requested the Government of Japan to provide financing for about 1,200 km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH-54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya). The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighbouring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term. The existing road is about 381 km in length and stretches over five districts in Mizoram. NH54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The current condition of road, however, is fairly good and motorable.

Objective: The significant environmental impacts attributable to the widening and improvement of the road pertains to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, Ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts will be mitigated through compensatory afforestation; timing of construction activities to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures to separate road users from active construction fronts.

Environmental Assessment: - The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements. During operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide. The Comprehensive ESHS Report is submitted on monthly basis to the NHIDCL. Six Monthly Compliances for Air, Water, Soil and Noise have been monitored and submit to the concerned departments. The Form-V (Environment Statement for the financial year) have duly submitted to the CPCB and MPCB on yearly basis.

Surplus Soil Management: - Based on the design of the Project Highway, the necessary volumes of muck shall be utilised. Best efforts have been made to utilise the excavated materials into the road construction and rest shall be disposed in a proper way into the spoil banks. The details of the utilisation are as below.



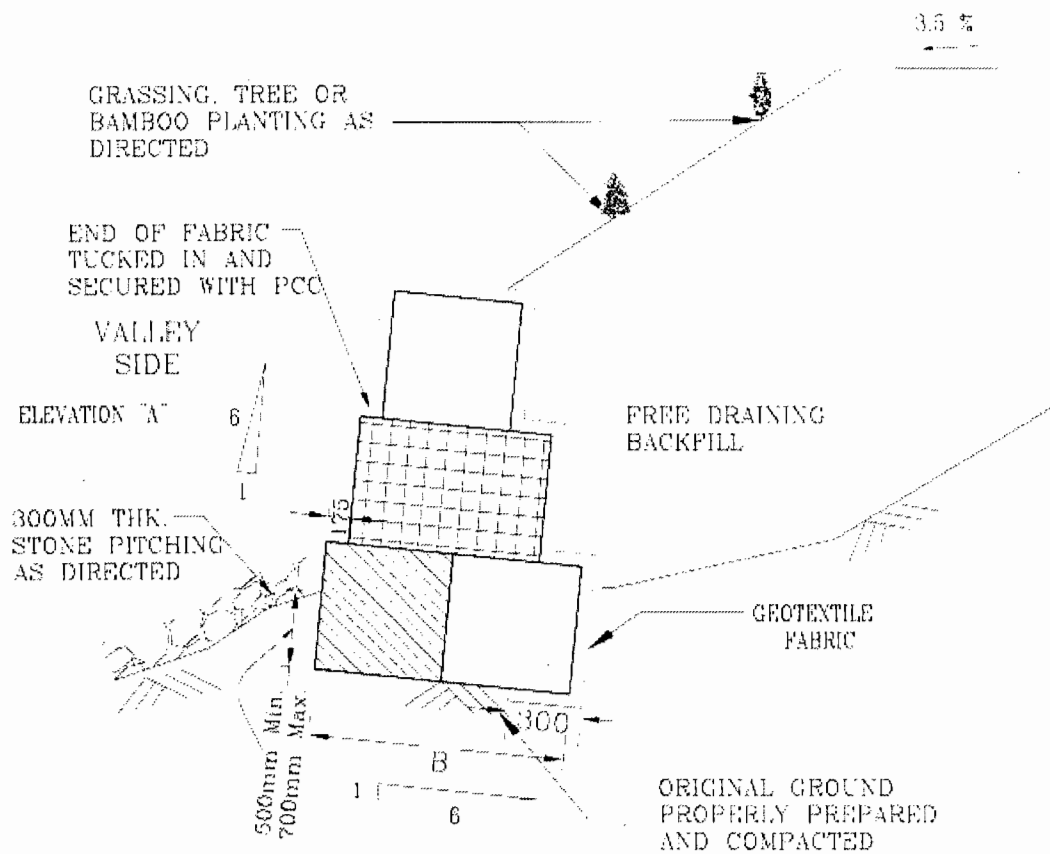
Sno	Description	:-	Value
1	Total Volume of cutting (cum) Overall in project	:-	2,50,000.00
2	Filling quantity to be Utilised (cum)	:-	25,596.00
3	Filling quantity to be done in the spoil banks (cum)	:-	2,21,544.00
4	Total Spoil Bank required for project (nos)	:-	13
5	Total Spoil Bank arranged by Contractor (nos)	:-	12

Spoil Bank Locations.

Sno	Chainage	Location	Capacity of Spoil Bank	Arranged through
Chhiahtlang Bypass				
1	0.850	Chhiahtlang	15800	VCP
2	1.500	Chhiahtlang	60230	VCP
3	2.000	Chhiahtlang	17360	VCP
Serchhip Bypass				
4	0.250	Kikawn	100000	VCP
5	0.950	Kikawn	50460	Forest Department
6	3.100	khawtetlang	60320	VCP
7	5.200	P & E Veng	28700	VCP
8	6.000	P& E Veng	51500	VCP
9	7.000	P& E Veng	24200	VCP
10	8.300	Chanmari	21030	VCP
11	9.700	Chanmari	45230	VCP
12	10.880	Sailiam	250000	VCP
Total			724830.00	

Schematic plan





Planning and Management

1. Landscape identification
2. Preparation of Approach through temporary filling.
3. Preparation of optimum base for creation of strata for structural work.
4. Compaction layer by layer and allowing consolidation.
5. Preparation of toe wall and Gabion wall.
6. Compacting to the desired level.
7. Sodding/turfing.
8. Channelizing the drainage work.
9. Re-vegetation.
10. Plantation.



Signature of Project Manager

M/s. kram Infracon Pvt. Ltd.-Vijay Mishra Construction Pvt. Ltd. (JV)



Cicilia Lalmingmawli
Stamp vendor

मिजोरम MIZORAM

Affidavit regarding correctness

199047

This is to certify that there has been an inadvertent error in the submission of the Spoil Bank details during the site visit of the Committee on 25.08.2023 in the matter of PI VANRAMCHHUANGI -VERSUS- UNION OF INDIA & ORS (CASE No. 26/2023/EZ). The Committee has referred this Spoil Bank details and submitted it before the Hon'ble Court in its report.

It is to apprise that due to an inadvertent mistake by one of staff, a draft copy of Spoil Bank details has been shared with the Committee during the visit in which details of each spoil bank has been given. This report had been erroneous mistakes, which has led to ambiguity. The details have been updated and the individual details of the spoil bank alongwith relevant details are enclosed. The correctness of the reporting has been checked and we request NHIDCL to kindly incorporate the correct report of the details of the spoil Banks. Inconvenience is regretted please.

Place: Mizoram

Date: 30.10.2023

Akhilesh Singh
Senior General Manager,
M/s ABCI Infrastructure
Pvt Ltd
(EPC Contractor of
Package 6 of Aizawl
Tuipang)

Pankaj Sinha
Senior Manager,
M/s PMPL-SRC Infra (JV)
(EPC Contractor of
Package 7 of Aizawl
Tuipang)

S Majumdar
Project Manager,
M/s BIPL-ABCI (JV)
(EPC Contractor of
Package 8 of Aizawl
Tuipang)

B N Singh
Team Leader (M/s ICT in
association with PADECO
(JV)
(Authority's Engineer)



Project: Widening and Up-gradation to 2 lane with paved shoulder Configuration and geometric improvements from Km 250.000 to Km 298.000 (Package-6) on Aizawl-Tuipang Section of NH-54 in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA Loan Assistance

Contract Package - 6

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity	Remarks
1	Approx Quantities of Excavation (Cum)	1745765	
2	Quantity used in Embankment/Sub Grade/ Shoulder	265899	
3	Quantity used in Gravity Wall/ RE Wall Back filling	247090	
5	Approx Filling Quantity in Spoil Bank	1232776	

DATE: 30.10.2023

STATUS OF SPOIL BANKS

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
1	251+000	251+080	484183.627	2514849.69	484223.09	2514782.231	41209	Gabion Work is completed. Reconstruction required	The capacity enhancement of spoil bank was thought off, therefore, it was remarked to be re-constructed as per the new capacity. However, the existing capacity is only being utilised and Gabion work is completed.
2	251+450	251+560	484185.498	2514569.399	484158.02	2514491.505	76209	Not in use	(i) Spoil Bank was arranged, however, it was not used due to objection by Landowner. (ii) Shall not be used in future.
			483482.752	2513163.482	483417.786	2513116.081	56209	Gabion Work is completed. Reconstruction required	The capacity enhancement of spoil bank was thought off, therefore, it was remarked to be re-constructed as per the new capacity. However, the existing capacity is only being utilised and Gabion work is completed.

GOVT. OF INDIA

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KOLKATA

SAJESH KUMAR DAIJIA

REGN. NO. 13780/18

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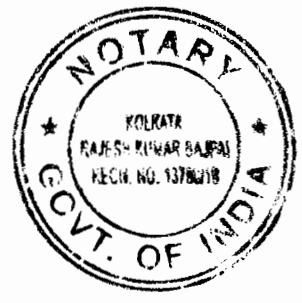
Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End				
	From	To	Easting	Northing	Easting	Northing			
4	256+890	256+970	483528.78	2511417.961	483472.428	2511466.994	23740	Gabion Work is completed	NA
5	257+915	257+970	483658.907	2511069.936	483694.3	2511037.331	41209	Gabion Work is completed	NA
6	259+130	259+180	483272.935	2510559.554	483279.833	2510511.609	56209	Protection Work in Progress	Work has been stopped due to Objection by Land owner. Copy of Letter issued by EPC Contractor to DC Lunglei is enclosed.
7	266+145	266+245	484892.56	25106410.01	484875.949	2506319.549	43689	Gabion Work is completed. Reconstruction required	The capacity enhancement of spoil bank was thought off, therefore, it was remarked to be re-constructed as per the new capacity. However, the existing capacity is only being utilised and Gabion work is completed.
8	266+980	267+090	485232.656	2506255.031	485324.176	2506293.756	76959	Gabion Work is completed	NA
9	267+935	267+995	485091.103	2505759.816	485041.292	2515120.892	44689	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.



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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
17	284+990	285+130	487106.238	2496156.079	487186.045	2496086.027	188209	Gabion wall to be started	(i) Work has commenced. (ii) 1st lift of Gabion wall completed. (iii) Balance 1 lift shall be completed by 03.11.2023.
18	286+585	286+622	487276.758	2495171.702	487296.221	2495156.903	19142	Work Stopped	(i) Not in use due to objection raised by land owner. (ii) Dumping not done.
19	288+330	288+470	487745.37	2494130.172	487803.734	2494034.112	19500	Gabion wall to be started	(i) Work has commenced. (ii) 1st lift of Gabion wall completed. (iii) Balance 1 lift shall be completed by 03.11.2023.
ADDITIONAL SPOIL BANKS									
1	256+540	256+600	483769.911	2511413.734	483790.924	2511363.225	36209	Gabion wall to be started	Completed. Photographs enclosed.
2	260+600	260+640	483823.642	2509944.232	483861.576	2509930.313	31209	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.



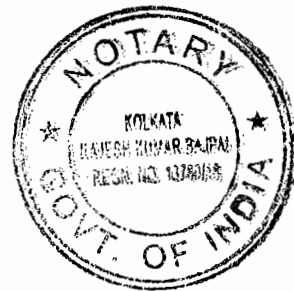
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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
3	261+900	261+960	483823.411	2509015.682	483855.755	2508971.653	27209	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
4	265+280	265+320	484608.941	2506702.841	484617.11	2506669.85	23709	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
5	267+760	267+840	485167.606	2505885.771	485141.655	2505816.655	24109	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
Total Quantity =							1232774		

Note : (1) Total nos. of spoil banks as per CA =
(2) Nos. of additional spoil banks =

19
5

A. Singh
Akhil Singh
Sr. General Manager (ABCI)



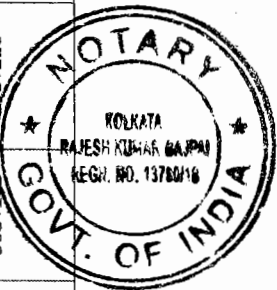
Project: Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from Km 298.000 to Km 339.000 Aizawl-Tuipang
Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction mode with JICA loan assistance.

Contract Package - 7

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity (M3)	Remarks
1	Approx Excavation Quantities (Cum) as per DPR	986200	
2	Quantity used in Embankment/Sub Grade/ Shoulder	260696	
3	Quantity used in Gravity Wall/ RE Wall Back filling	80500	
4	Quantity used in Boulder and Aggregate from Hardrock Excavation	298560	
5	Approx Filling Quantity in Spoil Bank	346444	

STATUS OF SPOIL BANKS							DATE: 30.10.2023		
Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End				
			Easting	Northing	Easting	Northing			
1	302+910	302+980	489059.817	2483925.822	489096.089	2483942.426	38000	Gabion wall to be started	(i) Work has commenced. (ii) PCC work done. (iii) Gabion work shall be completed by 03.11.2023.
2	307+880	307+940	491327.948	2483716.753	491337.805	2483681.171	39800	Complete	NA
3	308+180	308+220	491336.256	2483444.612	491343.273	2483410.561	26540	Complete	NA



2615

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End				
			Easting	Northing	Easting	Northing			
4	309+100	309+130	490993.076	2482967.929	490987.833	2482955.228	19900	Complete	NA
5	309+615	309+650	491029.594	2482536.56	491032.807	2482518.625	23220	Complete	NA
6	319+790	319+850	494597.732	2477511.498	494602.698	2477467.781	39800	Gabion wall is complete and finishing work is under progress	Gabion work is complete. Photograph enclosed.
7	326+210	326+290	494678.882	2480261.476	494617.205	2480310.52	10500	Gabion wall to be started	(i) Work has commenced. (ii) 1 Lift of Spoil Bank has been completed. (iii) Balance 1 lift shall be completed by 03.11.2023.
8	327+040	327+110	494341.885	2480871.344	494354.061	2480895.239	46440	Gabion wall is complete and finishing work is under progress	Gabion work is complete. Photograph enclosed.
9	329+300	329+360	494722.82	2482238.703	494722.325	2482273.787	20860	Gabion wall is complete and soil dumping is in progress.	Completed. Photograph enclosed.



Signature

267

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
ADDITIONAL SPOIL BANKS									
1	295+250	295+270	488751.7551	2487953.224	488736.6478	2487940.3	1807	Gabion wall to be started	(i) Land issue on this Spoil Bank. (ii) Dumping not done. (iii) Shall not be used.
2	299+020	299+080	488089.0406	2485107.833	488031.6285	2485090.668	8720	Gabion wall to be started	(i) Work has commenced. (ii) 1 Lift of Spoil Bank has been completed. (iii) Balance 2 lift shall be completed by 03.11.2023.
3	300+960	301+010	488345.1847	2483583.096	488393.595	2483595.572	7270	Gabion wall to be started	(i) Work has commenced. (ii) 1 Lift of Spoil Bank has been completed. (iii) Balance 2 lift shall be completed by 03.11.2023.
4	301+770	301+820	488822.8266	2483233.333	488863.0532	2483214.515	4267	Gabion wall to be started	(i) Work has commenced. (ii) PCC work done. (iii) Gabion work shall be completed by 03.11.2023.
5	305+790	305+830	491422.1178	2484458.428	491450.1461	2484484.261	5810	Gabion wall to be started	(i) Dumping not done. (ii) Not in use.
6	307+220	307+280	491422.8078	2484325.395	491381.019	2484289.339	8720	Gabion wall to be started	(i) Dumping not done. (ii) Not in use.



Signature

Sl. No	Design Chainage (Km)		CO-ORDINATE						Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start			End					
			From	To	Easting	Northing	Easting	Northing			
7	314+300	314+400	492864.8844	2480068.092	492871.3583	2479995.361	14530	Gabion wall to be started	Completed. Photograph enclosed.		
8	314+990	315+020	492902.4211	2479568.605	492897.0601	2479494.697	3160	Gabion wall to be started	(i) Dumping not done. (ii) Not in use.		
9	324+760	324+810	494595.8422	2479132.185	494572.5357	2479176.316	7270	Gabion wall to be started	Completed. Photograph enclosed.		
10	329+950	330020	494205.2104	2482348.548	494250.7269	2482401.673	10170	Gabion wall to be started	Completed. Photograph enclosed.		
11	332820	332+850	495151.6549	2483726.123	495163.2252	2483753.799	9660	Gabion wall to be started	Completed. Photograph enclosed.		
Total Quantity =							346444				

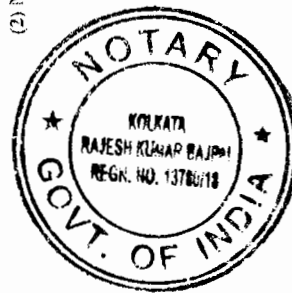
Note : (1) Total nos. of spoil banks as per CA =

9

(2) Nos. of additional spoil banks =

11

Pankaj Sinha
Pankaj Sinha
Sr. Manager (PMPL)



Project: Widening and Up-gradation to 2 lane with paved shoulder Configuration and geometric improvements from Km 339.000 to Km 380.000 (Package-8) on Aizawl-Tripang Section of NH-54 in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA Loan Assistance

Contract Package - 8

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity (M3)	Remarks
1	Approx Excavation Quantities (Cum) as per DPR	10955.40	
2	Quantity used in Embankment/Sub Grade/ Shoulder	346579	
3	Quantity used in Gravity Wall/ RE Wall Back filling	96000	
4	Quantity used in Boulder and Aggregate from Hardrock Excavation	50000	
5	Approx Filling Quantity in Spoil Bank	602961	

STATUS OF SPOIL BANKS										DATE: 30.10.2023	
Sl. No	Design Chainage (Km)		CO-ORDINATE						Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
			Start		End		Easting	Northing			
1	335630	335680	495743.4074	2483448.961	495800.7369	2483380.487	40230	Gabion wall in progress	During inspection, 2nd lift was only completed. Now the 3rd lift of Gabion Wall has been completed. Photographs are enclosed.		
2	336640	336750	496303.755	2483520.837	496335.3727	2483625.772	55430	Gabion wall in progress	Gabion wall has been completed. Photographs are enclosed.		
3			496449.5591	2483429.745	496407.6127	2483248.227	9735	Gabion wall Complete	NA		

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RAJESH K. RAJ

REG. NO. 3370018

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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
4	339730	339795	496449.5591	2483429.7452	496407.6127	2483248.227	3587	Gabion wall Complete	NA
5	342660	342740	486823.568	2504140.827	486854.07	2504097.53	32000	Gabion wall in progress	Gabion wall has been completed. Photographs are enclosed.
6	345980	346180	499230.2705	2479383.551	499408.0939	2479418.34	20310	Spoil Bank Damage Due To Natural Calamity	Due to fragile soil strata, landslide has occurred, which has covered the Spoil Bank. Restoration work in progress and shall be completed at the earliest.
7	348480	348580	500478.0285	2478593.846	500450.883	2478515.618	15800	Gabion Wall Complete	NA
8	352800	352880	502605.1743	2476791.909	502665.0799	2476739.391	94500	Gabion Wall Complete	NA



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Sl. No	Design Chainage (km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
9	353730	353830	503303.7735	2476505.874	503348.8717	2476417.36	20145.000	Gabion Wall Complete	NA
10	354400	354500	503606.7785	2475917.065	503637.4408	2475823.37	25876.000	Gabion wall Start Soon	After resolution of the land issue on 20.10.2023, the work has commenced. 1st lift of Gabion wall is completed. Rest 2 lift shall be done by 05.11.2023.
11	355475	355630	503500.4157	2475350.295	503428.1263	2475312.371	84764	Gabion Wall Complete	NA
12	359450	359550	504345.1055	2473232.802	504386.0706	2473143.017	82857	Gabion Wall Complete	NA
13	369390	369490	502307.035	2468491.244	502145.501	2468454.592	32700	Gabion wall Complete	NA
14	372550	372650	502596.903	2467012.898	502691.821	2467036.449	59027	Gabion wall Start Soon	Gabion wall has been completed. Photographs are enclosed.



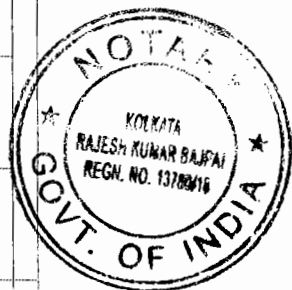
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Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work as reported earlier	Status as on 30.10.2023
	From	To	Start		End				
			Easting	Northing	Easting	Northing			
ADDITIONAL SPOIL BANKS									
1	344+600	345+050	498267.672	2479692.068	498443.168	2479361.259	5900	Gabion wall to be started	1st lift of Gabion wall has been completed and balance 1 lift shall be completed by 03.11.2023.
2	348+700	349+050	500536.165	2478508.697	500866.548	2478558.018	4890	Gabion wall to be started	1st lift of Gabion wall has been completed and balance 1 lift shall be completed by 03.11.2023.
3	360+600	360+750	504897.787	2472330.4	504939.886	2472197.873	3220	Gabion wall to be started	Work could not be started due to land issues. No dumping is done. Alternate arrangement is being explored.
4	363+100	363+500	504508.552	2470575.042	504281.159	2470459.81	5130	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
5	363+600	363+800	504295.68	2470361.62	504261.909	2470183.824	4240	Gabion wall to be started	Gabion wall has been completed. Photographs are enclosed.
6	370+250	370+350	501908.491	2468202.505	502002.668	2468192.55	2620	Gabion wall to be started	Work could not be started due to land issues. No dumping is done. Alternate arrangement is being explored.
Total Quantity =							602961.000		

Note : (1) Total nos. of spoil banks as per CA = 14
(2) Nos. of additional spoil banks = 6



S. Majumdar
Project Manager (BIPL)



(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
 New Delhi 14th September, 2006
Notification

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

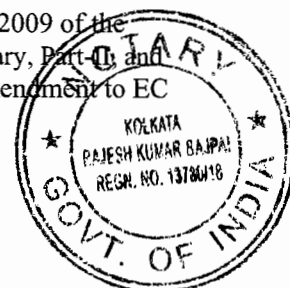


- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- ¹“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:
Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. ¹¹ “In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

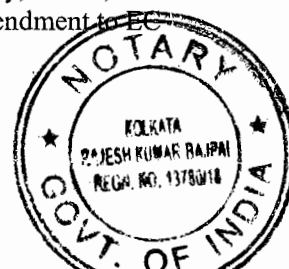
The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

- (i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part III and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

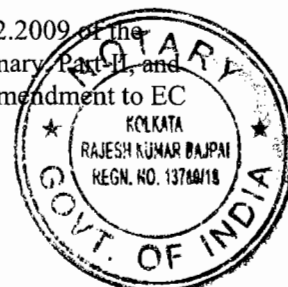
- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to notification S.O.1533(E) dated 14.09.2006



- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- III "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";
- III "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
 - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to the notification S.O.1533(E) dated 14.09.2006

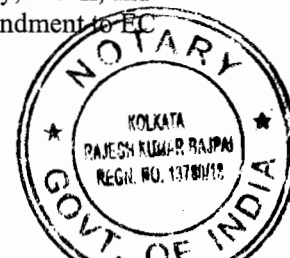


- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



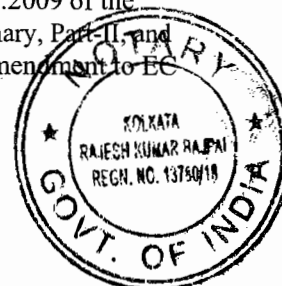
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the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to notification S.O.1533(E) dated 14.09.2006

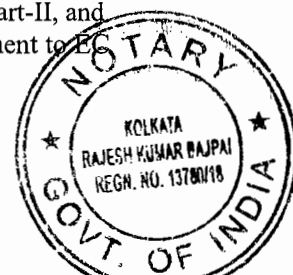


period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- IV (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- IV (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- IV (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to the notification S.O.1533(E) dated 14.09.2006



concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

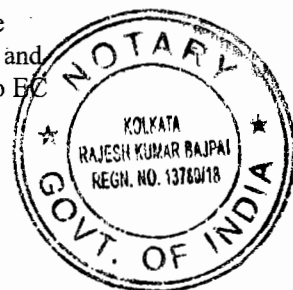
11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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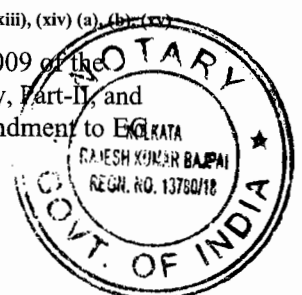
SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

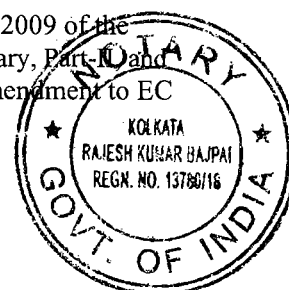
Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
^v 1(a)	(i) Mining of minerals. (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting Is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	^v “General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EOLKATA notification S.O.1533(E) dated 14.09.2006



(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	“ ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).”;	< 500 MW (coal / lignite / naphtha & gas based); < 50 MW ≥ 5 MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).”;	“General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.”;
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

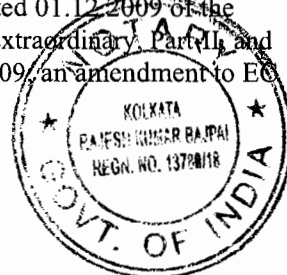
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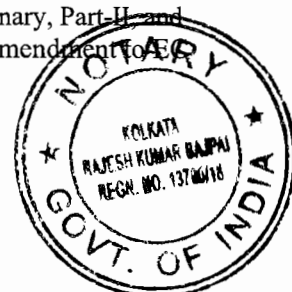
3				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing < 200 TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units $< 20,000$ tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum	v "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	$< 2,50,000$ & $\geq 25,000$ tonnes/annum	v "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009, an amendment to EC notification S.O.1533(E) dated 14.09.2006



(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	√ "(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate."	√ "General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification."
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	√ "General as well as specific condition shall apply."
5		Manufacturing / Fabrication		
5(a)	Chemical fertilizers	√ "All projects except Single Super Phosphate."	√ "Single Super Phosphate."	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	√ "General as well as specific condition shall apply."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to notification S.O.1533(E) dated 14.09.2006



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(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	^v "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice / non-molasses based distilleries – < 30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	^v Omitted			
6	Service Sectors			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

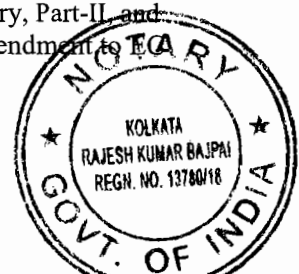
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(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	“All projects including airstrips, which are for commercial use.”	-	“Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted.”
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	“Genral as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category ‘A’ or ‘B’ does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be.”
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

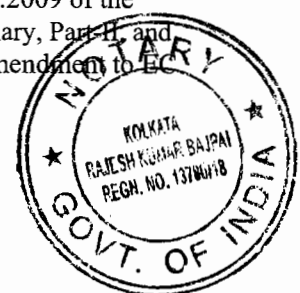
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(1)	(2)	(3)	(4)	(5)
7(e)	^v "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	^v "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	^v " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	^{v(xvi)(a)} "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	^{v(xvi)(b)} "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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Note:-

V(xvii) "General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

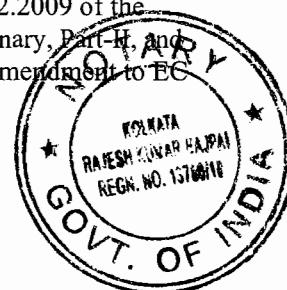
Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]
(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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APPENDIX I
(See paragraph – 6)
FORM 1

VI(a) “(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location Plot/Survey/Khasra No. Village Tehsil District State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence: Name Designation (Owner/Partner/CEO) Address Pin Code E-mail Telephone No. Fax No.	
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18.	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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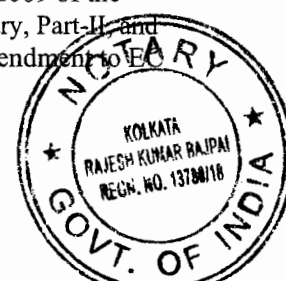
19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to the notification S.O.1533(E) dated 14.09.2006



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1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to notification S.O.1533(E) dated 14.09.2006



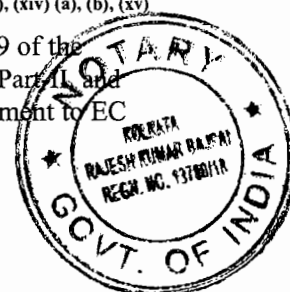
4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

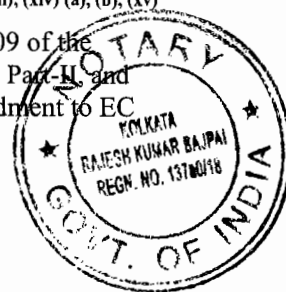
6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



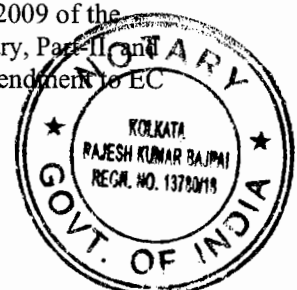
8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

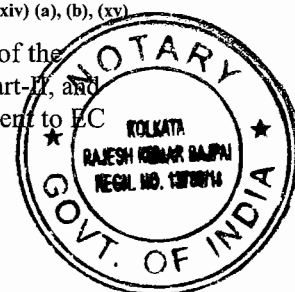


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(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce Resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems (<i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i>)		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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(IV). Proposed Terms of Reference for EIA studies

VI(b) "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: _____

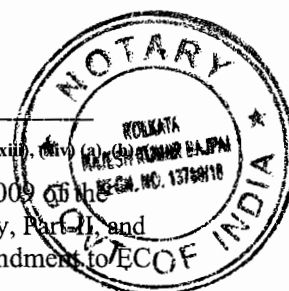
Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturries, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to the notification S.O.1533(E) dated 14.09.2006



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APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

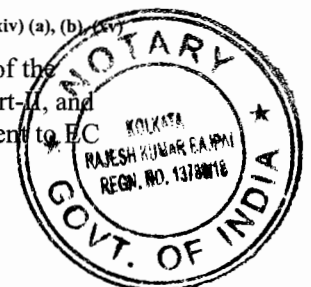
(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



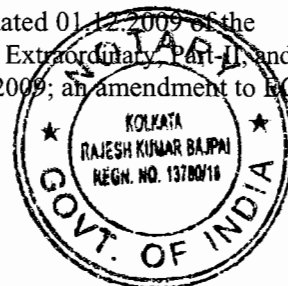
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- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

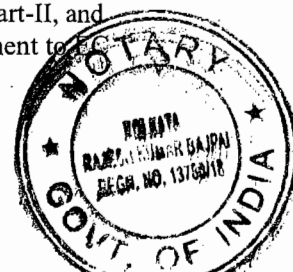
3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to notification S.O.1533(E) dated 14.09.2006



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- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

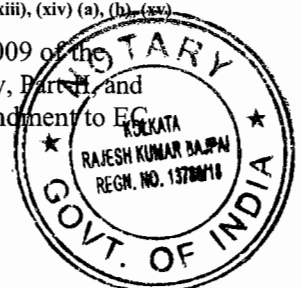
8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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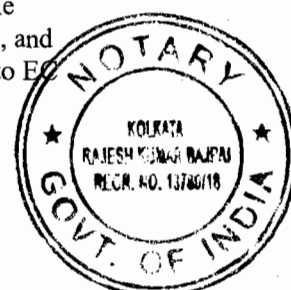
APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	• Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to E notification S.O.1533(E) dated 14.09.2006



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3.	Description of the Environment	• Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	• In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	• Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	• Improvements in the physical infrastructure • Improvements in the social infrastructure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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		• Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	• Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A

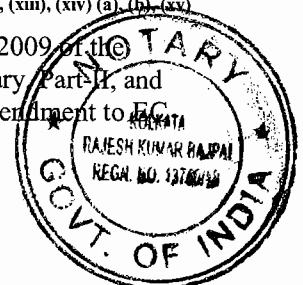
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to the notification S.O.1533(E) dated 14.09.2006



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APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

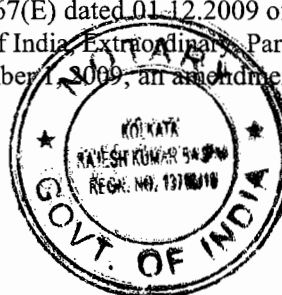
2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009, an amendment to EC notification S.O.1533(E) dated 14.09.2006



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inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

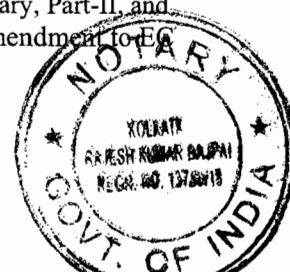


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- 6.2 There shall be no quorum required for attendance for starting the proceedings.
- 6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
- 6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.
- 6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:
- 6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.
- 7.0 Time period for completion of public hearing**
- 7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.
- 7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category ‘A’ project or activity and the State Government or Union Territory Administration for Category ‘B’ project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to the notification S.O.1533(E) dated 14.09.2006



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(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

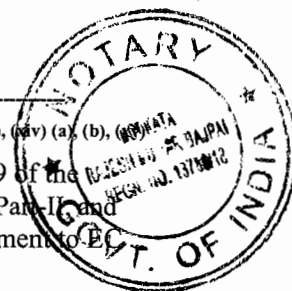
1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:
 - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]]
 - A copy of the video tape or CD of the public hearing proceedings
 - A copy of final layout plan (20 copies)
 - A copy of the project feasibility report (1 copy)
2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.
3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."
4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.
5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.
6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

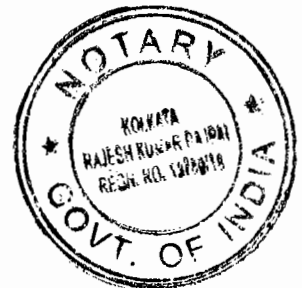
- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**



I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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- **Environmental Economics Expert with experience in project appraisal**
- 3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
- 4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
- 5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall
preside over the EAC in the absence of the Chairman /Chairperson.
- 6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
- 7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
- 8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.



I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006